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Friday, August 28, 1970  
Bhadra 6, 1892 (Saka)

# LOK SABHA DEBATES

Eleventh Session  
(Fourth Lok Sabha)



LOK SABHA SECRETARIAT  
New Delhi

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## LOK SABHA

*Friday, August 28, 1970/Bhadra 6  
1892 (SAKA).*

*The Lok Sabha met at Eleven  
of the Clock.*

[MR. SPEAKER *in the Chair*]

## OBITUARY REFERENCE

MR. SPEAKER : Hon. Members, I have to inform the House of the sad demise of Shri K. B. Jivaraj Hegde who passed away at Mangalore on the 27th August, 1970.

Shri Hegde was a Member of the Central Legislative Assembly during the years 1938 to 1945. He was a champion of the cause of the agriculturists and took part in a number of movements and organisations connected with the agriculturists.

We deeply mourn the loss of this friend and I am sure the House will join me in conveying our condolences to the bereaved family.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDRA GANDHI) : Sir, I associate myself with the sentiments you have expressed. Shri Hegde was known for this interest in the problems of land and those who live on the land and for his social service. I request you to express our sincere condolences and sympathy to the bereaved family.

DR. RAM SUBHAG SINGH (Buxar) : Sir, I am sorry to hear about the death of

this great friend of the agriculturists, Shri Hegde, who was a Member of the Central Legislative Assembly. During the course of his political activities he led so many movements with a view to improving the conditions of Indian agriculture and agriculturists. We deeply mourn the death of this friend, and I request you, on behalf of the Opposition, to convey our feeling of sorrow and condolences to the members of the bereaved family.

SHRI RANGA (Srikakulam) : Sir, we mourn the death of our friend Shri Jivaraj Hegde. He was specially dear to us and it was because of the invitation that he sent out at the initiative taken by him that the Swatantra party came to be founded in Madras on the 4th of June, 1959. He had been the champion in the cause of agriculturists for a number of years, for decades, and when the move came for imposing one-sided ceiling on agriculturists alone, while leaving all the others with their properties and their incomes completely free from ceiling, he raised his powerful voice, organised a convention here in the city. At that time, I happened to be on the side of the Congress, and Mr. Dasappa also was there, and both of us joined him in lodging our protest against that discriminatory move against the peasants. Later on, he organised the All-India Agriculturist Federation in co-operation with the late Sardar Bahadur Lal Singh, and he proved to be an excellent organiser as the General Secretary of that federation. Then he rose to a very high stature in the Swantantra party. He was President of our party for the Madras unit, and he conducted on behalf of our party our election campaign during two general elections.

When again, later on, a move was made to compulsorily co-operatise agriculture and thus deprive the peasants of their holdings, he joined us in organising a national campaign. Afterwards, he was one of the champions of the kisans to fight against the Seventeenth Constitutional Amendment,

[Shri Ranga]

with the result that all those whose holdings were below the ceilings were liberated from the mischief of that amendment. In these and various, other ways, he had been championing the cause of the agriculturists. He placed his immense resources at the disposal of the peasants and as a result of his hard and dynamic work over decades, he fell ill recently and at the end he passed away.

I am extremely unhappy over this because he also happened to be a very good, dear and loyal personal friend of mine. We all mourn his death.

**SHRI LOBO PRABHU (Udipi) :** Sir, I am grateful to you for giving me this opportunity to express my personal feelings at the loss of one who was my friend, philosopher and guide. I knew him so well that I feel in a way lost today that he has died, I would not say suddenly, but he died before I could see him again. Mr. Ranga has already said much about him and I would only say this that he was not only concerned with the rights of the peasants, but he was a peasant himself. He had a farm and I have no doubt that he gave his life to make that farm a success. I salute him, the greatest first peasant of India from Mysore.

**श्री बलराज मधोक (दक्षिण दिल्ली) :** अध्यक्ष महोदय, मैं अपने आप को और अपने दल को उन भावनाओं से सम्बन्धित करता हूँ, जो आप और सदन के नेता की ओर से श्री हेरेडे के निधन पर व्यक्त की गई हैं, और आप से प्रार्थना करता हूँ कि आप हमारी संवेदना उन के परिवार तक पहुँचा दें।

**SHRI S. KANDAPPAN (Mettur) :** Sir, on behalf of the DMK Group in Parliament I associate myself with the sentiments expressed by you, by the Leader of the House and other opposition leaders and I would beg of you to convey our condolences to the members of the bereaved family.

**SHRI YOGENDRA SHARMA (Begusarai) :** Sir. I associate myself and my group

with the sentiments expressed at the sad demise of Mr. Hegde.

**SHRI HEM BARUA (Mangaldai) :** Sir, on behalf of the PSP in Parliament, I associate myself and my party with the sentiments expressed by you, by the Leader of the House and other leaders of the opposition at the sad demise of this old friend of ours. I hope, Sir, you will convey our condolences to the members of the bereaved family on behalf of our party.

**श्री शिवचन्द्र भट्टा (मधुबनी) :** अध्यक्ष महोदय, मैं अपनी तरफ से और अपनी पार्टी की तरफ से दिवंगत सदस्य को अद्वांजलि अर्पित करता हूँ और आप से दरख़स्त करता हूँ कि आप हमारी संवेदनायें उन के शोक संतत्त परिवार तक पहुँचा दें।

**SHRI B. K. DASCHOWDHURY (Cooch Bihar) :** Sir, on behalf of my group-UIPG-I associate myself with the sentiments expressed in this House at the sad demise of Mr. Hegde.

**MR. SPEAKER :** The House may kindly stand in silence for short while to express its sorrow.

*The Members then stood in silence for a short while.*

#### ORAL ANSWERS TO QUESTIONS

**Increase in the number of Scientific and Technical Personnel**

\*661 **SHRI R. K. BIRLA :** Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether he is aware that there is a heavy increase in the number of scientific and technical personnel during the last three years ;

(b) if so, what is the scientific personnel during the above period ; and

(c) the expected figures during Fourth Plan ?

**THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V.**

RAO) : (a) and (b). Yes, Sir. According to a study conducted by CSIR, the stock of scientific and technical personal increased by about 2,76,000 during the period 1967-69.

(c) According to the present growth rate and physical targets visualised for the professional categories, the stock is expected to increase to about 1.52 million or by 5,93,000 by the end of the current Plan period.

SHRI R. K. BIRLA : Yesterday the hon. Prime Minister has commended the contribution of these scientists in the Rajya Sabha but we know that on the one side there is a brain drain while, on the other, these people are unemployed. May I therefore, ask the hon. Minister as to what concrete steps he is going to take to see that this unemployment vanishes from this country as early as possible, whether this unemployment of the scientists and the technical people is due to the very basic fact that the industrial growth of the country is moving at a dead slow speed, and in what direction the Government is going to see that the industrial growth of the country is speeded up and this dead slow speed goes totally ?

DR. V. K. R. V. RAO : The hon. Member has asked me a very vast kind of question to which it is not possible for a Minister, handling the portfolio which I am handling, to give a satisfactory answer. (An Hon. Member : Change the portfolio) I can however assure all the hon. Members concerned about it that if I want any change, the proper person whom I shall approach is the Prime Minister and not the forum of the House,

SHRI NATH PAI : You have said it within the hearing of the Prime Minister.

DR. V. K. R. V. RAO : To come back to the question which has been asked, as far as the Education Ministry is concerned, we have been trying to do our little bit for the solution of the problem of unemployment by trying to arrange for apprenticeship training for new graduates in engineering and polytechnic courses. I think

something like 10,000 to 12,000 persons have been found apprenticeship training for a year. It is not a solution of the problem but it gives them at least some practical experience which, presumably, would enable them to be in a better position to get employment.

Then, a number of other devices have been taken up by the Central Government, such as, a more pre-investment survey, more preparatory work on projects and also instructions to the nationalised banking system to be particularly liberal in encouraging professionals to establish small industries and so on. A number of State Governments also have taken action in this matter and I believe, in the last year or two something like 500 or so small industrial establishment have been brought into existence by professional people with the help of State Governments.

But I will confess that all this is already not solving the problem in anything like a significant manner. As the hon. Member himself has said, the problem of unemployment is mainly connected with the problem of economic growth rate and the economic growth rate in turn is connected, undoubtedly, with the rate of industrial growth. What should be done for promoting industrial growth is subject which is not really my function or which would not be appropriate for me to make suggestions about here on the floor of the House. But I shall certainly convey the suggestions of the hon. Member to my colleague in charge of industrial development.

SHRI R. K. BIRLA : I put a very specific question and the hon. Minister has said that he is going to transfer this question to his colleague who is the appropriate minister to reply to that. I am glad that he will be doing that. All I say is that the unlimited restrictions and the various kinds of curbs imposed by the Government of India, which come in the way of industrial growth of the country, should be a bit liberal and they should not be only to follow don'ts, ifs, buts etc., etc.

DR. V. K. R. V. RAO : The hon. Member has expressed an opinion. I do

not think there is anything for me to answer on that.

**SHRI INDRAJIT GUPTA :** I would like to know whether it is not Government's view that quite a large number of these scientists and technicians could be provided with employment provided the large-scale sector of industry, whether it belongs to Shri Birla or anybody else or to the public sector, were encouraged and directed by Government, as far as it is possible, to set up their own research and development organisations, on which practically no industry in this country spends any money—even the Birlas do not.

**SHRI R. K. BIRLA :** They have.

**SHRI INDRAJIT GUPTA :** If they set up these organisations, would not be possible to absorb quite a large number of these scientists and technicians? Has the Government given any thought to this matter and what do they propose to do about it?

**DR. V. K. R. V. RAO :** I believe, it is Government's policy to encourage growth of research and development both in the public sector and in the private sector. But as regards giving them directions for the purpose, I do not think any policy decision has been taken on that.

**SHRI INDRAJIT GUPTA :** My question was whether a large number of these people could be absorbed in these industries meant for research and development. What is the Government doing about it?

**DR. V. K. R. V. RAO :** The hon. Member is asking me to express an opinion on a very conjectural thing.....

**MR. SPEAKER :** Shri R. Barua.

**SHRI R. BARUA :** There is a tremendous gap between the number of scientists on the one hand and the avenues of employment on the other. That is one aspect.

There is another aspect that there is the brain-drain and a large number of eminent scientists are going out of India and having employment elsewhere. What steps do the Government propose to take to utilise these trained scientists here in India and find out avenues for them so that these people could be suitably employed here?

**DR. V. K. R. V. RAO :** As far as the first part of the question is concerned, now, for some years, the Council of Scientific and Industrial Research maintains a Scientists' pool. The people who have the requisite qualifications and who have been abroad and who are not able to find suitable jobs in the country are placed on the register and they are given stipends...

**SHRI PILOO MODY :** You are giving them just doles.

**DR. V. K. R. V. RAO :** Whether it is a dole or not, it depends on the standard of life to which the hon. Member is accustomed.

As far as the attempt to find employment is concerned, not only we keep them in the register but these names are sent to all the prospective employers and active steps are taken to find employment for them.

**SHRI LOBO PRABHU :** I am concerned only with the section of the technical and scientific personnel, that is the engineers; An estimate has been made that at the end of the Fourth Plan, we will have 1 lakh engineers who will be surplus. I would like to know from the hon. Minister whether he has explored, alongside with the External Affairs Ministry, the possibility of exporting our engineers to developing countries. This is a practice which has been common to developed countries that their youngmen go to other developing countries. I would like to know why we should confine ourselves only to scientists whom we are sending out and why we should not encourage our engineers to go to foreign countries in the same way as our doctors have done.

**DR. V. K. R. V. RAO :** As far as

the last part of the the question is concerned, we certainly place no obstacles in the way of engineers going abroad for employment. A number of times foreign countries have used their good offices to get engineers in their countries.

Regarding the question of export of engineers, I think, that is a question which I shall pass on to my colleague concerned who is in charge of import and export.

**श्री ओम प्रकाश स्थानीय :** मैं वह जानना चाहता हूँ कि इस देश में इंजीनियर्स को तैयार करने का जो कार्यक्रम शिक्षा मंत्रालय ने हाथ में लिया क्या प्लार्निंग कमीशन की डिमांड के अनुसार इंजीनियर्स की संख्या तैयार की या अपने आप ऐट रेंडम इस प्रकार से उन की एक बेकार संख्या तैयार करते चले गए ? दूसरी बात यह है कि डा० त्रिगुण सेन जब यहां शिक्षा मंत्री थे तो उन्होंने इस प्रकार का निश्चय लिया था कि बेकार इंजीनियर्स को ध्यान में रखते हुए आगे दाखिला 40 प्रतिशत कम कर दिया जायगा लेकिन अभी तक ऐसा नहीं हुआ है तो वह क्यों नहीं हुआ ?

**Dr. V.K.R.V. RAO :** Regarding the first part of the question, as far as the engineering institutions and their policies are concerned, we get the projections of the number of engineers who will be required at the end of every Five Year Plan period from the Planning Commission. And all the admissions which have been made and which have come into existence have been as a result of these instructions. As the hon Member is aware it was more the demand projections that failed to come true. The supply projections were more than fulfilled. The demand projections were not fulfilled. That is why we are having something like 54,000 engineers unemployed. The House will be glad to know that from the last year the rate of increase in this unemployment has come down and we hope that with this new policy of encouraging self-employment and the new policy of making credit and other facilities available to engineers to setup singly and through co-operatives their own

industrial ventures this problem will become more amenable of solution.

About the question whether we have not taken any steps to reduce admissions, we have done it. As a matter of fact admissions have come down by something like 30% than what they were two years ago. The admissions have come down more in Polytechnics than in the Engineering Colleges.

**दिल्ली को एक फर्म द्वारा विदेशों में नौकरियों के लिए प्रबोधन देना**

**\*662. श्री मोतहू प्रसाद :** क्या यह कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 3 जून, 1970 के 'हिन्दुस्तान' में प्रकाशित इस समाचार की ओर दिलाया गया है कि रोजगार दफ्तर के निवेशक द्वारा शिकायत किये जाने पर पुलिस ने कनाट प्लेस, नई दिल्ली की एक फर्म के विरुद्ध घोखा घड़ी और जालताजी का एक मामला दर्ज किया था जो लोगों को विदेशों में नौकरियां दिलवाने का प्रबोधन देती थी ; और

(ख) यदि हाँ, तो इस समय मामला किस स्थिति में है ?

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री राम निवास मिर्धा) :** (क) दिनांक 6 जून, 1970 के दैनिक 'हिन्दुस्तान' में प्रकाशित इस प्रकार का एक समाचार सरकार के ध्यान में आया है।

(ख) मैसर्स फारिन ट्रेवल्स एण्ड एम्प्लाइमेंट कॉर्पोरेशन कनाट प्लेस, नई दिल्ली, के भागीदारों के विरुद्ध दिनांक 4 जून 1970 को पुलिस स्टेशन, पालियामेंट स्ट्रीट, में भारतीय दण्ड सहिता की घारा 420 के घर्षण एक मामला दर्ज कराया गया है। इस मामले की जांच की जा रही है।

श्री मोल्हू प्रसाद : अध्यक्ष महोदय, 4 जून को यह मामला दर्ज किया गया था, अब करीब करीब तीसरा महीना चल रहा है, मैं जानना चाहता हूँ कि क्या पुलिस को जांच रिपोर्ट आ गई है? यदि आ गई तो उस का विवरण बताइए?

श्री राम निवास मिर्धा : पुलिस अभी इस मामले की जांच कर रही है, फाइनल रिपोर्ट देने में अभी कुछ समय लगेगा।

श्री मोल्हू प्रसाद : अध्यक्ष महोदय, तीन महीने में पुलिस जांच नहीं करा सकी, जब कि देश भर में सब से विशेष प्रकार की पुलिस दिल्ली में है, वह वैज्ञानिक ढंग से जांच कर सकती है। रोजगार निदेशक की शिकायत पर ही इस काम का पता लगा, इस के पहले आप का गुप्तचर विभाग क्या करता रहा, क्या राजनीतिक गतिविधियों में ही वे लगे रहते हैं, अपराध और 420 के मामलों में जांच के लिये उन के पास समय नहीं होता है? मैं जानना चाहता हूँ कि रोजगार निदेशक के कहने पर ही यह मामला दर्ज किया गया, पहले से आप की वैज्ञानिक प्रकार की पुलिस क्या कर रही थी?

श्री राम निवास मिर्धा : इस मामले में इस समय जांच की जा रही है, इस में कई पेचीद बातें हैं। सब से पहले उन के रजिस्टर इत्यादि कब्जे में लिए गये जिस में एक बहुत बड़ी सूची नामों को मिली है, जिन का संबंध इस कम्पनी से रहा है।

श्री मोल्हू प्रसाद : जिन भागीदारों के खिलाफ मामले दर्ज किये गये हैं, उन के नाम और पते बता दें।

श्री राम निवास मिर्धा : उन के नाम और पते मेरे पास नहीं हैं।

श्री मोल्हू प्रसाद : जो रिपोर्ट दर्ज हुई है, उस में तो होंगे।

अध्यक्ष महोदय : श्री लक्ष्मा।

श्री मोल्हू प्रसाद : अध्यक्ष महोदय, कम से कम जिन भागीदारों के नाम दर्ज हुए हैं, उन के नाम तो बता दें।

श्री राम निवास मिर्धा : मैंने अभी निवेदन किया है कि नामों की जानकारी इस समय मेरे पास नहीं है, लेकिन मामले सारे भागीदारों के खिलाफ दर्ज किये गये हैं।

श्री मोल्हू प्रसाद : अध्यक्ष महोदय, मंत्री महोदय प्रश्न का उत्तर इस तरह से दें रहे हैं। कितने दिनों में इस जांच रिपोर्ट के आजाने की संभावना है?

श्री राम निवास मिर्धा : इस के बारे में निश्चित नहीं कहा जा सकता, लेकिन जांच जल्दी की जायगी।

SHRI K. LAKKAPPA : Messrs Foreign Travels and Employment Corporation is a fictitious firm and a number of branches are attached to this firm. Recently I received a telegram from Mysore...

MR. SPEAKER : What is your question?

SHRI K. LAKKAPPA : A supervisor of Mysore State and his brother-in-law were offered attractive jobs in America and this company is processing this application and has received Rs. 670. They have sent a telegram to that man in Mysore asking him further money for processing his application to get a job for him abroad in America. After a telephonic talk with this company I got the information that a senior officer of the External Affairs Ministry is attached to

this company and he is running it and getting the money from interested applicants by offering such jobs abroad and cheating persons in this way. I want to know whether Government has got any information. I want to know whether Government are going to investigate thoroughly in respect of the affairs of Foreign Travels and Employment Corporation, Connaught Place, New Delhi.

**SHRI RAM NIWAS MIRDHA :** About the officer of the External Affairs Ministry being associated or not with this firm, if the hon. Member gives more information on this, we will be able to investigate into the matter. As regards the other charge this company has has been actually advertising in newspapers that it can secure jobs through their associated clients in foreign countries and in some cases they have charged money. In case any cognisable offence is committed, the severest action will be taken.

**SHRI N. K. P. SALVE :** Recently in July when I was in the United Kingdom, it was being stated there in U. K. there are quite a few travel agent firms indulging in large-scale smuggling of Indian citizens to U. K. promising them alluring jobs and these people are taken there and left high and dry in that country. So, may I know from the Government whether they have received any complaint in this respect from the U. K. High Commissioner, and if they have received such a complaint what enquiries have been made in this regard?

**SHRI RAM NIWAS MIRDHA :** This does not arise out of the question.

**SHRI N. K. P. SALVE :** It is stated here that they used to cheat people by offering them allurements. I want your ruling, Sir.

**SHRI NATH PAI :** It is relevant.

**SHRI N. K. P. SALVE :** Is this not a relevant supplementary arising out of the main question? They are cheating people by offering them allurements of jobs in

foreign countries. I don't want to make it general; I mentioned, in U. K. this practice was reported to be on a large scale. So, I asked: Has he received any complaint? You may yourself decide whether it is relevant or not relevant.

**SHRI NATH PAI :** If this is not relevant what else is relevant?

**SHRI K. LAKKAPPA :** This is the major company, there are several other companies working under this company also...

**MR. SPEAKER :** It should be a question. But if the Minister is not in a position to answer, I cannot do anything.

**SHRI RAM NIWAS MIRDHA :** This does not arise out of the question. In case he feels that such a communication has been received the Ministry of External Affairs should be addressed in the matter it does not relate to the Ministry of Home Affairs.

**SHRI HEM BARUA :** Has Government's attention been drawn to certain advertisements given by a Delhi firm saying 'Job Opportunities abroad' and inviting applications from A Grade nurses. They were promising to do all help and given them P. form. This is going to be another racket in girls as it was in the case of nuns. For, the advertisement is for nurses...

**MR. SPEAKER :** May I request the hon. Member to stop his interest in nuns now and come to the main question?

**SHRI HEM BARUA :** May I know whether Government are aware of the fact that this invitation for nurses is a racket operating in this country, and if so, what steps Government have taken against this racket in women particularly?

**SHRI RAM NIWAS MIRDHA :** As regards the cutting to which the hon. Member has referred, I am not aware of it. But such advertisements are appearing in the papers, and Government are keeping a watch on them.

**SHRI NATH PAI :** You will come to

knew of it and you will tell us about it after the *London Times* or the *Sunday Times* publishes about it.

**SHRI PILOO MODY :** I am glad he is keeping a close watch on them. Now, I am reassured.

**SHRI HEM BARUA :** May I place on the Table of the House the copy of the advertisement ? Here is the advertisement.

**SHRI NATH PAI :** I think we would agree with your general direction not to be unduly interested in nuns. But that does not apply to ladies in general. I am not getting interested in the nun problem in any way. But may I point out that this is happening that ladies from India and by taking advantage of our poverty they are allured for all kinds of jobs. I know that in some Middle Eastern countries, Indian ladies are being taken. Is it a fact ? Do they know about it ? Let the Prime Minister answer this question, because it is a question about the honour of the womanhood of this country. We do not honour women by simply making one woman a Prime Minister...

**MR. SPEAKER :** I would request the hon. Member to come to the main question now.

**SHRI NATH PAI :** Shri Hem Barua has produced a concrete example. But there is no reply to the question.

**SHRI K. LAKKAPPA :** The whole matter has to be investigated.

**MR. SPEAKER :** The main question is only a limited one, and it relates to the news item published in *The Hindustan...*

**SHRI HEM BARUA :** Nurses are Indians, and here is an Indian firm doing the racket.

**SHRI NATH PAI :** I think the Prime Minister wants to say something.

**MR. SPEAKER :** The main question is only a limited one.

**SHRI NATH PAI :** I think you should permit the Prime Minister to answer the question. She got up thrice to catch your eye. But you are not allowing her. Is it fair ?

**MR. SPEAKER :** Catching my eye is not so easy.

**SHRI CHENGALRAYA NAIDU :** To a void cheating of these unemployed men by these dubious companies, may I know whether Government will open employment exchanges to recruit people to get employment in foreign countries through our Embassies, technical people and other people to get employment out side ?

**SHRI RAM NIWAS MIRDHA :** No such employment exchanges have been opened, and I do not think that there is any desire to do so.

**श्री देवेन सेन :** क्या सरकार को मालूम है कि यह कम्पनी दिल्ली के अन्दर कितने दिनों से इस प्रकार से जालसाजी और धोखा घड़ी का काम करती आ रही थी और उसका उद्देश्य क्या था ? उस कम्पनी के खिलाफ जो केस चलाया जा रहा है और उस फिलसिले में जो कागजात पकड़े गए हैं, क्या उन कागजातों की आत-बीत से मालूम होता है कि कहां कहां किन किन मुल्कों में नौकरी देने का लालच दिलाया गया था ?

**श्री राम निवास मिर्धा :** जैसा मैंने निवेदन किया इस कम्पनी के कई कागजात पुलिस ने अपने कब्जे में लिए हैं और उनमें काफी नाम मिले हैं जिन लोगों ने उनको रुपया दिया । कुछ लोगों से जांच की जा चुकी है : कुछ लोगों ने तो शिकायत की है और बाकी कहते हैं कि हमने रुपया दिया पासपोर्ट के लिए या बाहर

जाने के लिए तो उनको पासपोर्ट मिल गया या बाहर की नौकरी भी मिल गई। इसलिए जब तक जांच पूरी न हो जाये तब तक नहीं कहा जा सकता कि क्या जुर्म इस कम्पनी के खिलाफ या भागीदारों के खिलाफ बन सकता है।

#### Mizo-Sankrak Raid in Tripura

\*663. SHRIMATI SUSEELA GOPALAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Mizo-Sankrak raid took place at the Tirthamukh-Nutan Bazar-Jatana-bari area in the Amarpur Sub-Division of Tripura State on the 1st July 1970 and, if so, the details thereof;

(b) whether Government are aware that the raiders were in military uniform and equipped with modern American arms; and

(c) whether Government had got any prior information about the raid and, if so, what precautionary steps had been taken by Government to protect the people from the raid ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) to (c). A statement is laid on the Table of the House.

#### Statement

On July 2, 1970, Mizo rebels operating from East Pakistan attacked simultaneously the Gumti Hydel Project, Tirthamukh, Nutan Bazar, Jatana-bari and Ram Bhadra-bari, all in Tripura, near the Indo-Pak border. They killed four persons and injured seven. The raiders took away property and cash worth about Rs. 25,000/- and caused damage to the Hydel project and some private properties. The raiders were attired in military style and were equipped with modern weapons. There was no specific prior information about raid. Security

arrangements for the Hydel Project and along the border have been strengthened.

SHRIMATI SUSEELA GOPALAN : This is not the first time that such attacks are taking place. More than hundred attacks have taken place before this attack. These have taken place in spite of the fact that they had been brought to the notice of Government. In Ulambasa, the project officer was informed previously. At Nutan Bazar, the local people in their petition to the SDM, Amarpur, on 25th March, 1970 had asked for protection, but nothing was done. Not only that the project officers and other officers were not protected, but places like the Dampur project area where Government spent crores of rupees remain completely unprotected without armed forces, wireless party or anything of the kind. Only a minor CRP force was sent and that too to suppress a government employees strike there. So why were proper steps not taken in spite of repeated attacks on the 200 mile long area by Mizos armed with American arms, raiding villages and traders. Several times this was intimated. But no proper steps were taken either by the State Government or the Central Government. What proper steps do Government propose to take now ?

SHRI RAM NIWAS MIRDHA : There was a police party on this dam, but since the raid was by a very large group of people who were armed and supported by the E. Pakistan Rifles, it was not possible for that small police force to put up any effective resistance.

As regards prior information to Government, I will check up the specific instances the hon. member has mentioned. But I may mention that there was no prior information that an attack of this nature would take place. As regards the precautions that have now been taken, the police force in the area and the surrounding area has been strengthened, more checkposts have been posted and the defence has been strengthened in a considerable way.

SHRIMATI SUSEELA GOPALAN : There is a report that the Mizos are having connections with the Sankraks in that area

and that Sankrak Party was organised by one of the Congress Ministers and they are collecting money and helping these raiders. Will he order a high-level inquiry into this allegation and find out its veracity ?

फिर वापिस चले गए । हमारे यहाँ से हथियार लेने का प्रश्न ही नहीं उठता क्योंकि उनके पास राकेट्स से और अच्छी बन्दूकें, यिरी नाट यिरी से पूरी तरह से लैस होकर आये थे ।

**SHRI RAM NIWAS MIRDHA :** It is true there has been some collusion between the Mizos and the Sankrak Party referred to. But I can say there is no connection between the Sankrak Party and the Congress Minister or the Congress as a whole.

**SHRI NATH PAI :** Does he speak for both the Congresses ?

**SHRI J. M. BISWAS :** How can he say without holding an inquiry ? Let him hold one.

**SHRI RAM NIWAS MISRHA :** I am speaking on the basis of enquiry made and information with us.

**श्री यशदत्त मर्शा :** क्या मन्त्री महोदय बताने की कृपा करेंगे कि इस आक्रमण में मिजो आक्रमणकारियों ने, वहाँ की विलेज सिक्योरिटी फासं के जो लोग थे उनसे बन्दूकें छीन कर ले गए और दूसरे स्थानों पर भी जो छुटपुट इस प्रकार के हमले किये जाते हैं उनमें वे बन्दूकें छीन कर ले जाते हैं ? इन शस्त्रों को सम्भाल कर रखने की योग्यता जिन लोगों के पास नहीं है उनको भी खुले तौर पर ये शस्त्र दिये जाते हैं और वहाँ के जो सिक्योरिटी आफिसर्स हैं वे कहाँसे इन बातों का ध्यान नहीं रखते, क्या ये सभी धार्ते सरकार की जानकारी में हैं ?

**श्री राम निवास मिर्शा :** हमला करने के लिए जो व्यक्ति आये थे वे स्वयं हथियारों से लैस थे और उनके पीछे, जैसा मैंने निवेदन किया, ईरट पाकिस्तान राइफल्स वालों का सहयोग था । वे अपने हथियार लाये और गोलियां बलाई जो गोलियां बाद में पीछे मिली उन्होंने गांव वालों को अतिक्रिया किया और

**DR. RAM SUBHAG SINGH :** Has the Government of Tripura intimated Government about such frequent raids on border villages ? Is it also true that quite a good number of people have vacated these villages and even revenue collection has been stopped ? If so, what measures do Government contemplate to strengthen the border area, apart from strengthening police check-posts because, as the Minister has stated, they do not come after prior intimation ? How can there be any raid after prior intimation ?

**SHRI RAM NIWAS MIRDHA :** An hon. Member asked whether the Government had prior information. To that I replied that we had no prior information or intimation that this raid was going to take place. That was in reply to a specific question. It was not something that I said on my own.

As regards present arrangement, I have said that the forces have been strengthened, and every effort is being made to see that this type of thing does not occur.

About revenue collection etc., I will check up.

**SHRI RANGA :** In view of the seriousness of this situation and the strategic importance of this area, would Government be good enough to send these questions and answers to the Governments of Tripura and Assam and request the Chief Ministers to enquire into the matter and advise them what further steps might be taken by them or would be taken by the Government of India ?

**SHRI RAM NIWAS MIRDHA :** The Government is in constant touch with the Assam Government, the Tripura Governments and all the Governments on the border areas. We shall convey the feelings of the hon. Member and the House that more rigorous efforts for

defence should be made.

पाठ्यपुस्तकों में कुछ अंशों के शामिल किये जाने के विरुद्ध दिल्ली प्रशासन का विरोध

\*669. श्री राम गोपाल शालवाले : क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गंगा और यमुना नदियों की पवित्रता और गो मास भक्षण से सम्बन्धित पाठ्य पुस्तकों के कुछ अंशों के बारे में केन्द्रीय सरकार द्वारा दिये गये अनुदेशों के विरुद्ध दिल्ली प्रशासन ने विरोध प्रकट किया है ; और

(ख) यदि हाँ, तो दिल्ली प्रशासन द्वारा व्यक्त किए गए विचारों के प्रति सरकार की क्या प्रतिक्रिया है ?

शिक्षा तथा युवक सेवा मंत्रालय में राज्य मंत्री (श्री भक्त दर्शन) : (क) इस बारे में न तो केन्द्रीय सरकार ने कोई अदेश जारी किये थे और न दिल्ली प्रशासन ने कोई विरोध ही प्रेषित किया है ।

(ख) प्रश्न नहीं उठता ।

श्री राम गोपाल शालवाले : अध्यक्ष महोदय, प्राचीन भारतवर्ष नामक पुस्तक में यह लिख कर प्राचीन काल में आर्य लोग भारत में गोमांस खाते थे, ऐसी आपत्तिजनक बात लिख कर इस देश के हिन्दुओं के धार्मिक विश्वासों पर आघात किया गया है तो मैं सरकार से जानना चाहता हूँ कि उस ने बहुमत के विचारों और उन की धार्मिक परम्पराओं के संबंध में इस प्रकार की जो नीति अपनाई है उस का क्या कारण है और सरकार इस में परिवर्तन करने के लिए तैयार है या नहीं ?

श्री भक्त दर्शन : श्रीमन्, जैसा कि मैंने मूल प्रश्न के उत्तर में निवेदन किया है इस तरह के मतभेद का कोई आघार ही नहीं है और मैं समझता हूँ कि माननीय सदस्य को कुछ गलत सूचनाएँ प्राप्त हुई हैं । मैं शिक्षा मंत्रालय और अपने शासन की ओर से यह कहने की स्थिति में हूँ कि चाहे वह हिन्दू हों अथवा और घर्म के मतावलम्बी हों, किसी के भी दिलों को ऐसे पहुँचाने का कोई इरादा नहीं है और न ही कोई ऐसा प्रयत्न किया गया है ।

श्री राम गोपाल शालवाले : मुझे इस बात से बड़ी प्रसन्नता है कि मन्त्री महोदय ने इस बात का आश्वासन दिया है तो क्या वह इस प्रकार का सदन को आश्वासन देने को तैयार है कि जिन पाठ्य पुस्तकों में ऐसा उल्लेख है कि प्राचीन काल में भारत में आर्य लोग गोमांस खाया करते थे उस को वह हटाने के लिए तैयार है ?

श्री भक्त दर्शन : श्रीमन्, सरन में आमतौर से आश्वासन देने की प्रवा नहीं है.....  
....(व्यवधान)...

श्री कंवर लाल गुप्त : यह किस ने आप को बताया है ?

श्री भक्त दर्शन : फिर भी, श्रीमन्, मैं माननीय सदस्य की चिन्ता को इन शब्दों के द्वारा दूर कर देना चाहता हूँ कि किसी भी वर्ग के व्यक्तियों के हृदय को आयात पहुँचाने का न कभी कोई प्रत्यन किया गया है और न आगे किया जायेगा । इस बारे में कोई संदेह नहीं होना चाहिए ।

श्री राम गोपाल शालवाले : अध्यक्ष महोदय, मैंने मन्त्री महोदय से सीधा सवाल पूछा है कि गोमांस के बारे में जहाँ जहा पाठ्य पुस्तकों में यह उल्लेख है कि भारत में प्राचीन काल में

आर्य लोग गोमांस खाने ये उस उल्लेख को रही है..... हटाने संबंधी आशयासन देने को क्या वह तैयार है ? मंत्री महोदय मेरे द्वारा पूछे गये इस प्रश्न का सीधा व स्पष्ट उत्तर दें ।

श्री भक्त दर्शन : श्रीमन् एक पुस्तक में जिसका कि नाम बंगे जी में ऐनशिएट इंडिया है, उस पुस्तक में इस प्रकार का कुछ उल्लेख आवाया था ; लेकिन बाद में हमारा ध्यान जब उस और आकर्षित किया गया तो उस पुस्तक के संशोधित संस्करण में से उसे हटा दिया गया है ।

श्री रामावतार शास्त्री : दिल्ली नगर निगम के स्कूलों के अन्तर्गत साहसी बालक नामक एक पुस्तक पढ़ाई जाती है तो क्या यह बात सच है कि उस पुस्तक में कुछ आपत्तिजनक बातें थीं जिनके कि बारे में नेशनल फँड-रेशन आफ बीमेन ने मंत्री जी के पास कोई मैमोरेंडम दिया था, यदि हाँ, तो उस मैमोरेंडम को बयोरा क्या है और सरकार ने उस संबंध में क्या कार्यवाही की है ?

श्री भक्त दर्शन : श्रीमन् जिस मैमोरेंडम का उल्लेख माननीय सदस्य ने किया है...

अध्यक्ष महोदय : यह रेलवेंट नहीं है और इसके लिए सेप्रेट नोटिस माननीय सदस्य को देना चाहिए ।

श्री रामावतार शास्त्री : अध्यक्ष महोदय, यह उसी से संबंधित है ।

अध्यक्ष महोदय : यह मौजूदा बद्वेचन से संबंधित नहीं है ।

श्री रामावतार शास्त्री : अध्यक्ष महोदय, इस तरह की तुस्तक जिससे आपत्तिजनक बातें लिखी हुई हैं वह यहां बालकों को पढ़ाई जा

MR. SPEAKER : You are asking a specific question.

श्री रामावतार शास्त्री : अध्यक्ष महोदय, आप बेकार में मंत्री महोदय को मेरे प्रश्न का जवाब देने से रोक रहे हैं । वह तैयार है...

अध्यक्ष महोदय : लेकिन में तैयार नहीं हूँ क्योंकि मौजूदा सवाल से उनके द्वारा पूछा गया सवाल रेलवेंट नहीं है ।

श्री रामावतार शास्त्री : अध्यक्ष महोदय, यह तो अन्याय की बात है कि मंत्री महोदय से आप जवाब नहीं दिलवाना चाहते । मैं इसे ठीक नहीं समझता हूँ । उस किताब के पढ़ने से यहाँ साम्प्रदायिक भावनाएँ उमड़ती हैं इसलिए वह आपत्तिजनक बातें उसमें से निकाली जानी चाहिए ।

श्री कंवर लाल गुप्त : क्या यह बात सही है कि कुछ किताबें जोकि सेंट्रल गवर्नेंमेंट ने भेजी थीं उनमें से कुछ पर दिल्ली ऐडमिनिस्ट्रेशन ने आपत्ति की थी क्योंकि उस में हमारे देश की संस्कृति और सम्यता के विरुद्ध कुछ बातें थीं लेकिन उस के बाद भी सेंट्रल गवर्नेंमेंट ने दिल्ली ऐडमिनिस्ट्रेशन को यह कहा कि उनमें इस प्रकार की कोई कॉट छाट नहीं होनी चाहिए, यदि हाँ, तो वह कौन कौन किताबें हैं, दिल्ली ऐडमिनिस्ट्रेशन ने उन में क्या क्या कॉट छाट की थी और भारत सरकार ने उस पर क्या कार्यवाही की थी ?

श्री रामावतार शास्त्री : माननीय सदस्य पूछ रहे हैं कि वह कौन कौन सी किताबें हैं लेकिन अध्यक्ष महोदय उस पर ऐतराज नहीं कर रहे हैं ।

**अध्यक्ष महोदय :** दिल्ली ऐमिनिस्ट्रेशन की कुछ किताबों में कुछ अंशों के शामिल किये जाने के संबंध में सवाल कर रहे हैं।

**श्री अक्षत दशन :** अध्यक्ष महोदय, जहां तक सरकार का सम्बन्ध है सरकार की ओर से कोई पाठ्य पुस्तक प्रसारित नहीं की गई है। अलवत्ता हमारी एक संस्था एन० सी० १० आर० टी० है। उस ने कुछ मौडल पुस्तकें तैयार की और सभी राज्य सरकारों और दिल्ली प्रशासन से भी यह अनुरोध किया गया कि इन के आधार पर अगर वे चाहें तो संशोधन कर दें, चाहे ऐडोप्ट कर लें:—वह अपनी पुस्तकें तैयार कर सकते हैं। इस की उन्हें छूट दी गई और आपस में परामर्श करके दिल्ली प्रशासन ने उस का एक नया संस्करण प्रकाशित किया, जोकि आज कल प्रचलित है। इसलिए कोई मतभेद का सवाल ही नहीं उठता है।

**SHRI SONAVANE :** I should like to know whether all references in the Puranas, Smritis and Vedas would be considered for removal when they refer to the humiliation of the women and the Scheduled Castes? Will the Government consider it?

**SHRI KANWAR LAL GUPTA :** It is not so. Nowhere in the Vedas have the women and the Scheduled Castes been humiliated. It is absolute non-sense to say so. वेदों में कहीं ऐसी कोई बात नहीं है। किसी ने भी वेद में शेड्यूल कास्ट्स के खिलाफ कोई बात नहीं कही गई है। यह बकवास है।

**SHRI CHANDRA JEET YADAV :** On a point of order. When a Member is asking a particular question, has any other hon. Member got a right to say that this is non-sense?

**श्री कंवर साल गुप्त :** इस तरह से कोई भी सदस्य वेदों और पुराणों आदि के बारे में गलत प्रचार कर सकता है। यह बतलाया जाय

कि वेदों में कहां ऐसा लिखा हुआ है? वेद से इलोक कोट करके बतलायें।

**SHRI SONAVANE :** Why are you afraid? There are several references. Let the Government see to them.

**SEVERAL HON. MEMBERS rose—**

**SHRI SONAVANE :** Why do they object? There are several references and we want the Government to see to it and find out the facts. (Interruption)

**SEVERAL HON. MEMBERS rose—**

**MR. SPEAKER :** Please sit down.

कुछ मेम्बरों का काम ही हो गया है कि कुछ न कुछ करते हैं। ऐसी बात गलत है।

**श्री ओम प्रकाश स्थानी :** इस में वेद कहां से आ गया? (स्पष्टवान)

**श्री कंवर लाल गुप्त :** वेदों के बारे में अगर यहां कुछ कहा जायेगा तो उस को बदरित नहीं किया जायेगा। यह गलत कोट कर रहे हैं। यह एक अक्षर जानते नहीं हैं संस्कृत का और बेकार बोलते हैं।

**MR. SPEAKER :** I had not declared it as an irrelevant question, and you are fighting over it. What for is that? I am passing on to the next question.

Overbridge under construction at Patel Road, New Delhi

\*671. **SHRI HIMATSINGKA :** Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the target date for the completion of the over-bridge under construction at Patel Road near the Delhi Milk Scheme, Patel Nagar, New Delhi and when its construction work was started;

(b) whether the construction work is behind the schedule and, if so, the reasons therefor;

(c) when the bridge is now likely to be completed and opened for traffic; and

(d) the total estimated cost of the bridge?

**THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) :** (a) to (d). While the Northern Railway is constructing the overbridge portion, the approaches are being constructed by the Municipal Corporation of Delhi. The work on the project was started on 10th January 1969. Inspite of the difficulties experienced during the execution in regard to procuring the steel of appropriate specification for manufacturing bearings, and other materials, shifting of service lines and land acquisition, steady progress has been maintained and it is expected that the project would be completed by 9th January 1971 according to the schedule. The total anticipated cost of the project is Rs. 82.00 lakhs, inclusive of the share of the Railways.

**SHRI BAL RAJ MADHOK :** I am happy to know that you have fixed a dead-line and I hope you will keep to that dead-line and complete the bridge. But may I know whether an over-bridge on the same road in Naraina is under construction for the last two years, and though it is almost complete, still, it not being opened to traffic? May I know also whether the other overbridges along Patel Road will also be completed within the scheduled time so that the traffic trouble in Delhi may be eased?

**SHRI IQBAL SINGH :** All these bridges are mostly of the Delhi Administration or Delhi Municipal Corporation. These questions relating to bridges come to us only for technical approval and we as the Ministry giving technical guidance ask them to expedite the matter. We have asked them that all other bridges which are under construction should also be completed in time, but they have got their own difficulties. This question may be put especially to the

Delhi Municipal Corporation or the Delhi Administration.

**Taking over of Work from Civil Aviation Department by International Airport Authority**

\*672. **SHRI INDRAJIT GUPTA :** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether only a small portion of the work of Civil Aviation Department will be taken over by the proposed International Airport Authority;

(b) whether the technical experts and a member of the Tata Committee, representing the Ministry of Finance, have axised against the proposal in its present form; and

(c) if so, the reason for taking the decision to set up the Authority in its present form?

**THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI) :**

(a) The development, control and management of the four international airports at Bembay, Calcutta, Delhi and Madras are intended to be entrusted to the proposed International Airports Authority of India. The regulatory functions comprising air traffic control, aeronautical communication and navigation services will remain with the Civil Aviation Department.

(b) and (c). No, Sir. The Finance Ministry representative on the International Airports Committee indicated his preference for a Board as against the Committee's recommendation to establish an Authority under the Companies Act. After considering all aspects, Government have decided to establish an Authority, which will be a public sector corporation, under an Act of Parliament.

**SHRI INDRAJIT GUPTA :** May I know whether in other countries where there

are these major international airports there is any such division of functions between the international airport authority and the relevant department of the Government, or, whether the matter is left completely to an independent authority in charge of the airport to look after all the functions concerned ?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :** The international practice is, there are several countries such as the United Kingdom, France, Netherlands and even Japan, where they have set up separate bodies to look into the administration of airports. The reason why air communication and navigational control is left to the DGCA is, apart from these four airports, there are about 90 other airports in India and they are all linked together by a communication network. It is therefore not possible to remove these four from that. Therefore, we have decided to leave these activities to the department. The rest of the activities will be undertaken by this authority.

**SHRI INDRAJIT GUPTA :** What is likely to be the nature of the composition of this authority, its powers and functions ?

**DR. KARAN SINGH :** I had hoped to be able to come before this House with the Bill in this session itself, but it has not been possible to do so. The Bill will come before Parliament in the winter session. In that Bill, all the details about the composition, function, etc. will be incorporated and there will be opportunity for everybody to express his opinion.

**SHRI NATH PAI :** Is the innovation of this new body just to achieve an administrative objective or will it improve the working of our miserable airports ? I know the minister has been struggling gallantly to do something, but those of us who use the airports find that the services are deteriorating. It is alleged that the Indian international airports are not yet ready with the ground work for the landing

of Jumbo jets. An authority recently revealed that their functional efficiency is at the level of Dakota planes, which are the world's last living elephants slowly withdrawing from the scene. May I know whether this authority basically will be concerned with improving the efficiency of the airports or it is just one of the many innumerable administrative innovations in which we are perennially engaged ?

**DR. KARAN SINGH :** The intention of setting up the authority is to ensure that our international airports in fact function upto the highest international standards. My hon. friend said that our airports are functioning at a very low efficiency. I think it is not correct. In fact, we are making rapid preparations for the Jumbo age. I agree that the airports are not fully ready for it. No airport in the world is ready in fact for the Jumbos,

**SHRI NATH PAI :** I would not like to appear denigrating the efficiency of the country where it exists. But I cannot invent one where none exists. To get your luggage cleared at the Palam airport when you come from Bombay it takes 65 minutes.

**SHRI PILOO MODY :** If you are lucky.

**SHRI NATH PAI :** Yes. But in any international airport, in less than five minutes your luggage is cleared. To say that our airports compare favourably is gross indulgence in self-deception.

**DR. KARAN SINGH :** I did not say that our airports compare favourably with the best in the world. I said, we are preparing very hard. I agree there are still deficiencies and shortcomings, but we are doing whatever we can. (*Interruptions*).

Why don't you lift your luggage, yourself, Mr. Mody ? It would be a good exercise ! (*Interruptions*).

**SHRI PILOO MODY :** Why does not

the minister wait for his luggage to be cleared? He drives awry in a big car and some flunkey brings his luggage an hour later. If he waits at the airport to get his luggage cleared- he will know something about how it is operating. (Interruptions).

**SHRI S. M. BANERJEE :** The minister said that there are 90 airports and there is a scheme for doing something good in these airports. Unfortunately there is something called an airport in Kanpur also, but it does not look like an airport. There is neither any air nor any port. [It is a shame on us. I want to know whether this will be also included for renovation.

**MR. SPEAKER :** How does Kanpur come in here?

**SHRI S. M. BANERJEE :** It is going to be an international airport sometime.

**MR. SPEAKER :** Question Hour over.

#### SHORT NOTICE QUESTION

कलकत्ता में अत्यधिक शक्तिशाली ट्रांसमिटर  
+

S.N. Q. 9. श्री ओम प्रकाश त्यागी :  
श्री समर गुह :

क्या तूचना तथा प्रसारण और संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कलकत्ता में रूस द्वारा स्थापित अत्यधिक शक्तिशाली ट्रांसमिटर इतना शक्तिशाली नहीं है कि वह दक्षिण-पूर्व एशिया के देशों के कार्यक्रमों का प्रसारण कर सके;

(ख) यदि हां, तो इसके क्या कारण हैं;

(ग) दक्षिण एशिया की महत्ता को ध्यान में रखते हुए तथा दक्षिण एशिया के देशों के साथ अपने सम्बन्ध सूदूँक करने हेतु उपयुक्त ट्रांसमिटर की प्रसारण क्षमता बढ़ाने के लिए

सरकार का क्या कार्यवाही करने का विचार है; और

(घ) यदि कोई नहीं, तो इसके क्या कारण हैं?

**THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) :** (a) to (d). A statement is laid on the Table of the House.

#### Statement

#### SUPER POWER TRANSMITTER IN CALCUTTA

A super power medium wave transmitter has been set up in Calcutta for strengthening our external services to certain countries in South East Asia, and China and Tibet. The service area of this transmitter will extend to about 2,000 km at night and 400 to 500 km during day time. Its actual performance conforms to these technical expectations. There is no defect in it, and it is not correct to say that its actual performance has fallen short of expectations.

2. There is no proposal to increase its transmission capacity.

3. The reach of medium-wave transmitters during day time when the propagation is by ground-wave, is limited. Countries which are outside the effective reach of this transmitter are served by short-wave transmitters from which external services are broadcast.

4. Optimum use of this transmitter will be made by using it for those services which are directed to areas within its service zone and where listening time is favourable.

श्री ओम प्रकाश त्यागी : कलकत्ता में रूस की गवर्नरेंसेट के द्वारा सन् 1962 के चौनी हमें

के पश्चात ट्रांसमिटर स्थापित किया गया था और वह इस उद्देश्य से किया गया था कि दक्षिण एशिया के देशों में भारतवर्ष से जो समाचार और विचार प्रसारित होते हैं उनको सुना जा सके। लेकिन इस समय जो वहां ट्रांसमिटर स्थापित हुआ है वह दिन में केवल 350 किलोमीटर तक ही सुना जा सकता है और रात्रि में ही उससे समाचार सुनाए जाते हैं, दिन में कोई समाचार दक्षिण एशिया के देशों में सुनाए नहीं जाते हैं। इस कारण से वह बेकार हो गया है। जिस समय यह सौदा तय हुआ था उस समय ब्राडकास्टिंग की मिनिस्टर श्रीमती इंदिरा गांधी थी। उस समय विशेषज्ञों ने यह सलाह दी थी कि इस ट्रांसमिटर की जगह सुपर पावर ट्रांसमिटर की जगह शार्ट बेब का ट्रांसमिटर स्थापित करना ज्यादा हितकर रहेगा और उससे सारे एशिया के देशों में समाचार आदि सुने जा सकेंगे। मैं जानना चाहता हूँ कि इस ट्रांसमिटर को स्थापित करने का जो निर्णय लिया गया क्या उसके पीछे कोई पोलिटिकल कारण थे या कोई और विशेष बात थी जिस को ले कर विशेषज्ञों की राय की उपेक्षा करने की जरूरत महसूस हई और आपने हाई पावर ट्रांसमिटर स्थापित किया?

इस ट्रांसमिटर को स्थापित करने के समय आपको क्या कोई इस प्रकार की गारन्टी रूस सरकार से मिली थी कि इस ट्रांसमिटर के द्वारा साउथ ईस्ट एशिया के देशों में समाचार आदि सुने जा सकेंगे और क्या वह गारन्टी पूरी हुई या नहीं हुई और अगर नहीं हुई तो उस अवस्था में क्या वे दूसरा ट्रांसमिटर लगाएंगे और जो कमी रह गई है उसको पूरा करेंगे?

SHRI I. K. GUJRAL: For external broadcasting we have to have a double-pronged policy, both for the medium wave as well as for the short wave. Some areas can be effectively covered by the medium wave and we are installing two high-power

medium wave transmitters—one at Calcutta which has come up and another will come up in Rajkot—so that we are able to cover some areas of population which have cheaper transistors available. But that does not mean that we are not paying attention to the short wave. At the moment we have approximately six short wave transmitters working from Delhi. Another two are coming up in Aligarh and in the course of the Fourth Plan we are planning to put up another two, in addition to those two, in Aligarh. The idea is to have ultimately a battery of short wave as well as medium wave transmitters so that we are able to cover all the areas as widely as we possibly can.

As to whether the performance of the transmitter has come up to the guarantee or not, there is no technical defect in the transmitter and, therefore, the question of any defect does not arise.

श्री ओम प्रकाश त्यागी: मैंने जो सवाल किया था उसका उत्तर नहीं आया है। 1962 के चीनी हमले के पश्चात यह ट्रांसमिटर इस दृष्टि से लगाया गया था कि भारत के विचार और समाचार साउथ ईस्ट एशिया के देशों में जा सके। क्या इस ट्रांसमिटर ने उस उद्देश्य को पूरा किया है या नहीं किया है और अगर नहीं किया तो आप किस रूप में उसकी पूर्ति करने जा रहे हैं?

श्री इ० कु० गुजराल: जहाँ तक मैं समझ सका हूँ मैंने जवाब दे दिया है। मैं हिन्दी में जवाब देने की कोशिश करूँगा—

श्री ओम प्रकाश त्यागी: विशेषज्ञों ने राय दी थी या नहीं कि शार्ट बेब ट्रांसमिटर ज्यादा ठीक रहेगा और जो आप लगा रहे हैं यह ठीक नहीं होगा?

श्री इ० कु० गुजराल: यह सवाल नहीं है कि आया मीडियम बेब लगाया जाए या शार्ट बेब लगाया जाए। सवाल यह है कि दोनों लगाए जाएं, मीडियम बेब भी और शार्ट बेब भी लगाया जाए और दोनों लगाये गये हैं। हमारी पालिसी यह है कि दोनों को एनबरेज

किया जाए। जहां फासला ज्यादा होता है वहां लोग शाटं बेव का इस्तेमाल करते हैं और वहां फासला कम होता है और हालात माफिक होते हैं वहां मीडियम बेव का इस्तेमाल करते हैं।

अध्यक्ष महोदय : आप तो दूसरी बातों में चले गये। आप यही बता देते कि साउथ ईस्ट एशिया में सुना जा सकता है या नहीं?

SHRI I. K. GUJRAL : The short wave transmitters are heard in almost every part of South-East Asia and also in Western Asia and in African countries. The medium wave transmitter, at the moment, also covers a good part of South East Asia, particularly, at night and, in the day time also, a part of the neighbouring countries is covered. We are using it for that purpose.

श्री ओम प्रकाश त्यागी : हाई पावर ट्रांसमिटर से दिन में भी सुना जाता है और रात्रि में भी कुछ समय के लिए सुना जाता है। लेकिन स्थिति यह है कि रात्रि में साढ़े बाठ बजे या साढ़े दस बजे अगर आप न्यूज ट्रांसमिटर करते हैं तो उस रिजन के समय के हिसाब से वहां के समय के अनुमार रात्रि में साढ़े बारह बजे या एक बजे ये न्यूज सुनी जा सकेगी जबकि मुश्कल से ही कोई सुनने वाला होगा। यथा यह गलत नहीं है कि इतने हाई पावर ट्रांसमिटर के द्वारा वहां दिन में तो कोई समाचार सुना ही न जा सके और रात को जो जो ट्रांसमिटर किया जाए वह वेकार हो क्योंकि कोई सुनने वाला नहीं रहता है?

श्री इ० कु० गुजरात : साइंस ने ऐसी कोई चीज ईजाद नहीं की है कि एक ही चीज सारे काम पूरे कर सके। मीडियम बेव एक खास परपत्र के लिए होती है और उसके लिए उसका इस्तेमाल किया जाता है। वाकी चीजों के किए शाटं बेव ट्रांसमिटर काम करते हैं।

उसके लिए और शार्ट बेव ट्रांसमिटर लगा रहे हैं।

SHRI SAMAR GUHA : Sir, I do not know whether this Rs. 3 crore Soviet transmitter of 1000 KW has been built for giving broadcasts to people who are asleep in South East Asia. The time zone difference between the IST and most of the South East Asian countries is 1 to 3 hours. The time of broadcasting is 8.30 P.M. and 9.30 P.M. at night. That means, the people either in Thailand or in Vietnam or in Indonesia will be asleep at that time...

SHRI LOBO PRABHU : They sleep very late.

SHRI SAMAR GUHA : Aldous Huxley would have been happy to know, as he visualised in his book entitled "The Brave New World", that a machine could be devised that a person will listen when asleep.

May I know whether it is a fact that in view of the timing of the broadcast at 8.30 P.M. and 9.30 P.M. from Calcutta transmitter, it will not be heard by the people in South East Asia as the people will be asleep at that time? Secondly, may I know whether it is a fact that against the opinion of the experts, this medium wave transmitter was set up? Lastly, I want to know whether the Government made an assessment from our Embassies in South East Asian countries about the number of people, or at least an average number of people, who hear the Indian news service and also their reaction to that.

SHRI I. K. GUJRAL : I may tell my hon. friend that there was no technical advice against this. He will recall that although I was not in the Government, at that time even the Voice of America transmitter was of the same size and same dimension at the same location.

So it is not a question whether it is American or Russian. Both are projected on the same. (Interruptions).

MR. SPEAKER : My dear Professor is a scientist also.

SHRI I. K. GUJRAL : I am trying to clarify the science of electronics.

SHRI NATH PAI : The Minister is not a scientist. He is a politician, that too a partisan politician.

SHRI I. K. GUJRAL : The second thing I am trying to say is : the people in South East Asia are not listening to medium wave only. Our short wave transmitters are there. One the medium wave we are trying to give programmes which suit their timing. We are trying to do our bit in a good way.

SHRI N. K. P. SALVE : Even in matters of transmitters he is using his usual philosophy. The one he uses in the day time he does not use in the night time. May I know from the hon. Minister since our communications with the South East Asian countries are of very great importance, how is it that he is not able to have a transmitter which will be able to cater irrespective of the fact whether we broadcast during day time or night time ?

SHRI I. K. GUJRAL : Just now we have got six short wave transmitters. By the end of Fourth Plan two more will be set up at Aligarh. By the end of the Fifth Plan we will put up six short wave transmitters in Aligarh Plus six that are already functioning. With this batch of 12 we hope to be able to meet the challenge.

MR. SPEAKER : Mr. Hukam Chand Kachwai. He is the long range transmitter of Jan Sangh.

श्री हुकम चन्द कछवाय : क्या यह सही है कि जिस समय श्रीमती इंदिरा गांधी सूचना और प्रसारण मंत्री थीं, उस समय यह शक्ति-शाली ट्रांसमिटर यहां लाया गया था, उस समय इस के बारे में करार हुआ था और केवल रशा को खुश करने के लिए ऐसा कन्फ्रेंड ट्रांस-

मिट्टर लाया गया था ? उस करार में जो शर्तें रखी गई थीं, वे पूरी नहीं की गईं। मैं यह जानना चाहता हूं कि उस करार को पूरा न किये जाने के संबंध में सरकार ने अब तक क्या कार्यवाही की है ।

SHRI I. K. GUJRAL : One thing I must clarify. The transmitter has been installed now. It was not installed then.

श्री हुकम चन्द कछवाय : करार, सौदा, उस समय हुआ था । विशेषज्ञों की राय थी कि यह ट्रांसमिटर ठीक नहीं है, लेकिन श्रीमती इंदिरा गांधी चाहती थी कि वह यहां लाया जाये ।

श्री इ० कु० गुजराल : श्रीमती इंदिरा गांधी जरूर चाहती थीं और अब भी चाहती हैं—कि इस देश का ब्राइकास्टिंग मजबूत हो और यहां पर ट्रांसमिटर लगाये जायें । उस बक्त एक हजार किलोवाट का ट्रांसमिटर लगाने का फैसला किया गया । बायस आफ अमेरिका ने भी एक हजार किलोवाट का ट्रांस-मिटर लगाने की बात कही थी । उस के बाद हम ने दुनिया के तमाम मुल्कों से एनक्वायरी की । हम को इस भाव पर और इतने बक्त में और कहीं नहीं मिला ।

एक माननीय सदस्य : रही ओर पुराना ।

श्री इ० कु० गुजराल : नहीं । नया बांध न्यू था ।

श्री हुकम चन्द कछवाय : विशेषज्ञों ने कहा था कि वह ठीक नहीं है ।

अध्यक्ष महोदय : माननीय सदस्य को दिलचस्पी ट्रांसमिटर से है या श्रीमती इंदिरा गांधी को उस के साथ जोड़ने से ?

**श्री दुकम चन्द्र कछवाय** : दोनों से ।

**SHRI LOBO PRABHU** : I would like to know whether there is any country outside Russia where transmitters of this cost of Rs. 3 crores work only at night. When you spend Rs. 3 crores on a transmitter, is it only to work at night ?

**SHRI I. K. GUJRAL** : My hon. friend is a highly technical person but his technical knowledge is perhaps beyond him. This transmitter also like him works day and night.

**SHRI S. KANDAPPAN** : I would like to know whether from this transmitting station they are transmitting programmes in Sinhalese and Malay languages particularly. Secondly, I would like to know in regard to these programmes, what is the machinery with which they are assisted to cater to the needs of those listeners abroad, particularly in South-East Asia.

**SHRI I. K. GUJRAL** : We have a separate department in the All India Radio which is the External Services Department and at the moment we are transmitting in 19 languages of the world and to all the areas in which we are interested. Certainly we are transmitting in Malayalam...

**SHRI S. KANDAPPAN** : Malay language; it is the predominant language of Malaysia and Indonesia.

**SHRI I. K. GUJRAL** : We are also transmitting in Tamil as well as in the local language there.

#### WRITTEN ANSWERS TO QUESTIONS

##### **Ordinance to Regulate Management of Gurdwaras in Delhi**

\*664. **SHRI BENI SHANKER SHARMA** : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a demand has been made that Government should pass an Ordinance

to regulate the management of Gurdwaras in Delhi on the lines of the Act existing in Punjab; and

(b) if so, the reaction of Government thereto ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT)** : (a) No such demand has been received.

(b) Does not arise.

##### **Hoisting of Red Flags on Government Offices by Naxalites in Calcutta**

\*665. **SHRI MAYAVAN** : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether red flags were found flying on a number of Government offices in the port area in Calcutta on 29th July, 1970; and

(b) whether any arrest was made by the Police and, if so, the details thereof ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT)** : (a) and (b). According to information available, red flags were found hoisted on some buildings in the Port area of Calcutta on July 29, 1970 and the flags were got removed by the police. No. arrests have so far been reported in this connection.

##### **Police Force for Looking After Tourists**

\*666. **SHRI S. K. TAPURIAH** : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to refer to the reply

given to Unstarred Question No. 5919 on the 10th April, 1970 and state whether the Special Police for the purpose of looking after the tourists has since started functioning and whether it is adequate to meet the rush of tourists ?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :** Pending creation of a Tourist Police force, a beginning has been made with the posting by the Delhi Police of a unit of one Assistant Sub Inspector and 4 constables to patrol six key points in Delhi frequented by tourists. The implementation of the full scheme is being processed.

**Provision of Fire Crash Tenders at Airports**

\*667. **SHRI VIRENDRA KUMAR SHAH :**  
**SHRI ISHAQ SAMBHALI :**  
**SHRI BABURAO PATEL :**

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether there is a lack of essential safety equipment such as fire crash tenders in several airport in the country;

(b) whether a request from the Director-General of Civil Aviation for fire crash tenders has not been conceded by Government for over two years now; and

(c) whether as a result of the above, aircraft often have to overfly at least 40 of the 90 airports in the country, especially in the North-East ?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :** (a) and (c). While it is necessary to strengthen the arrangements at many of the aerodromes under the control of the Civil Aviation Department, Indian Airlines feel that there is a definite inadequacy at only four aerodromes to which they operate. Action has been taken to purchase additional equipment and also to encourage

its development and manufacture within the country, Indian Airlines have reported 97% regularity in their operations during the last year.

(b) No. Sir. Proposals for the purchase of crash fire tenders and for indigenous development and manufacture are being processed in consultation with the other authorities concerned.

**Switch over to Regional Languages Medium by Universities**

\*668. **SHRI SHRI CHAND GOYAL :** Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether a number of Universities have desired to switch over to regional languages medium;

(b) whether they are facing the problem of getting scientific and technical books of the required standard; and

(c) if so, the arrangements, if any, made by Government to accelerate the process of production of books ?

**THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) :** (a) Yes Sir.

(b) and (c). The Government of India is operating a scheme under which financial assistance to the extent of Rs. one crore will be given to each State Government having universities in their jurisdiction other than the States of Jammu and Kashmir, Nagaland and Union Territories for production of university level books in the regional languages. Such financial assistance will be given during the fourth Five Year Plan period. The States concerned have set up book production Boards/Committees which have started functioning. Many Boards/Committees have already assigned translation of university level books from English to regional languages or for writing original books.

2. To supplement the above effort,

Government of India in cooperation with the University Grants Commission is operating another scheme under which University Grants Commission will be enabled to offer 100 Fellowships each year to outstanding students in science, humanities and social science subjects after their Master's Degree to work under a distinguished teacher for the purpose of writing quality books or for translating standard works at the university level.

3. Government is also operating another scheme known as the Core Book Programme for translation of standard books in Indian languages or for writing original books by eminent authors for use by the students at the university level. In the choice of writing original books or translation of standard works, the subject of the book will be so selected that generally speaking all universities will accept them as textbook or reference literature and they will remain effective for a period of at least five to ten years.

**Improvement of Canal passing through  
Coastal Districts of West Bengal  
and Orissa**

\*670. SHRI S. KUNDU : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Committee constituted to report on the improvement of Canal system in India has submitted its report;

(b) whether it has taken into consideration the improvement of coastal canal passing through the coastal Districts of West Bengal and Orissa;

(c) if so, the details thereof; and

(d) whether Government have decided to make this canal navigable all round the year and improve it ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) :  
(a). The Inland Water Transport Committee set up by the Government of India to go into the question of improvement of inland water transport, including canals, in the

country as a whole, has not yet submitted its final report.

(b) to (d). Do not arise.

**Permission to Jamair Airlines to  
Operate between Madras and  
Port Blair**

\*673. SHRI C. JANARDHANAN : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the Jamair Airlines has been allowed to operate a flight between Madras and Port Blair; and

(b) if so, the reason why the Indian Airlines could not operate its flight on this route ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) Yes, Sir. Jamair have been permitted to operate on this route, on a non-scheduled basis.

(b) Caravelles cannot land at Port Blair and Indian Airlines do not have other types of aircraft suitable for this sector. Indian Airlines, however, operate Viscount services between Calcutta and Port Blair via Rangoon.

**Persons deceived of money paid  
for Bharat Darshan Train**

\*674. SHRI KANWAR LAL GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether thousands of persons were deceived by some persons in Delhi, who collected about Rs. 3 lakhs for the Bharat Darshan train; and

(b) whether any report was lodged with Police and, if so, the action taken by the Police against the alleged culprits ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI

K. C. PANT) : (a) and (b). According to the report of the Delhi Police, 90 persons have so far complained that they had been deceived by two persons in Delhi who collected approximately Rs. 40,000/- for Bharat Darshan Train journey to various places in the country. A case under sections 420/406 IPC has been registered against two persons at Police Station Railway, Delhi. The accused, who were arrested on 3rd August 1970, have since been released on bail under order of the Court. The case is under investigation.

**Immigration Officers Indulging in Undesirable Activities at Palam Airport**

\*675. SHRI MANIBHAI J. PATEL : SHRI SHIV KUMAR SHASTRI :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government are aware that some immigration Officers remove stamps of Rs. 15/- affixed on the tickets of the persons going abroad from Palam airport and sell them to the airlines;

(b) if so, since when such activities have been going on at the airport;

(c) the estimated loss sustained by Government by such fraudulent activities of the immigration Officers; and

(d) the action Government propose to take to make the system foolproof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) to (d). A news item regarding this appeared in the "Indian Express" of 30th July, 1970. The matter has been referred to the concerned quarters and remedial measures as may be found necessary will be taken.

**भारतीय संदर्भ वार्षिकी (इंडियन रेफरेन्स एनुअल) और भारत भौगोलिक विवरण (गजेटियर आफ इंडिया) में भारतीय संघ से संबंधित आंकड़ों में अन्तर**

\*676 श्री भारत सिंह चौहान : क्या

शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या 1965 की भारतीय संदर्भ वार्षिकी (इंडियन रेफरेन्स एनुअल) में भारतीय संघ का क्षेत्रफल 3268081 किलोमीटर दिखाया गया है और 1965 के भारत के भौगोलिक विवरण (गजेटियर आफ इंडिया) में भारतीय संघ राज्यों का क्षेत्रफल 3,267,500 किलोमीटर दिखाया गया है ;

(ख) यदि हां, तो उक्त दोनों प्रकाशनों में भारतीय संघ का क्षेत्रफल भिन्न भिन्न दिखाने के क्या कारण हैं ; और

(ग) इस बारे में सरकार ने क्या कार्यवाही की है ?

**शिक्षा तथा युवक सेवा मंत्रालय में राज्य मंत्री (श्री भक्त दर्शन) :** (क) जी हां ।

(ख) विभिन्नता इस कारण है कि भारत भौगोलिक विवरण में दिये गये आंकड़े भारत संदर्भ वार्षिकी, 1963 में दिये आंकड़े पर आधारित हैं, जो कि बाद में भारत संदर्भ वार्षिकी, 1965 में संशोधित कर दिए गए थे ।

(ग) दिसम्बर, 1965 में भारत सरकार ने-इस आवाय के आदेश जारी कर दिये थे कि भविष्य में केवल मंत्रिमण्डल सचिवालय के अधीन केन्द्रीय सांस्थिकीय संगठन द्वारा दिये गये आंकड़े ही सभी सरकारी प्रकाशनों में दिये जाने चाहिए । तदनुसार क्षेत्र संबंधी आंकड़े भारत प्राकृतिक भूगोल शीर्षक से भारत के भौगोलिक विवरण के अध्याय 1 के पुनर्मुद्रण में जो 1968 में प्रकाशित किया गया था, बदल कर 32,68,090 वर्ग किलोमीटर दिखाए गये थे । इसी प्रकार की कार्रवाई भारत भौगोलिक विवरण के प्रथम संस्करण के पुनर्मुद्रण के संबंध में की गई थी, जोकि अब थप रहा है ।

**Block Grants to Universities for Improving Higher Education**

\*677. SHRI RABI RAY: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the University Grants Commission gives block grants to the Universities to improve higher education in the country; and

(b) if so, the quantum of financial assistance given by the University Grants Commission to the different Universities in the country during the last three years and the criteria laid down by the U. G. C. for this purpose ?

THE MINISTER OF EDUCATION

AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Block grants for meeting expenditure on maintenance are given by the University Grants Commission to Central Universities only.

(b) A statement indicating the block grants paid to the four Central Universities, namely, Aligarh Muslim University, Banaras Hindu University, Delhi University and Vishva Bharati University during the last three years is laid on the Table of the Sabha.

The block grants to Central Universities are determined annually after examining their budget estimates and taking into account the normal increase in expenditure as well as their additional requirements for maintenance.

*Statement**Block grants paid to the Central Universities during 1967-68 to 1969-70*

S. No.	Name of the University	1967-68	1968-69	1969-70	Total
		Rs.	Rs.	Rs.	Rs.
1.	Aligarh Muslim University	1,73,03,122.24	1,84,00,000.00	1,97,50,000.00	5,54,53,122.24
2.	Banaras Hindu University	2,20,06,263.78	2,35,69,000.00	2,59,75,000.00	7,15,50,263.78
3.	Delhi University	1,03,90,453.11	1,12,85,884.25	1,20,00,000.00	3,36,76,337.36
4.	Visva-Bharati	48,00,000.00	512,9,000.00	54,00,000.00	1,53,29,000.00
Total		5,44,99,839.13	5,83,83,884.25	6,31,25,000.00	17,60,08,723.38

Note : Grants to Jawaharlal Nehru University (the fifth Central University) are being paid by the University Grants Commission with effect from 1970-71.

**Renewal of Demands for Statehood for Delhi and Manipur**

grant of Statehood to Himachal Pradesh, Delhi and Manipur have renewed their demands for Statehood ;

\*678. SHRI SRADHAKAR SUPAKAR: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether after the declaration on the

(b) whether these two Union Territories satisfy the criteria on which Himachal Pradesh attained Statehood; and

(c) Government's reaction to these demands ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENT OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) Yes, Sir.

(b) and (c) : Attention is invited to the statement made in the House in response to a Calling Attention Motion on 6th August, 1970. As the Union Territories differ very widely in area, population, terrain, level of economic development, financial resources and pose varied problems in the field of administration, each case has to be gone into very carefully on its own merits.

**Liaison Office in New Delhi Maintained by West Bengal Government**

\*679. SHRI S. C. SAMANTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the West Bengal Government maintain a Liaison office in New Delhi;

(b) the annual expenditure involved in maintaining a senior Officer and his establishment, with break up; and

(c) the justification for maintaining this establishment when the State is under the President's rule.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) Yes, Sir, Many State Governments maintain liaison offices in New Delhi.

(b) The approximate annual expenditure on account of pay and allowances etc. of the Liaison Officers is Rs. 38,000/- and that on account of his establishment Rs. 30,000/-.

(c) The functions performed by the Liaison Officer are not materially affected by the imposition of President's rule in a State.

These functions include maintaining liaison with the various offices in New Delhi and expediting action on specific cases sent by the State Government.

**Delay in unloading of ships at Indian Ports**

\*680. SHRI SITARAM KESRI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Shipping Companies have often complained of inordinate delay in the unloading of ships at the Indian ports ;

(b) if so, whether Government have examined the causes thereof ; and

(c) the steps taken to avoid the delay ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) :

(a) Apart from complaints about delays to Shipping due to strikes or go-slow tactics by Port labour in some major Ports, no specific complaints have been received recently from shipowners in regard to inordinate delay in the handling of ships at Indian Ports.

(b) and (c). Do not arise.

**Activities of Progressive Muslim League in West Bengal**

\*681. SHRI SAMAR GUHA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether in the border areas of West Bengal like Murshidabad, Nadia and 24 Parganas, dominated by the minorities, the progressive Muslim League has set up a wide-spread organisation ;

(b) whether this progressive Muslim League has started vigorous communal propaganda and is making frantic efforts to organise the Muslim community on the basis of communal and religious appeal ;

(c) whether the Marxist parties have

joined hands with this communal party ; and

(d) if so, the steps taken by Government to curb the communal propaganda of this party ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) :** (a) According to information received from the Government of West Bengal the progressive Muslim League has units in border districts of Murshidabad, Nadia and 24-Parganas.

(b) The party has been making efforts to win the support of Muslims in that area.

(c) The Government have no such information.

(d) A watch is being maintained on the activities of the party.

**Measures to stop Attacks on Newspapers Offices and Vehicles**

\*682. **SHRI V. NARASIMHA RAO :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the President of the All-India Newspaper Editors' Conference has sought deterrent measures by Government to stop attacks on the newspaper offices and vehicles such as those that have taken place recently in Calcutta ; and

(b) if so, the reaction of Government thereto ?

**THE MINISTER OF STATE IN THE MMINISTRY OF HOME AFFOIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) :** (a) Yes, Sir.

(b) Government strongly condemn such acts of lawlessness. The State Government are dealing with the situation with firmness and determination.

**Requests from Foreigners for employment in Central Universities**

\*683. **SHRI G. VENKATASWAMY :** Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the total number of requests received from foreigners for employment in the Central Universities and their colleges during the year 1969-70 ;

(b) the reaction of Government to such requests ; and

(c) the total number of foreigners employed in the Central Universities and their colleges during the above period ?

**THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R.V. RAO) :** (a) to (c). The information is being collected and will be laid on the Table of the Sabha as early as possible.

**Ban on Strike by Central Government Employees**

\*684. **SHRI S. M. BANERJEE :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the proposed legislation on the Joint Consultative Machinery contemplates permanent ban on strike in respect of the Central Government employees;

(b) whether practically all the Central Government employees' organisations have opposed this ; and

(c) if so, the reaction of Government thereto ?

**THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) :** (a) Yes, Sir

(b) Government are not aware of any opposition of the Organisations of the Central Government employees to the proposed legislation on the Joint Consultative Machinery banning strikes.

(c) Does not arise.

**Boundary Commission for Punjab, Haryana and Himachal Pradesh**

\*685. SHRI HEM RAJ : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the progress made in the setting up of the Punjab Boundary Commission;

(b) whether the Chief Ministers of Punjab, Haryana and Himachal Pradesh have been sounded in the matter and, if so, the reasons for the delay in constituting the Commission; and

(c) what will be its terms of reference and by what date it will be constituted ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC INDUSTRIAL RESEARCH (SHRI K. C. PANTH) :** (a) to (c). An effort was made to promote mutual discussion among of Chief Ministers concerned to evolve agreed terms of reference. As this effort did not evoke a response Government of India are considering the question of laying down terms of reference to the Commission. Consultation with the Governments of Punjab, Haryana and Himachal Pradesh will take place after the tentative terms have been formulated.

**भारत में मुस्लिम समूह का पुनर्गठन**

\*686. श्री प्रकाशबीर शास्त्री : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या देश के विभिन्न भागों में मुस्लिम समूह को पुनर्गठित किया जा रहा है ;

(ख) क्या इस संगठन को विदेशों से सहायता मिल रही है ; और

(ग) यदि हाँ, तो इस संगठन की गतिविधियों के रोकने के लिए क्या कार्यवाही की जा रही है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री राम

निवास मिर्चा) : (क) भारतीय संघ मुस्लिम समूह ने अभी हाल में कुछ राज्यों में अपने नये एकक स्थापित किये हैं ।

(ख) राजनीतिक संगठनों इत्यादि द्वारा विदेशी स्त्रोतों से धन प्राप्त करने के बारे में लोक सभा में 14 मई, 1969 को तत्कालीन यह मंत्री के वक्तव्य की ओर ध्यानाकर्षित किया जाता है ।

(ग) साम्प्रदायिक संगठनों की आपत्तिजनक गतिविधियों से निपटने के लिए उपयुक्त विधान अधिनियमिन करने के प्रश्न पर सरकार विचार कर रही है ।

**Implementation of Recommendations of A.R.C.**

\*687. SHRI D. N. PATODIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that from June 30, 1970, the A.R.C. has stopped functioning;

(b) if so, which Department of the Government of India has taken over the responsibility to watch the implementation of the recommendations of the Commission contained in their various reports; and

(c) whether Government propose to set up a Committee which may also have representatives of Members of Parliament to ensure that Government do not take unduly long time to implement them and, if so, when such a Committee is likely to be set up ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) :** (a) The ARC ceased to function with effect from the afternoon of June 30, 1970.

(b) The ARC was concerned only with the formulation of recommendations. The Cabinet Secretariat and the Department of

Administrative Reforms keep a watch on the implementation of the decisions taken on the recommendations of the ARC.

pleted;

(c) No, Sir.

**Funds Provided for Construction of Hotels during Fourth Plan Period**

\*689. Dr. RANEN SEN : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the total funds provided for the construction of hotels during the Fourth Plan;

(b) the number of hotels to be constructed during the Fourth Plan;

(c) whether the preliminary work for the construction of these hotels has been com-

(d) if so, when the actual construction is expected to begin; and

(e) how long it will take to complete the construction ?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH :**

(a) and (b). A provision of Rs. 6.75 crores has been made in the Fourth Plan for the construction of 7 hotels and the expansion of the Laxmi Vilas Palace Hotel at Udaipur by the India Tourism Development Corporation Limited. Rs. 2.5 crores have also been provided for the construction of 2 hotels by Air-India.

(c) to (e). A statement is laid on the table of the House.

**STATEMENT**

<i>Location</i>	<i>Progress of construction</i>	<i>Expected date of completion</i>
1. Bangalore	Construction work up to the 6th floor has been completed and work on the swimming pool, air-conditioning and installation of lifts is in progress.	Early 1971.
2. Kovalam	(Complex of hotel and beach cottages)	Construction will start after the monsoon. Cottages by September, 1971 and hotel by October, 1972.
3. Calcutta Air-Port.	Construction will start in October 1970.	September 1972.
4. Aurangabad	It is proposed to take over the Aurangabad hotel from the Railways. Funds earmarked for the construction of a new hotel will be utilised for the expansion of this hotel.	
5. Srinagar 6. Gulmarg 7. Jaipur	Feasibility studies have been carried out in respect of these projects and construction will be undertaken later.	

**Promotion of Cultural Tourism**

**CIVIL AVIATION** be pleased to state :

\*690. SHRI H. N. MUKERJEE :  
SHRI SHIVA CHANDRA JHA:

Will the Minister of TOURISM AND

(a) whether closer coordination between the Department of Tourism and the Archaeological Survey of India, to promote cultural tourism in India, has been suggested

by a U. N. E. S. C. O. expert, who visited India last year ; and

(b) if so, the steps taken in this direction ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):  
(a) Yes, Sir.

(b) with a view to effecting closer co-ordination between the Department of Tourism and the Archaeological Survey of India, a liaison committee consisting of the Director General, Tourism ; the Joint Secretary, Ministry of Education and the Director General, Archaeological Survey of India, has been constituted to discuss matters of common interest.

**Antiques Stolen from Museums and Temples**

4321. SHRI BABURAO PATEL : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the nature and value of antiques, stone sculptures, bronze statues, figurines, and other rare objects stolen from Museums temples and places of archaeological interest from June, 1969 to July, 1970 ;

(b) the total number and value of recovered goods and from which places and the names of persons arrested in this connection ;

(c) whether some art and antique dealers have been involved in the racket and if so, their names ;

(d) the steps taken by Government to prevent wholesale thefts of valuable sculptures and antiques ; and

(e) if the reply to part (d) above be in the negative, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) to (c). A statement, containing the requisite information relating to objects stolen from the Museums administered by the Government of India, archaeolo-

gical museums and the Centrally-protected monuments under the Archaeological Survey of India during the period 1-6-1969 to 31-7-1970 and those recovered, is laid on the Table of the House. [Placed in Library. See No. LT-4092/70]. Since these objects are not meant for sale, the question of their valuation in terms of money does not arise. As the cases are still under police investigation, it is not possible to give the names of the persons involved or arrested in connection with the thefts.

(d) A statement is laid on the Table of the Sabha. [Placed in Library. See No. LT-4092/70].

(e) Does not arise.

**Gherao as a Legal Offence**

4322. SHRI HUKAM CHAND KACHWAI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Gherao is a legal offence punishable under Section 340 of the Indian Penal Code;

(b) whether the Calcutta High Court had also given such judgement some time ago; and

(c) if so, whether a copy of the same is proposed to be laid on the Table of the House ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) to (c). A "Gherao" involving wrongful restraint or wrongful confinement of any person is punishable under sections 339 and 340 of the Indian Penal Code. This position was confirmed in the judgment of the Calcutta High Court in the case of Jay Engineering Works Ltd., and others vs. State of West Bengal and others. The judgment is reported in the All India Reporter, 1968 (PP. 407-492).

**Special Quota for Junior Assistants  
for Promotion to Grade of  
Section Officer**

4323. SHRI S. M. BANERJEE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a special quota of vacancies for promotion to the grade of Section Officer has been earmarked for certain category of Assistants who are otherwise junior in the Seniority List but have greater length of service;

(b) whether this category of Assistants was given all opportunity along with others for competing in various Departmental Examinations held from time to time for the purpose of confirmation in the Assistants Grade but they failed to prove their worth; and

(c) if so, the reasons for giving preference to them over those Assistants who had competed and thus proved their worth ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir.

(b) Assistants with long years of service in that grade but with low positions in the seniority list may not be necessarily those who failed to qualify in any of the departmental examinations held by the Union Public Service Commission.

(c) Does not arise.

**Special quota for Promotion to the  
Grade of Section Officer**

4324. SHRI K. LAKKAPPA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that a special quota of vacancies for promotion to the grade of Section Officer, has been earmarked for certain category of Assistants who are otherwise junior in the seniority list but have greater length of service;

(b) if so, its effect on the promotion prospects of senior Assistants ;

(c) whether Government Propose to consider the desirability of introducing a special grade for such Assistants in order to compensate them financially without prejudice to the promotion prospects of others; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) to (d). It has been decided to earmark a quota of vacancies in the Grade of Section Officer for Assistants with the longest period of approved service in the grade of Assistant. The decision has been taken in the interest of a large number of Assistants who have put in long service in the grade without any chances of promotion to the next higher grade because of their low position in seniority. It is based on the recommendation made by the Co-ordinating Committee of Joint Secretaries which was set up by Government to look into the grievances of the departmentally promoted Assistants in regard to the fixation of their seniority and consequent recession in their promotional prospects. The quota for long service Assistants has been provided by making suitable adjustments in the quotas of other categories, particularly direct recruits and limited departmental competitive examination group including 'left-overs' of the 1960 examination. In view of this, the question of introducing a special grade for such Assistants does not arise.

**Merger of Fazilka Tehsil in Haryana**

4325. SHRI N. R. DEOGHARE : Will the Minister of HOME AFFAIRS be pleased to state the time by which the area of Fazilka Tehsil would be merged with the Haryana State in accordance with the decision of the Government of India on the Chandigarh dispute ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : As stated in the press

communique issued on 29th January, 1970, the transfer of the part of Fazilka tehsil to Haryana State will be effected simultaneously with the transfers to be decided upon on the recommendations of the Commission to be appointed to go into the claims and counter claims for readjustment of the existing inter State boundaries of Punjab, Haryana and Himachal Pradesh. It is not possible to indicate the time by which these processes would be completed.

**Unemployed Commercially trained Pilot**

**4326. SHRI CHANDRA SHEKHAR SINGH :** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether a large number of commercially trained Pilots in India are still unemployed, whereas, on the other hand, the Air India and Indian Airlines Corporation are short of trained pilots;

(b) whether any assessment had been made by Government as to the actual requirements of pilots in the country now and in the forthcoming years;

(c) whether Government are aware that an Association of 250 trained Commercial Pilots, who are still unemployed in the country, was formed at one of their meetings held in New Delhi in August, 1970;

(d) whether Government are also aware that the said Association had, in one of its Resolutions, urged upon Government to ban entry of foreign pilots into India for taking up jobs with private aerial spraying companies and also to provide Indian Pilots with jobs; and

(e) if so, the steps being taken by Government to provide jobs to these unemployed Pilots ?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :** (a) and (b). While precise information in this regard is not available, 963 pilots held current professional categories of pilots'

licences on the 30th June, 1970, of whom 720 are known to be employed.

Both Indian Airlines and Air India have made assessments of their pilot requirements during the next years.

(c) and (d). A news item to this effect appeared in the press recently.

(e) Request for the services of commercial pilots are circulated among Flying Clubs etc. whenever received.

**Assam-Nagaland Border Dispute**

**4327. SHRI BABURAO PATEL :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether she is aware that much damage has been done in the border areas of Assam and Nagaland during the last two years because of a border dispute between the two States;

(b) if so, the nature and extent of damage done in these areas and the total number of persons killed and injured on this account;

(c) the reasons why Government do not send the Central Reserve Police to maintain law and order; and

(d) when the border dispute will be settled and the boundary demarcated ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) :** (a) and (b). Reports received from the Governments of Assam and Nagaland indicate that on account of incidents which take place from time to time in the disputed areas there has been some damage to Government and private property. According to the information available, there has been no loss of life or case of grievous injury.

(c) The Central Reserve Police cannot appropriately be used in such matters independently of the State Governments.

(d) It is not possible to indicate any time limit for settling matters like this.

**Arrest of Spies**

4328. SHRI BABURAO PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the names of spies arrested and the total number of spy rings unearthed by Government, State-wise, during the last two years;

(b) the names of spies who escaped to Pakistan while in jail custody during this period ?

(c) the number of spies still awaiting trial;

(d) whether it is a fact that some of the spies were reportedly found to be in direct contact with Sheikh Abdullah; and if so, their names; and

(e) the steps taken by Government to root out spies who are endangering peace in the various States and if no steps have been taken in the matter, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) to (d). Nil information has been received from the State Governments of Andhra Pradesh, Madhya Pradesh, Maharashtra, Mysore, Nagaland and Orissa and the Union Territory Administrations of Andaman and Nicobar Islands, Dadra and Nagar Haveli, Goa, Daman and Diu, Laccadive, Minicoy and Amindivi Islands, Manipur and Pondicherry.

Information in respect of the remaining States and Union Territories is awaited.

(e) Adequate machinery exists to detect and deal with espionage activities.

**Raid on M/s Aneel Science Apparatus Works, Wardha by enforcement Directorate**

4329. SHRIMATI TARA SAPRE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the office or resident of Aneel Science Apparatus Works, Wardha was raided on the 23rd April, 1964 by the Enforcement Directorate (Foreign Exchange) ;

(b) if so, the result of the raid ;

(c) whether any Departmental enquiry was also held by the Directorate ;

(d) if so, the result of enquiry ; and whether the same was communicated to her ; and

(e) whether the articles confiscated in the raid are lying wasted in the godowns of the Enforcement Directorate ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY) MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : (a) to (e). The Directorate of Enforcement did not search the premises of Aneel Science Apparatus Wordha in April, 1964. However, certain premises in Bombay in the occupation of Shri Arvind Dixit, who is said to be the proprietor of 'The Aneel Science Apparatus Works, Wardha and Bombay', were searched by officers of Enforcement Directorate on 28. 4. 64 in connection with certain alleged unauthorised transactions in Foreign Exchange and some documents were seized from those premises. After necessary inquiry in this case adjudication proceedings have been initiated by the Director of Enforcement. Certain dutiable goods were discovered on the premises of Shri Dixit at Bombay which were seized by the Bombay Customs authorities under the Customs law. The Directorate of Enforcement are not concerned with the seizure of these dutiable goods.

**Memorandum presented by Pilots in Bangalore**

4330. SHRI P. VISWAMBHARAN : Will the Minister of TOURISM AND

**CIVIL AVIATION** be pleased to state :

- (a) whether a memorandum was presented to him during his recent visit to Bangalore on July 3, 1970 by a large number of Pilots ;
- (b) if so, the details thereof ; and
- (c) the steps taken to meet the demands of the unemployed Pilots ?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :**

- (a) No, Sir.
- (b) and (c). Do not arise.

✓ **R. S. S. Co-operation and Assistance Sought at the Time of Pakistani invasion**

**4331. SHRI SHRI CHAND GOYAL :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the co-operation and help of the R. S. S. was sought in 1965 by the then Prime Minister, Shri Lal Bahadur Shastri, at the time of the Pakistani invasion of the country ; and

(b) whether the R. S. S. volunteers were entrusted with the work of traffic control in Delhi in 1965 ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) :** (a). Government have no such information.

(b) According to the information received from the Delhi Administration, some R. S. S. volunteers, along with the members of some other volunteer organisations had performed some traffic duties in Delhi in 1965.

**Free Passes for Staff of Air India and Indian Airlines**

**4332. SHRI LOBO PRABHU :** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) with reference to a news-item published in the Current Weekly of 4th July, 1970, the nature and number of free passes allowed to staff of the Air India and Indian

Airlines and to their relations and what is the annual cost of the same; and

(b) what precautions exist to ensure that the staff does not snap the duty free articles as they are alleged to have done ?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :**

(a) The regulations framed by both Air-India and Indian Airlines provide for the grant of free/concessional passages to all their employees, subject to availability of seats, after meeting passenger demands. Since the passages are given on a "subject to load" basis there is no extra cost to the Corporations except for the small expenditure on the meals served. This is in accordance with normal airline practice. The number of free passages availed of is not readily available.

(b) Air-India have reported that in respect of the sale of items available on board the aircraft, the demands of the fare paying passengers are generally met subject to the stock position and there was no complaint from any passenger of non-availability of items offered for sale.

**Pay and Allowances of Airlines Staff**

**4333. SHRI LOBO PRABHU :** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state the steps taken by Government to bring the pay and allowance of staff of the Air India and Indian Airlines conformably with others of their qualifications ?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :** Except in regard to the posts of General Manager and Financial Controller, the power to determine the pay and allowances of their employees is vested in Air-India and Indian Airlines. They endeavour to maintain parity or near parity to the extent possible.

**Indians Arrested in Dubai**

**4334. SHRI D. N. PATODIA :** Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether one hundred and seventy

Indians were arrested for illegal voyage to Dubai while traveling in an Arab Steam launch on the 19th May, 1970;

(b) whether all these Indians were Lured by Arab Shipping agents to go to Dubai; and

(c) whether Government have ascertained the facts of the case and the steps taken to ensure that illegal voyages are nipped in the Indian coasts ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) to (c). According to the information received from the Government of Kerala, 180 Indians who were on their way illegally to Persian Gulf countries in an Arab launch named MSV Shahnahan were arrested by the customs authorities off the Cannanore coast on the night of 18th May, 1970 and handed over to the Balai-pattom police authorities. The Balai-pattom police registered a case under Section 25(1) of the Emigration Act (7 of 1922) against all the illegal emigrants. Steps are being taken to prosecute them. The Customs authorities have initiated action against the crew of the launch. A close watch is maintained along the seashores to prevent such illegal voyage.

विभिन्न राज्यों में भूमि हथियाओं आंदोलन के कारण फसलों और जन जीवन को हुई हानि

4335. श्री मूल्यन्जय प्रसाद : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) वे संगठन अथवा राजनीतिक दल कौन कौन से हैं जिन्होंने निर्धन और भूमिहीनों लोगों के लिए विभिन्न राज्यों में भूमि हथियाओं आंदोलन शुरू करने की घोषणा की है; और कब तक लक्ष्य प्राप्त करने का उनका दावा है;

(ख) अब तक किन किन राज्यों में फसलें जबरन काट ली गईं या नष्ट कर दी गईं और

कितने एकड़ जमीन की फसलें इस प्रकार जबरन काट ली गईं या नष्ट कर दी गईं;

(ग) प्रत्येक राज्य में इस अभियान के फलस्वरूप भू-स्वामियों, उनके नौकरों, सहायकों, श्रमिकों आदि में से कितने लोगों को मारा गया, कितने लोग गम्भीर रूप में घायल हुए और कितने विरपतार किये गये तथा कितनों पर मुकदमा चलाया गया;

(घ) सरकार द्वारा एकत्रित जानकारी के अनुसार तत्संबंधी व्यौरा क्या है; और

(ङ) पश्चिमी बंगाल के बारे में यहाँ राष्ट्रपति शासन लागू होने से पहले तथा बाद एकत्रित की गई उक्त जानकारी का अलग-अलग व्यौरा क्या है; और

गृह-कार्य मंत्रालय में और इलेक्ट्रौनिक्स और बैज्ञानिक तथा औद्योगिक अनुसंधान विभागों में राज्य मंत्री (श्री कृष्ण जन्म पत्न) :

(क) से (ड). तथ्य मालूम किये जा रहे हैं।

#### Census of Scientific and Technical Personnel in the Country

4336. SHRI DEVINDER SINGH GARGA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any census has been undertaken by Government of the number of scientific and technical personnel in the country;

(b) if so, the details thereof;

(c) whether Government have formulated any scheme for utilising the services of these personnel who are unemployed; and

(d) if so, the details thereof;

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) Yes. Sir, A survey of Scientific and Technical Personnel

was attempted along with the 1961 Census. The Survey was intended to cover Scientific and Technical Personnel whether they were employed/unemployed, retired, or students who were holding a technical degree or diploma but were studying for higher degrees or diplomas. At the time of enumeration, persons with these qualifications were issued self addressed and postage prepaid card and they were requested to fill it up and mail back the card. It was found that only about 65.33% of such personnel mailed back the cards.

(b) the details of this Survey are contained in a book entitled "Census of India, Paper No. 1 of 1966". The results of this Survey have also been published in Census of India 1961, Vol. I, Part II-C (i) Social and Cultural Tables, copies of which are available in the Parliament Library.

(c) and (d). proposal for setting up Research and Development facilities in the various Public Sector undertakings to create additional employment potential for Scientists and technologists was recently considered by the Standing Group of Ministers on Science and Technology at its meeting held on May 25, 1970 and the details of the scheme are being worked out.

The Council of Scientific and Industrial Research is also taking several measures to improve employment opportunities for scientists and engineers, some of which are enumerated below :

- (i) The Scientific and Technical Personnel Division of Council of Scientific and Industrial Research maintains an employment Live Register. Particulars of qualified Scientific and Technical Personnel who are available for employment are enrolled in this Register. Their names are referred to employment agencies against notified vacancies.
- (ii) A list of classified vacancies for Scientific and Technical Personnel are also published in the monthly Technical Manpower Bulletin (CSIR) which is distributed to about 3,000 Organisations including public and private Sector

Undertakings, technological and research institutions for their information and guidance.

- (iii) A Scientists' Pool has been created to provide for temporary placement of well-qualified Indian Scientists and technologists returning from abroad.
- (iv) The Government have authorised the creation of Supernumerary posts in all approved Scientific Institutions, to which temporary appointments could be made quickly from among the Scientists working or studying abroad.
- (v) Scientists are given merit promotions and advance increments under the Merit Promotion Scheme.
- (vi) Merit of Scientists from Senior Scientific Assistant onwards to the level of Scientist 'C' (Rs. 700-1250) is assessed once in five years for promotion to the next higher post.
- (vii) Fellowships are provided in the National Laboratories/Institutes and outside research institutions and Universities to encourage Scientific talent in the country.
- (viii) Grant-in-aid to Scientists to carry out research is also provided in Universities and outside Research Institutions.

#### Strength of Cabinet and common Moral Code

4337. SHRI DEORAO PATIL : Will the Minister of HOME AFFIARS be pleased to state :

- (a) whether a Bill, underlying the principles to limit the strength of the Cabinet both at the Centre and in the States and to have a common moral code for the country as a whole, has been finalised ; and
- (b) if so, when Government propose to introduce it in Parliament ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND

**MINISTER OF STATE, DEPARTMENTS OF ELECTRONIC AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) :** (a) and (b). The Committee on Defections had recommended limits on the size of the Councils of Ministers. Legislative proposals have been formulated to give effect to those recommendations of the Committee on defections which require legislative action. These will be discussed with leaders of Opposition parties before the Bills are introduced in Parliament. Government have no proposal under consideration to introduce legislation with a view to have a common moral code for the country as a whole.

श्रीमती गांधी के नाम पर गांव का नाम  
इन्दिरापुरी रखा जाना

4338. श्री मृत्युंजय प्रसाद : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनका ध्यान 27 जून, 1970 के "करण्ट" साप्तहिक पत्र में "इन्दिरापुरी नवसल-वादी गांव का नाम श्रीमती इंदिरा गांधी के नाम पर" शीर्षक के अन्तर्गत प्रकाशित समाचार की ओर दिलाया गया है ;

(ख) यदि हां, तो वह समाचार कहां तक सत्त है ,

(ग) इस संबंध में वस्तु स्थिति क्या है ; और

(घ) सरकार की इस बारे में प्रतिक्रिया क्या है ?

गृह-कार्य मंत्रालय में और इलेक्ट्रोनिक्स और वैज्ञानिक तथा औद्योगिक अनुसंधान विभागों में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) :

(क) से (घ). तथ्य मालूम किये जा रहे हैं ।

**Restrictions on Indian Jockeys to participate in races organised by foreign countries**

4339. SHRI R. K. BIRLA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether foreign Jockeys are allowed

to come to India for participation in races;

(b) whether Indian Jockeys are not allowed by the respective foreign countries to participate in the races organised in those countries;

(c) if so, the reasons therefor; and

(d) what steps are being taken by Government to ensure reciprocity in this matter ?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) :** (a) to (d). The necessary information is being collected and will be laid on Table of the Sabhaas soon as possible.

चतुर्थ घे ड सेवा में पदोन्नति के लिए अनु-संघाताओं की पात्रता

4340. श्री मोलहू प्रसाद : क्या गृह-कार्य मंत्री 20 मई, 1970 के अतारांकित प्रश्न संख्या 10420 के उत्तर के सम्बन्ध में वह बताने की कृपा करेंगे कि :

(क) क्या भारतीय सौस्थिकीय सेवा नियम, 1969 में जो नियम चतुर्थ घे ड सेवा में पदोन्नति के लिए पात्र अधिकारियों की सूची में सम्मिलित करने का योग्यता से सम्बद्ध है, कहीं भी इस शर्त का उल्लेख नहीं है कि चार वर्ष की सेवा का अर्थ केवल नियमित पद पर की गई सेवा से है ।

(ख) यदि हां, तो जिन पांच वरिष्ठ अनु-संघाताओं को तदर्थ पदों पर काम करते हुए दिलाया गया है उन्हें उक्त सूची में सम्मिलित करने के लिए किस आधार पर आयोग्य ठहराया गया ; और

(ग) इन पांच अनुसंघाताओं के मामलों पर कब तक निर्णय कर लिया जायेगा और उनके नाम उक्त सूची में सम्मिलित पर लिये

ment of Tourism's monthly news bulletin *Yatri* on behalf of the India Tourism Development Corporation. It has been ascertained that this company is owned by the Indian Press Exchange Ltd, and the latter's shares are held by the Hindustan Charity Trust to the extent of 99.94 per cent.

(b) 20 paise for a print order of 5000.

(c) The material used in the bulletin is collected, compiled and edited by the by the ASP mostly from Tourist Offices in India and abroad, and other section of the tourist industry.

(d) No, Sir.

**Lateral Road Project of Uttar Pradesh and Bihar**

4343. SHRI BHOGENDRA JHA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether a major part of the Lateral Road Project in the Northern-most parts of Utter Pradesh and Bihar is linked up through pucca road with small gaps here and there; and

(b) if so, the details thereof ?

**THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) :** (a) Yes Sir.

(b) In Utter Pradesh, stretches of the Lateral Road in its various sections, totalling to about 89 miles are not traffic worthy at present on account of lack in progress of construction.

In Bihar, two sections of the Lateral Road totalling to about 110 miles are not traffic worthy on account of lack in progress in certain miles. With the completion of the works under the Lateral Road Project these gaps will be made traffic worthy.

बाराणसी संस्कृत विश्वविद्यालय, नई दिल्ली द्वारा दी गई शिक्षा शास्त्री उपाधि को मान्यता दिया जाना

4344. श्री ओम प्रकाश स्वामी : क्या शिक्षात्मक युवक सेवा मंत्री यह बतान की हृषि करेंगे कि :

(क) क्या बाराणसी संस्कृत विश्वविद्यालय, 49 माडल बस्ती, नई दिल्ली द्वारा दी जा रही शिक्षा शास्त्री (बी० एड) की उपाधि अन्य प्रशिक्षण महाविद्यालयों की शिक्षास्नातक (बी० इडी०) /प्रशिक्षण स्नातक (बी० टी०) उपाधियों के समकक्ष मानी जाती है ; और इस उपाधि को पाने वाले विद्यार्थी किसी विषय के बी० ए०/एम० ए० होते हैं ;

(ख) क्या इस विश्वविद्यालय द्वारा दी जा रही शिक्षा शास्त्री की उपाधि को केवल संस्कृत के शिक्षण के लिए ही मान्यता प्रदान की गई है ;

(ग) यदि हाँ, तो इस विश्वविद्यालय के छात्रों के साथ पक्षपात पूर्ण व्यवहार क्यों किया जाता है ; और

(घ) क्या इस संबंध में सरकार का अपने निर्णय पर पुनर्विचार करने का विचार है ; और यदि नहीं, तो उसके क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्रालय में राज्य शास्त्री (श्री भक्त दर्शन) : (क) से (घ). जहाँ तक भारत सरकार का संबंध है, हमने बाराणसी संस्कृत विश्वविद्यालय की "शिक्षा शास्त्री" की डिप्लोमा को संस्कृत अध्यापकों के रूप में रोजगार के लिए सीमित प्रयोजनार्थ बी० एड. के समकक्ष मान्यता दी है। प्रश्न में संदर्भित 49 माडल बस्ती, नई दिल्ली स्थित संस्था के बारे में, सरकार के पास कोई सूचना नहीं है।

जाएंगे तथा उन्हें पूर्वव्याप्ति सहित लाभ दिये जाएंगे ?

गृह-कार्य मंत्रालय में उप मंत्री (श्री के० एस० रामास्वामी) : (क) जी हाँ, श्रीमान ।

(ख) यद्यपि नियन में नियमित नियुक्ति का उल्लेख नहीं है फिर भी वरिष्ठता के सामान्य सिद्धान्तों के अनुसार किसी पद पर घेड़ की सेवा पदोन्नति के लिये तब जोड़ी जाती है जब उस पद या घेड़ में नियमित नियुक्ति हुई हो । सांस्कृतिक विभाग के वरिष्ठ अनुसंचाताओं के मामले में, उन दस व्यक्तियों में से जो उस विभाग द्वारा 1962 में संघ लोक सेवा आयोग द्वारा भर्ती किये गये थे, प्रथम पांच को विभाग ने 31-12-1962 को अवधा पहले नियमित रिक्त स्थानों में समंजित दिलाया था और शेष पांच को केवल 1-1-1963 ने बाद नियमित रिक्त स्थानों में समंजित दिलाया गया । तदनुसार भारतीय सांस्कृतिक सेवा के नियंत्रण प्राधिकारण गृह मंत्रालय ने केवल प्रथम पांच की भारतीय सांस्कृतिक सेवा के घेड़-4 में पदोन्नति के लिए पात्र स्वीकार किया है क्योंकि 31-12-1966 को केवल उन्होंने ही नियमित सेवा में पांच वर्ष पूरे कर लिए थे ।

(ग) अब प्रश्न पर सांस्कृतिक विभाग के परामर्श में विचार किया जा रहा है और मामले की शीघ्र प्रक्रिया के लिए कार्यवाही की जायेगी । फिर भी यह बताना कि किस तरीक तक ये मामले निपट जायेंगे, सम्भव नहीं है ।

#### Playing of National Anthem in Delhi Cinemas

4341. SHRI N. R. DEOGHARE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the National Anthem is played in the Cinemas in Delhi and New Delhi at the end of each show;

(b) whether it is a fact that proper honour to the National Anthem is not

paid by the Cinema-goers as most of them start running towards the gates and those who are not able to run keep sitting in their seats; and

(c) if so, the reaction of Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) According to the information furnished by the Delhi Administration the National Anthem is played in the cinemas in Delhi and New Delhi at the end of each show.

(b) and (c). Generally people stand up and observe proper decorum when the National Anthem is played. However, complaints have been received from time to time of lapses in this matter on the part of audiences. Delhi Administration have issued necessary instructions to cinema owners to show cinema slides requesting the public to show due respect to the National Flag and the National Anthem when it is played and to instruct their employees to keep the gates closed till such time the playing of the National Anthem is over.

#### Production of Monthly 'Yatri'

4342. SHRI S. C. SAMANTA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the Birla Advertising Sale Promotion continues to produce the *Yatri* monthly on behalf of the India Tourism Development Corporation;

(b) the per page cost of production of this bulletin;

(c) whether most of the material used in the bulletin originates at the PIB and other Official agencies; and

(d) whether the Advertising Sale Promotion is also working as Press Relations Adviser to his Ministry ?

THE MINISTER OF TURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) The Advertising and Sales Promotion Company continues to produce the Depart-

“प्राचीन भारत” पुस्तक में विवादास्पद अंश

4345. श्री रामगोपाल शालवाले :  
श्री ओम प्रकाश त्यागी

क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राष्ट्रीय शैक्षिक अनुसंधान तथा प्रशिक्षण परिषद् द्वारा प्रकाशित “प्राचीन भारत” (एनशिएन्ट इण्डिया) पुस्तक में बहुत से अंश विवादास्पद हैं और इससे एक विशेष वर्ग के लोगों में भारी रोष पैदा हुआ है ;

(ख) क्या दिल्ली प्रशासन ने इस पुस्तक को अपने स्कूलों के पाठ्यक्रम में शामिल करने से इन्कार कर दिया है ; और

(ग) यदि हां, तो इस संबंध में सरकार की क्या प्रतिक्रिया है ?

शिक्षा तथा युवक सेवा मंत्री (डा० बी० के० आर० बी० राव) : (क) इस पुस्तक में दिए गए कुछ विवरणों की कुछ अलोचनाएं की गई हैं ।

(ख) दिल्ली प्रशासन ने पुस्तक के अनुकूलित संस्करण को प्रकाशित करके अपने स्कूलों में उसे कला दिया है ।

(ग) राज्य और संघीय क्षेत्र, अपने अपने नियंत्रणाधीन स्कूलों के लिए पाठ्य-पुस्तकों निर्धारित करने में स्वतंत्र हैं । राष्ट्रीय शिक्षा अनुसंधान तथा प्रशिक्षण परिषद् की पुस्तकों नमूने के तौर पर निमित की गई हैं । कार्पोराइट अधिनियम की उपबन्धों के अनुसार पाठ्यचर्चाओं की स्थानीय आवश्यकताओं के अनुकूल, पुस्तकों को अनुकूलित किया जा सकता है ।

यूनेस्को में ले जाने वहां भारतीय शिष्टमंडल के सदस्यों द्वारा हिन्दी का प्रयोग

4346. श्री यशवन्त सिंह कुशावाह : क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार ने यूनेस्को के कार्यों में हिन्दी को स्थान दिलाने के लिए अब तक क्या प्रयास किये हैं तथा उनके क्या परिणाम निकले ; और

(ख) यूनेस्कों की गतिविधियों में भाग लेने वाले भारतीय शिष्टमंडल के ऐसे सदस्यों की प्रतिशतता क्या है जिन्होंने वहां हिन्दी में भाषण दिये, और यदि उनमें से कोई भी सदस्य हिन्दी में नहीं बोला तो उसके क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्री (डा० बी० के० आर० बी० राव) : (क) यूनेस्को ने पहले ही से, अपनी सरकारी भाषाओं में हिन्दी को शामिल कर लिया है, जिसका यह अर्थ है कि संविधान के पाठ में किसी भी संशोधन और संविधान तथा यूनेस्को की कानूनी हैसियत के संबंध में सम्मेलन के किसी भी नर्णय का अनुबाद हिन्दी में किया जाएगा । इसका यह भी अर्थ है कि प्रतिनिधि हिन्दी में बोल सकते हैं । किन्तु, यदि वे ऐसा करते हैं तो हमें उनके भाषणों के भाष्य का महासम्मेलन का किसी भी चालू भाषाओं अर्थात् अंग्रेजी, फ्रेंच, रूसी और स्पेनिश में प्रवन्ध करना पड़ेगा ।

(ख) उपलब्ध सूचना के अनुसार, स्वर्गीय मौलाना अब्दुल कलाम आजाद, भारत में 1956 में हुए यूनेस्को के आम सम्मेलन में हिन्दुपुस्तकानी में बोले थे । हिन्दी के भाषणों के लिए वेरिस में भाष्य सेवाओं की व्यवस्था करने की कठिनाई के कारण, भारत के प्रतिनिधि चालू भाषाओं में से एक अर्थात् अंग्रेजी में बोले हैं ।

**Morarka Committee Report on Delhi's Civic Undertakings**

**4347. SHRI BENI SHANKER SHARMA** : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Morarka Committee Report on Delhi's Civic Undertakings has been considered;

(b) if so, the recommendations which have been accepted; and

(c) the steps taken to implement the same with allocations made for the purpose ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT)** : (a) to (c) : The Reports of the Morarka Commission on the Delhi Transport Undertaking, Delhi Electric Supply Undertaking, and Delhi Water Supply and Sewage Disposal Undertaking of the Delhi Municipal Corporation are being examined by the Government.

**Study of Science of Yoga**

**4348. SHRI HEM RAJ** : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the number and names of institutions which are working in India for the study and teaching of the science of Yoga, training of Instructors as well as fundamental research in the field of Yoga, or institutions running for the cause of Yoga, with their location; and

(b) the grants or help given by his Ministry to each one of them during the years 1968, 1969 and 1970 (upto the end of June, 1970) ?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN)** : (a) A list of such institutions in India, within the knowledge of the Ministry of Education and Youth Services, is placed at Statement laid on the Table of the House. [Placed in Library. See No. LT-4093/70]

(b) The information is given in statement-II laid on the Table of the House. [Placed in Library. See No. LT-4093/70]

**Statement by former Deputy Chief Minister of West Bengal regarding mass Movement demanding Mid-Term Election in West Bengal**

**4349. SHRI B. K. DASCHOW-DHURY** : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the former Deputy Chief Minister of West Bengal, Shri Jyoti Basu, said in Calcutta on the 17th July, 1970 that the people of West Bengal would soon embark on a mass movement to realise their demand for holding of an early mid-term election; and

(b) if so, the details thereof and the reaction of Government thereto ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT)** : (a) Government have seen press reports to this effect.

(b) Answer to part (b) of Lok Sabha Starred Question No. 293 may be referred.

**Disparity in Pay of Senior Government officers and Engineers/Doctors**

**4350. SHRI YOGENDRA SHARMA** : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the heavy rise in pay granted to Joint Secretaries some time back and the recent decision to increase the pay of the Additional Secretaries and the State Chief Secretaries have further widened the existing disparities between pay of the Engineers and Doctors on the one hand and general administrators on the other; and

(b) if so, whether Government propose to take any steps to reduce the existing disparities in pay and emoluments ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA)** : (a) The pay of the Joint Secretaries and the Additional Secretaries was revised in September 1965 in view of the increased responsibilities of these posts. This increased pay would be available to persons occupying these posts,

be it Engineers or Doctors or general administrators.

(b) The Third Pay Commission is already seized of question of rationalising the pay structure and conditions of service of Central Government employees including Engineers and Doctors. The Government of India are awaiting the recommendations of the Commission.

भारत में हिप्पियों के प्रवेश पर रोक

4351. श्री राम गोपाल शालवाले : क्या शूर कायं मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गत अनेक बधाँ से ऐसे युवक और महिलायें, जो स्नानावदीशों की तरह से रहते हैं और जिन्हें हिप्पियों के नाम से पुकारा जाता है, पश्चिम देशों से लगातार भारत आ रहे हैं, और यदि हाँ, तो उनकी इस समय देश में कुल संख्या कितनी है ;

(ख) ये हिप्पी किन किन देशों से आये हैं; और क्या ये हिप्पी वैध पारपत्र प्राप्त करके भारत में आते हैं ;

(ग) क्या उक्त हिप्पी पारपत्रों में दी गई नियत अवधि तक भारत में ठहरते हैं और उक्त अवधि के समाप्त हो जाने पर उन्हें नोटिस दिये जाते हैं और यदि हाँ, तो कितने हिप्पियों के विरुद्ध कायंवाही की गई है ;

(घ) उक्त हिप्पी भारत में किस उद्देश्य से आते हैं ; और

(ङ.) क्या भारत सरकार का विचार देश में हिप्पियों के प्रवेश पर रोक लगाने का है ?

शूर कायं मंत्रालय में और इलेक्ट्रोनिक्स और वैज्ञानिक तथा औद्योगिक अनुसंधान विभागों में राज्य मंत्री (श्री हृष्ण चन्द्र पन्त) :

(क) ऐसे व्यक्तियों के मारत में आने के पृथक आंकड़े नहीं रखे गये हैं। फिर भी, इस आवश्य की कोई सूचना नहीं है कि उनकी संख्या अधिक है।

(ख) और (ग). वे मुख्यतः पश्चिम यूरोप और उत्तरी अमरीका के देशों से आते हैं। उन्हें प्रवेश करने की अनुमति तभी दी जाती है जब उनके पास वैध पारपत्र और बीसा भी होते हैं। यदि उन्हें छुट नहीं दी गई हो जैसा कि राष्ट्र-मण्डलीय देशों और कुछ योरोप के देशों के अधिकांश मामलों में दी जाती है। जहाँ बीसा आवश्यक होते हैं वहाँ कानून के अन्तर्गत उप-युक्त कायंवाही की जाती है यदि वे ठहरने की अविकृत अवधि की समाप्ति पर देश नहीं छोड़ते हैं। ऐसे मामलों में हिप्पियों के विरुद्ध की गई कायंवाही के कोई पृथक आंकड़े नहीं रखे गये हैं।

(घ) सामान्यतया वे पर्यटन के लिये आते हैं।

(ङ) वर्तमान में ऐसा कोई प्रस्ताव नहीं है।

#### Confirmation of Employees in Intelligence Bureau

4352. SHRI RAM AVTAR SHARMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) Whether she is aware that a number of persons in the Ministerial Cadres in the Intelligence Bureau, who have put in more than 10 to 15 years of service, have not so far been confirmed in spite of the fact that sanctioned posts are available in the Department and if so, the reasons therefor;

(b) the number of persons who have put in more than 10 years and 15 years of service and are yet to be confirmed ; and

(c) the policy adopted in regard to confirmation of persons in the Bureau and by what time the persons referred to in part (b) above are expected to be confirmed ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING ( SHRIMATI INDIRA GANDHI ) : (a) and (b). A statement indicating the number of persons in the Ministerial Cadres in the Intelligence Bureau

who have put in more than 10 years and 15 years of service and are yet to be confirmed, with reasons therefor, is laid on the table of the House. [Placed in Library. See No. LT-4094/70].

(c) Confirmations in the Ministerial Cadres are made in accordance with the provisions of the Intelligence Bureau Ministerial Service Scheme, and the Intelligence Bureau Clerical Service Scheme, which have been organised on the pattern of Central Secretariat Service Rules and the Central Secretariat Service Rules respectively. The draft Intelligence Bureau Stenographers Service Rules have also been prepared on the pattern of the Central Secretariat Stenographers' Service Rules are under scrutiny. The procedure followed for confirmation is to scrutinise the cases of all eligible persons in various posts and issue orders of confirmation against permanent vacancies in respect of those who fulfil the prescribed conditions for confirmation.

#### **Stenographer Service in Intelligence Bureau**

4353. SHRI RAM AVTAR SHARMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Intelligence Bureau has its own services on the pattern of the services in the Ministries of the Government of India ;

(b) whether the Stenographer Service has not so far been formed in the Bureau even though the matter has been under consideration for a long time ; and

(c) if so, the reasons therefor and the time by which the Stenographer Service will be formed in the Bureau ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI IINDRA GANDHI) : (a) The Intelligence Bureau Ministerial Service and the Intelligence Bureau Clerical Service have already been reorganised on the pattern of the Central Secretariat Service and the Central Secretariat Clerical Service respectively. The reorganisation of the I.B. Stenographers' Service on

the pattern of the Central Secretariat Stenographers' Service is at present under consideration of the Government.

(b) Yes, Sir. It has not yet been formed.

(c) The I. B. Stenographers' Service has not so far been finalised as the Central Secretariat Stenographers' Service on the pattern of which this has to be reorganised, had undergone changes at two stages--first as a consequence of the recommendations of the 2nd Pay Commission and second because of further reorganisation of the Central Secretariat Stenographers' Service with effect from 1st August, 1969. On the basis of the latest reorganised CSSS, the I. B. Stenographers' Service is being reorganised. This is likely to be finalised shortly.

#### **Arrest of Mine Workers in Burra Dhemo Colliery**

4354. SHRI K. HALDER : Will the Minister of HOME AFFAIRS be pleased be state :

(a) whether it is a fact that the Police arrested a large number of mine workers in Burra Dhemo colliery area on false charges under certain pressures;

(b) if so, whether Government have taken any steps to prevent such arrest ; and

(c) whether the arrested workers have since been released ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) to (c). Facts are being ascertained from the State Government.

#### **Employment Outlook for Engineers**

4355. SHRI BABURAO PATEL : Will the Minister of HOME AFFAIRS be pleased to state : \*

(a) whether Government have studied the estimate contained in a study made by

the Institute of Applied Manpower Research on 'Employment Outlook For Engineers' which says that India will have 100,000 jobless Engineers' by the end of the Fourth Plan period in 1973-74;

(b) if so, the reasons for the steep rise unemployment among Engineers ;

(c) the steps taken by Government to lessen the problem of unemployment among Engineers ; and

(d) if no steps have been taken, the reasons therefor ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC INDUSTRIAL RESEARCH (SHRI K. C. PANT) :** (a) Yes, Sir. This study is a working paper and has been circulated by the Institute of Applied Manpower Research amongst all the concerned Ministries and other agencies for their comments. The paper would be re-examined by the Institute in the light of these comments. In its present form, therefore, the working paper cannot be considered to be final.

The working paper attempts an estimate of the supply of and demand for engineers during the Fourth and Fifth Plan periods. These estimates are based on a number of assumptions regarding the rate of growth of the economy during the Fourth and Fifth Plan periods, the scale of future admissions to the engineering institutions and the pattern of engineering employment. Based on these assumptions, it has been observed in the paper that there will be a surplus of engineers of the order of one lakh in 1973-74. An over all balance between supply of and demand for engineers is, however, likely to be reached by 1978-79. The paper emphasises a very important qualification to these conclusions. It has been assumed in the paper that the pattern of engineering employment would continue to be what it was till 1964. On the other hand, efforts are being taken to explore employment opportunities for engineers in various fields such as small scale industries, marketing, sales, management, consultancy etc. If these trends diversify the pattern of engineering employment, the

surplus of engineers worked out in the paper may turn out to be exaggerated.

(b) The main reason has been the slackening of economic activity during the last year of the Third Five Year Plan and thereafter, against the background of the increased intake of capacity in the engineering institutions planned on the basis of the various needs of the country. Third Five Year Plan and the years following was lower than what was originally anticipated, more engineers passed out of the engineering institutions than could be absorbed by the employment market.

(c) and (d). The Government Initiated in May 1968, a number of measures to create additional employment opportunities for engineers. The implementation of these measures by the Central Ministries and State Governments is being closely reviewed. Information regarding the progress made so far by the Central Ministries and State Governments in implementing these measures was given while answering unstarred Question No. 823 in Lok Sabha on the 31st July, 1970.

**राजघाट, वित्सी में गांधी दर्शन प्रदर्शनी**

4356. श्री यशवन्त सिंह कुशवाह : क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजघाट में हो रही गांधी दर्शन प्रदर्शनी समाप्त कर दी गई है और यदि हाँ, तो उसके क्या कारण हैं ;

(ख) प्रदर्शन की गई मुख्य वस्तुओं के नुकसान को रोकने के लिए क्या व्यवस्थायें की गई ; और

(ग) इसमें हुए व्यय का ब्योरा क्या है और प्रदर्शनी में भारत सरकार ने कितनी सहायता दी ?

शिक्षा तथा युवक सेवा मंत्री डा० वी० के० आर० वी० राव) : (क) राजघाट पर गांधी

शताब्दी समारोह की समाप्ति पर बंद कर दिया गया। परन्तु कुछ मण्डपों को स्थाई प्रदशिनों के रूप में पुनः खोलने का प्रस्ताव है।

(ख) उप राज्य-पाल, दिल्ली को समूचे गांधी दर्शन का, प्रदर्शित वस्तुओं सहित जिन की सूचियाँ विस्तार पूर्वक तैयार की गई थीं, प्रभार सौंप दिया गया है। सही देव-रेख बनाये रखने के लिए गांधी शताब्दी संबंधी राष्ट्रीय समिति द्वारा उप राज्यपाल के अधिकार में आवश्यक निधियाँ रखी जा रही हैं।

भारत सरकार द्वारा राष्ट्रीय समिति के अधिकार में रजी गई निधियों में से गांधी शताब्दी संबंधी राष्ट्रीय समिति द्वारा गांधी दर्शन की उप-समिति को 1,04,22,077.88 रु की राशि दी गई है। इसके अतिरिक्त, गांधी दर्शन के प्रचार के लिए विज्ञापन और दृश्य प्रचार निदेशालय ने राजधानी के विभिन्न भागों में प्रदर्शित करने के लिए प्रचारर्थ विज्ञाशन पर तैयार किये थे। रेलवे प्राधिकारियों ने सांस्कृतिक कार्यक्रमों के कार्यक्रमालिकों, प्रदर्शकों और कलाकारों को यात्रा में रिआयतें दी। गांनी दर्शन के लिए उपसमिति द्वारा आयोजित रेलवे चल प्रदर्शनी को भी भारत सरकार द्वारा सहायता दी गई।

#### भारतीय प्रशासन सेवा और भारतीय पुलिस सेवा में भर्ती की नियम

4357. श्री भोलहू प्रसाद : क्या गृह कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारतीय प्रशासन सेवा और भारतीय पुलिस सेवा के अधिकारियों की भर्ती तथा पदोन्नति के नियमों में अब तक किये गये प्रत्येक संशोधनों की एक प्रति सभा पर रखी जायेगी ; और

(ख) यदि नहीं, तो इसके क्या कारण हैं ?

गृह कार्य मंत्रालय में राज्य मंत्री (श्री राम निवास मिर्जा) : (क) और (ख). भारतीय प्रशासनिक सेवा और भारतीय पुलिस सेवा में भर्ती व पदोन्नति को नियंत्रित करने वाले सभी नियम और 1 जुलाई, 1967 के बाद इन नियमों के अधीन बनाये गये निनियम, जब भी बनाये गये, लोक सभा के पटल पर रखे गये हैं जैसा कि अखिल भारतीय सेवाएं अधिनियम, 1951 की घारा 3 (2) में अपेक्षित हैं। 1 जुलाई, 1967 से पहले बनाये गये विनियम, अखिल भारतीय सेवाएं (संसद के समक्ष विनियमों का रखना) विधेयक 1969, जो लोक सभा में विचाराधीन है, के अधिनियमित होने के बाद लोक सभा के पटल पर रख दिये जायेंगे। इन नियमों तथा विनियमों की एक प्रति अखिल भारतीय सेवाओं की नियम पुस्तिका में विद्यमान है। इस नियम पुस्तिका को लोक सभा के पटल पर रखे जाने की आवश्यकता नहीं है क्योंकि यह समूल्य प्रकाशन है।

#### Attack on C.P.I.(M) Trade Union Leader of Howrah District

4358. SHRIMATI SUSEELA GOPALAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a C.P.I.(M) Trade Union leader Shri Ramachandra Roy of Bally-Belur area, Howrah District West Bengal was stabbed to death by some miscreants when he was travelling in a bus on 2nd August, 1970 and, if so, the details thereof?

(b) whether any action has been taken by Government to bring to book the accused persons; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) Yes, Sir.

(b) and (c). According to information available; nine persons have been arrested so far and investigations are in progress.

#### Transfer of Officers in West Bengal

4359. SHRIMATI SUSEELA GOPALAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to a letter addressed by Shri Jyoti Basu to the Governor of West Bengal regarding the transfer of certain Officers; and

(b) if so, the allegations made in the letter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) Yes, Sir.

(b) The transfer of some Officers by West Bengal Government and action in respect of some other Officers was critised.

#### Code of Conduct *Re* : Cabaret Artistes

4360. SHRI MUHAMMAD SHERIFF : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the leading hotels of Bombay have decided to abide by any code of conduct regarding the cabaret artistes;

(b) if so, the details thereof; and

(c) whether such a code would be enforced in Delhi and, if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) and (b). Yes, Sir. The Government of Maharashtra with the co-operation of the Hotel and Restaurant Association of Bombay have framed a code of conduct for performance of cabaret

shows at residential and non-residential hotels. The said code of conduct, *inter alia*, provides for the cabaret shows being performed at a paricular place provided for the purpose, the artistes not mixing with the customers dingers and the cabarets not being obscene and indecent.

(c) The Question of regulating cabaret performances in Delhi is being examined by the Delhi Administration.

#### Cases of corruption referred to Vigilance Commissioner, West Bengal

4361. SHRI GANESH GHOSH : Will the Minister of HOME AFFAIRS be Pleas-ed to state :

(a) the number of cases of corruption involving Government officers and employees referred to the Vigilance Commissioner, West Bengal during the last two years;

(b) the number of cases disposed of by the Vigilance Commissioner during this period and the number of cases still pending;

(c) The particulars of I. C. S., I. A. S. and I. P. S. Officers whose cases were disposed of during the last two years and the action taken by Government on each case relating to the I. C. S., I. A. S. and I. P. S. Officers dealt with by the Vigilance Commissioner, West Bengal;

(d) the particulars of cases relating to the I. C. S. I. A. S. and I. P. S. Officers still pending; and

(e) the nature of charges against each of the above category of officers whose cases are stile being investigated into by the Vigilance Commissioner, West Bengal ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : (a) to (e). Information is being collected and will be laid on the Table of the House.

**Attack on C. P. I. (M) Offices in Howrah District**

4362. SHRI GANESH GHOSH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a number of C. P. I. (M) Offices in Beliaghata, Howrah District, (West Bengal) had been attacked and many C. P. I. (M) workers had been stabbed by goonda elements on the 2nd August 1970 and if so, the details thereof;

(b) the total number of persons stabbed to death and injured;

(c) the number of persons arrested in this connection;

(d) whether any action had been taken by Government against the culprits and, if so, the details thereof; and

(e) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) to (e). According to information received from the State Government, two persons, reported to be CPI (M) supporters, were attacked by 6/7 persons in Beliaghata P. S. area in North Calcutta on the 2nd August, 1970. In another incident on the same day, a CPI (M) trade union leader was fatally stabbed while travelling in a bus in P. S. Bally area in Howrah district. Nine persons have been arrested in connection with the latter incident and further investigations are continuing. Government have no information about attack on CPI (M) offices on the 2nd August, 1970. However, enquiries are being made.

**Policemen killed and injured in West Bengal**

4363. BENI SHANKAR SHARMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of Policemen killed and injured in West Bengal during the years

1968, 1969 and 1970 up-to-date, while on duty and while off-duty, separately;

(b) the amount of compensation paid to them or their legal heirs and successors of the deceased Policemen;

(c) whether the West Bengal Police Association has demanded some measures of safety and, if so, the details thereof; and

(d) the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) to (d). The information is being collected from the Government of West Bengal and will be laid on the Table of the Sabha on receipt.

**Job Security for Delhi University Teachers**

4364. SHRI BENI SHANKAR SHARMA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the Delhi University Teachers' Association is mobilizing teachers to end the increasing instances of termination of the services of the teachers;

(b) whether it has suggested that the University should also take steps to ensure job security; and

(c) if so, the reaction of Government thereto with the steps envisaged ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) The University of Delhi has stated that they are not aware of any such move on the part of the Teachers' Association.

(b) No such suggestion has been received by the Delhi University. However, the terms and conditions of all University-appointed teachers are embodied in an Agreement of Service to be executed before

a teacher enters upon his duties or as soon as possible thereafter.

(c) Does not arise.

**Excavation Work at Nagda**

4365. SHRI BENI SHANKER SHARMA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether any excavation work has been done at Nagda;

(b) if so, the details thereof; and

(c) the progress made so far with the allocation made for the purpose and the time by which the work is likely to be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) and (b). yes, Sir. The Archaeological Survey of India undertook excavation at Nagda, District Ujjain during the field season of 1955-56. A sequence of cultural occupations (Chalcolithic and Iron Age) extending from circa 1700 B. C. to the Second Century B. C. was brought to light. Among the finds mention may be made of (i) black painted red ware and microliths of chalcolithic affiliation, and (ii) Northern Black Polished Ware of Iron Age.

(c) The excavation work at the site has already been completed to the extent it was planned and there is no proposal to resume it further.

**Raid on Lake Garden Post Office in Calcutta**

4366. SHRI MAYAVAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a group of youngmen raided the Lake Garden Post Office in Calutta on the 29th July, 1970; and

(b) if so, whether the Police was inactive and the persons held responsible were set free ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) and (b). Facts are being ascertained.

**Reform and Modernisation of Method and content of Education**

4367. SHRI MAYAVAN : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the case to reform and modernize the methods and content of education in developing countries to keep pace with the progress of the time was stated in Delhi recently by Dr. (Mrs.) Reulah Raju a U.N.E.S.C.O. expert on Education Planning and Administration;

(b) if so, what are the other points mentioned by her;

(c) whether Government have examined her suggestion;

(d) whether she has offered U.N.E.S.C.O. help if India is willing to modernise education system; and

(e) if so, the reaction of the Union Government thereto ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R.V. RAO) : (a) Yes, Sir.

(b) Dr. Raju also referred to large prevalence of illiteracy in developing countries and to the information explosion which is now taking place in the world.

(c) Yes, Sir.

(d) No, Sir.

(e) Does not arise.

**Hostile Activities of Mizos**

4368. SHRI MAYAVAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the activities of Mizos at Aaijal and Iungleh were increasing and there were some clashes in which arms and explosives were seized by the Security Forces ;

(b) whether a sabotage plan was seized from the captured Mizos; and

(c) whether in spite of this, Government have extended the ceasefire in this area and if so, the reasons therefor ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) :** (a) Following the infiltration of some Mizo rebels from East Pakistan to the Mizo district, there have been some clashes with the hostiles from July onwards. Some arms and explosive materials have been recovered by the security forces.

(b) Some of the captured hostiles have confessed that they had been entrusted with the task of carrying out sabotage activities.

(c) There is no ceasefire or suspension of operations in the Mizo district.

**Arrest of Pakistani Spies in Ferozepur District (Punjab)**

4369. SHRI MAYAVAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether two Pakistani spies were held in Ferozepore District on the 4th August, 1970;

(b) whether Pakistan has again sent some spies across the Northern borders;

(c) the number of Pakistani spies arrested since May, 1970; and

(d) the steps Government propose to take in this regard ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) :** (a) Government have no such information. However, enquiries are being made.

(b) and (c). According to information so far received from State Governments and Union Territories Administrations, no person suspected to be a Pakistani spy has been arrested since May, 1970 in the States of Andhra Pradesh, Haryana, Madhya Pradesh, Maharashtra, Mysore, Nagaland, Orissa and Tamil Nadu; the Union Territories of Andaman and Nicobar Islands, Chandigarh, Dadra and Nagar Haveli, Goa, Daman and Diu, Laccadive, Minicoy and Aminidivi Islands, Manipur and Pondicherry and NEFA.

Delhi Administration have reported the arrest of one person since May, 1970.

Information in respect of the remaining States and Union Territories is awaited.

(d) Adequate machinery exists to counter espionage activity.

**Accidents on National Highway No. 1**

4370. SHRI GURCHARAN SINGH : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the highest number of accidents on National Highway No. 1 is between Ludhiana and Delhi on this Highway;

(b) if so, what are the special reasons of these accidents and what steps Government propose to take to avoid the accidents; and

(c) the number of accidents that took place on National Highway No. 1 between Ludhiana and Delhi during 1969-70 ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) to (c). The information required is being collected and will be laid on the table of the Sabha, when received.

**Recommendation of Indian Historical Records Commission Re : Amendment of Antiquities (Export Control) Act, 1947**

4371. SHRI S. K. TAPURIAH : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the Indian Historical Record Commission has suggested to Government the promulgation of an Ordinance to prevent the migration of archival and materials of historical value to foreign countries ;

(b) whether the Commission has also recommended an amendment of the Antiquities (Export Control) Act, 1947 ; and

(c) whether Government have accepted these measures or in view of the latest in reports in the press about the large scale smuggling of antiquities, some other drastic steps are proposed to be taken ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) Yes, Sir.

(b) Yes, Sir.

(c) Government did not accept the recommendation regarding the issue of an Ordinance. However, a comprehensive bill to replace the existing Antiquities (Export Control) Act, 1947 has been drafted and has been circulated to the State Governments for their comments. The bill in its final form will be introduced in the Parliament as early as possible.

**Untraced Pakistani Nationals entering India on Visas**

4372. SHRI S. K. TAPURIAH : Will

the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 5032 on the 3rd April, 1970 regarding untraced Pakistani national entering India on visas and state :

(a) how many cases have since been traced and dealt with accordingly ; and

(b) whether the Officers in his Ministry are accepting money to overlook the cases of these Pakistani nationals or to get them proper documents etc. ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) The information is being collected and will be laid on the Table of the House.

(b) No, Sir.

**Purchase of Aircraft for Calibration Work**

4373. SHRI VIRENDRAKUMAR SHAH : SHRI BABURAO PATEL :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the instrument landing system as also other navigational aids installed at various airports in the country require periodical calibration upto a height of 40—42,000 feet under the rules ;

(d) whether during a visit to France three years ago, he had found a particular aircraft suitable for calibration work at the Indian airports and the previous Secretary to his Ministry had also agreed on this point ;

(c) whether no decision has so far been taken with regard to the purchase of the above aircraft ; and

(d) if the replies to the above parts be in the affirmative, the reasons for the delay and the time by which the decision is now expected to be taken ?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):** (a) The Instrument Landing System and the Precision Approach Radar require to be calibrated at low altitudes. For some other navigational aids, however, the International Civil Aviation Organisation recommend calibration at cruising altitudes.

(b) During a visit to the U. K. I had occasion to fly in a Fanjet Falcon, one of the planes for high altitude calibration work. A proposal for the purchase of one such aircraft was considered in the Ministry, and it was decided that a detailed examination should be made in consultation with Defence authorities so as to avoid any unnecessary expenditure and duplication of effort.

(c) and (d). The matter is still under consideration.

**Indian Airlines not in a position to cope up with increasing demand of Passengers**

4374. **SHRI VIRENDRAKUMAR SHAH:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the Indian Airlines is not able to fully cope up with the increasing demand for passenger as well as of freight traffic ;

(b) whether there are many unemployed Pilots in the country ;

(c) whether the Hindustan Aeronautics Ltd., Kanpur is in a position to Supply more HS-748s, if there are orders ;

(d) if so, whether Government propose to revise the restrictive policy towards the licensing of non-scheduled airservices by private sector operators in the national interest ; and

(e) if not, the reasons therefor ?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):** (a) and (c). To meet the increasing demand for passenger as well as freight capacity, Indian Airlines have ordered 7 Boeing 737-200 aircraft which are expected to be delivered between December, 1970

and April 1971. They have also placed an order for 10 more HS-748 aircraft with HAL Kanpur which are likely to be delivered during the years 1971 and 1972.

(b) while precise information in this regard is not available, 963 pilots held current professional categories of pilot's licences on 30-6-1970. Of these about 720 are known to be employed.

(d) and (e). Under the rules permits can be given for non-scheduled operations on routes not operated by Indian Airlines. All applications in this regard are carefully examined.

**Intelligence Reports Of West Bengal Government Regarding Naxalite Attacks**

4375. **SHRI SHRI CHAND GOYAL :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the intelligence reports of the West Bengal Government indicate that the next target of the Naxalites in that State would be the B.D.Os' Offices and the Courts of Magistrates ; and

(b) if so, the steps taken by Government to meet the situation ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) :** (a) and (b). Government are aware that offices including offices of Block Development Officers are attacked by Naxalites. Utmost vigilance is being maintained by the State Government and necessary action according to law taken to deal with such activities.

**Confirmation Of Technical Staff of Post Graduate Institute, Chandigarh**

4376. **SHRI SHRI CHAND GOYAL :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the non-Civil servants of the Post-Graduate Institute, Chandigarh have been confirmed with effect from the 6th June, 1970 and, if so, their number,

(b) whether they have thus been taken out of the category of the Punjab employees and thus deprived of the benefits of the applicability of Article 311 of the Constitution for pensionary benefits ;'

(c) the reason why this step has been taken before allocating them to their respective States when Government admit that they are to be allocated ; and

(d) whether Government propose to revise their decision ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESERCH (SHRI K. C. PANT) (a) to (b). The requisite information is being collected and will be laid on the Table of the House.

**Demand for Representation to Rehriwalas on Chandigarh Advisory Committee**

4377. SHRI SHRI CHAND GOYAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the rehriwalas have been demanding for a long time that their representative should be taken in the Chandigarh Local Advisory Committee; and

(b) if so, the reaction of Government to the demand ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) and (b). It has been intimated by the Chandigarh Administration that a representation was made by the Secretary, Rehri Union, Chandigarh on 2.7.70 for inclusion of their representative on the Chandigarh Local Advisory Committee. There are no set criteria for nomination of persons to Chandigarh Local Advisory Committee. However, care is taken to see that various interests like political, trade, commerce, industry, scheduled castes, university, professions, press, rural areas, social organisations, labour organisations, etc. are represented on the committee. A

representative of labour is already on the committee and there is no further scope for enlarging the committee.

**Maintenance of Books in N. C. E. R. T. Library**

4378. SHRI VASUDEVAN NAIR : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the Library of the National Council of Educational Research and Training, containing thousands of books and magazines, is kept in a damp and rotten godown in the National Council of Educational Research and Training premises since 1967;

(b) whether the Nag Chaudhary Review Committee had recommended in 1969 that the library should be properly organised;

(c) whether no steps have been taken to implement the said recommendation; and

(d) if so, the reasons therefor ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) No, Sir. The library is housed in two Annexe Blocks with RCC roofs and cemented floors which are damp-proof. The library has also reading room facilities. The space provided for the books is adequate. The building plans of the campus of the Council include a separate library block and the library will be shifted there as soon as the buildings are ready.

(b) Yes, Sir.

(c) The matter was examined in detail by a departmental committee and the accommodation for the library has since been doubled. Books have been re-arranged and catalogued according to requirements. An experts committee has been appointed to suggest further improvements.

(d) Does not arise.

**बालकों की पाठ्यपुस्तकों में प्रतिदृष्ट व्यक्तियों के जीवन चरित्र सम्बलित करना**

4379. श्री जनेश्वर मिश्र : क्या शिक्षा

तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार छोटे बालकों के लिये निर्वाचित पाठ्य पुस्तकों में प्रसिद्ध व्यक्तियों के जीवन चरित्रों को सम्मिलित करने का है; और

(ख) यदि हां, तो इन पाठ्य पुस्तकों में शोखले, तिलक, गांधी, लोहिया और टैगोर के जीवन चरित्रों को भी सम्मिलित करने का विचार है?

शिक्षा तथा युवक सेवा मंत्री (डा० बी० के० भार० बी० राव) : (क) और (ख). स्कूलों की पाठ्य पुस्तकें राज्य सरकारों द्वारा निर्वाचित की जाती हैं। प्रमुख व्यक्तियों के जीवन-वृत्त आमतौर पर सामाजिक अध्ययनों और भाषाओं की पुस्तकों में दिये हुए होते हैं। राष्ट्रीय शिक्षा अनुसंधान तथा प्रशिक्षण परिषद् कभी अनुपूरक रीडरों के रूप में प्रमुख व्यक्तियों के लघु जीवन-चरित्र प्रकाशित करने का एक कार्यक्रम है। इस कार्यक्रम के अन्तीम, निम्नलिखित शीर्षक पहले ही प्रकाशित किए जा चुके हैं।

1. अकबर
2. राजा राममोहन राय
3. लाल बहादुर शास्त्री
4. भारत—उसकी भूमि और जनता
5. बहुरूपी गांधी
6. दी स्टोरी आफ़ माई लाइफ़
7. दी फिंगर आंन दी स्यूट (महाकवि सुब्रमण्यम भारती की कहानी)।
8. गोतम बुद्ध
9. ईसा मसीह
10. जरापुत्र
11. मूसा
12. सर संयद अहमद खां
13. मेघनाद साह का जीवन-चरित्र तथा इनका कार्य

विल्सी में शिक्षा संस्थाओं के नामतंत्र से साम्प्रदायिक/धार्मिक नामों का हटाया जाना

4380. श्री जनेश्वर मिश्र : क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली में उन कालेजों तथा शिक्षा-संस्थाओं के जिन का नामकरण किसी जाति, अथवा धर्म आदि के आधार पर किया गया है, नामतंत्र से जाति अथवा धर्म के नामों को हटाने का सरकार का कोई प्रस्ताव है; और

(ख) यदि हां, तो अब सरकार ने इस सम्बन्ध में क्या कार्यवाही की है?

शिक्षा तथा युवक सेवा मंत्री (श्री भक्त दर्शन) : (क) और (ख). अपेक्षित सूचना दिल्ली में सम्बंधित अधिकारियों से एकत्रित की जा रही है और यथा शीघ्र सभा पटल पर रख दी जाएगी।

गोखले इस्टिंशूट आफ पालिटिक्स एण्ड इकानामिक्स में आतंरिक विवाद

4381. श्री जनेश्वर मिश्र : क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उन्हें मालूम है कि गोखले इस्टिंशूट आफ पालिटिक्स एण्ड इकानामिक्स, पूना में आतंरिक विवाद चल रहे हैं; और

(ख) यदि हां, तो क्या सरकार का विचार इन विवादों को सुलझाने और अन्य उपचारी कार्यवाही करने का है?

शिक्षा तथा युवक सेवा मंत्री (डा० बी० के० भार० बी० राव) : (क) नहीं हां।

(ल) भारत सरकार इस विवाद को तय करने अवधा इस संबंध कोई कदम उठाने का कोई प्राधिकार नहीं रखती है, क्योंकि यह मामला इस स्थायत संगठन और पूना विश्वविद्यालय के, जिससे यह सम्बद्ध है, के पूर्ण रूप से अधिकार क्षेत्र में आता है। इसके अतिरिक्त, यह विवाद इस समय अदालत के सामने आस्थगित है।

**इलाहाबाद का पर्यटक केन्द्र के रूप में विकास करना**

4382. श्री जनेश्वर मिश्र : क्या पर्यटन तथा अर्थनिक उद्घड़यन मंत्री यह बताने को कृपा करेंगे कि :

(क) इलाहाबाद में त्रिवेणी (संगम), किला, भारद्वाज मन्दिर, कुम्भ और अब्द-कुम्भ मेला देखने के लिए यात्रियों की बढ़ती हुई संख्या को देखते हुए सरकार को इलाहाबाद को पर्यटन केन्द्र के रूप में विकास करने में क्या कठिनाई हो रही है; और

(ख) क्या सरकार का विचार इस संबंध में शीघ्र कार्यवाही करने का है?

पर्यटन तथा अर्थनिक उद्घड़यन मंत्री (डा० करण सिंह) : (क) और (ख). सरकार इलाहाबाद के महत्व के प्रति जागरूक है। कुम्भ तथा माघ मेलों के दौरान, अधिकतर तीर्थ यात्री दोनों नदियों के संगम के निकट विभिन्न सामाजिक संस्थाओं द्वारा प्रवर्वित आवास-स्थान में ठहरते हैं। वहां बहुत से होटल, सराय तथा घर्मशालायें भी हैं जो कि यात्री यातायात की आवश्यताओं की पूर्ति करती हैं। पर्यटन विभाग द्वारा अनुसोदित दो होटल तथा पर्यटन विभाग द्वारा दी गयी 50 प्रतिशत सहायता से राज्य सरकार द्वारा निर्माण किया गया 24 शय्याओं वाला एक पर्यटक बंगला (थोरी 11) भी है। राज्य सरकार ने बंगले में आवास स्थान का

विस्तार करने के लिए चौथी योजना की अवधि के दौरान एक लाख रुपये की व्यवस्था की है।

**Accused Found Lying in a Pool of Blood in Police Station in New Delhi**

4383. श्री सर्जू पांडेय : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a young man accused of cycle theft was found lying in a pool of blood in the lock-up of the Tughlak Road Police Station, New Delhi a little after he was brought there on the 28th July, 1970;

(b) whether Government have made any investigation into the incident;

(c) if so, the findings thereof; and

(d) the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) to (d). According to the report of Delhi Police, a person accused of cycle theft was lodged in the lock up of Police Station, Tughlak Road, New Delhi, on the evening of 28th July, 1970. A little later, he was seen knocking his head against the floor and bleeding profusely, by police sentry on duty. He was rushed to Safdarjung Hospital. It is further reported that the Medical Officer, who attended on the accused, was of the opinion that the injuries were fresh and self-inflicted. A case under section 309 IPC has been registered and is under investigation.

**Jumbo Jets for Indian Airlines**

4384. श्री सर्जू पांडेय : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have any proposal under consideration to introduce Jumbo Jets in the Indian Airlines; and

(b) if so whether Government have can-

sidered the expenditure that would be incurred in altering the air-fields.

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) No, Sir. Indian Airlines are not acquiring any Jumbo Jets.

(b) Does not arise.

### हिन्दी अनुवादकों की भर्ती

4385. श्री राम स्वरूप विद्यार्थी : क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या हिन्दी अनुवादकों की नियमित आधार पर भर्ती करने के लिए हाल ही में एक परीक्षा ली गई थी ;

(ख) यदि हां, तो उक्त परीक्षा किस तिथि को हुई थी और उसमें कितने परीक्षार्थी बैठे थे तथा उनमें से कितने पहले से ही तदर्थं आधार पर कार्य कर रहे हैं ;

(ग) इस परीक्षा में कितने परीक्षार्थियों ने अहंता प्राप्त की थी ; और

(घ) जिन व्यक्तियों को नियमित आधार पर नियुक्त किया गया है क्या उनमें से अधिकतर व्यक्ति इस तथा इससे पहले की परीक्षा में अहंता प्राप्त नहीं कर सके थे, यदि हां, तो तत्सम्बन्धी व्योरा क्या है ?

शिक्षा तथा युवक सेवा मंत्री (डॉ. बी० के० आर० बी० राव) : (क) जी, हाँ।

(ख) नियमित आधार पर हिन्दी अनुवादकों का चयन करने के लिए 7-5-70 और 14-7-70 को दो परीक्षाएँ की गयी थीं। चौबीस उम्मीदवारों ने ये परीक्षाएँ दी थीं ; जिनमें तदर्थं आधार पर कार्य करने वाले सभी

चारों व्यक्ति शामिल थे।

(ग) और (घ). लिखित परीक्षा, वरिष्ठता गोपनीय रिपोर्ट तथा साक्षात्कार (इन्टरव्यू) के अंकों की उपयुक्त प्रतिशतता के आवंटन द्वारा प्रतियोगिक आधार पर चयन किये गये थे, इसलिए लिखित परीक्षा में अहंता का कीर्ति प्रश्न नहीं था।

शिक्षा मंत्रालय में कार्य कर रहे वैज्ञानिक तथा तकनीकीय शब्दावली आयोग और केन्द्रीय हिन्दी निदेशालय के अधिकारी

4386. श्री राम स्वरूप विद्यार्थी : क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या वैज्ञानिक तथा तकनीकी शब्दावली आयोग और केन्द्रीय हिन्दी निदेशालय के कुछ अधिकारी और कमंचारी, मंत्रालय में इस समय कार्य कर रहे हैं, जब कि उन्हें बेतन आदि उक्त आयोग अथवा केन्द्रीय हिन्दी निदेशालय के बजट प्रावधान से दिया जाता है ;

(ख) क्या कथित कमंचारी मंत्रालय में समयोपरान्त (ओवरटाइम) कार्य करते हैं, और उन के समयोपरि (ओवरटाइम) बिल के अदायगी आयोग अथवा निदेशालय द्वारा की जाती है ;

(ग) यदि हां, तो मंत्रालय में ओवरटाइम कार्य करने के लिए आयोग अथवा निदेशालय के बजट प्रावधान से उन्हें प्रियुले दो बर्षों में मासवार समयोपरि भत्ते के रूप में कुल कितनी राशि दी गई ; और

(घ) मंत्रालय के बजट प्रावधान से उन्हें समयोपरि भत्ते न देने और उन्हें उन के मूल कार्यालयों को वप्स न भेजने और उनके स्थान

पर मंत्रालय में अन्य उपयुक्त व्यक्तियों को नियुक्त न करने के क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्रालय में राज्य मंत्री (धी भक्त दर्शन) : (क) जी हां । केन्द्रीय हिन्दी निदेशालय और वैज्ञानिक तथा तकनीकी शब्दावली आयोग के संयुक्त संबंध का एक अनुसंधान सहायक, भाषा प्रभाग में हिन्दी कार्य करने के लिए इस मंत्रालय में कार्य कर रहा है । एक और वरिष्ठ अनुसंधान अधिकारी भी, संसद के चालू सत्र में संसदीय प्रश्नों आदि के हिन्दी अनुवाद कार्य में; इस मंत्रालय की सहायता कर रहे हैं ।

(ख) केवल अनुसंधान सहायक के मामले में । वरिष्ठ अनुसंधान अधिकारी समयोपरि भत्ते का पात्र नहीं है ।

(ग) विवरण सभा पट्टल पर रखा जाता है, जिसमें अमुसंधान सहायक द्वारा लिया गया समयोपरि भत्ता महीनेवार दिया गया है । [प्रन्थालय में रख दिया गया । देखिये सस्या LT-4095/70]

(घ) जहां तक प्रश्न के प्रथम भाग का सम्बन्ध है, संसद के सत्र से सम्बन्धित हिन्दी अनुवाद कार्य में भारी वृद्धि के कारण काम को पूरा करने के लिए वरिष्ठ अनुसंधान अधिकारी की सेवाएं अस्थायी रूप में उधार ली गई हैं । संसद का चालू सत्र समाप्त हो जाने पर, उसे वापिस भेज दिया जाएगा । हिन्दी शिक्षा समिति और केन्द्रीय हिन्दी समिति की बैठकों से सम्बन्धित कार्य, जो सामान्य रूप से इस मंत्रालय और केन्द्रीय हिन्दी निदेशालय को दिया जाता है उसे निष्ठाने के लिए अनुसंधान सहायक की

आवश्यकता होती है । प्रशासकीय सुविधा और इन समितियों का कार्य शीघ्रता से करने के लिए उसे इस मंत्रालय में बैठाया गया है ।

**Reservation quota for Scheduled Castes and Scheduled Tribes for Post of Post-Graduate Teachers in Delhi Administration**

4387. SHRI RAM SWARUP VIDYARTHI :  
SHRI MOLAHU PRASHAD :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to refer to the reply given to Unstarred Question No. 3694 on the 24th March, 1970 regarding reservation quota for the Scheduled Castes and Scheduled Tribes for posts of Post-Graduate Teachers in Delhi Administration and state :

(a) whether all the qualified candidates belonging to the Scheduled Castes and Scheduled Tribes have been appointed;

(b) if so, the details thereof, subject-wise; and

(c) if not, the reasons for the delay ?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) :** (a) to (c). The information is still being collected from the Delhi Administration and will be laid on the Table of the Sabha as soon as possible.

**Enquiry into Alleged Criminal assault and Illegal Detention of an American Tourist in New Delhi**

4388. SHRI J. K. CHOWDHURY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any enquiry was held into the alleged criminal assault and illegal detention of a 27-year old American tourist who was coming from the Palam airport on the 30th July, 1970; and

(b) if so, the details thereof and the action taken by Government against the culprits ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) and (b). On a complaint from an American lady tourist a case under sections 342/365/376 I. P. C. was registered on 28th July, 1970 at Police Station, Delhi Cantt; and the accused taxi driver and his associate were traced and apprehended on 30th July, 1970. The investigation of the case has been completed and the case is being scrutinised for putting up in the court.

**Seminars and Conferences held in Kashmir**

4389. SHRI BHAGABAN DAS : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of conferences and seminars held in Kashmir, with the participation of foreigners, during the months from March to July 1970;

(b) the names and particulars of foreigners who participated in each of these conferences and seminars; and

(c) the names and particulars of persons or associations under whose initiative these conferences and seminars were held ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDRA GANDHI) : (a) to (c). Information is being collected and will be laid on the Table of the House.

**Working of Central Road Transport Corporation**

4390. SHRI BHAGABAN DAS : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) when the Central Road Transport Corporation came into existence :

(b) when it was converted into an autonomous body and registered under the Companies Act ;

(c) a year-by-year working, including profit and loss account, till date, since 1967-68 ;

(d) whether the Corporation has been incurring losses during the last 4-5 years because of inefficiency, corruption, bad management and top heavy administration ; and

(e) if not, what are other reasons for the losses ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) and (b). The Central Road Transport Organisation, which was set up in November, 1962, as a Departmental undertaking of the Government of India, was converted on 6-3-1964 into a Company (under the name of the Central Road Transport Corporation Limited) under the provisions of the Companies Act, 1956. The Company took over the assets and liabilities of the Departmental Organisation.

(c) The losses suffered by the Corporation during 1967-68, 1968-69 1969-70 and 1970-71 (upto the quarter ended 30th June, 1970) are Rs. 16.69 lakhs, Rs. 24.80 lakhs, Rs. 19.30 lakhs and Rs. 1.92 lakhs respectively. This is after making provision for depreciation, interest on loans and comprehensive insurance of the Corporation's vehicles. The figures for 1969-70 and 1970-71 are provisional.

(d) and (e). The main reasons for the losses suffered by the Corporation are as under :—

(i) Absence of proper maintenance and repair facilities, resulting in high percentage of idleness of vehicles ;

(ii) Difficulty in procurement of tyres and tubes ;

(iii) Premature failure of tyres, propeller shafts etc. due to up-hill climb of vehicles upto a height of 30 feet at the unloading point at Paradeep ;

(iv) Increase in the cost of operation on account of various factors viz.

increase in the price of tyres and tubes, H. S. D. and lubricants, spare parts and batteries, taxes on vehicles and wages of workers etc. without a corresponding increase in the freight rates;

- (v) A 47-day strike by the drivers and khalasis at Kalalkunda in 1967-68 and a 39-day strike resorted to by all operational staff over the entire Eastern region in 1968-69;
- (vi) Load restrictions imposed by the State Government on Panskura-Haldia route and undue detention of vehicles at weigh-bridges at Paradeep; and
- (vii) Dislocation of traffic in North Bengal and Assam due to floods.

Apart from the above, the following factors also contributed to the losses during 1969-70 :—

- (i) Increase in the wages of drivers khalasis and mechanical staff as a result of introduction of new scales of pay from 1-7-1969;
- (ii) Provision of medical and other facilities to the staff for the first time;
- (iii) Large number of accidents due to rash and negligent driving by drivers and unauthorisedly, by Khalasis;
- (iv) Widespread agitation in Assam for the location of a second Refinery in the State resulting in dislocation of traffic for nearly two weeks in September-October, 1969; and
- (v) Strike in Calcutta Port and disturbances in Calcutta for a month in November-December, 1969, resulting in practical cessation of traffic.

**Colleges affiliated to Jawaharlal Nehru University**

**4392. SHRI HIMATSINGKA :** Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the names of Colleges which have since been affiliated to the Jawaharlal Nehru University; and

(b) the names of Colleges proposed to be affiliated to the said University in the near future ?

**THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) :** (a) and (b). There is no provision for affiliation of colleges as such in the Jawaharlal Nehru University Act. The Act, however, provides for recognition of institutions either in whole or in part on such terms and conditions as may from time to time be prescribed for the purpose. It also provides for the incorporation in the University of institutions by agreement.

No college or institution has so far been recognised by the University. Two institutions namely Indian School of International Studies, and the Institute of Russian Studies have been incorporated in the University.

According to the information furnished by the University, negotiations are in progress for the grant of recognition to 12 educational institutions at present run by Defence Organisations in different parts of the country.

**Attack by Mizo Hostiles Backed by East Pakistan on Gunti Hydro Electric Project Site**

**4393. SHRI HIMATSINGKA : SHRI KIRIT BIKRAM DEB BURMAN :**

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a gang of Mizo hostiles backed by the East Pakistan Rifles and Pakistani para-military elements attacked the Gunti Hydro Electric Project site on July 2, 1970, in which a number of persons

were killed and lot of property burnt down or destroyed;

(b) if so, the extent of loss of life and property involved therein;

(c) how far the Gumti Project has suffered delay on account of this attack and whether the work on the Project has not yet been resumed;

(d) if so, the specific steps taken to restore security and remove panic in that area and for the smooth completion of the Project; and

(e) the compensation paid to the families of those killed and injured in this incident ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE DEPARTMENT OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) Yes, Sir.

(b) Four Persons were killed and seven injured. The loss to property is estimated at Rs. 5,48,130.

(c) The work on the project was not suspended.

(d) Security arrangements at the project and in the neighbouring areas have been strengthened. A new police station has been opened at Jatanbari and a police post at Tirthamukh. The Gumti Hydel Project area has been declared as protected area.

(e) A sum of Rs. 1,000/- has been sanctioned for each of the families of the deceased persons. A member each of three of those families have been provided with government employment. A sum of Rs. 6,450/- has been sanctioned as gratuitous relief to the affected families and it is proposed to provide loans to those who have lost their property.

**Participation by Indian Wrestling Team at Edmonton**

4394. SHRI N. SHIVAPPA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the Indian wrestling team participated in March-past without the Indian National Flag at Edmonton;

(b) whether the wrestling-Officials charged 10 Dollars per head per day and thus it comes to Rs. 5,000/- per head from the wrestlers for various expenses while the lodging and boarding was free; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) to (c). Necessary enquiries are being made in this regard; and a statement containing the result of the enquiry, will be laid on the Table of the Sabha as soon as possible.

भारतीय सार्वजनिक प्रशासन संस्थान के निदेशक की नियुक्ति

4395. श्री एन० शिवप्पा : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारतीय सार्वजनिक प्रशासन संस्थान के निदेशक के पद पर एक सिविल सेवा की नियुक्ति के बिश्व उनके मंत्रालय को कोई अभ्यावेदन मिला है; और

(ल) यदि हाँ, तो तत्सम्बन्धी व्योरा क्या है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री राम निवास मिश्र) : (क) और (ल). भारतीय सार्वजनिक प्रशासन संस्थान के निदेशक के पद पर असैनिक कर्मचारी की नियुक्ति के बिश्व सरकार को कड़े अभ्यावेदन प्राप्त हुये थे। मुख्य आलोचना यह थी कि निदेशक सेवारत प्रसैनिक कर्मचारी नहीं होना चाहिए।

**Prosecution of Central Government Employees for Participation in the Strike of 19th September, 1968**

4396. SHRI INDRAJIT GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of Central Government employees still being prosecuted in various courts under section 4 of the Essential Services Maintenance Ordinance (Act) for mere participation in the strike of 19th September, 1968 ;

(b) the number out of them who have been convicted on this charge only ;

(c) whether continuation of such cases is contradictory to Government's assurances that mere participation in strike will not be punished; and

(d) whether steps are proposed to be taken to get all pending cases under Section 4 withdrawn by the State Governments concerned ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) According to information so far made available by 12 State Governments and 8 Union Territory Administrations, 1023 Central Government employees were being prosecuted in various courts for an offence under Section 4 of the Essential Services Maintenance Ordinance (Act), 1968.

(b) The question does not arise in view of the pendency of the cases in courts.

(c) and (d). Government had announced a relaxation in January, 1969, that no disciplinary action would be taken against any employees whose participation in the strike was limited to mere absence from duty without any aggravating factors. In the matter of prosecutions, however, Government's policy has been to allow the law to take its own course, and not to interfere with the normal course of justice. However, the State Governments and the Union Territory Administrations concerned have been advised to review the pending prosecution cases with a view to taking action for the

termination of the legal proceedings in accordance with law in cases where there is not sufficient evidence. Apart from this, there is no proposal for the withdrawal of the prosecution cases, whether under the Essential Services Maintenance Act, 1968, or under any other law.

**Electrification of Ring Road between Daula Kuan and Raja Garden Chowk, New Delhi**

4397. SHRI BAL RAJ MADHOK. Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Government have decided to electrify Ring Road between Daula Kuan and Raja Garden Chowk on Najafgarh Road, New Delhi ; and

(b) if so, the cause of delay in implementing this decision ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) Yes Sir, Sanction for providing street-lighting from Daula Kuan to Najafgarh Road junction on Ring Road excluding the cantonment area falling in that portion i.e., from Chainage 0 (at Daula Kuan) to Chainage 4800 and from Chainage 17,900 to Chainage 26,300 (at Najafgarh Road crossing), has recently been accorded. For the Cantonment portion, the matter is under correspondence with the Cantonment Board authorities who are responsible for the lighting of that portion.

(b) There has been no delay. Sanction for the portion other than that lying in cantonment area having been recently accorded, the work is expected to start soon.

**Incursions into Indian Territory by Pakistani Border Forces**

4398. SHRI E. K. NAYANAR. Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number and details of incursions into Indian territory made by the

Pakistani border forces during the last three months ; and

(b) Government's reaction thereto ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : (a) During the period between 1.5.70 and 30.6.70, there were 5 incidents of incursion of Pakistani border forces into Indian territory. Details of these incidents are given in the attached statement.

Information for July 1970 is being collected and will be laid on the Table of the House in due course.

(b) Protests have been lodged at appropriate levels with the Pakistan authorities. Preventive measures, including intensive patrolling by the BSF of the border, have been strengthened.

*Statement*

*1. West Bengal*

On 16th June, 1970 about 300 Pak nationals supported by EPR were reported to have entered into Indian territory near B.P. No. 219 and 220 in area ADATALA, PS BAMANGOLA, District MALDA and lifted 900 heads of cattle. A meeting of the Sector Commanders of the two countries was held on 28th June, 1970 and 213 heads of cattle were received back from Pakistan on 1st July, 1970.

*2. Assam*

Four Armed East Pakistan Rifles EPR personnel along with some ANSARS laid an ambush inside Indian territory near LOKAI-CHAR, PS MAHENDRAGANJ, District GARO HILLS on 12th May, 1970 and at the sight of an Indian truck proceeding from MAHENDRAGANJ to MANKACHAR, they fled away to Pakistan. A protest was lodged with the EPR.

*3. Tripura*

Five Pak nationals in green uniform and with a wireless set trespassed into Indian territory at KARANGICHERRA, PS KHOWAI

on 5th June, 1970 but they ran back to Pakistan at the sight of own border patrol KARANGICHERRA. A protest was lodged with the EPR.

*4. Jammu and Kashmir*

Two instances of intrusion by Pakistani armed personnel from across the cease fire line in J and K took place :

- (i) on 12th June, 1970, at about 21.00 hours, approximately 15 Pakistani soldiers intruded into our side of the Cease Fire Line in the Kupwara sector and fired rifle shots towards our post and thereafter disappeared into the darkness.
- (ii) on 21st June, 1970 between 19.25 hours and 20.30 hours, four Pakistani soldiers intruded into our side of the Cease Fire Line in the Kupwara sector and fired rifle shots at our patrol and thereafter returned to their side of the Cease Fire Line;

In both cases, Cease Fire Violation complaints have been lodged with UN Observers.

*Tourists Visiting Kerala*

4399. SHRI E. K. NAYANAR : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the total number of Tourists who visited Kerala during the last three years and what percentage it bore with the total number of tourists visiting the entire country; and

(b) the amount earmarked for the promotion of tourist traffic in Kerala for the year 1970 ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) State-wise figures of tourist arrivals are not compiled by the Department of Tourism. The total number of foreign tourists

who came to India during the last 3 years was :

Years	<i>Tourist Arrivals</i>
1967	179,565
1968	188,820
1969	244,724

According to a recent sample survey, Trivandrum and Cochin in Kerala are visited by 3.1% and 2.6% tourists respectively.

(b) Allocation of funds for tourism schemes is not made on a State-wise basis.

During 1970-71, a sum of Rs. 4.20 lakhs is proposed to be spent on the Kovalam beach resort for which Rs. 90 lakhs have been earmarked in the Fourth Plan. In addition, it is proposed to augment tourist facilities in the Periyar Wild Life Sanctuary and construct a Youth Hostel at Trivandrum.

**Racket in forged Currency Notes, B. A. Certificates and Passports**

4400. SHRI SHIV KUMAR SHASTRI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that a big racket in forged currency notes, B. A. certificates and passport has been unearthed by the Kota Police in Rajasthan;

(b) if so, the details thereof; and

(c) the steps taken to liquidate the gang ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) to (c). According to information received from the Government of Rajasthan, the State Government unearthed a gang dealing in forged currency notes and B. A. certificates of the Punjab University. Three cases were registered at three police stations in Kotah district. It was

found on investigation that the currency notes were printed at Jullundur in Punjab State where the local police recovered several blocks used for printing purposes and forged B. A. Degree certificates of the Punjab University. A case was registered at Panjpeer Police Station outpost, Jullundur. Two persons have been arrested. Two suspects are absconding. The gang was also engaged in arranging foreign travellers' cheques, dollars, hundies, passports, visas etc,

**Murder of a Landlord by Naxalites in Palghat**

4401. SHRI KANWAR LAL GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether some Naxalites hanged to death an old landlord before his family and hung his head over the gate of his house in a village in Palghat District;

(b) if so, the details thereof; and

(c) the action taken to save the life of the people from the onslaught of these Naxalites ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) and (b). It is reported by the State Government that about 50 persons raided the house of one Shri Narayanankurty Nair on the night of 30. 7. 70 and after tying the inmates of the house ransacked the house for ornaments, cash, etc. and caused some damage to some photographs, including that of Gandhiji. Shri Narayanankurty Nair was beheaded near the gate of his house and his severed head was placed on the main gate. The raiders were shouting extremist slogans. A case has been registered at Kongad police station and is being investigated. Senior police officers are supervising the investigation and a Special Police Squad has been deputed to assist the local police in the search for culprits.

(c) The State Government are maintaining utmost vigilance and taking necessary

action according to law to maintain law and order.

**Action taken on findings of Departmental inquiry into incidents at Indraprastha Bhawan, New Delhi during Central Government Employees, strike in September, 1968**

**4402. SHRI KANWAR LAL GUPTA :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether her Ministry has received the findings of the Departmental Inquiry ordered into the conduct of the Superintendent of Police, Delhi and the additional District Magistrate concerned for the alleged excesses committed by them at Indraprastha Bhawan, New Delhi, during the last Central Government Employees strike;

(b) whether Government have issued any instructions to the Administration so that these incidents may not occur in future;

(c) if so, the details thereof; and

(d) whether Government propose to lay the report on the Table of the House ?

**THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) :** (a) Yes, Sir.

(b) and (c). While no normal instructions were issued, the problems that had arisen on that occasion were reviewed in consultation with Delhi Administration with a view to avoiding recurrence of similar situations.

(d) The reports relate to departmental inquiries and it is not proposed to lay them on the Table of the House. However, the findings of the Inquiry Officer were that charges against the two officers were not established. After due examination of the case the officers have been exonerated.

हिन्दी स्टेनोग्राफरों को केन्द्रीय सचिवालय स्टेनो-  
ग्राफर सेवा तथा केन्द्रीय सचिवालय  
हिन्दी सहायक सेवा में सम्मिलित किया जाना

**4403. श्री नारायण स्वरूप शर्मा :** क्या गृह- कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि संघ लोक सेवा आयोग को अहंक परीक्षा पास कर लेने वाले हिन्दी स्टेनोग्राफरों को केन्द्रीय सचिवालय स्टेनोग्राफर सेवा में सम्मिलित कर लिया गया है ;

(ख) क्या उन हिन्दी सहायकों को भी केन्द्रीय सचिवालय सेवा में सम्मिलित करने का विचार है जिन्होंने संघ लोक सेवा आयोग की प्रतियोगी परीक्षा पास कर ली है ; और

(ग) यदि हाँ, तो कब से और यदि नहीं, तो हिन्दी स्टेनोग्राफरों को केन्द्रीय सचिवालय स्टेनोग्राफर सेवा में सम्मिलित करने के बारे हिन्दी सहायकों को केन्द्रीय सचिवालय सेवा में सम्मिलित न करने के क्या कारण हैं ?

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री राम निवास मिथा) :** (क) यह निश्चय किया गया है कि हिन्दी आशुलिपि पिकों को, जिन्होंने 1963 में संघ लोक सेवा आयोग द्वारा ली गई हिन्दी आशुलिपि परीक्षा पास कर ली है, केन्द्रीय सचिवालय आशुलिपि सेवा के बैच II में शामिल कर लिया जाय बशर्ते कि वे संघ लोक सेवा आयोग द्वारा लिये जाने वाले लिखित प्रश्न पत्र में अहंक परीक्षा भी पास कर लें। नियमों के आवश्यक संशोधन 17 जुलाई, 1970 को जारी कर दिये हैं।

(ख) जी नहीं, श्रीमान।

(ग) हिन्दी आशुलिपिकों के कार्य केन्द्रीय सचिवालय आशुलिपिक सेवा के आशुलिपिकों के

कार्य के समान हैं और इसलिए उनको केन्द्रीय सचिवालय आशुलिपिक सेवा में शामिल करने का निश्चय किया गया। इसके विपरीत हिन्दी सहायकों के कार्य तथा उत्तरदायित्व केन्द्रीय सचिवालय सेवा के नियमित सहायकों के कार्य व उत्तरदायित्वों से बिल्कुल भिन्न हैं। केन्द्रीय सचिवालय सेवा के सहायकों को मिसिल-कार्य (केस वर्क) पर लगाया जाता है जिसमें टिप्पणी, मसोदा-लेखन इत्यादि शामिल है, जबकि हिन्दी सहायकों को हिन्दी से अंग्रेजी और अंग्रेजी से हिन्दी में अनुवाद कार्य पर लगाया जाता है। इसको ध्यान में रखते हुए हिन्दी सहायकों को केन्द्रीय सचिवालय सेवा में शामिल करने का प्रश्न नहीं उठता।

#### Recognition of Central Government Employees' Union

4404. SHRI ESWARA REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether an agreement was reached between the employees' leaders and Government that cadre unions will not be recognised by Government for purposes of Joint Consultative Machinery and Compulsory Arbitration Scheme for the Central Government employees ;

(b) whether the cadre unions have been recognised, in some Departments in spite of the said agreement ; and

(c) if so, the reasons for granting such recognition in spite of the agreement and clear recommendations of the National Labour Commission on labour on the subject ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) The agreement reached in 1966 between the employees' leaders and the Government is that for the purposes of the Joint Consultative Machinery and Compulsory Arbitration Scheme, only those federations/ associations/ unions will be recognised which

had enjoyed recognition in the past and which represent broadly and adequately all the categories of employees of a Department. However, in the case of a Department where there has been no recognised federation/ association/union in the past, or where the existing federation, etc. does not represent all the categories adequately, will another association/union be recognised. It will be seen that this agreement does not rule out grant of recognition to cadre unions in the case of Departments where there has been no recognised federation/association/union in the past, or where the existing federation, etc. does not represent all the categories adequately.

(b) and (c). In view of reply to Part (a) above, the question does not arise. The relevant recommendations of the National Commission of Labour are under examination.

#### Jamair Airlines Services between Bom-bay and Panagarh

4405. SHRI ESWARA REDDY : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the Jamair Airlines is operating flight between Bombay and Panagarh;

(b) whether the fare it charges on this route is two-third of the normal rates of the Indian Airlines ; and

(c) if so, whether Government have ascertained how it is possible for this private company to fly at a cheaper rate ?

#### THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) Yes, Sir. Jamair Airlines operate non-scheduled flights between Bombay and Panagarh.

(b) Indian Airlines do not operate on this route, and no proper comparison is, therefore, possible.

(c) Does not arise.

**Freight Service between Amritsar and Kabul**

**4406. SHRI ESWARA REDDY :** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether M/s. Jamair Co. (Private) Ltd., a private air company, was allowed to operate freight service between Amritsar and Kabul in 1961;

(b) whether there is any proposal under consideration to grant them similar facilities on other routes; and

(c) if so, the reasons therefor ?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :** (a) Jamair was allowed to operate non-scheduled flights between Amritsar and Kabul in 1961, on the basis of a 'no objection' certificate from Indian Airlines.

(b) There is no such proposal at present.

(c) Does not arise.

**Allegations against West Bengal Police**

**4407. SHRI K. HALDER :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the serious allegations that the Police of West Bengal are helping Jotedars and employers against the peasants and workers; and

(b) if so, the steps Government propose to take to protect the peasants and workers ?

**THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) :** (a) and (b). The State Government have reported that no specific instance has so far come to their notice.

अन्दमान तथा निकोबार द्वीप समूह को स्वायत्तशासी इकाई का दर्जा दिये जाने की मांग

**4408. श्री रामावतार शास्त्री :** क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उन्हें पता है कि अन्दमान तथा निकोबार द्वीप समूह की जनता उक्त द्वीप समूह को स्वायत्त शासी इकाई का दर्जा देने की बहुत समय से मांग कर रही है ;

(ख) क्या लोग मांग कर रहे हैं कि व्यस्क मताधिकार के आधार पर चुनाव करवा कर इस प्रयोजन के लिए एक क्षेत्रीय परिषद का गठन किया जाना चाहिए ;

(ग) क्या सरकार ने इस बारे में निरांय लिया है ; और

(घ) यदि है, तो तत्सम्बन्धी व्यौरा क्या है ?

गृह-कार्य मंत्रालय में और इलेक्ट्रोनिक्स और वैज्ञानिक तथा औद्योगिक अनुसंधान विभागों में राज्य मंत्री (श्री कृष्ण चन्द्र पत्त) : (क) तथा (ख). अंडमान और निकोबार द्वीप संघ शासित क्षेत्र में एक ऐसी प्रतिनिधि सरकार के लिए जो कि जनता के प्रति उत्तर-दायी हो तथा एक क्षेत्री परिषद की स्थापना के लिए मार्गे की गई है।

(ग) और (घ). यह क्षेत्र अभी विकास कर रहा है तथा यह महसूस किया गया है कि क्षेत्रीय परिषद की स्थापना के लिए अभी समय उपयुक्त नहीं है। तथापि, अँडमान द्वीप समूह में पोटं ब्लेयर के शहरी क्षेत्र के लिए एक नगर परिषद तथा ग्रामीण इलाकों के लिए ग्राम पंचायतें कार्य कर रही हैं।

मद्रास में हुए सचेतक सम्मेलन की सिफारिशों का क्रियान्वयन

4409. श्री रामावतार शास्त्री : क्या संसद कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गत वर्ष मद्रास में हुए अखिल भारतीय सचेतक सम्मेलन की सिफारिशों पर इस बीच विचार कर लिया गया है;

(ख) यदि हाँ, तो सरकार द्वारा स्वीकार को गई सिफारिशों का व्यौरा क्या है; और

(ग) यदि उपयुक्त भाग (क) का उत्तर नकारात्मक हो, तो सरकार उक्त सिफारिशों के बारे में कब तक नियंत्रण करेगी?

संसद कार्य और नौवहन तथा परिवहन मंत्री (श्री रघुरामेश्वर) : (क) से (ग). सातवें अखिल भारतीय सचेतक सम्मेलन की सिफारिशों अभी केन्द्रीय सरकार के विचाराधीन हैं। इन सिफारिशों को राज्यों/संघ राज्य क्षेत्रों के मुख्य मंत्रियों तथा अधिकाराओं के पास भी यथोचित कार्रवाई के लिए भेज दिया गया है। अनेक राज्यों/संघ राज्य क्षेत्रों के क्रियान्वित रिपोर्टों की अभी भी प्रतीक्षा है।

#### Naxalite hanging Father to Death

4410. श्री राम किशन गुप्ता : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether her attention has been drawn to a news-item "Naxalite hangs father to death" published in *The Times Of India* dated the 5th August, 1970; and

(b) if so, what are the correct facts and Government's reaction to the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS ; AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K.C. PANT) : (a) Yes, Sir.

(b) Facts are being ascertained.

#### Setting up of Broadcasting Studio in Delhi University Campus for Correspondence Courses and Private Candidates

4411. श्री राम किशन गुप्ता : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state at what stage is the plan to set up a studio in the Delhi University campus to broadcast lessons for the benefit of students joining correspondence courses and for the private candidates?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : The Education Minister's proposal for the setting up of a Broadcasting Studio in Delhi University Campus is still to be considered by the Ministry of Information and Broadcasting. However, arrangements have been made by the University's School of Correspondence Courses and Continuing Education with the All-India Radio to broadcast lessons with effect from 17.8.1970 for students of the School under the "University of the Air Programme".

#### Incidents of Attacks on Harijans

4412. श्री राम किशन गुप्ता : SHRI RABI RAY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the number of attacks on Harijans is increasing day by day;

(b) if so, the number of such incidents occurred in 1970 and the number of Harijans killed; and

(c) the effective measures taken or proposed to be taken to prevent such attacks on Harijans?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) :** (a) to (c). According to information received from the State Governments/Union Territory Administrations, there have been no cases of attacks on Harijans during 1970 in Nagaland, Punjab, Himachal Pradesh, Goa Daman and Diu, Manipur, Tripura, Laccadive, Minicoy and Amindivi Islands, Andaman and Nicobar Islands, Pondicherry, NEFA and Chandigarh. The Government of Orissa have reported that there has been an increase in the number of attacks on Harijans during the last few months. Five such incidents have taken place during the year 1970 in which six Harijans have been killed. The State Governments have further informed that the authorities responsible for the maintenance of law and order are alert and that preventive measures are taken whenever there is any prior indication of developing tensions in any area. In all specific cases action according to law is taken and the investigations are supervised by senior officers. Information from the remaining States/Union Territories is awaited.

**Revival of Provisions contained in Old Defence of India Rules and Security Act**

**4413. SHRI RAM KISHAN GUPTA :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) by what time such of the old Defence of India Rules and the provisions of the Security Act as could be revived by amending the existing laws are likely to be given fresh lease of life in the State of West Bengal ; and

(b) whether there is any proposal to revive the Preventive Detention Act in the State of West Bengal ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS; AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT):** (a) and (b). The Central Government had received a proposal from the Government of West Bengal for the enactment of President's Act

providing for preventive detention. The Committee constituted under the West Bengal State Legislature (Delegation of Powers) Act, 1970 was consulted on the proposal. The Committee did not agree to the proposal. Further legislative proposals to deal with the law and order situation in West Bengal are under consideration.

**Appointment of a Committee by C. P. I. (ML) to Propagate Mao's Thoughts**

**4414. SHRI RAM KISHAN GUPTA :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether her attention has been drawn to the news-item published in the *Statesman* dated the 5th August, 1970 in which it has been stated that C. P. I. (Marxist-Leninist) has appointed a five-member Coordinating Committee to spread and propagate Mao's thoughts among the students; and

(b) if so, the steps being taken by Government to check the same ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS; AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) :** (a) Yes, Sir.

(b) Utmost vigilance is being maintained. State Governments are taking all possible steps to counter the activities of the CP (M-L) and other extremist groups.

**Setting up of Espionage Ring in Tripura by Pakistan**

**4415. SHRI KIRIT BIKRAM DEB BURMAN :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the reports that a great espionage ring has been set up all over Tripura by Pakistan in collusion with a few local influential persons;

(b) whether names of some of these local persons have also appeared in the Press recently; and

(c) Government's reaction thereto by way of apprehending the miscreants and smashing the espionage ring and the success so far achieved in the matter?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS; AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) :** (a) to (c). Facts are being ascertained.

**Deprecable conditions of Service of Non-Government College Teachers of Tripura**

**4416. SHRI KIRIT BIKRAM DEB BURMAN :** Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether the All India Federation of College Teacher's Organisation and the West Bengal College and University Teacher's Association had invited the attention of the Tripura Chief Minister in March this year to the deprecable conditions of service of non-Government College teachers in Tripura;

(b) whether the Central Government's attention has also been drawn to the deplorable conditions of the service of these College Teachers as reported in the *Tripura Times* dated the 22nd March, 1970; and

(c) if so, Government's reaction thereto, by way of securing to them proper conditions of service and timely payment of their dues?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) :** (a) to (c). The requisite information is being collected from the Tripura Administration and will be laid on the Table of the Sabha as soon as possible.

**Discontentment among Employees of Civil Aviation Department**

**4417. DR. RANEN SEN :** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is growing discontent-

ment among the employees of the Civil Aviation Department on account of inordinate delay in settling some of their outstanding demands pending with his Ministry; and

(b) if so, the action proposed to be taken to redress their grievances?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :** (a) and (b). Some problems have recently been brought to notice by one of the recognised service associations of the employees of the Civil Aviation Department. These are receiving careful attention.

**Roads declared as National Highways in Each State**

**4419. SHRI D. V. SINGH :** Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the length of the roads declared as National Highways in each State during the Third Five Year Plan and thereafter;

(b) whether the Government of Madhya Pradesh had sent any proposals for declaring some roads in that State as National Highways during the Third Plan and thereafter;

(c) if so, the details of such proposals and the Central Government's reaction thereto; and

(d) how far the Madhya Pradesh Government's proposals referred to above have not been accepted and the reasons therefor?

**THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) :** (a) Only the following two roads were declared as National Highways during the Third Plan period and thereafter so far:

State	Name of the Road	Length
Assam	Road from North Salamara on National Highway No. 31 proceeding generally via	

Nalbari, Charali and Amingaon to Pandu on National Highway No. 37.	180 KM	
West Bengal	Highway between its junction (near Kolaghat) with N. H. No. 6 and the point where it touches Haldia Port.	51 KM

(b) Yes, Sir.

(c) A statement is attached.

(d) With regard to the roads suggested by the Madhya Pradesh Government for addition to the existing National Highway System in the Third Plan, the State Government were informed about the inability of the Government of India to accede to the request for want of funds. As regards the State Government's proposals for new additions to the existing National Highway System under the Fourth Plan, this whole question is under examination in consultation with the Planning Commission in the light of the availability of funds and the criteria laid down for the classification of roads as National Highways.

#### *Statement*

**I. Roads suggested for new additions to the existing National Highway System in the Third Plan.**

1. Allahabad-Raipur Road via Rewa, Shahdol, Amarkantak, Keonchi, Bilaspur and Simga.
2. Jabalpur-Raipur road via Mandla, Bichhia, Motinala, Pundi, Kawamdea and Bemeta.

**II. Roads suggested for new addition to the existing National Highway System under the Fourth Plan.**

1. Pimpalaon—Nirmal—Jagdalpur road.
2. Indore—Bhopal road.

3. Biora-Kota-Jaipur road.
4. Jaipur-Swai—Madhopur—Shivpuri road.
5. Sambalpur-Ambikapur—Shahdol—Jabalpur road.
6. Raipur-Bilaspur—Shahdol road.
7. Ambikapur-Daltonganj-Barhi road.
8. Obaidullaganj (on N. H. No. 12) to Nagpur (on N. H. No. 6 and 7).
9. Ahmedabad to Indore road.
10. Gwalior-Jhandi road; and
11. Jabalpur-Raipur Road.

**Expenditure Incurred on Maintenance of National Highways**

4420. SHRI D. V. SINGH: Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the total expenditure incurred by Government on the maintenance of National Highways in the country during the last three years, year-wise and what percentage of it was allotted to the Government of Madhya Pradesh for the maintenance of such Highways in that State during each year;

(b) the percentage of length of the National Highways situated in Madhya Pradesh out of the total length of such highways;

(c) whether the percentage amount of maintenance funds allotted to the Madhya Pradesh Government was far short of the percentage of length of National Highway situated in that State;

(d) if so, the reasons therefor; and

(e) the total amount allocated this year for the maintenance of National Highways and how much of it has been given to the Madhya Pradesh Government?

**THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANS-**

PORT (SHRI IQBAL SINGH) : (a) and (b). The requisite information is as under :

Year	Total expenditure	Expenditure in Madhya Pradesh	Percentage of expenditure in Madhya Pradesh	Percentage of length of National Highways in Madhya Pradesh
...Rs. lakhs...				
1967-68	735.81	58.49	7.95)	
1968-69	1136.52	67.41	5.93)	About 11%
1969-70	1226.00	93.40	7.62)	
(Estimated)				

(c) and (d). Funds for maintenance of National Highways to cover requirements for ordinary maintenance, surfacing renewals and special repairs including flood damages, are not allotted merely in proportion to their length in particular State but, in addition, on the basis of requirements judged from a variety of factors like number of traffic lanes, traffic intensity, wage rates, price of required construction materials, type of soil, climatic and terrain conditions, etc. Further, requirements for special flood damage repairs also very considerable depending on state of repairs and floods.

(e). Rs. 13.00 crores, out of which a sum of Rs. 45.7 lakhs has been allotted to the Government of Madhya Pradesh, as the first instalment of allotment to cover ordinary maintenance component only. The question of sanctioning further allotments for other components of maintenance viz. surfacing renewals, special and flood damage repairs to all the State is at present under consideration.

#### Construction of roads and bridges in Madhya Pradesh

4421. SHRI D. V. SINGH : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Government of Madhya Pradesh had submitted a special programme for the construction of 3822 miles of road

and 107 bridges in the Districts of Surguja, Bastar, Bilaspur, Raigarh, Shahdol, Raipur, Durg and Balaghat and another proposal for construction of 1,157 miles of road and 10 bridges to the Planning Commission for inclusion under the Fourth Plan and to provide funds outside the State Plan therefor;

(b) if so, the details of these proposals, the cost thereof, and the decisions of the Planning Commission and Government thereon; and

(c) the progress so far made in the implementation of these proposals ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) Yes, Sir. In July 1967, the Government of Madhya Pradesh sent such proposals to the Planning Commission for development of roads in the backward areas of 8 districts of Madhya Pradesh.

(b) A statement giving the abstracts of these proposals is attached.

(c) The State Government did not ask for any specific Central assistance outside the State Plan for these roads. These roads are local roads and the State Government are, therefore, primarily concerned with their development under their regular plan programme.

*Statement*

Abstract of proposals submitted by the Government of Madhya Pradesh for development of roads in the Districts of Surguja, Bastar, Bilaspur, Raigarh, Shahdol, Raipur, Durg and Balaghat.

S. No.	District	Length in mile.	Major bridges.	Cost in crores.
1.	Surguja	615	30	10.85
2.	Bastar	1157	10	13.09
3.	Bilaspur	376	7	5.97
4.	Raigarh	304	13	5.85
5.	Shahdol	249	10	4.35
6.	Raipur	471	12	7.25
7.	Durg	389	13	3.83
8.	Balaghat	261	12	4.62
<b>Total :—</b>		<b>3822</b>	<b>107</b>	<b>55.81</b>

**Trading in Pahari and Basohli Paintings**

4422. SHRIMATI SHARDA MUKERJEE : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the rare Pahari and Basohli miniatures (paintings) of 17th to 19th centuries are being bought cheaply by dealers from villagers and then routed out of Himachal Pradesh ;

(b) whether the State authorities are unable to check the out flow of these valuable treasures; and

(c) if so, the steps taken or propose to take in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) The Government of India have no information on the subject.

(b) As there are no restrictions on the bona fide purchase or sale of paintings by the owners and dealers within the country, it is not possible to stop their outflow from the places of their origin.

(c) The Government intends to introduce shortly a comprehensive bill on Antiquities, which will replace the existing "Antiquities (Export Control) Act, 1947". The proposed bill includes some provisions to regulate the internal trade in Antiquities also.

**Demand for Introduction of triple benefit scheme for Delhi University Teachers'**

4423. SHRI MANIBHAI J. PATEL : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the University Grants Commission to examine the demand of the Delhi University Teachers' Association for the introduction of the triple benefit scheme; and

(b) if so, the details thereof and by what time the report is likely to be received in this regard and what are the financial implications of the scheme ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) and (b). The University Grants Commission had appointed a Committee to prepare the rules for the introduction of General Provident Fund-cum-Pension-cum-

Gratuity and Contributory Provident Fund-cum-Gratuity schemes in the Colleges affiliated to the Delhi University, in the light of the schemes already agreed to be introduced, in the Central Universities. The Committee has submitted its report recently and the rules as recommended by this Committee have yet to be received and examined by Government.

The two new schemes now proposed to be adopted are in lieu of the existing scheme of Contributory Provident Fund. The financial implications of the schemes have not been worked out.

**Extension of Period of Overseas Scholarships to S.C. and S.T. Students**

4424. SHRI MANIBHAI. J. PATEL : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government have taken a decision to extend for a period of five years from 1970-71 the scheme for the grant of overseas scholarships given to the Scheduled Castes and Scheduled Tribe students studying abroad;

(b) if so, the details thereof ?

(c) the number of scholarships given to the Scheduled Caste and Scheduled Tribe students since the inception of the scheme; and

(d) whether the students who have come back after the completion of their studies abroad have been usefully employed and, if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI A. K. KISKU) :

(a) Yes, sir.

(b) As far as the students of Scheduled Castes and Scheduled Tribes are concerned, 4 scholarships each have been extended on the existing terms and conditions.

(c) Scheduled Castes .... 65  
Scheduled Tribes .... 49

(d) Most of them have been usefully

employed. Information as available in the Ministry is given in the statement laid on on the table of the House. [Placed in Library. See No. LT-4096/70]]

**Draftsmen Discharging Duties of Section Officers in Survey of India**

4425. SHRI NAMBIAR : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Draftsmen Division I (Ordinary Grade) are holding the full charge of Differnt sections of the Drawing Unit in the Survey of India and discharging the duties of Section Officers;

(b) the reasons for not posting Section Officer in these Sections;

(c) whether Government propose to regularize the Draftsmen, Division I as Section Officers; and

(d) if not, the reasons for not posting Section Officers in the said unit ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN):

(a) to (d). There is no cadre of "Section Officers" as such in the Survey of India. The posts of Draftsmen, Division I, are supervisory in character. These Draftsmen supervise the work of Sections, which consist of 10 Division II Draftsmen in a Drawing Office. Therefore, the question of redesignating Draftsmen Division I as "Section Officers" does not arise.

अवध के नवाब, टीपू सुलतान तथा मुगल शासकों के उत्तराधिकारियों को पेशन का भुगतान

4426. श्री भारत सिंह चौहान : क्या गृह-कार्य मंत्री यह बताने की कृपा करेगे कि :

(क) क्या भारत सरकार अवध के नवाब, टीपू सुलतान तथा मुगल शासकों के उत्तराधिकारियों को पेशन दे रही है ;

(ल) यदि हाँ, तो मुगल शासकों के उत्तराधिकारियों की संस्था तथा उनके नाम क्या हैं जिनको सरकार पेंशन दे रही है ;

(ग) सरकार द्वारा इस शीर्ष के अन्तर्गत कितनी राशि खर्च की जाती है ;

(घ) क्या भूतपूर्व भारतीय राज्यों के शासकों की निजी धैलियों को समाप्त करने की भाँति इन पेंशनों को भी समाप्त करने के बारे में कोई प्रस्ताव सरकार के विचाराधीन है ; और

(इ) यदि नहीं, तो इस सम्बन्ध में कब तक नियंत्रण किया जायेगा ?

गृह कार्य मंत्रालय में और इलेक्ट्रोनिक्स और बैज्ञानिक तथा औद्योगिक अनुसंधान विभागों में राज्य मंत्री (श्री कृष्ण बन्द्र पत्न) : (क) भारत सरकार अवध के नवाब, टीपू सुल्तान तथा मुगल शासकों के उत्तराधिकारियों को पेंशन दे रही है ।

(ख) और (ग). इस सम्बन्ध में मई, 1968 को अतारांकित प्रश्न संस्था 10321 के दिये गये उत्तर की ओर ध्यान आकर्षित किया जाता है । मुगल शासकों के उत्तराधिकारियों के नाम व संस्था, जिनको पेंशन दी जा रही है, तथा भारत सरकार द्वारा इस शीर्ष के अन्तर्गत प्रतिवर्ष खर्च की जा रही रकम के बारे में सूचना अभी राज्य सरकारों तथा महालेखापालों से एकत्रित की जा रही है ।

(घ) और (इ). पिछले राजपरिवारों को ब्रिटिश सरकार द्वारा स्वीकृत क्षेत्रीय तथा राजनीतिक पेंशनों को जारी रखने के प्रश्न पर अभी तक पूरी तरह विचार नहीं किया गया है ।

#### Charter of Demands given by Seamen's Union, Calcutta

4427. SHRI RABI RAY: Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether a deputation of Forward Seamen's Union, Calcutta met him on the 5th August, 1970;

(b) if so, whether they submitted a charter of demands to him and if so, the details thereof; and

(c) the steps Government have taken on their demands ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (THRI RAGHU RAMAIAH): (a) to (c). I do not remember having met a deputation of Forward Seamen's Union, Calcutta on the 5th August, 1970. However, a Memorandum containing a number of demands from this Union has been received on 6th August, 1970. The demands are under examination.

#### Fellowship awards by University Grants Commission

4428. SHRI RABI RAY: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the University Grants Commission recently published a list of names of persons who have been awarded senior and junior fellowships by it;

(b) if so, the names of recipients of these fellowships and the States from which they came, and

(c) whether no one from the three Universities of Orissa had got this award and, if so, the reasons therefor ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V RAO) : (a) Yes, Sir,

(b) Two statements are laid on the

Table of the House. [Placed in Library. See No. LT-4097/70].

(c) The candidates for award of Senior and Junior Research Fellowships are selected by the University Grants Commission on the recommendations of expert committees specially constituted for the purpose. These awards are made on an all-India basis and merit is the only consideration in the selection. None of the candidates recommended by the expert committees is from Universities in Orissa. However, during 1967-68 to 1969-70, 1 Senior and 6 Junior Research Fellowships were awarded to scholars from Utkal University.

**Disturbances in Cornwallis Street area of Calcutta**

4429. SHRI RABI RAY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Cornwallis Street area in Calcutta was the scene of violent disturbances on the 5th July, 1970;

(b) if so, the details thereof;

(c) whether she has received a report about the inner-party clashes between C. P. I. (M) and the C. P. I. (ML); and

(d) the action taken by the Government to stop such incidents ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) to (d). Facts are being ascertained from the State Government.

दिल्ली में हत्या, लूटमार तथा हिंसात्मक कार्यों के दर्ज किये गये मामले

4430. श्री बंश नारायण सिंह : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) 1 जनवरी, 1970 से लेकर आज तक दिल्ली शहर की सीमा के अन्दर, हत्या,

लूटमार और अन्य हिंसात्मक कार्यों के कितने मामले दर्ज किए गए हैं ;

(ख) क्या गत कुछ महीनों से इस क्षेत्र में हिंसात्मक गतिविधियों के मामले अस्थायिक बढ़ गए हैं ; और

(ग) यदि हाँ, तो सरकार का विचार इन मामलों को रोकने के लिए क्या कार्यवाही करने का है ?

गृह कार्य मंत्रालय में और इलेक्ट्रोनिक्स और वैज्ञानिक तथा शोधोंगिक अनुसंधान विभागों में राज्य मंत्री (श्री कृष्ण चन्द्र पत्त) :

(क) इस वर्ष, 31 जुलाई 1970 तक, दर्ज किए गए हत्या, लूट और अन्य हिंसात्मक मामलों की संख्या निम्न प्रकार है :—

हत्या	73
लूट (डकैती तथा लूट...)	212
मार के मामलों सहित)	
हिंसात्मक कार्य	1185

(ख) 1 जनवरी 1970 से 15 अप्रैल 1970 तक, तथा 16 अप्रैल 1970 से 31 जुलाई 1970 तक दर्ज किये गये मामलों की संख्या निम्न प्रकार है :—

	1-1-1970 से 16-4-1970 से	15-4-1970 तक 31-7-1970 तक
हत्या	41	32
लूट (डकैती तथा 111		101
लूटमार के		
मामलों सहित)		
हिंसात्मक कार्य	575	610
कुल	727	743

(ग) अपराधों की घटना-वढ़ती स्थिति पर कड़ी निगरानी रखी जाती है और समय समय पर आवश्यक निरोधक उपाय किये जाते हैं।

प्रभावित इलाकों में पैदल तथा साइलिक पर गश्त लगाई जाती हैं। कुछ इलाकों में प्रविश्वित कुत्तों द्वारा गश्त काफी प्रभावी सिद्ध हुई है। केन्द्रीय नियंत्रण कक्ष के चलते-फिरते बेतार वाले बाहनों के द्वारा भी चौबीस घण्टे सतकंता बरती जाती है। जेल से मुक्त किये गये कुरुक्षत व्यक्तियों पर निगरानी रखी जाती है। खतरनाक कुरुक्षत व्यक्तियों को दिल्ली से बाहर निकाल दिया जाता है।

#### हिन्दी आफिसरों तथा अन्य आफिसरों के लिये भर्ती के नियम

4431. श्री बंश नारायण सिंह : क्या गृह-कार्य मंत्री हिन्दी आफिसरों तथा अन्य आफिसरों के लिये भर्ती के नियमों के बारे में 24 अप्रैल, 1970 के अतारांकित प्रश्न संख्या 7454 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली उच्च न्यायालय के निर्णय की जटिलताओं के बारे में कि अधीनस्थ कार्यालय भी मंत्रालय/विभाग के बैसे ही अंग हैं जैसे कि संलग्न कार्यालय हैं; संबंधित सेवा आयोग और विविध मंत्रालय से परामर्श किया गया है;

(ख) हिन्दी आफिसरों और हिन्दी सुपरवाइजरों के पदों के लिये परीक्षा लेने के बारे में क्या निर्णय किया गया है;

(ग) क्या शिक्षा तथा युवक सेवा मंत्रालय के हिन्दी आफिसरों तथा कर्मचारियों की केन्द्रीय हिन्दी निदेशालय और वैज्ञानिक तथा तकनीकी शब्दावली आयोग की संयुक्त वरिष्ठता सूची में सम्मिलित किया गया है और क्या उन्हें समुचित रूप से पदोन्नत किया गया है; और

(घ) यदि हाँ, तो किस तारीख से और यदि नहीं, तो इसके क्या कारण हैं?

गृह कार्य मंत्रालय में राज्य मंत्री (श्री राम निवास मिथि) : (क) से (घ). दिल्ली उच्च न्यायालय के 11 फरवरी, 1970 के निर्णय की व्याप्तियों पर विचार किया गया था और निर्णय के विशद सर्वोच्च न्यायालय में अपीलें दायर करने का निश्चय किया गया था। तदनुसार दिल्ली उच्च न्यायालय के आदेश व निर्णय के विशद अपील करने के लिए विशेष आज्ञा की स्वीकृति हेतु सर्वोच्च न्यायालय में आवेदन पत्र दिये गये हैं। अतएव मामला न्यायाधीन है।

#### लुधियाना में महात्मा गांधी की मूर्ति को विकृत करना

4432. श्री बंश नारायण सिंह : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मई 1970 में कुछ अज्ञात व्यक्तियों ने लुधियाना में महात्मा गांधी की मूर्ति को विकृत कर दिया था और उस पर तारकोल लगा दिया था;

(ख) क्या उसके नीचे हस्तलिखित इस्तहार भी लगा दिये गये थे; और

(ग) यदि हाँ, तो इस सम्बन्ध में सरकार ने क्या कार्यवाही की है और भविष्य में इन घटनाओं को रोकने के लिये सरकार का क्या कार्यवाही करने का विचार है?

गृह-कार्य मंत्रालय में और इलेक्ट्रोनिक्स, वैज्ञानिक तथा औद्योगिक अनुसंधान विभागों में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) से (ग). तथ्य मालूम किये जा रहा है।

#### Harijans and Scheduled Tribes People killed in Police firings

4433. SHRI BHOGENDRA JHA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of Harijans and Scheduled Tribes people killed in the Police firings and by upper class land holders.

during the last three years in each States; and

(b) Government's reaction thereto ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) :** (a) and (b). According to information received from the Government of Nagaland and the Union Territory Administration of Goa, Daman and Diu, Manipur, Andaman and Nicobar Islands, Pondicherry, NEFA and Chandigarh no Harijans or members of the Scheduled Tribes have been killed in police firings or by land holders belonging to higher castes during the last three years. In Laccadive, Minicoy and Amindivi Islands a person belonging to a scheduled tribe died as a result of firing which was resorted to by the police on December 19, 1968, to deal with a sudden violent attack by a mob on a police outpost. The case arising out of the incident is sub-judice. Information from the remaining States and Union Territories is awaited.

**Jawaharlal Nehru University**

**4434. SHRI R. K. BIRLA :** Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the Jawaharlal Nehru University in New Delhi will function on a pattern different from other Universities;

(b) if so, the details of the pattern that would be followed by this University ; and

(c) what is the strength of the students and teachers in each Department, Faculty or school affiliated to this University ?

**THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) :** (a) to (c). As incorporated in the Jawaharlal Nehru University Act, 1966, the objectives of the University are to :

(i) foster the composite culture of India and establish such departments or institutions as may be required for the study and deve-

lopment of the languages, arts and culture of India;

(ii) take special measures to facilitate students and teachers from all over India to join the University and participate in its academic programmes;

(iii) promote in the students and teachers an awareness and understanding of the social needs of the country and prepare them for fulfilling such needs;

(iv) make special provision for integrated courses in humanities, science and Technology in the educational programmes of the University;

(v) take appropriate measures for promoting inter-disciplinary studies in the University;

(iv) establish such departments or institutions as may be necessary for study of languages, literature and life of foreign countries with a view to inculcating in the students a world perspective and international understanding;

(vii) provide facilities for students and teachers from other countries to participate in the academic programmes and life of the University.

2. In order to fulfil the aforesaid objectives the University has so far established a school of International Studies, incorporating the erstwhile Indian School of International Studies. It has also taken over the Institute of Russian Studies. The number of Students and Teachers in these institutions is as under :-

	Students	Teachers
School of International Studies	141	34
Institute of Russian Studies	161	28

3. The University also proposes to establish the following Schools of Studies :

1. School of Social Sciences
2. School of Foreign Languages
3. School of Life Sciences
4. School of Computer and Systems Sciences
5. School of Environmental Sciences
6. School of Creative Arts.

**Demand for giving more Powers to States**

4435. SHRI R. K. BIRLA : Will the Minister of HOME AFFAIRS be pleased to be state :

- (a) whether the States have recently been pressing Central Government to give more powers to them in their administration;
- (b) if so, the names of the State Governments which have made a move in this respect during the last six months;
- (c) in what fields more powers are being asked; and
- (d) the reaction of the Government of India thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) (a) to (d). No such proposals have recently been received from State Governments.

**Report of National Integration Council on Communal riots in States**

4436. SHRI R. K. BIRLA : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the question of communal riots was referred to the National Integration Council to examine, investigate and report on the cause of these riots and to suggest a permanent solution; and
- (b) if so, whether any report has been

submitted ?

THE MINISTER OF STATE (SHRI MATI NANDINI SATPATHY) : (a) No, Sir. A sub-Committee on Communalism has been set up by the National Integration Council covering communal aspects. The Sub-Committee has met twice so far.

(b) Does not arise.

**Facilities for Migration of Students of Regional Engineering College, Durgapur to other Universities**

4437. SHRI S. C. SAMANTA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether he has been approached by or on behalf of some students of the Regional Engineering College, Durgapur for facilities for migration to College under the Delhi University particularly, and some other colleges elsewhere; and

(b) if so, the steps Government proposal to take to normalise conditions there and in the meanwhile to help those students who want to prosecute their studies elsewhere ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) and (b). Yes, Sir. A large number of students of the Durgapur Regional Engineering College have approached us for assistance in their migration to other engineering institutions. We have extended the maximum possible help and arranged for the admission of about 100 students in our Institutes of Technology and other institutions. Efforts are being made to find suitable places for the rest 105 students who have approached us for similar assistance.

According to the report received from the State Government, the Board of Governors of the College has selected a new Principal and is making every effort to reopen the institution at an early date.

**Tour Sponsored by Education Ministry to Mysore and Neighbouring Areas**

4438. SHRI S. C. SAMANTA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether a press party from Delhi was recently taken to Mysore and neighbouring areas;

(b) what is the total cost of taking this conducted tour to Bellary and other places; and

(c) whether the officials of his Ministry left as Mysore hotel without paying bills and were later chased by the local Police ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. ROA) : (a) to (c). A statement is attached.

*Statement*

With a view to securing wide publicity to the Inter-State Student-Teacher camps organised under the National Integration Programme, the Ministry of Education and Youth Services Sponsored the visit of a party of journalists, From Delhi to two such camps—at Goa and Devangere (Mysore) in May-June, 1970. The party was Organised and conducted by the Press Information Bureau.

2. The party visited the Goa camp from May 26 to 30, and the Devangere, camp from May 31 to June 1, 1970.
3. On the conclusion of the visit to Devangere, the Mysore Government took over the party, including Union Government officials as their guests from June 2 to 6, 1970 and deputed an Assistant Director of the Department of Information and Tourism to conduct the party to some places in Mysore. This part of the tour ended at Bangalore from where the party returned to Delhi.

4. The Ministry of Education and Youth Services sanctioned an expenditure of Rs. 9,400/- for the party's visit to the two camps. The actual expenditure incurred will, however, be known only after all the bills including the bill from the railway authorities have been received.

5. The programme for the party from June 2 to 6, 1970 has guests of the Mysore Government, included a visit, among other places, to Bellary. The party spent the night of June 5, 1970 at the Brindaban Gardens. Arrangements for the party's stay there was made in the Tourist Bungalow but since accommodation there was not adequate, four members had to be put up in the K.R.S. Hotel there. The party left Brindaban Gardens by road for Bengaluru on the morning of June 6, 1970. Some miles away from Mysore, two representative of the management of the hotel came in a car and asked the party's bus to stop. They wanted the State Government Official accompanying the party to settle the hotel bill in cash. Since the Mysore Government official did not have the resources for this unforeseen expenditure, he requested the PIB Officer in the party to make the payment and this was done. There was no police with the representative of the hotel management.

**Provision of Facilities at Religious Places for Buddhist Pilgrims**

4439. SHRI SITARAM KESRI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have drawn up plans for providing new facilities at some places of religious and cultural interest to the Buddhist pilgrims from Ceylon, Thailand, Japan and Burma;

(b) if so, the details thereof; and

(c) the estimated expenditure thereon ?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :** (a) to (c). The Government have already provided accommodation at Bodhgaya, Kushinagar and Sanchi and propose to develop facilities at Bodhgaya, Rajgir and Nalanda and also a Reception Centre at Patna.

**Increase in Cases of Cheating in the Capital**

**4441. SHRI PREM CHAND VERMA :** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the cases of cheating are on increase in the capital and if so, the steps Government have taken to check such incidents;

(b) the number of cases of cheating recorded in Delhi during 1969-70 as compared to previous year; and

(c) whether Government are considering any proposal to post Policemen in civil clothes at all important places, like Railway Station, Bus Stops, Cinema houses etc. to check the cases of cheating and, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) :** (a) to (c). According to the report of Delhi Police, 599 cases of cheating have been registered during this year upto 31st July, 1970, as against 339 registered during the corresponding period of 1969.

Plain clothes police is already deployed at all the important places, like business centres, bus stops, Railway Stations, and Cinema houses, to check the cases of cheating. In addition, following steps have also been taken to check such incidents:—

(i) Adequate publicity is given in the Press regarding cases of cheating so that public can be fore-warned of the methods resorted to by the criminals, so as to alert them against the cheats.

- (ii) Bad characters released from jail are watched.
- (iii) Record of previous convicts is maintained according to their mode of operation.
- (iv) Prompt action is taken against culprits.

**बहावलपुर का पंजाब में विलय**

**4442. श्री अँकार लाल बेरवा :** क्या गृह कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनको पता है कि भारत स्थित कुछ पाकिस्तानी समर्थक तत्व बहावलपुर का पंजाब से विलय किये जाने के विरुद्ध नारे लगा रहे हैं तथा प्रदर्शन कर रहे हैं;

(ख) क्या राज्य के भूतपूर्व नवाब, उक्त प्रदर्शन का नेतृत्व कर रहे हैं; और

(ग) यदि हाँ, तो इस मामले में सरकार ने क्या कार्यवाही का है?

गृह कार्य मंत्रालय में राज्य मंत्री (श्री राम निवास निर्भा) : (क) और (ख). सरकार के पास ऐसी कोई सूचना नहीं है।

(ग) प्रश्न नहीं उठता।

उच्चतर माध्यमिक स्तर पर भारतीय इतिहास की पाठ्य पुस्तकों में पूर्वी निमाह जिले के ऐतिहासिक अवशेषों के महत्व को जामिल करना

**4443. श्री गं. च० दीक्षित :** क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश के पूर्वी निमाह जिले में कुछ ऐतिहासिक अवशेष हैं;

(ख) यदि हाँ, तो क्या उच्चतर माध्यमिक

स्तर पर भारतीय इतिहास के अध्ययन के लिए उनके ऐतिहासिक महत्व सम्बन्धी तथ्यों को पाठ्य पुस्तकों में शामिल किया गया है; और

(ग) यदि नहीं, तो उसके क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्री (दा० बी० के० पार० बी० राव) : (क) जी, हां ।

(ख) स्कूल स्तर के लिए पुस्तकें राज्य सरकारों के द्वारा निर्धारित की जाती हैं, तथा देश के विभिन्न भागों में ऐतिहासिक अवधेशों के सम्बन्ध में सामग्री, विभिन्न कक्षाओं के लिए पुस्तकों में, उनकी संबंधित तथा महत्व के अनुसार सम्बन्धित प्राधिकारियों द्वारा सम्मिलित की जाती है ।

मध्य प्रदेश के पूर्वी निमाड़ जिले में लूनी

भन्डारा का पर्यटन केंद्र के रूप में

विकास

4444. श्री गं० च० दीक्षित : क्या पर्यटन तथा असंनिक उद्देश्यन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार मध्य प्रदेश में पूर्वी निमाड़ जिले में लूनी भन्डारा स्थल का पर्यटक केन्द्र के रूप में विकास करने का है ;

(ख) यदि हाँ, तो क्या सरकार ने इस बारे में अब तक कोई कायंवाही की है और यदि हाँ, तो उसके क्या परिणाम है ; और

(ग) यदि नहीं तो इसके क्या कारण हैं ?

पर्यटन तथा असंनिक उद्देश्यन मंत्री (दा० करण सिह) : (क) से (ग). पर्यटन विभाग कण्डों के परिसीमित होने के कारण, जिस से कि प्राथमिकताओं का क्रमनिर्धारण निरान्त आवश्यक हो गया है, इस क्षेत्र का विकास करने की स्थिति में नहीं है ।

होशंगाबाद तथा पूर्वी निमाड़ जिले में पर्यटन केन्द्रों पर स्वर्च की गई राशि

4445. श्री गं० च० दीक्षित : क्या पर्यटन तथा असंनिक उद्देश्यन मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश के होशंगाबाद तथा पूर्वी निमाड़ जिलों में पर्यटन केन्द्रों तथा ऐतिहासिक महत्व के स्थानों पर गत नीत वर्षों में प्रतिवर्ष कितनी कितनी राशि स्वर्च की गई ;

(ख) बसीरगढ़, महलगुरदा डाकखाना, ओंकारेश्वर तथा रामेश्वर कुण्ड को अधिक रमणीय बनाने तथा वहां पर पर्यटकों के लिए सुविधायें प्रदान करने के लिए सरकार का क्या कायंवाही करने का विचार है ;

(ग) यदि हाँ, तो इसके कारण क्या है ; और

(घ) यदि भाग (ख) का उत्तर नहीं में है तो इसके क्या कारण है ?

पर्यटन तथा असंनिक उद्देश्यन मंत्री (दा० करण सिह) : (क) से (घ). परिसीमित साधनों के कारण जिस से कि प्राथमिकताओं का क्रम निर्धारण निरान्त आवश्यक हो गया है पर्यटन विभाग इन क्षेत्रों के विकास के लिये धन-यनियतन करने की स्थिति में नहीं है ।

मध्य प्रदेश में राष्ट्रीय राज पथों पर किया गया व्यय

4446. श्री गं० च० दीक्षित : क्या नौवहन तथा परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) समूचे देश की तुलना में मध्य प्रदेश में राष्ट्रीय राजपथों के विकास पर प्रतिवर्ष कितना व्यय किया जाता है ;

(ख) क्या समूचे देश में व्यय की तुलना में मध्य प्रदेश में किया जाने वाला व्यय बहुत कम है ; और

(ग) यदि हां, तो उसके क्या कारण है ?

नौवहन तथा परिवहन मंत्रालय में उप-मंत्री (श्री इकबाल सिंह) : (क) से (ग). राष्ट्रीय राजमार्गों का विकास विभिन्न कार्यों की प्राथमिकता के संदर्भ में वास्तविक आवश्यकताओं के आधार पर और प्रत्येक वर्ष घन उपलब्ध होने के अधीन मंजूर किया जाता है । अतः इन मंजूरियों की तुलना विभिन्न वर्षों में पृथक पृथक राज्यों में सानुपातिक या समान रूप से नहीं की जा सकती है । इन मंजूरियों और गत वर्षों के दौरान ही कार्यों की प्रगति के आधार पर घन आवंटित किया जाता है । मध्य प्रदेश के लिये 1969-70 को अन्त होने वाले तीन वर्षों की अवधि के लिये राष्ट्रीय राजमार्गों के विकास पर श्रीसत वार्षिक व्यय देश के 1324.15 लाख रुपये की तुलना में 22.80 लाख रुपये रहा है ।

मध्य प्रदेश में राष्ट्रीय राजपथों पर नदियों के पुल

4447. श्री गं० च० दीक्षित : क्या नौवहन तथा परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश में राष्ट्रीय राजपथों पर ऐसे कितने नदी पुल हैं जो दूटी-फूटी अवस्था में हैं ;

(ख) क्या इन पुलों से भारतीय सड़क पुल सहित का उल्यन्त करके भारी वजन ढोया जाता है ; और

(ग) मध्य प्रदेश में कितने पुनर्निर्माण किया जा रहा है ?

नौवहन तथा परिवहन मंत्रालय में उप-

मंत्री (श्री इकबाल सिंह) : (क) 50 छोटे पुल ।

(ख) भारतीय सड़क कांग्रेस पुल संहिता अर्णी ए । ए ए के भार लदान, जो राष्ट्रीय राजमार्गों के पुलों के लिये अपनाया गया है, से अधिक भार इन पुलों से होकर नहीं ले जाया जाता है ।

(ग) चार पुलों के अनुदान मूँजूर कर लिये गये हैं और 32 पुल 1970-71 की वार्षिक योजना में शामिल किये गये हैं । शेष 14 के 1971-72 की वार्षिक योजना में शामिल किये जाने की संभावना है ।

**Payment Of Salary To West Bengal Employees who Observed Token Strike On 25th June, 1970**

4448 SHRI JYOTIRMOY BASU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether The West Bengal Government have ordered one day's pay cut for the employees, who observed a token strike on the 25th June, 1970 ; and

(b) if so, the reasons therefor ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir.**

(b) The West Bengal Service Rules (Rules 3-C) make it clear that any State Government employee, who resorts to, or in any way abets, any form of strike for any period in connection with any matter pertaining to his service or the service of any other Government servant, shall in addition to being liable to such disciplinary action as may be taken against him in that connection, be deemed to be absent without leave during such period and shall not be entitled to pay or allowance for that period.

**Earnings From State Buses In Calcutta**

4449. SHRI JYOTIRMOY BASU : Will the Minister of SHIPPING AND TRANS-

PURT be pleased to state :

- (a) the daily average earnings from the State buses in Calcutta month by month from January to July, 1970 ;
- (b) whether the earning of the State buses have gone down since April, 1970 ;
- (c) if so, the causes thereof ; and
- (d) what steps, if any, are being considered by Government to increase the earnings ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) to (d) The information required is being collected from the Government of west Bengal and will be laid on the Table of the Sabha, when received.

Formulation of Rules Governing Condition of Service of Calcutta Museum Employees

4450. SHRI JYOTIRMOY BASU : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

- (a) whether rules, governing the service conditions, recruitment; travelling and medical allowance for the Calcutta Museum employees, have not yet been formulated ;
- (b) if so, the reasons therefor ;
- (c) whether the absence of rules has addad to the difficulties of the employees ; and
- (d) if so, what steps, if any, are proposed to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES SHRI BHAKT DARSHAN : (a) The employees of the Indian Museum are governed by the Indian Museum Rules, and Indian Museum Recruitment Rules, as already framed and approved, for the purpose of service, conduct, recruitment etc. Besides, there is a set of rules for Medical treatment of the staff at the Dispensary attached to the Indian Museum, Calcutta. The Central Government Rules

for travelling and reimbursement of medical expenses etc., are being followed.

- (b) to (d). Do not arise.

Demand by Delhi University Teachers Association for A Time-Bound Programme of Reforms

4451. SHRI B.K. DASCHOWDHURY : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the Delhi University Teachers Association demanded in July, 1970 for a time-bound programme of reforms ; and

(b) if so, the details thereof and the reaction of Government thereto ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES DR. V.K.R.V. RAO) (a) Yes, Sir.

(b) The details are being collected and a statement will be laid on the Table of the House as soon as possible.

Contacts of two I.A.S. Officers of West Bengal with Pakistan High Commission

4452. SHRI B.K. DASCHOWDHURY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether she is aware that two I.A.S. Officers of West Bengal used to meet the first Secretary of the Pakistan High Commission and the Director of Military Intelligence of Pakistan in secret in Calcutta at 214, Lower circular Road ;

(b) whether the Central Intelligence Department has enquired into the matter ; and

(c) if so, the names of those two Officers and the action Government have taken against them ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K.C. PANT) :

(a) and (b). Enquiries do not substantiate such allegations.

(c) Does not arise.

#### New Airports Under Construction

4453. SHRI G. Y. KRISHNAN : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state the number of new airports which are under construction at present, State-wise ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : During the Fourth Plan new aerodromes are proposed to be taken up at Tirupathi, Shillong and Calicut.

मंत्रालय के प्रत्येक विभाग में हिन्दू आक्सिसरों की नियुक्ति

4454. श्री यमुना प्रसाद भंडल : क्या गृह कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके मंत्रालय ने निर्णय किया है कि राजभाषा अधिनियम को क्रियान्वित करने के विचार से प्रत्येक मंत्रालय के प्रत्येक विभाग में एक हिन्दी आक्सिसर नियुक्त किया जाना चाहिये ;

(ख) यदि हाँ, तो विधि, सिचाई तथा विद्युत, पेट्रोलियम तथा रसायन, खाद्य तथा कृषि, वैदेशिक-कार्य, वित्त आदि मंत्रालयों में इस प्रकार की नियुक्तियां न किये जाने के क्या कारण हैं ; और

(ग) इस सम्बन्ध में सरकार का क्या कार्यवाही करने का विचार है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री राम निवास मिर्धा) : (क) 1964 में मंत्रालयों/विभागों को हिन्दी अधिकारी नियुक्त करने की सलाह दी गई थी। राजभाषा (संघशोन) अधिनियम 1967 के अधिनियम और उस पर अनुदेशों के जारी होने के बाद प्रत्येक मंत्रालय/

विभाग में संयुक्त सचिव के पद का एक वरिष्ठ अधिकारी अपने कार्यों के अतिरिक्त, संघ के सरकारी कामकाज के लिये हिन्दी के प्रयोग के सम्बन्ध में समय समय पर जारी किये गये आदेशों के कार्यान्वयन को सुनिश्चित करने के लिए उत्तरदायी बनाया गया है।

(ख) और (ग). हिन्दी अनुवाद कार्य के लिए हिन्दी अधिकारी (यों) समेत बावश्यक कर्मचारी वर्ग मंत्रालयों/विभागों द्वारा अपनी अपनी आवश्यकताओं के अनुसार नियुक्त किया जाता है। प्रत्येक मंत्रालय/विभाग में अनुवाद कर्मचारियों के बीचों का एक विवरण 13 मार्च, 1970 को लोक सभा में अतारांकित प्रश्न सं 2945 के उत्तर में सभा पटल पर रखा गया था।

हिन्दी अधिकारियों तथा अनुवादकों की भर्ती

4455. श्री यमुना प्रसाद भंडल : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजभाषा अधिनियम की क्रियान्वित करने के उद्देश्य से विभिन्न मंत्रालयों में हिन्दी अधिकारियों एवं अनुवादकों की नियुक्ति के लिए संघ लोक सेवा आयोग ने दो वर्ष पूर्व एक परीक्षा ली थी ;

(ख) यदि हाँ, तो अब तक परीक्षा परिणाम घोषित न किये जाने के क्या कारण हैं ; और

(ग) हिन्दी अधिकारियों की भर्ती के लिए उनके मंत्रालय ने क्या कार्यवाही की है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री राम निवास मिर्धा) : (क) गत वर्ष जुलाई में संघ लोक सेवा आयोग में विभिन्न मंत्रालयों/विभागों में हिन्दी अधिकारियों, हिन्दी पर्यावेक्षकों और समान पदों की भर्ती के लिए एक लिखित

परीक्षा ली। परीक्षा साक्षात्कार के लिए उम्मीदवारों को छांटने में सहायता के आश्य से ली गई थी, जैसा कि उन पदों के भर्ती नियमों में व्यवस्था है।

(क) और (ग). जुलाई, 1969 में हुई लिखित परीक्षा से कुछ समय पहले केन्द्रीय हिन्दी निदेशालय और वैज्ञानिक व तकनीकी शब्दावली आयोग के कुछ कर्मचारियों ने परीक्षा में उनको न बैठने देने के विरुद्ध दिल्ली उच्च न्यायालय में लेख्य याचिकाएं दायर कीं। 11-2-1970 को दिये गये अपने फैसले से दिल्ली उच्च न्यायालय ने लेख्य याचिकाओं को अनुमति दे दी और परमादेश को रिट द्वारा संबंधित सेवा आयोग को हिन्दी अधिकारियों इत्यादि के पदों के लिए आवेदकों के आवेदन-पत्रों पर विचार करने का निदेश दिया। इस निर्णय की व्यावितयों पर विचार के बाद उच्चतम न्यायालय में अपीलें दायर करने का निश्चय किया गता था। तदनुसार दिल्ली उच्च न्यायालय के निर्णय आदेश के विरुद्ध अपील करने के लिए विशेष आज्ञा की स्वीकृति हेतु उच्चतम न्यायालय में आवेदन-पत्र दिये गये हैं। अतः इस समय मामला न्यायाधीन है।

**Scholarships granted to boys of Sainik School, Kunjpura**

**4456. SHRI TRIDIB KUMAR CHAUDHURI:** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the scholarships granted by his Ministry to the boys admitted in the Sainik School, Kunjpura with effect from January, 1968 session are tenable for the entire course of education and are not subject to revision for subsequent changes in the income of the boys' parents;

(b) whether the Principal of the Sainik School, Kunjpura has asked for the affidavit of monthly income as on the 1st July, 1970 of the parents of the boys for forward-

ing it to his Ministry;

(c) if so, the purpose for which his Ministry requires the affidavit; and

(d) in case his Ministry does not need such affidavit, whether it is proposed to issue instructions to the Principal of the said Sainik School to discontinue the practice of asking for such affidavits ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT)** (a) Yes, Sir.

(b) to (d). The Principal Sainik School Kunjpura, has intimated that affidavits of income from parents of the boys admitted in the School from January, 1968 session were asked for through an oversight.

बिल्सी नगर निगम के स्कूलों का बिल्सी प्रशासन को हस्तान्तरण

**4457. श्री रघुवीर सिंह शास्त्री :** क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जुलाई, 1970 से दिल्ली नगर निगम के माध्यमिक तथा उच्चतर माध्यमिक स्कूलों को दिल्ली प्रशासन के अन्तर्गत हस्तान्तरित कर दिया गया है;

(ल) क्या दिल्ली नगर निगम के प्राथमिक स्कूलों के प्रशिक्षित स्नातक शिक्षकों की माध्यमिक तथा उच्चतर माध्यमिक स्कूलों में पदोन्नति किया जाना था;

(ग) क्या इन माध्यमिक तथा उच्चतर माध्यमिक स्कूलों का दिल्ली प्रशासन में हस्तान्तरण के पश्चात् निगम के प्राथमिक स्कूलों के प्रशिक्षित स्नातक अध्यापकों की पदोन्नतियां पूर्वरूपेण जारी रहेंगी;

(घ) यदि नहीं, तो क्या प्राय मिक स्कूलों के इन प्रशिक्षित स्नातक अध्यापकों की पदोन्नति के अन्य अवसर उपलब्ध करने के बारे में कोई निर्णय किया है; और

(द) यदि हाँ, तो उसका व्योरा क्या है, और यदि नहीं, तो इसके क्या कारण हैं?

शिक्षा तथा युवक सेवा मंत्रालय में राज्य मंत्री (श्री मंत्रत दर्शन) : (क) जी, हाँ।

(ख) से (ड.) अपेक्षित सूचना संबंधित अधिकारियों से मंगाई गई है और प्राप्त होने के बाद वह यथाशीघ्र सभा पटल पर रख दी जायेगी।

राष्ट्रीय स्वयं सेवक संघ पर दिल्ली नगर निगम को बकाया धन राशि

4458. श्री मोल्ह प्रसाद : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राष्ट्रीय स्वयं सेवक संघ को दिल्ली नगर निगम के 54 लाख रुपये देने हैं;

(ख) क्या यह भी सच है कि निगम में उक्त समूची धनराशि राष्ट्रीय स्वयं सेवक संघ को गुप्त रूप से दी है; और

(ग) यदि हाँ, तो उसके क्या कारण हैं; और यदि नहीं, तो इस धनराशि की बसूली के लिए निगम ने क्या कार्यवाही की है?

गृह-कार्य मंत्रालय में और इलेक्ट्रोविन और वैज्ञानिक तथा औद्योगिक अनुसंधान विभागों में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) और (ख). दिल्ली नगर निगम के अनुसार उनके लिए में राष्ट्रीय स्वयं सेवक संघ के स्लिलाफ न तो कोई बकाया है और न राष्ट्रीय स्वयं सेवक संघ को कोई भुगतान किया गया है।

(ग) प्रश्न नहीं उठता।

Requests for Central Assistance from Students of Central Universities

4459. SHRI G. VENKATSWAMY : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the total number of requests received from students of the Central Universities and their Colleges for grant of financial assistance during the last three years;

(b) the total amount of assistance sought for and the amount of many sanctioned during the same period; and

(c) the grounds on which this amount was sanctioned ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K.R. V. RAO) (a) Sixty seven applications were received from students of Central Universities during 1967-68, 1968-69 and 1969-70 for assistance from Education Minister's Discretionary Grant.

(b) The total assistance asked for was Rs. 50,922 and the grants sanctioned amounted to Rs. 6,350 to 19 students.

(c) Grants were given in accordance with the rules of the Fund, keeping in view the financial position of the grantee as well as the circumstances necessitating financial assistance.

Free Gifts of Hindi Books to Non-Hindi Speaking States

4460. SHRI G. VENKATSWAMY : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the total number of free gifts of Hindi books made to non-Hindi speaking States during the years 1968-69 and 1969-70;

(b) the names of the States to which these gifts were made; and

(c) the total value of these books ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH

**SERVICES (SHRI BHAKT DARSHAN) :** (a) Under the scheme for free gift of Hindi books to school, college and public libraries in the non-Hindi speaking States, books totalling 75,466 representing 288 titles and 59,020 copies of 14 periodicals were distributed during 1968-69. In 1969-70; 43,630 books, representing 229 titles, and 12,480 copies of 32 periodicals were purchased for distribution.

(b) Andhra Pradesh, Assam, Gujarat, Jammu and Kashmir, Kerala, Maharashtra, Mysore, Nagaland, Orissa, Punjab, Tamilnadu, West Bengal, Manipur, Tripura, Pondicherry, N. E. F. A., Andaman and Nicobar Island, Goa, Daman, Diu and Dadra Nagar Haveli, Delhi (to schools run by non-Hindi Speaking organisation), Lacadive and Minicoy Islands.

(c) Rs. 3,64,204.

**Routes operated by Kalinga Airlines**

**4461. SHRI DHIRESWAR KALITA :** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the number of aircraft owned by the Kalinga Airlines at present; and

(b) the number out of them which are being operated and on which routes for civil and civil freight services, separately ?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :**

(a) Six Dakotas.

(b) None at present, since their Certificates of Airworthiness are no longer valid.

**Proposal to Run Hotel in the Building Constructed by N. D. M. C.**

**4463. SHRI CHANDRA SHEKHAR SINGH :** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the New Delhi Municipal Committee has approached the India Tourism Development Corporation to run the hotel in the unused hotel building constructed by the N. D. M. C; and

(b) if so, the decision taken by the Corporation in the matter ?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :** (a) and (b). The New Delhi Municipal Committee enquired from the India Tourism Development Corporation whether it would be prepared to run the Hotel on payment of a licence fee of Rs. 16.70 lakhs. While expressing its interest in taking over the Hotel, the Corporation made an alternative suggestion on a profit and loss sharing basis. This was not acceptable to the New Delhi Municipal Committee. The matter is being further examined by both the Corporation and the Committee.

**रिजर्व पुलिस की संख्या बढ़ाना**

**4464. श्री यवन्त सिंह कुख्याह :** क्या गृह कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार उपद्रवी तत्वों की गढ़ती हुई कार्यवाहियों की देखते हुए देश में रिजर्व पुलिस की संख्या और उनकी कुशलता बढ़ाने का है ; और

(ख) यदि हाँ, तो तत्सम्बन्धी व्योरा क्या है ?

गृह-कार्य मंत्रालय में और इलेक्ट्रोनिक्स और वैज्ञानिक तथा औद्योगिक अनुसंधान विभागों में राज्य मंत्री (श्री कृष्ण चन्द्र पत्न) : (क) और (ख). केन्द्रीय रिजर्व पुलिस बल मुख्यतः कानून और व्यवस्था बनाये रखने में राज्य प्राधिकारियों को सहायता करने के लिए है. अतः वर्तमान विधियों और आवश्यकताओं को ध्यान में रखते हुए इसकी संख्या व उपयुक्तता का समय-समय पर पुनरीक्षण किया जाता है। चालू पुनरीक्षण अभी पूरा नहीं किया गया है।

मध्य प्रदेश के डाकुओं से ग्रस्त क्षेत्रों में चौथी पंचवर्षीय योजना में सुरक्षात्मक सड़कें बनाने के लिये सहायता

4465. श्री यशवन्त सिंह कुशवाह : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) चौथी पंचवर्षीय योजना की अवधि में डाक्युस्त क्षेत्रों में सुरक्षात्मक सड़कें बनाने के लिये मध्य प्रदेश सरकार ने कितनी सहायता मांगी थी ; और

(ख) इस पर भारत सरकार की क्या प्रतिक्रिया है तथा उक्त उद्देश्य के लिये मध्य प्रदेश को कितनी सहायता देने का विचार है ?

गृह-कार्य मंत्रालय में और इलेक्ट्रोविस निक्स और वैज्ञानिक तथा औद्योगिक अनुसंधान विभागों में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) और (ख). चम्बल धाटी में डाकुओं से आतंकित क्षेत्रों में सड़क संचार के योजनाबद्ध विकास पर केन्द्रीय सरकार ध्यान दे रही है। इस सम्बन्ध में भारत सरकार केवल मध्य प्रदेश की सरकार से ही नहीं बल्कि राजस्थान व उत्तर प्रदेश की सरकारों से भी सम्पर्क बनाये हुए हैं जो चम्बल धाटी में डाकुओं के आतंक से निरंतर ग्रस्त हैं। योजना आयोग के परामर्श से मामले पर विचार किया जा रहा है जिन्होंने हाल ही में तीनों राज्यों के लोक निर्माण विभाग के प्रतिनिधियों के साथ इस विषय पर बात चीत की है। तीनों राज्यों से इस क्षेत्र में सड़क संचार के विकास के अपने-अपने कार्यक्रमों को, प्रायोगिकता का उल्लेख करते हुए, तैयार करने का अनुरोध किया गया है। कार्यक्रमों की जाँच करने के बाद सहायता का स्वरूप निश्चित किया जायेगा।

आसनसोल में एक बैंक में डकैती

4466. श्री अनित्रिका प्रसाद : क्या गृह-कार्य

मंत्री यह बताने की कृपा करेंगे कि :

(क) 6 जून, 1970 को आसनसोल (पश्चिम बंगाल) में एक बैंक में 96,300 रुपये का डाका किन परिस्थितियों में पड़ा ; और

(ख) इस बारे में सरकार ने क्या कार्यवाही की है ?

गृह-कार्य मंत्रालय में और इलेक्ट्रोविस और वैज्ञानिक तथा औद्योगिक अनुसंधान विभागों में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) और (ख). पश्चिम बंगाल सरकार से प्राप्त सूचना के अनुसार 6 जून, 1970 को लगभग 10-30 बजे बैंक आक बड़ौदा, आसनसोल के दरवाजे के समीप 7-8 अपराधियों ने 96,3000 रुपये नकद और 4,700 रुपये के बैंक छीन लिये थे। अपराधियों ने वर्मों का विस्फोट किया और वे काले रंग की एम्बेसेडर कार में सवार हो कर भाग गये। पुलिस अधिकारियों द्वारा कार का बीचा किया गया। गुंडे एक जरूरी को पीछे छोड़कर भाग गये। जरूरी का नाम सुभाष चन्द्र राय है जिसे पुलिस द्वारा गिरफ्तार कर लिया गया। बाद में एम्बेसेडर कार का चालक भी गिरफ्तार कर लिया गया। भारतीय दण्ड प्रक्रिया संहिता की बारा 395/96 और विस्फोटक अधिनियम की बारा 6 (3) के अधीन मुकदमा सं 19 आरम्भ कर दिया गया है। आगे और द्वानवीन की जा रहीं हैं तथा शेष अपराधियों को पकड़ने के प्रयत्न किये जा रहे हैं।

S. D. O. Basirhat (West Bengal) Forced to grant Bill

4467. SHRI SARDAR AMJAD ALI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether she is aware that the S. D. O. Basirhat in West Bengal was forced by some political parties to grant bail to some

persons accused of murder, dacoity and arson;

(b) if so, which are these parties; and

(c) whether any action was taken against such demonstrators ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) to (c). Facts are being ascertained.

**Man handling of Police Officers in West Bengal**

4468. SHRI SARDAR AMJAD ALI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether warrants of arrest issued against criminals by the Courts of West Bengal are not being executed by the Police;

(b) whether in some cases of execution of warrants, the Police Officers have been manhandled by the organised mass; and

(c) if so, the measures Government propose to take to prevent such activities ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) to (c). Facts are being ascertained from the State Government.

**Communal Trouble in 24-Parganas District in West Bengal**

4469. SHRI SARDAR AMJAD ALI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Communal trouble took place in some parts of 24-Parganas District in West Bengal recently;

(b) if so, the causes thereof and the places where it took place; and

(c) the measures the State administration have taken to maintain communal harmony in such areas ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) and (b). Goverment are aware of some instances of communal tension in district 24-Parganas. Information about the specific incidents is being obtained from the Government of West Bengal and will be laid on the Table of the House.

(c) Strict vigilance is being maintained.

**Revision of Salaries of Judges of High Courts and Supreme Court**

4470. SHRI HEM RAJ : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 819 on the 27th February, 1970 regarding revision of salaries of Judges of the High Courts and the Supreme Court and state :

(a) the stage at which the matter relating to the revision of the salaries of the High Court and the Supreme Court Judges stands at present; and

(b) the time by which it will be finalised ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : (a) and (b). The proposal for revision of salaries which involves a constitutional amendment was discussed on 26th March, 1970 with the leaders of political parties in Parliament. The consensus of opinion was not in favour of raising the salaries of Judges. The matter has not, therefore, been pursued further.

**Confirmation of Temporary Government Employees in Registrar General's Office**

4471. SHRI HEM RAJ : Will the Minister of HOME AFFAIRS be pleased to

state :

(a) whether Government have made rules under which temporary employees in Central Government office should be made permanent within a period of three years of their service;

(b) whether the majority of Assistant Compilers/Key punch Operators in the Registrar General's office, who were recruited as far back as 10 years, still continue to be temporary; and

(c) if so, the reasons therefor ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) :** (a) No, Sir. However, with a view to make permanent posts available for confirmation of temporary employees, orders were issued by the Ministry of Finance on 24th March 1960, in which the Ministries/Departments (other than P and T Department, Government Workshops and Industrial Establishments) were requested to convert 80% of temporary posts, including Class IV posts, into permanent ones in the permanent Departments provided that such posts have been in existence for a continuous period of not less than three years and the temporary posts are required for work of a permanent nature. In the P and T Department also, temporary posts can be converted into permanent ones, more or less, on the lines of the scale given above. As for Government Workshops and Industrial Establishments, different percentages for conversion of temporary posts into permanent ones have been prescribed. Subsequently, in September 1966, Ministry of Finance also issued orders that 50% of the posts in Non-permanent Departments as have existed for not less than 10 Years and are not proposed to be wound up in the foreseeable future may also be made permanent, provided the posts have been in continuous existence for a period of five years or more and are required indefinitely.

(b) and (c). None of the Assistant Compilers have so far been confirmed for the reason that the temporary posts held by them were converted into permanent ones only in 1970. This was because the temporary posts of Assistant Compilers did not

qualify for conversion into permanent ones before 1970.

As regards Key Punch Operators, there will be no category of Key Punch Operators as such in the permanent staffing pattern of the Registrar General's office. It is therefore proposed to give an option to the existing Key punch Operators to continue in temporary posts as their long as these posts exist, or to come over to the posts of Assistant Compilers.

#### **Local Projects of Contai Sub-Division of Midnapur District**

**4472. SHRI SAMAR GUHA :** Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Government propose to take steps to complete the local projects, namely, the construction of Kalinagar bridge, Lalat-Janka Road and Dariapur-Putia Road; of the Contai Sub-Division of Midnapur district of West Bengal;

(b) when the construction of Egradian via Haripur Road of Midnapur district, West Bengal will be undertaken; and

(c) the steps taken by Government on the above projects ?

**THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) :** (a) to (c). All the proposed works are local projects. The West Bengal Government are therefore primarily concerned. The present position in respect of these projects as intimated by the State Government is indicated below :

(i) Works on construction of Kalinagar Bridge was suspended temporarily for soil investigation and will be resumed during the next working season;

(ii) The entire road from Lalat to Janaka is not an approved project. A section from Itaberia to Lalat still remains to be taken up. However, a part of this from Itaberia

to Gosardhanpur has been provisionally included in the 4th Plan. But it is not possible to take up this portion within the present Plan ceiling. Work on other section is proceeding according to availability of funds;

- (iii) Dalraipur-Putia Road (not Daria-pur) has not been taken up at all for development. There is no likelihood either of the road scheme being approved within the funds now available;
- (iv) The Egra Dantan Road *via* Haripur was never an approved scheme. A section from Dantan to Haripur was, however, provisionally included in the Fourth Plan which cannot be implemented within the present plan ceiling.

**Persons Arrested for Spying in Jullundur**

4473. SHRI M. A. KHAN : Will the Minister of HOME AFFAIRS be pleased state :

(a) whether an Army Officer and a girl have recently been arrested on a charge of spying in Jullundur;

(b) if so, their names and the rank of the officer involved; and

(c) the relevant details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) The Government have no such information.

(b) and (c). Do not arise.

**Selection Grades for Teachers in Maharashtra**

4474. SHRI DEORAO PATIL : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the Selection Grades have been given to the teachers in Maharashtra;

(b) if so, the scales of pay of these selection grades and their proportion to the respective cadres;

(c) whether the State Government had asked for the Central assistance before introducing the Selection Grades; and

(d) if so, the reaction of the Central Government thereto ?

**THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI A. K. KISKU) :**  
(a) No, Sir.

(b) to (d). Do not arise.

**Improvement of Tourism in Maharashtra**

4475. SHRI DEORAO PATIL : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the number of new proposals made by the Maharashtra State Government in order to improve tourism in the State and the financial assistance asked for by the State Government; and

(b) the reaction of the Central Government to the proposals of the Maharashtra Government to provide more funds to improve tourism in that State ?

THE MINISTER OF TOURISM AND CIVIL AVIATION ( DR. KARAN SINGH) : (a) The State Government had proposed the following schemes to be taken up by the Central Government in the Central sector of the Fourth Plan for tourism :—

(1) Development of tourist facilities at Ajanta and Ellora at an estimated cost of 61.6g lakhs.

(2) Development of tourist facilities near Hot Water Springs at Vajreshwari, Ganeshpuri and Akroli at an estimated cost of Rs. 11.35 lakhs.

(3) Integrated development of Elephanta Island at an estimated cost of Rs. 50 lakhs.

(4) Development of National Park and Wild life Sanctuary at Tadoba at a cost of Rs. 27.53 lakhs.

(b) Considering our limited resources and relative order of priorities, the Department of Tourism has included the following in the Fourth Plan :

(1) Integrated development of the Ajanta-Ellora complex, for which Rs. 23.24 lakhs have been provided.

(2) Construction of a Youth Hostel at Aurangabad for which Rs. 2.50 lakhs have been provided.

(3) It is also proposed to take over the Railway Hotel at Aurangabad from the Ministry of Railways and to expand it suitably.

(4) Provision of tourist facilities at Elephanta. The details are being worked out.

**नागपुर हवाई अड्डे के सुधार के लिए व्यापक योजना**

4476. श्री बेवराव पाटिल : क्या पर्यटन तथा असंनिक उड्डयन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने नागपुर हवाई अड्डे का विकास करने के सम्बन्ध में एक व्यापक योजना तैयार की है ;

(ख) यदि हाँ, तो तत्सम्बन्धी व्योरा क्या है ; और

(ग) उस पर कितना खर्च आयेगा ?

पर्यटन तथा असंनिक उड्डयन मंत्री (डा० कर्ण सिंह) : (क) से (ग) . यद्यपि वर्तमान सुविधायें सामान्यतया पर्याप्त समझी जाती हैं

तथापि नागर विमानन विभाग का इस विमान क्षेत्र पर लगभग पाँच लाख रुपये की लागत से दूरी मापक उपस्कर लगाने का प्रस्ताव है। चौथी योजना के दौरान सोलह लाख रुपये की लागत से एक 'उपस्कर अवतरण पद्धति' (इन्स्ट्रूमेंट लैंडिंग सिस्टम) की व्यवस्था करने का भी विचार है।

**Attack on Dumburu Hydel Project Head-works by Mizo and Tripura Rebels**

4477. SHRI J. K. CHOUDHURY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether some Mizo and Tripura rebels attacked the Dumbura Hydel project Headworks and the surrounding areas on the 3rd July, 1970;

(b) the number of persons died and wounded as a result of that assault;

(c) whether police arrangements were already there for their protection and what further arrangements have been made in this regard; and

(d) the total amount of loss to the project ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) :** (a) Mizo hostiles had raided the Gumti Hydel Project (Dumburu falls) in Tripura and some neighbouring places on July 2, 1970.

(b) Four persons were killed and seven injured.

(c) Arrangements for security and collection of intelligence which existed in the area have since been strengthened.

(d) The loss to the project is estimated to be about Rs. 4 lakhs.

**Loans and Grants to Delhi Municipal Corporation**

4478. SHRI BAL RAJ MADHOK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total amount of grants and loans given during the years 1966-67, 1967-68 and 1968-69 to Delhi Municipal Corporation;

(b) whether the Delhi municipal Corporation has been demanding more money as also its dues from the Central Government to cope with the civil problems and needs of the capital resulting from the rapid growth of population; and

(c) if so, the reasons for which Government are not giving the Delhi Municipal Corporation proportionately higher grants and loans during the above period ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) :** (a) A statement is attached.

(b) and (c). The Delhi Municipal Corporation had from time to time been demanding more financial assistance from Central Government. Government appointed a Commission of Inquiry in 1965 to look into the financial resources and needs of the Corporation. Its interim report was received in August, 1968. The Report was examined carefully and the financial assistance for the D.M.C. has now been patterned keeping in view the recommendations made in the report. Previously the Corporation was being given assistance according to the pattern based on an earlier recommendation made by a Special Officer of the Ministry of Finance.

**Statement**

*Payment to the Delhi Municipal Corporation*

	1966-67	1967-68	1968-69
1. General Wing		(Rupees in lakhs)	
(i) Grants	505.90	459.28	567.39
(ii) Loans	102.13	84.00	28.49
2. Delhi Water Supply and Sewage Disposal undertaking.	270.00	250.00	200.00
3. Delhi Transport undertaking.	170.00	140.00	60.00
4. Delhi Electricity Supply Undertaking.	1320.20	899.00	792.39

**Opening of more Higher Secondary/Primary/Nursery Schools in R. K. Puram, New Delhi**

4479. SHRI BAL RAJ MADHOK : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the total number of Higher Secondary and Primary Schools in Rama Krishna-puram, New Delhi and their distribution, Sector-wise;

(b) whether there is need for more schools in this fast expanding Government employees colony; and

(c) if so, the steps being taken to provide more Higher Secondary, Primary and Nursery Schools in that colony ?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) :** (a) to (c). The requisite

information is being collected from the concerned authorities and will be placed on the Table of the Sabha as soon as possible.

**Purchase of Motor Parts by Manipur State Transport**

4480. SHRI M. MEGHACHANDRA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the names of firms supplying motor parts to the Manipur State Transport during last one year till date and the total amount of money paid and payable to the firms, firm-wise, during the said period;

(b) whether purchases of the motor parts were made after due tender call in the newspapers;

(c) whether it is a fact that the motor parts were supplied to the State Transport at much higher rate than the indent rate as under the motor distributing companies;

(d) whether the Government of Manipur have made any enquiry into these motor part deals so far carried on between a few firms and the management of the State Transport causing thereby huge loss to the State Transport in terms of money and giving bad service; and

(e) if not, the reason for allowing such purchases at very high rates without purchasing from the firms dealing with the vehicles ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) to (e). The information required is being collected from the Government of Manipur and will be laid on the Table of the Sabha, when received.

**Arrest of Persons having Association with Revolutionary Government of Manipur**

4481. SHRI M. MEGHACHANDRA : Will the Minister of HOME AFFAIRS be

pleased to state :

(a) the number of persons arrested so far and detained in connection with their association with the revolutionary Government of Manipur;

(b) how many of them have been released and how many are left in detention for trial;

(c) whether the Government of Manipur propose to charge some of the youths under the provisions of the Indian Penal Code relating to waging war etc; and

(d) since many of the youths amongst them were not at all directly involved in violent and subversive activities, whether Government propose to advise the Government of Manipur to handle the situation liberally and release them as far as possible ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) to (c). According to information received from the Government of Manipur, 83 persons were arrested in Manipur. In addition, 13 persons apprehended by Tripura police and 1 by Assam police were also handed over to Manipur authorities. Of these, 55 persons have been already discharged. 16 are under preventive detention. 22 who are being prosecuted for specific offences under sections 120-B, 121, 121-A, 395, 397 IPC etc. are under remand and 4 have been released on bail.

(d) No such proposal is under consideration.

**Recruitment Rules for Elementary School Teachers in Manipur**

4482. SHRI M. MEGHACHANDRA : Will the Minister of EDUCATION AND

**YOUTH SERVICES** be pleased to state :

(a) whether the Recruitment Rules for the Elementary School teachers in Manipur have been revised percently;

(b) if so, the Recruitment Rules as before the revision and as revised;

(c) whether in the said Recruitment Rules, the substitute teachers are to be given preference to fresh candidates;

(d) whether this provision was followed in the recent appointment of Elementary School teachers in the various Tehsils under Government of Manipur; and

(e) if so, how many substitute teachers were appointed and how many substitute teachers are still unemployed ?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN)** (a) and (b). Recruitment Rules are being issued by the Manipur Administration.

(c) No, Sir.

(d) Teachers were recruited on the basis of general instructions issued by the Education Department in Oct, 1968, giving preference to substitute teachers,

(e) The precise information is not readily available.

**Grant of Ad-Hoc Dearness Allowance to aided School Teachers of Manipur**

**4483. SHRI M. MEGHACHANDRA :** Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the ad-hoc Dearness Allowance of Rs. 20/- as admissible to the Government of Manipur and as extended to the aided school teachers in Assam has also been given to the aided School teachers in Manipur with effect from the 1st September, 1969;

(b) if not, the reason for not paying the Dearness Allowance since the same is already paid to their counterparts in Assam;

(c) whether Government of Manipur wrote to the Central Government for sanction of the grant of the said Dearness Allowance to the aided-school teachers; and

(d) if so, whether the sanction has been given ?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN)** (a) to (d). The matter is under consideration.

**Action Taken on Recommendations of Annual Reports of Commissioner For Scheduled Castes And Scheduled Tribes**

**4484. SHRI P. R. THAKUR :** Will the Minister of HOME AFFAIRS be pleased to state.

(a) whether it is a fact that her Ministry is required to submit a memorandum on the action taken on the recommendations made in the Annual Reports of the Commissioner for Scheduled Castes and Scheduled Tribes relating to service matters;

(b) whether such a commitment is recorded in a Government memorandum laid on the Table of the House some time back ;

(c) if so, since when her Ministry was to lay a statement in this regard and whether that commitment has been fulfilled on a regular basis ; and

(d) if so, the details thereof ?

**THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY):** (a) The action taken by the Ministry of Home Affairs on the recommendations contained in the Annual Reports of the Commissioner for Scheduled Castes and Sechedule Tribes, concerning

representation in services, is intimated to the Department of Social Welfare and the Commissioner for Scheduled Castes and Scheduled Tribes.

(b) to (d). An assurance was given by the Minister in the Ministry of Home Affairs during the course of the discussions on the Fourteenth and Fifteenth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for 1964-65 and 1965-66 in the Lok Sabha on 7th August 1967 that a paper showing action that had been taken on the recommendations relating to representation of Scheduled Castes/Scheduled Tribes in services, contained in the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1963-64 to 1965-66 would be circulated to the Lok Sabha. That assurance has been fulfilled by placing a statement in respect of these reports on the Table of the House on 9th May, 1968.

**Enforcement of F.R. 56 (b) By Manipur State Transport Department.**

4485. SHRI M. MEGHACHANDRA : Will the Minister of HOME AFFAIRS be pleased to state.

(a) whether the Manipur State Transport Department enforces F.R. 56 (b) in the matter of the retirement of the workmen employed in that department and fixes the age of 60 years as the age of superannuation ;

(b) whether the workmen are allowed to serve till they attain their personal age of 60 years ;

(c) whether the Manipur State Transport Management has ordered compulsory retirement of workers at the age of 58 years thereby flouting F.R. 56 (b) ; and

(d) if so, whether the Government of Manipur propose to revise the action of the General Manager of the Manipur State Transport ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENT OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) :** (a) to (c). The Government of Manipur have informed that the provisions of F. R. (56) (b) are applicable to the eligible categories of workmen of Manipur State Transport Department. A workman governed by this rule is retained in Service till he attains the age of 60 years. The Government of Manipur has also reported that the Manipur State Transport Management has not ordered compulsory retirement of any worker at the age of 58 years in violation of F.R. 56 (b).

(d) Does not arise.

**CPI (ML)'s Warning to India Against War**

4486. SHRI MANIBHAI J. PATEL : Will the Minister of HOME AFFAIRS be pleased to state :-

(a) whether the attention of Government has been drawn to the news-item Published in the Sunday Standard dated the 9th August, 1970 to the effect that the Communist Party of India (Marxist-Leninist) has warned the Central Government against launching a war of aggression against China or Pakistan and branding India as aggressor against the socialist China in 1962 ; and

(b) if so, the action Government propose to take in this regard ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENT OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K.C. PANT) :**

(a) Yes, Sir.

(b) Government are fully aware of the various exhortations of the CP (ML). All possible action according to law is being taken to deal its activities.

**Joint Consultation Between Students And Teachers to Restore Normal Academic Atmosphere in Delhi University**

4487. SHRI MANIBHAI J. PATEL : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government's attention has been drawn to a resolution passed by the Delhi University Teachers' Association resenting the Vice-Chancellor's action in expelling 7 students from the University ; recently ; and

(b) if so, the action Government propose to take in the matter ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) Yes, Sir.

(b) This is a matter that falls within the jurisdiction of the University. University have pointed out that in a statement addressed to the teachers of the University the Vice-Chancellor and the Pro-Vice-Chancellor have clarified that the action taken against the said students was in accordance with the procedure laid down in the Code of Conduct passed by the Executive Council of the University.

दिल्ली विश्वविद्यालय के विद्यार्थियों द्वारा प्रश्न पत्रों का हिन्दी में उत्तर दिया जाना।

4488. श्री प्रकाशवीर शास्त्री : क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली विश्वविद्यालय के कुछ विद्यार्थियों को केवल इसलिए असफल घोषित कर दिया गया क्योंकि उन्होंने अपने प्रश्न पत्रों का उत्तर हिन्दी में दिया था ।

(ख) क्या इसके कारण विद्यार्थियों में बहुत असंतोष है ; और

(ग) यदि हाँ, तो उस पर सरकार की क्या प्रतिक्रिया है ?

शिक्षा तथा युवक सेवा मंत्री (डॉ बी० के० आर० बी० राव) (क) दिल्ली विश्वविद्यालय की एम० ए० प्रीवियस की अप्रैल 1970 की परीक्षा में दो परीक्षार्थियों ने अपने उत्तर हिन्दी में लिखे थे। क्योंकि विद्यार्थियों द्वारा प्रयुक्त परीक्षा का माध्यम विश्वविद्यालय नियमों में निर्धारित माध्यम से मिला था अतः विद्या परिषद द्वारा इस विषय पर विचार किया गया परिषद ने दोनों विद्यार्थियों द्वारा दी गई परीक्षा को रट करने का निर्णय किया ।

(ख) और (ग) विश्वविद्यालय के पास छात्रों में रोष के सम्बन्ध में कोई सूचना नहीं है। तथापि विद्या परिषद ने नवम्बर 1970 के मध्य तक स्पष्ट नीति निर्धारित करने के विचार से छात्रों को एम० ए० स्तर पर अपने पत्रों के उत्तर हिन्दी में देने के प्रश्न की पुनः जांच करने का निर्णय किया है।

मेरा भी, विश्वविद्यालय में एम० ए० स्तर पर परीक्षा के माध्यम के प्रश्न को विश्वविद्यालय अनुदान आयोग के अध्यक्ष के समक्ष रखने का विचार है।

अलीगढ़ मुस्लिम विश्वविद्यालय अधिनियम में संशोधन करने के लिए विधेयक

4489. श्री प्रकाशवीर शास्त्री : क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार द्वारा पहले ऐसा आश्वासन दिया गया था कि अलीगढ़ मुस्लिम विश्वविद्यालय अधिनियम में संशोधन करने के लिये संसद के समक्ष एक विधेयक लाया जायेगा ;

(ख) क्या विधेयक पर इस बीच मंत्रि-परिषद द्वारा विचार किया गया ;

(ग) यदि हाँ, तो इसे अब तक संसद में

पुनः स्थापित न किये जाने के क्या कारण हैं ; और

(घ) इसे संसद में कब तक पुरा स्थापित किये जाने की सम्भावना है ?

विकास तथा युवक सेवा मंत्री (डा. बी० के० आर० बी० राव) : (क) जी हाँ ।

(ख) जी हाँ ।

(ग) और (घ). संमद के चालू संसद सत्र में इस विधेयक को पेश किए जाने का प्रस्ताव है ।

मन्दौर (राजस्थान) के निकट आर० ए० सी० तथा सीमा सुरक्षा दल के लिये प्रशिक्षण

केन्द्र

4490. श्री निहाल सिंह : क्या गृह-कार्य मंत्री यह बताने कृपा करेंगे कि :

(क) क्या सरकार को ऐतिहासिक तीर्थ स्थान मन्दौर के निकट आर० ए० सी० और सीमा सुरक्षा बल के लिये बैरकों के निर्माण तथा प्रशिक्षण केन्द्र स्थापित करने के विरोध में नागरिक प्रतिष्ठा संरक्षण समिति जोधपुर (राजस्थान) से कोई ज्ञापन प्राप्त हुआ है ;

(ख) यदि हाँ, तो उस पर सरकार की क्या प्रतिक्रिया है ; और

(ग) क्या केन्द्रीय सरकार का विचार ज्ञापन की विषय वस्तु के बारे में उचित जांच करने के लिये समिति के सदस्यों के साथ बात करने के लिये किसी अधिकारी को भेजने का है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री राम निवास मिश्र) : (क) जी हाँ श्रीमान् ।

(ख) राजस्थान सशस्त्र पुलिस प्रशिक्षण केन्द्र के लिए, राजस्थान सरकार की अधिसूचना दिनांक 6 मई, 1968 के अधीन, मन्दौर रोड के पास बाली भूमि का अधिग्रहण किया गया था । प्रशासनिक ब्लाकों का निर्माण किया जा चुका है । रिहायशी ब्लाकों का निर्माण चल रहा है । सीमा सुरक्षा बल के लिये मन्दौर ग्राम में भूमि के एक अन्य भाग का अधिग्रहण किया जाना है । राज्य सरकार ने भूमि अधिग्रहण अधिनियम, 1953 की धारा 4 के अधीन 22 दिसम्बर, 1969 को एक अधिसूचना जारी की । भूमि अधिग्रहण अधिकारी की रिपोर्ट राज्य सरकार के विचाराधीन है । किन्तु, राज्य सरकार ने सूचित किया है कि राजस्थान सशस्त्र पुलिस प्रशिक्षण केन्द्र से सम्बन्धित ज्ञापन में व्यक्त किसी आशंका के लिए कोई आधार नहीं है ।

(ग) जी नहीं श्रीमान् ।

Occupation by Pakistan High Commission in India of a Room in Grand Hotel, Bombay

4491. SHRI MOHAN SWARUP : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Pakistan High Commission in Bombay has been occupying Room No. 52 in the Grand Hotel; Ballard Estate, Bombay from time to time;

(b) whether photographs can be taken at Bombay harbour and the operations at Bombay Port from the windows of the said room; and

(c) if so; whether Government are aware of any photographs taken by the High Commission during the Indo-Pakistan conflict in 1965 ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI

K. C. PANT) (a) to (c). Facts are being ascertained.

**Re-Admission of failed Students to 1st Year of B. Sc. (Hons.) Course of Delhi University**

4492. SHRI BAL RAJ MADHOK : SHRI BEDABRAVA :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the students who failed in the first year of the B. Sc. (Hons.) Examination conducted by the University of Delhi in 1970 have been denied re-admission to the first year B. Sc. (Hons.) course due to the seats in the different colleges being filled up without waiting for the declaration of the results of the first year of the B. Sc. (Hons.) examination; and

(b) if so, the arrangements being made to accomodate such failed students ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) and (b). According to the information furnished by the University, a number of failed students who applied for re-admission to the 1st year B. Sc. (Hons.) class have been re-admitted in the colleges. The students who did/could not obtain re-admission are eligible to appear as ex-students at the examination of the University.

**Awards to Employees who attended the office on 19th September, 1968**

4493. SHRI S. KUNDU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether payment of monetary awards and certificates of appreciation are actively under consideration of the Central Government for those of its employees who attended duty during the token strike of the Central Government employees on the 19th September, 1968; and

(b) whether the attendance on duty du-

ring the strike has been compared by various Government Departments to the extreme danger to life to which the soldiers and their Officers are exposed in the front in a war ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) According to the instructions issued by Government, monetary awards may be given to Government servants, who had remained at their posts of duty loyally during the strike on the 19th September, 1968, in circumstances of risk to their personal safety. This is admissible only to Class III and Class IV employees, upto a maximum of Rs. 500/- in each, case on a selective basis.

There has been no proposal under consideration for the grant of certificates of appreciation.

(b) No, Sir.

**Recommendation of A.R.C. for reduction in Cadres in Central Government Secretariat**

4494. SHRI D. N. PATODIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Administrative reforms Commission had suggested a reduction in the cadres in the Central Government Secretariat set up and had also suggested revised pay scales and, if so, the details thereof;

(b) whether Government propose to take independent decision on this; and

(c) if not, whether the recommendation has been referred to the Pay Commission and if so, the date of the reference made ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) The word "Cedres" used in this part of the question is not very clear. However, the Administrative Reform Commission in its Report on the Machinery of the Government of India and its procedures of work, has

recommended that in the Central Secretariat there should be only two levels of consideration and decision below the Minister namely, (i) Under Secretary/Deputy Secretary, and (ii) Joint Secretary/Additional Secretary/Secretary.

The Administrative reforms Commission in its Report on personnel Administration has recommended unified grading structure for the posts in the civil service. The Commission has recommended that the entire civil service should be brought into a framework of 20 to 25 grades. The details of the unified grading structure with pay scales of the posts in different categories have been given on pages 38 and 39 of the Report of the Commission on Personnel Administration. A copy of this Report is available in the Parliament Library.

(b) and (c). The matter is under consideration of the Government.

**Use of C. R. P. for Dealing with Naxalites in West Bengal**

**4495. SHRI D. N. PATODIA :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) on how many occasions the Central Reserve Police was pressed into action in Calcutta during the last two months for dealing with Naxalite activities;

(b) whether, like the Policemen the C. R. P. people were also ambushed, attacked and killed; and

(c) if so, the details thereof for the last three months ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) :** (a) Units of C. R. P. have been deployed by the State Government along with the State police force more or less on a continuing basis, for dealing with law and order problems including Naxalite activities: so it will not be possible to give the number of occasions when contingents of this force were pressed into action.

(b) and (c). During the three months' period, from 10th May, 1970 to 9th August, 1970, there were 9 incidents when units of the C. R. P. force were attacked in Calcutta by miscreants resulting in 10 members of the force suffering injuries of varying types. Not member of the CRP was involved in any ambush or was killed during the said period.

**Working of Intelligence Department in West Bengal**

**4496. SHRI D. N. PATODIA :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether in a report submitted to the Central Government, the Director of Central Intelligence Bureau and the Home Secretary have expressed their grave dissatisfaction with the inefficient ways in which the Intelligence Department of the West Bengal Government had acted in collecting information about many incidents which had occurred during the United Front regime and have asked for a thorough probe;

(b) if so, what are the details of the report and particulars of the incidents in regard to which the Central team has expressed this dissatisfaction; and

(c) the action Government have taken to implement the suggestion ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. Pant) :** (a) No, Sir.

(b) and (c) : Do not arise.

**Violation of foreign Exchange Regulations By Shri Arvind Dixit of Bombay**

**4497. SHRI LAKHANLAL KAPOOR :** SHRI MOHAN SWARUP :

Will the Minister of HOME AFFAIRS

be pleased to state :

(a) whether the house of shri Arvind Dixit of Pushpa Kunj, 'A' Road, Church Gate, Bombay was raided in 1964 by the Enforcement Branch of the Foreign Exchange Control;

(b) if so, whether any documents were recovered; and

(c) whether any enquiry has been held in the matter and, if so, the results thereof ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) :  
 (a) to (c). Certain premises in Pushpa Kunj, Bombay, in the occupation of Shri Arvind Dixit were searched by the officers of the Enforcement Directorate in 1964 in connection with certain alleged unauthorised transactions in Foreign Exchange. Some documents were seized during the course of the search. Necessary inquiries in the case have been completed and the adjudication proceedings have been initiated by the Director of Enforcement.

**Burning of houses of Harijans in Andhra Pradesh**

4498. SHRIMATI SUSEELA GOPALAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of Government has been drawn to the reported burning of 44 houses owned by Harijans at Chinaramancherla village, Warangal District, Andhra Pradesh on the 22nd July, 1970 and if so, the details thereof;

(b) the total number of persons arrested in this connection;

(c) whether any action had been taken to bring to book the culprits who are responsible for this and, if so, the details thereof; and

(d) if the reply to part (c) above be in the negative, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) Government have seen a press report to this effect.

(b) to (d). Facts are being ascertained from the State Government.

**Forces Ejection of Harijan Families of Gujrat**

4499. SHRIMATI SUSEELA GOPALAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of Government has been drawn to the forcible ejection of 20 Harijan families of Garage village, Porbander Taluka (Gujarat State) by some other residents of the village;

(b) if so, the details thereof;

(c) whether Government have taken any measures to protect the poor Harijans from the threat of other residents of the village; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) Government have seen a press report to this effect.

(b) to (d). Facts are being ascertained from the State Government.

**Weapons to quell riots introduced by British Army**

4500. SHRI R. BARUA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware

that British Army has introduced some new weapons to deal with riots etc;

(d) if so, whether Government has considered the use of those weapons to deal with similar riots in India; and

(c) if so, the views of the Government to import or produce such type of weapons ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) :** (a) Yes, Sir.

(b) and (c). Necessary steps have been taken to obtain samples of such weapons and also information regarding the manufacture and effectiveness of these devices from the British authorities through Interpol. The advisability of their use and supply will be considered on receipt of the information and the specimens.

**Assistance for Propagation of Hindi in Non-Hindi Regions**

**4501. SHRI R. BARUA :** Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government are giving financial assistance to certain organisations to propagate Hindi in the non-Hindi speaking regions;

(b) if so, the total amount allocated for this purpose during the current financial year;

(c) the names of the major Government and private organisations engaged in the job at present and what are the modes adopted by them for the propagation of Hindi; and

(d) whether there has been any report about the misuse of funds by those organisations and if so, the action taken by Government in the matter ?

**THE MINISTER OF STATE IN THE**

**MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) :** (a) Yes, Sir; both to the Governments of non-Hindi-speaking States and Voluntary Hindi Organisations.

(b) To the Governments of non-Hindi speaking States	... Rs. 110 lakhs
To Voluntary Hindi Organisations	... Rs. 14 lakhs

(c) Grants to Governments of non-Hindi-speaking States are given for appointments of Hindi teachers in schools and for establishment of Hindi teachers training colleges. Grants to voluntary Hindi organisations are given for Hindi propagation work such as running of Hindi teaching classes, Hindi medium schools, Hindi libraries and reading rooms, training of Hindi Pracharaks, Hindi typewriting and Hindi Shorthand classes, Hindi elocution contests, debates, etc.

The names of the Voluntary Hindi Organisations engaged in Hindi propagation work in non-Hindi speaking States and who were rendered financial assistance by this Ministry in 1969-70 are given in the Statement laid on the Table of the Lok Sabha in reply to Unstarred Question No. 9064 answered on the 8th May, 1970.

(d) According to available information, no such reports regarding misuse of grants appear to have been received in this Ministry.

**Demands for Books Depicting India's Ancient History**

**4502. SHRI R. BARUA :** Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether there is a great demand of good books, depicting India's ancient history, heritage and culture and religion, in foreign countries;

(b) whether any Government agency has made a survey in this regard, and

(c) if so, the steps taken to make available such books at cheaper rates in foreign countries ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) and (b). A demand for books relating to Indian history, culture and religions does exist mainly in some European countries and the U. S. A. but no Government agency has so far made a survey in this regard.

(c) Does not arise.

**Extension of Annihilation Programme of CPI (ML) to Calcutta**

4503. SHRI K. P. SINGH DEO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of Government has been drawn to the press report appearing in the *Times of India* dated the 4th August, 1970 regarding the extension of "annihilation" programme of CPI (ML) to Calcutta which was so long confined to rural areas and their decision to "annihilate" Police, Military and CRP Personnel etc. in the city; and

(b) if so, the reaction of Government in regard thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) Yes, Sir.

(b) Government are aware of such exhortations on the part of the CP (M-L) and other similar extremist groups. All possible steps are being taken to deal with the unlawful activities of these groups.

**Extension of Bhubaneswar Airport**

4504. SHRI K. P. SINGH DEO : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether there is any proposal under consideration of Government for the extension of Bhubaneswar Airport;

(b) if so, the details thereof;

(c) the time likely to be taken for the implementation of the proposal; and

(d) if the reply to part (a) above be in the negative, difficulties visualised in extending the airport ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) to (d). The existing facilities are adequate and no extension of the aerodrome is contemplated at this stage.

**Hotels under Construction in Public and Private Sectors**

4505. SHRI N. R. DEOGHARE : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the number of hotels under construction at present in the private and public sectors; and

(b) the cities in which these hotels are being constructed ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) and (b). In the public sector, one hotel at Bangalore is under construction by the India Tourism Development Corporation Ltd. As regards the private sector, a statement is attached showing the number of hotel projects approved at the planning stage by the Department of Tourism and their location.

*Statement*

<i>City</i>	<i>No. of hotel projects</i>
Aurangabad	1
Bombay	14
Bangalore	2
Calcutta	5
Delhi	2
Gondia	1
Gauhati	1
Hyderabad	6
Jabalpur	1
Jorhat	1
Kanpur	1
Lucknow	1

Mangalore	1
Madras	3
Rajamundhry	1
Rampur	1
Srinagar	1
Varanasi	1
Vijayawada	1

**Vacant Posts in National Museum,  
New Delhi**

4506. SHRI N. R. DEOGHARE : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

- (a) whether the National Museum in New Delhi has been without a Director, Assistant Director and an Administrative Officer ;
- (b) if so, for how long the Museum has been without these Officers and the reasons therefor ; and
- (c) the action taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKIT DARSHAN) : (a) to (c). The National Museum, New Delhi, has been without a Director since January, 1969, and without an Assistant Director since July, 1969. The post of Administrative Officer in the National Museum has, however, not remained vacant.

Efforts are being made to fill up the posts of Director and Assistant Director in the National Museum as early as possible.

सीमा सुरक्षा बल तथा केन्द्रीय रिजर्व पुलिस  
के जवानों के लिए शराब का खरीदी जाना

4507. श्री अर्जुन सिंह भवौरिया : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि गत दो वर्षों में सीमा सुरक्षा बल तथा केन्द्रीय रिजर्व पुलिस के जवानों के लिए अलग रूप से विभिन्न कर्मों से कर्मचार कितने गैलन तथा कितने मूल्य की रम तथा अन्य किस्मों की शराब खरीदी गई ?

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No. of Hotel Projects

गृह-कार्य मंत्रालय में और इलेक्ट्रोनिक्स और वैज्ञानिक तथा शौश्योगिक अनुसंधान विभागों में राज्य मंत्री (श्री कृष्ण अनन्द पत्त) : सूचना एकत्रित की जा रही है तथा यथा समय सदन के सभा पटल पर रख दी जायगी ।

**Earnings from Sound and Light show  
at Red Fort, Delhi**

4508. SHRI ISHAQ SAMBHALI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

- (a) the total annual earnings from the Sound and Light Show at the Red Fort, Delhi ;
- (b) whether there is any proposal to arrange such shows at other important places of tourist attraction ; and
- (c) if so, the details thereof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) Annual earnings for the last three years are as follows :—

Year	(Rs. in lakhs)
67-68	2.00
68-69	2.92
69-70	3.05

(b) and (c). The Government of India is mounting a sound and light show at Sabarmati Ashram, Ahmedabad, at an estimated cost of Rs. 11.25 lakhs and another at Shrimati Gardens, Srinagar, at an estimated cost of Rs. 23.25 lakhs. A proposal to mount a similar show at Meenakshi Temple Madurai, is also under consideration.

**Financial Position of Major Ports**

4509. SHRI INDRAJIT GUPTA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Major Ports Commission has emphasised the need to strengthen the financial position of the major ports ;

(b) if so, what are the suggestions

made by the Commission in this respect; and

made by the Commission in this respect; and

(c) the decisions taken thereon?

**THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH):** (a) and (b). The Commission on Major Ports has recommended that the major ports should necessarily aim at raising sufficient surpluses to finance a part of their development programmes while keeping in view the public interest. It has considered it necessary to lay down on ports the obligation to earn a proper return which will cover depreciation, current costs of replacement of assets, payment of interest and contingencies. The Commission has recommended a rate of return of not less than 12 per cent on the capital employed for the major ports. It has stated that port rates and charges constitute one of the important sources of income of the ports and that on the effectiveness of the system of rates and charges to produce a level of earnings adequate to meet the working expenses, depreciation and fixed charges depends the viability of the ports. To achieve the objective of a minimum return of 12 per cent on capital employed, the Commission has recommended certain principles to be observed by the major ports in regard to their rating policy. It has also recommended that the rationalisation of the rates and charges on this basis should be carried out on systematic and comprehensive lines after careful analysis and by stages.

(c) The recommendations of the Commission are under consideration of Government.

#### **Improving of Port Administration**

**4510. SHRI INDRAJIT GUPTA:** Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the Major Ports Commission has emphasised the need to improve the port administration;

(b) if so, what are the suggestions

(c) the decisions taken thereon?

**THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH):** (a) and (b). The Major Ports Commission considers that the strength of the user interest in the Port Trust Boards should be brought down and for this purpose, it has suggested some changes in the composition of the Port Trust Boards. It has recommended that greater financial powers should be bestowed on the Chairmen and the Port Trust Boards. The Commission is of the view that the Port Trust Boards should devote their entire attention to the policies and programmes of port development, port management, etc., rather than on administrative details such as appointments, disciplinary proceedings, etc., and it has recommended some changes in the powers of creation of, and appointment to, certain posts in order to streamline the administration. It has suggested a change in the existing disciplinary procedures also. The Commission has recommended the constitution of an advisory body, styled the Major Ports Council, with the Minister for Shipping and Transport as the Chairman, including representatives of the Ministry of Finance and the Planning Commission and the Chairmen of all Major ports, which will provide a forum for the consideration of major issues of planning, investment, traffic, common administrative and financial problems among major ports and thus help to improve the efficiency of the port operations.

(c) The recommendations of the Commission are under consideration of Government.

#### **Construction of 5-Star Hotel Building At Bangalore**

**4511. SHRI ESWARA REDDY:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the progress made in the construction of the 5-Star Hotel at Bangalore under

the India Tourism Development Corporation;

(b) the expenditure so far incurred in this respect; and

(c) when the construction is expected to be completed?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):** (a) Construction work up to the 6th floor including the machine room and overhead tank has been completed. The civil works for the swimming pool, airconditioning and installation of lifts are in progress.

(b) Rs. 43.53 lakhs up to 31st July, 1970.

(c) The hotel is likely to be ready for commercial operation early next year.

**Statement of Tamil Nadu Chief Minister Regarding Divesting The Centre of Powers**

**4512. SHRI C. JANARDHANAN:** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the reported statement of the Tamil Nadu Chief Minister that the Center should be divested of all powers except defence, communications and foreign affairs and the State should be given more powers; and

(b) if so, Government's action there to ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH : (SHRI K. C. PANT) :** (a) and (b). Government have seen Press Reports to this effects. Facts are being ascertained from the State Government.

**Scrutiny of Reports of Administrative Reforms Commission**

**4513. SHRI VIRENDRAKUMAR SHAH :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether several reports of the Administrative Reforms Commission including those on important subjects like the Centre-State relations and the Union Territories are yet to be fully scrutinized by the Government of India;

(b) whether the said Commission had suggested that its report be considered at the highest level by a Cabinet Sub-Committee and, if so, whether this is being done; and

(c) whether the said Commission had further recommended that a Parliamentary Committee representing all parties should be constituted to watch the pace and progress of the implementation of the recommendations and if so, whether this has been done ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) :** (a) Out of 20 reports submitted by the ARC decisions have been taken on most of the recommendations concerning the Central Government in 7 reports. Decisions have also been taken on some of the recommendations in 2 more reports including the report on administration of Union territories and NEFA. The report on Centre-State relationships and 10 other reports are at varying stages of consideration.

(b) The Commission has recommended that before the Cabinet takes up one of its reports, it should be considered by the proposed Cabinet Committee on Administration. While the Commission's reports are always dealt with at a high level in Government, it would not be desirable to circumscribe its judgement and discretion, particularly in view of the enormous range of the subjects covered and the need for a certain measure of flexibility.

(c) The Commission has recommended the setting up of such a committee to see

that the recommendations accepted by the Government are implemented expeditiously. The Government however reviews at the highest level the progress in implementation of the decisions taken on the Commission's recommendations. From time to time statements relating to these decisions and their implementation are laid before Parliament. These provide opportunities for Parliament as a whole to ensure that decisions taken are implemented without delay. In the circumstances, the Government does not consider a separate Parliamentary Committee for this purpose necessary.

**Scheme to Attract Foreign Tourists to India**

4514. SHRI ARJUN SINGH BHADORIA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) what steps Government propose to take to attract 6 lakh tourists by 1973 and which are the States that have established Tourist Directorates;

(b) whether a high-power body has been set up by Government to look after the preservation of wild life and create facilities for Shikar parties for foreign tourists to boost up tourism trade; and

(c) if not, when it is likely to be set up ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) The steps being taken by Government to attract more tourists are listed in attached statement. Due to a curtailment in Plan outlay, the initial target of 6 lakh tourists by 1973 has been revised to 4 lakhs. Separate Tourist Directorates exist in Assam, Bihar, Jammu and Kashmir, Kerala, Madhya Pradesh, Maharashtra, Rajasthan, West Bengal and Himachal Pradesh.

(b) and (c). The Indian Board for Wild life advises the Government of India on matters relating to wild life. The Minister for Tourism and Civil Aviation in his personal capacity is its Chairman; and the Director General of Tourism is a member. Additionally, a wild life cell has been created

in Department of Tourism to promote 'Wild Life Tourism'.

**Statement**

The following steps have been taken by Government to attract more tourists :—

1. Intensive publicity programmes in India and abroad with improved quality of literature.
2. Provision of more hotel beds in public sector hotels and incentives to the private sector.
3. Opening of more promotional units abroad and intensification of publicity campaigns in existing units.
4. Liberalisation of policy regarding charter flights.
5. Abolition of visa fees with a number of countries on a reciprocal basis.
6. Bilateral agreements have been made with West Germany and the Nordic countries for the abolition of visas for stays upto 90 days.
7. Extension of the period of visa free entry on the basis of a Temporary Landing Permit from 7 to 21 days.
8. Improvement of facilitation procedures at airports.
9. Creation of holiday resorts at Gulmarg, Kovalam and Goa for destinational traffic.
10. Efforts are being made to eliminate the nuisance of beggars and touts.
11. Major improvements are being made to our four international airports.
12. Arranging more satisfactory and adequate transport facilities for overland journeys in the country.

13. Developing wild-life and shikar tourism.
14. Assistance to voluntary organisations, institutions and the private sector through grants and loans for improving and augmenting tourist facilities.
15. Improvement of existing facilities at tourist centres where possible.
16. Better maintenance of places of tourist interest including archaeological monuments.
17. Developing a training programme for building up a cadre of trained and qualified personnel for manning tourist services.

**Indian Ships too Big for Foreign Ports**

4515. SHRI ARJUN SINGH BHADORIA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether some of the Indian Ships are too big for foreign ports;

(b) whether this factor has in any way affected adversely India's transport potentiality ; and

(c) if so, the losses suffered on this account ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : (a) and (b). Some big Indian Ships cannot touch the smaller foreign ports. But India's transport potentiality is not affected on that account as the smaller Indian ships can touch ports.

(c) Does not arise.

**Appointment of a Commissions to consider Changes in the Set up and Working of Judiciary**

4516. SHRI M. SUDARSANAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any proposal to

appoint a Commission to consider changes in the set up and working of judiciary ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) No Sir.

(b) Does not arise.

**Delegations sent Abroad in the Field of Social Education**

4517. SHRI S. N. MISRA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the number of Delegations and Deputations sent abroad in the field of Social Education during 1969 and 1970 so far ;

(b) to which States such Delegates and Deputationists belonged ; and

(c) the total amount spent on them ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI A. K. KISKU) :

(a) Two in 1969 and one in 1970.

(b) The officers sent abroad belonged to Central Government.

(c) In all an amount of Rs. 101.47 P. was spent in addition to the normal salaries which were paid in India.

**Visas granted to Pakistani Students**

4518. SHRI S. N. MISRA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) how many visas have been granted to the Pakistan students during 1969 and 1979 so far ;

(b) how much money India has spent on such Pakistani students during the last financial year ;

(c) whether any reciprocal facilities have been given to the Indian students by Pakistan ; and

(d) if so, of what amount ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) to (d). There are no bilateral arrangements between India and Pakistan under which Pakistani Students are enabled to come to India for study purposes or Indian Students are enabled to go to Pakistan for the same purpose. However, information regarding the change of status from short-term to long-term visas, for study purposes, in individual cases, during 1969 and 1970, will have to be collected from various sources and after this has been done, it will be laid on the Table of the House.

**Assault by E. F. R. Personnel on Employees of Sibpore B. E. College (West Bengal)**

4519. SHRI MOHAMMAD ISMAIL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of Government has been drawn to the alleged assault on the employees of Sibpore B. E. College, Howrah District (West Bengal) by some Eastern Frontier Rifles personnel on the 9th August, 1970 ;

(b) if so, the details thereof ;

(c) the action taken against the Army personnel involved ; and

(d) if no action has been taken, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) to (d). The required information is being collected from the Government of West Bengal and will be laid on the Table of Sabha on receipt.

भारतीय प्रदेश के डाकुओं के संकट के बारे में ज्ञापन

4520. श्री रामावतार शर्मा : क्या गृह

कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उन्हें 6 अगस्त, 1970 को लोक सभा के एक सदस्य से ज्ञापन प्राप्त हुआ है जिसमें उनका ध्यान काफी समय से मध्य प्रदेश के उत्तरी जिलों में डाकू संकट की ओर दिलाया गया है ;

(ख) यदि हां, तो उक्त ज्ञापन की मुख्य मांगों का व्यौरा क्या है ; और

(ग) उस पर क्या कार्यवाही की गई है ?

गृह-कार्य मंत्रालय में और इलेक्ट्रोनिक्स और वैज्ञानिक तथा औद्योगिक अनुसंधान विभागों में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) और (ख), जी हां, श्रीमान्। ज्ञापन में मध्य प्रदेश, राजस्थान और उत्तर प्रदेश के डाकुओं से आतंकित क्षेत्रों में डकैती की समस्या के हल के लिये केन्द्रीय सहायता मांगी थी। ज्ञापन में इस समस्या के हल के लिये निम्न-लिखित मुख्य सुझाव दिये गये थे ।

(1) डकैती विरोधी शक्तियों के लिये अधिक हथियार और गोला बास्क्य की व्यवस्था,

(2) पुलिस को उत्तम परिवहन सुविधाएं प्रदान करने की व्यवस्था,

(3) वितन्तु यन्त्र की व्यवस्था,

(4) डाकुओं से आतंकित क्षेत्रों में हेली-काटरों द्वारा हवाई गश्त की व्यवस्था,

(5) डाकुओं से आतंकित क्षेत्रों में कार्य-रत पुलिस दलों के लिए स्थायी रिहायशी आवास की व्यवस्था,

(6) भारतीय स्थल सेना के हथियार व

गोला-बारूद के डाकुओं के हाथ में  
पहुंचने पर रोक,

Subhash Chandra Bose from Japan  
to India."

(7) डाकुओं से आतंकित क्षेत्रों में भारतीय  
स्थल सेवा की तैनाती ;

(ग) राज्यों में डाकुओं से आतंकित क्षेत्रों  
में डाकुओं के आतंक का सामना करने के लिए  
उपाय करना राज्य सरकारों का उत्तरदायित्व  
है जिन्हें विधि व व्यवस्था बनाये रखने का  
कार्य सौंपा गया है। फिर भी, भारत सरकार  
निरंतर इस आतंक से ग्रस्त राजस्थान, मध्य  
प्रदेश और उत्तर प्रदेश के कुछ जिलों से आच्छादित  
चम्बलघाटी में व्यापत डकैती की इस  
समस्या के प्रति जागरूक है। यह विषय भारत  
सरकार और सम्बन्धित राज्य सरकारों के  
विचाराधीन रहा है; और इस आतंक से  
निपटने के लिये संयुक्त उपाय खोजे जा रहे हैं।

12.17 hrs.

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#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED GOVERNMENT DECISION  
TO BRING ASHES SUPPOSED  
TO BE OF NETAJI SUBHAS  
CHANDRA BOSE FROM  
JAPAN TO INDIA

MR. SPEAKER : We pass on to Calling  
Attention. Shrimati Maitreyee Bose.

SHRI S. M. BANERJEE (Kanpur) : I rise on a point of orders.....

MR. SPEAKER : You are still continuing  
on points of orders.....

SHRI S. M. BANERJEE : Sir, kindly  
hear me. Will you kindly read the wording  
of the Calling Attention Notice ?

It says :

"To call the attention of the Minister  
of External Affairs to the reported  
decision of the Government to  
bring the alleged ashes of Netaji

My point of order is this. Sir, according to many of us, Netaji is alive. On 8th September, 1961, a non-official Resolution was brought before this House by my hon. friend Shri Iqbal Singh who is a Minister now. And, the wording was this :

"This House calls upon the Government to take necessary steps to bring the sacred ashes of Netaji Subhas Chandra Bose and Biplabi Mahanayak Rasa Bihari Basu from Japan with full military honour and befitting ceremonies and build suitable memorials in Delhi to enshrine the ashes"

Sir, in a similar manner, I then rose on a point of order. At that time your predecessor Shri M. Ananthasayanam Ayyanger who was in the Chair said :

"If there are some ashes there going in the name of Netaji Subhash Chandra Bose let them be brought here..."

We were not then convinced that the ashes belonged to Netaji. Then he said in the end :

"I am not the Government. It is my business to see that a resolution is admitted if it is in order, in proper form."

And then Sir, the resolution was admitted; we discussed it. Ultimately, Pandit Jawaharlal Nehru who was then the Prime Minister, came to our rescue, and he said "This should be withdrawn." I am quoting from the Debates of the 24th November, 1961, that is, in the next session when the Resolution was going to be concluded. I quote :

SHRI S. M. BANERJEE (Kanpur) : May I put one question ? This resolution was taken up during the last session. I would like to know whether his family members were consulted; if so, what is their opinion about it."

I am only reading what Pandit Jawaharlal Nehru said. He said and I quote :

"SHRI JAWAHARLAL NEHRU : Not about this particular resolution—I cannot remember—but two or three times they have been consulted. The normal way of consultation is for us to enquire from the Chief Minister of West Bengal and request him to find out from Netaji's family members. So far as—remember his advice was—it must be about two years ago or may be less that at that time he would not advise us to take any such steps because there was some conflict of opinion there."

And, Sir, at his instance, the Resolution was withdrawn. There is one other point. Recently, the Government has appointed a one man Committee, Khosla Committee; they have appointed this Committee with Justice Khosla to head it, to investigate whether Netaji has actually died. Such being the case, we are now to take up a Calling Attention Notice which mentions about bringing the ashes of Netaji Subhas Chandra Bose. It would be very bad for us to discuss this thing now and I would request you in the larger interests of the country and of those who sincerely believe, that Netaji is alive to await the outcome of this investigation. Once we go on discussing this question it will be bad for country. And Netaji's portrait is not hung in the Central Hall only because of this controversy. Mr. Speaker, I want a ruling from you. This goes against the inquiry.

SHRI HEM BARUA (Mangaldai) : On a Point of order. Since this Government has decided to hold an inquiry into the mysterious disappearance of Netaji, how can there be a calling-attention on the alleged ashes ? How can ashes be alleged ?

SHRI INDRAJIT GUPTA (Alipore) : What is the meaning of the term alleged ashes ?

MR. SPEAKER : The item on the previous occasion related to some resolution which was later withdrawn. I think that is what Shri S. M. Banerjee is referring to.

SHRI NATH PAI (Rajpur) : 'Said to be' would be better instead of 'alleged'.

MR. SPEAKER : There was only a discussion on that resolution which came previously. No final decision was taken by this House on it. The calling-attention-notice is just notice to elicit some information and not a resolution which can be discussed and on which a decision of the House can be given. I think this is based on report that appeared in the papers on August 8.

I think that it is a very valid point that when a commission is already working on it, such news would have a bad bearing on that inquiry. That was why I allowed it. Let Government make the position clear. Let Government tell us what the position is. I allowed this in order to know what exactly the position is. I think the House will stand to benefit by the information. I think there is no question of any decision or finding being given, but only some information is being elicited.

SHRI HEM BARUA : Do you agree that the language is all right ? It is very unhappy. The term 'alleged ashes' is very unhappy.

SHRI NATH PAI : Can we amend the language now ? Can we say 'ashes said to be those of Netaji' or 'ashes reported to be those of Netaji'. The word 'alleged' is very objectionable.

SHRI JYOTIRMOY BASU (Diamond Harbour) : It would be a disgrace. It should be ashes said to be those of Netaji.

SHRI NATH PAI : May I draw your attention to this ? Our objection is very simple. 'Alleged ashes' is a very bad form. It is a very unhappily worded. We are suggesting instead 'ashes said to be of Netaji'.

SHRI SAMAR GUHA (Contai) : I shall make the amendment when I read out the notice.

SHRI N. K. P. SALVE (Betul) : On a point of order...

MR. SPEAKER : With due respect for his legal acumen, I would ask him to resume his seat when I am on my legs.

SHRI N. K. P. SALVE : On a point of

[Shri N. K. P. Salve]

order. I want your ruling on this.

MR. SPEAKER : This is the language that the Members themselves have used. They have said that it is reported that Government have taken a decision to bring the alleged ashes...

SHRI N. K. P. SALVE : It is open to correct it. How can Government take a decision to bring alleged ashes ?

MR. SPEAKER : There is not going to be any decision or discussion about it. Let the hon. Minister come out with some information.

Dr. Maitreyee Basu is absent. So, Shri Samar Guha.

श्री भोलहु प्रसाद (बांसगांव) : अध्यक्ष महोदय, हमारा व्यवस्था का प्रश्न यह है कि लगातार तीन दिनों से मैं ध्यान आकंक्षण्य सूचना दे रहा हूँ, अखबारों में छपा है कि उत्तर प्रदेश के 14 जिलों में भीषण सूखा पड़ा है जिस से 20 प्रतिशत फसल नष्ट हो गई है। आप ने कहा था कि लिख कर भेज रहे हैं और इसके ऊपर मंत्री महोदय से स्टेटमेंट दिलावाएंगे...

अध्यक्ष महोदय : आप बैठ जाइए। इतनी तो समझ होनी चाहिए कि जो एजेंडे का आइटम चल रहा है उसी के ऊपर सवाल उठाया जा सकता है। इस स्टेज पर यह सवाल नहीं उठ सकता है।

SHRI SAMAR GUHA : With your permission, I will make a little bit of change in the wording.

I call the attention of the Minister of External Affairs to the following matter of urgent public importance and request that he may make a statement thereon :

The reported decision of Government to bring the ashes supposed to be of Netaji Subhas Chandra Bose from Japan to India.

AUGUST 28, 1970

Netaji from 220  
Japan (C.A.)

SHRI NATH PAI : We are all satisfied.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH) : Mr. Speaker, Sir, the present Calling Attention Notice is presumably based on an AFP report of August 8, 1970, date-lined Tokyo, which was reproduced in many Indian newspapers on the 9th August.

There is not truth in this report and Government have taken no such decision.

अध्यक्ष महोदय : अभी भी कुछ पूछना है ? अब क्या पूछना है ?

SHRI SAMAR GUHA : I am sure this House, and I hope also Government, are aware that millions of people in our country are very anxious to know what really happened to Netaji—the Netaji mystery remains yet to be resolved—because we adore, honour and love Netaji as the glowing emblem to fearless patriotism and total dedication of his motherland.

What the Minister has just said is not wholly correct. He has only said that the report was sent from Tokyo on August 8 by AFP, a French agency, and there is no basis for it. But this was followed by another report which also appeared in all the Indian newspapers. That was published on the 20th August ; it also emanated from Tokyo dated-lined 19th August.

अध्यक्ष महोदय : मेरा गला बैठा हुआ है। मुझे बार बार मना करना पड़ रहा है, माननीय सदस्य मुझे आज के दिन कम से कम माफ करें, अब उन्होंने जबाब तो दे दिया, आगे क्या पूछना है ?

SHRI SAMAR GUHA : I do not know what has happened.

SHRI NATH PAI : While respecting you, what Shri Samar Guha is exercising is only that degree of marginal latitude which you extend to all members. In the light of this well-established latitude during call attention notices, I do not think he is deviating more normally than any one of us does.

MR. SPEAKER : It is a very difficult task for you as leader.

SHRI SAMAR GUHA : He has mentioned only one report and not the other report to which I referred.

MR. SPEAKER : Does he mean to suggest that while in reply to one report he has said that no decision has been taken, in answer to the other he should say that a decision has been taken ? He has talked about the whole question.

SHRI SAMAR GUHA : There was another report sent by PTI from Japan in which it has been said that there was a memorial service held in the Rankoji Temple which the officers from the Indian Mission attended and that they are making preparations for bringing the ashes from there. Even today I had a talk with Justice Khosla about the procedure to be adopted by the Netaji Enquiry Commission. If such reports appear in the press, that will not only prejudice the enquiry, but it may also frustrate its very objective. I will also draw your attention to the fact that in the terms of reference of the Shah Nawaz Committee there was mention of the reported death of Netaji, but the point of reference to this second Commission is:

"The Commission shall enquire into all facts and circumstances relating to the disappearance of Netaji Subash Chandra Bose in 1945 and the subsequent development connected therewith and make a report to the Central Government."

There is a wide gulf of difference between the terms of reference of the Shah Nawaz Committee and the Khosla Commission. And as I said, if such reports appear in the press, it will prejudice the enquiry.

I will certainly congratulate the Government and also the Prime Minister for taking this very patriotic and courageous stand in this matter, and also Mr. Chavan who also did a lot of background work. But I fail to understand why, when a demand was made by more than 350 Members of Parliament, the Government just

issued a Notification almost casually in the Gazette of 11th July and did not make a statement on the floor of the House giving the terms of reference of this Enquiry Commission, because if they had done it, Justice Khosla would not have had to issue an advertisement today in the papers calling for witnesses, information etc. If the statement had been made on the floor of the House, this confusion would not have arisen in the other countries in our Embassies. The news would have gone all round the country and those who wanted to appear before the Commission would have come forward with all the information.

This Commission will have to operate not only in India but in countries outside like Germany, Italy and South East Asian countries like Taiwan, Philippines and Japan, and also we have to get information from the Russian Government and the US Government.

SHRI DHIRESWAR KALITA (Gauhati) : On a point of order. He is not relevant. He is talking about the Khosla Commission.

SHRI SAMAR GUHA : I want to know from the Government whether they have issued any instruction or have sent this Notification that has been published in the Gazette of 11th July to all our Embassies in the foreign countries, so they can get the co-operation of the different countries to get all information and documents that will be helpful for the Khosla Commission to enquire into the mystery of Nethaji.

MR. SPEAKER : I would ask your own leader how far it is relevant. The Calling Attention was about the reported decision of the Government to bring the alleged ashes of Netaji Subash Chandra Bose. Now he is asking about the Khosla Commission. I do not hold it to be relevant.

SHRI SWARAN SINGH : Justice G. D. Khosla, retired Chief Justice of the Punjab High Court, has been appointed a one man Commission.....

MR. SPEAKER : I have said that this matter only relates to the decision of

[Mr. Speaker]

the Government of India to bring the ashes. As for the other matters regarding the appointment of the Commission etc., they are not relevant.

SHRI SWARAN SINGH : Therefore I am not answering anything.

MR. SPEAKER : You may say something to satisfy the Member if you think so.

SHRI SWARAN SINGH : The hon. Member is completely satisfied when we have appointed a commission... (*Interruptions*).

SHRI SAMAR GUHA : I wanted to know about the second report emanating from the same source in Tokyo.

MR. SPEAKER : Did you see some other statements ? What is your position in regard to the other statement ?

SHRI SWARAN SINGH : It has been the practice of the embassy officials to attend the annual feature which they celebrate at the temple, and we considered that the Japanese will interpret the absence of Indian officials at such a ceremony as dishonouring the tradition. Our embassy officials did attend the ceremony. It does not imply any reflection on the investigations of the Commission.

SHRI SAMAR GUHA : If any official from our Embassy attends that ceremony when you have not indentified it... (*Interruptions*).

MR. SPEAKER : May I request you to kindly sit down ? Your call attention motion is very much limited in its scope. If you want something else about the participation of certain embassy officials, you can bring another call attention. Of course that does not mean that I stand committed to allow it.

SHRI B. K. DASCHOWDHURY (Cooch Behar) : I have been following the controversy regarding this particular call attention motion. I shall not go into those

controversial matters but shall confine myself to this motion. It is a happy matter that just now the Government have come out with a statement that no such decision had been taken. I should like to refer to a report in today's paper, *National Herald* and quite a few lines from it :

"They (the Government) have told the Indian Mission in Tokyo to take no further steps about the return of Netaji Subhash Chandra Bose's ashes to India pending the receipt of the findings of the commission constituted to enquire into his disappearance in 1945."

I emphasise the words 'to take no further steps'. It leads us to think that the Ministry had already sent instructions to the foreign office in Tokyo to take such steps to bring the ashes of Netaji and according to this report it is not to be taken up pending the decision of the fresh enquiry commission in 1970. In view of this I should like the hon. Minister to clarify the statement. I want to know whether actually instructions were sent to take no further action in this matter.

Secondly, I have information that on 30 July one of the top officials of the E.A. Ministry was being pressurised by Mr. Shahnaz Khan to scuttle the whole enquiry, regarding the fresh enquiry commission, and did send one communication to the officials in Tokyo. Will the Government be ready to place all communications that passed between this office and Tokyo, our embassy office, regarding this matter, to lay all such correspondence and communications before the House.....

MR. SPEAKER : About ?

SHRI B. K. DASCHOWDHURY : About bringing Netaji's ashes from Tokyo. Instructions were sent from this place on 30 July, 1970. Thirdly, I shall appeal to the Government through you to take proper and effective steps to contradict immediately the publication of such controversial news in the papers. Because it would have set at rest much of the trouble that we have experienced up to now. Had the Government sent a strong protest note immediately on the publication

of this news, probably the matter would not have come to this house.

So, I would like to have answers on these three points from the Minister.

SHRI SWARAN SINGH : With regard to the first question, whatever may be the wording of the news item, I would like to say categorically that no instructions had at any time been sent to the effect that the ashes should be brought in. Whatever appears in the newspapers may be taken as somebody's formulation, and I cannot be questioned on the formulations of a newspaper, unless it is a Government report.

Then my friend has asked a further question that somebody in the Foreign Office sent some communication to Tokyo that the ashes should be brought in and that this was done in Delhi. I contradict that. There is no such communication that was ever sent, because the Khosla Commission itself was appointed on the 11th July, 1970, and it was a governmental decision and no one can go beyond a governmental decision.

श्री रणधीर सिंह (रोहतक) : स्वीकर महोदय, मैं सिर्फ इतना कहना चाहूँगा कि गवर्नरेंमेंट ने जो कोई डिसीजन लिया उसके लिए शुक्रिया । लेकिन आगे आप कोई तकलीफ गवारा नहीं फरमायेंगे, इस कमीशन को चाहे एक साल लगे चाहे पांच साल लगें लेकिन जब-तक अन्तिम फैसला न हो जाये कि आया वह जिन्दा हैं या मर गए हैं तबतक उन एशेस को न मंगाया जाये । Could you kindly see that the supposed ashes, or whatever they are, are looked after properly ?

दूसरी बात यह है कि नेता जी ये जिसम और उनकी सलिलायत के साथ इस देश के करोड़ों आदमियों के जज्बात बाबस्ता हैं । फर्ज कर लीजिए कि दोनों कमीशन्स की ट्रिपोर्ट वही आती है कि वह उन्हीं की एशेस हैं तो जो लोगों की अचा है उसके लिए will you kindly see that these ashes are also properly looked after ?

SHRI SWARAN SINGH : With regard to the first question, on receipt of the findings of the Khosla Commission report, further action will be taken in the light thereof.

With regard to the second question, according to the information in our possession, the ashes which are said to be these of Netaji Subhas Bose, are kept in a temple there. So they are already in safe custody in a religious place in Japan.

MR. SPEAKER : Dr. Ram Subhag Singh.

SHRIMATIILA PALCHOUDHURI (Krishnanagar) : Sir, may I put a question ?

MR. SPEAKER : If I had the authority to convert Dr. Ram Subhag Singh into a lady, I could have allowed your question !

DR. RAM SUBHAG SINGH (Buxar) : About unemployment, during the last session and in the previous sessions also the Government had given an assurance that they would take steps to go into the matter scientifically. But nothing has been done.

MR SPEAKER : It does not arise now. When item 13 is taken up, that can be raised.

SHRIMATIILA PALCHOUDHURI : Sir, may I raise a point of order ?

MR. SPEAKER : On what ? There is nothing pending before the House.

SHRIMATIILA PALCHOUDHURI : On Netaji's ashes.

SHRI HEM BARUA : Her point of order was directed at you ; not at the Minister. It is for you to take up the challenge.

SHRIMATIILA PALCHOUDHURY : The minister said that in the Rankoiji temple in Tokyo, the ashes are will looked after. I want to bring to your notice... (Interruptions).

MR. SPEAKER : How keen I am to

accommodate you, but Mr. Umanath does not allow it. Mr. Jha.

सकते हैं।

श्री शिवचन्द्र भा (मधुबनी) : अध्यक्ष जी, मैं आपसे कुछ निवेदन करना चाहता हूँ। इसके मुतालिक में ने आपको लिखकर भी दे दिया है। आपके जरिए इस सदन को उन्हीं बातों से अवगत कराना चाहता हूँ। पहली बात यह है कि संविधान के आर्टिकिल 19 में हम लोगों को आजादी है।

- (b) to assemble peacefully and without arms ;
- (d) to move freely throughout the territory of India."

इसी धारा के मुतालिक हम लोग 23 तारीख को महरोली में इकट्ठे हुए थे... (व्यवधान) ... मैंने आपको पहले ही लिख कर दे दिया है।

अध्यक्ष महोदय : लिखकर दे दिया है तो यह जरूरी नहीं है कि मैंने उनको मन्जूर कर लिया है।

श्री शिवचन्द्र भा : वहां पर जो कार्यवाहियां हुई हैं सरकार की तरफ से उनकी तरफ में तबाज़ह दिलाना चाहता हूँ।

अध्यक्ष महोदय : मैं अभी एलाक नहीं कर रहा हूँ। मैं उसको देखकर बताकंगा। आपका मोशन किस रूल के अन्दर आया है वह समझ में नहीं आया।

श्री शिवचन्द्र भा : मैं सम्मिश्न कर रहा था।

अध्यक्ष महोदय : सम्मिश्न तो हर बात पर हो सकता है।

श्री शिवचन्द्र भा : 377 में रखिए। ... (व्यवधान) ... मैं देखता आ रहा हूँ कि संविधान के खिलाफ जो घटनायें होती हैं उनको हम सम्मिश्न के तौर पर यहां रख

अध्यक्ष महोदय : उनको लिख कर भेजिए। ... (व्यवधान) ...

श्री शिवचन्द्र भा : अनडिमोक्रैटिक तरीके से संविधान की हत्या की गई है। ... व्यवधान...:

MR. SPEAKER : For these matters, other remedies are available. There are courts to adjudicate on it, not this House. Regarding matters which concern courts, this House cannot take any decision.

श्री शिवचन्द्र भा : अध्यक्ष जी, जब संविधान पर आधात हो तब तो हमें यहां पर बोलने का हक होना ही चाहिए। इस सदन का कोई सदस्य गिरफ्तार होता है तो आपको उसकी स्वबर दी जाती है और जब वह रिलीज होता है तब भी आपको स्वबर दी जाती है उसी तरह से जब इस सदन का कोई सदस्य जेल में है तो उसके साथ कैसा व्यवहार किया जाता है वह भी इस सदन के अधिकार क्षेत्र में आता है। ये बातें आपसे संबन्धित हैं इसलिए उनको आपके सामने रखना जरूरी समझता हूँ।

अध्यक्ष महोदय : आपने कुछ बातें लिखकर भेजी हैं। आपने लिखा है कि आपकी अरेस्ट की इत्तला नहीं दी गई लेकिन जिस दिन आप अरेस्ट हुए उसी दिन उसकी इत्तला यहां पर दी गई। आपने लिखा है कि जेल में स्ट्राइक की लेकिन जो रूल्स हैं उनमें ऐसा नहीं है कि उसकी इत्तला भी इस हाउस को दी जाये। जहाँ तक लीगलिटी की बात है, नाय पाई जी, डांगे भी, मधुलिमये जी कोटं में गए हैं तो आप भी वहां जा सकते हैं।

अध्यक्ष महोदय : माननीय सदस्य अब बैठ जायें।

श्री शिव चन्द्र भा : मैं जानना चाहता हूं कि हम लोगों की रिलीज की सबर आप तक आ गई है या नहीं ।

अध्यक्ष महोदय : माननीय सदस्य रिलीज होकर तो आ गये हैं । सबर भी रिलीज की आ ही जायेगी बाकी नहीं आयेगी तो मैं उस में देखूँगा ।

श्री शिव चन्द्र भा : आखिर कितना समय आपको इंटिमेट करने में लगेगा ? कल साढ़े सात बजे मैं रिलीज किया गया और बड़े आश्चर्य का विषय है कि अभी तक आप के पास मेरी रिलीज की सूचना नहीं पहुँच पाई है । अध्यक्ष महोदय, मैं आप के द्वारा सदन को बतलाना चाहता हूं कि एक क्रिमिनल के रूप में हमें वहां पर रखा गया । जेल मैनुएल के मुताबिक हमें मैटिकल ट्रीटमेंट नहीं दिया गया । हमारा रिमांड लम्बा कर दिया गया । हमने इसके विरोध में वहां पर भूल हड्डताल की । मेरा कहना है कि हमारी जिस ढंग से गिरफतारी हुई और हमें जेल में रखा गया वह सारा काम अनकास्टीट्यूशनल हुआ...

अध्यक्ष महोदय : अब तो माननीय सदस्य बहुत कह चुके, कृपा करके बैठ जायें ।

श्री हरबयाल देवगुण (पूर्व दिल्ली) : अध्यक्ष महोदय, यहां दिल्ली में मेरे चुनाव क्षेत्र में पिछले 15 दिन में 10 डाके पड़े हैं । ला एड आर्डर की सिक्कुएशन बड़ी खराब है । आज भी सुबह शाहदरे में ढक्की पड़ी है और मैं चाहता हूं कि सरकार इस बारे में वक्तव्य दे ।

द्वात्रा मेरा निवेदन यह है कि किसवे कम्प के 3000 शरणार्थियों को आबाद किया जा रहा था जिसे कि रोक दिया गया है तो उस बारे में भी सरकार स्थिति को स्पष्ट करते हुए वक्तव्य दे ।

अध्यक्ष महोदय : माननीय सदस्य बब बैठ जायें ।

SHRI S. M. BANERJEE : I have got it and it says that these demands are under the consideration of the U. P. Government.

MR. SPEAKER : I am not allowing it.

SHRI S. M. BANERJEE : The Minister is not making a statement.

MR. SPEAKER : You write to me but please do not abruptly get up in the House.

SHRI S. M. BANERJEE : I am not abruptly getting up; I have asked for your permission. I have already written to you.

MR. SPEAKER : It is only this morning that I again asked him to ask about the statement.

SHRI JYOTIRMOY BASU : The entire press is putting out distorted news about the West Bengal Government employees' strike. Will you kindly ask the Government to make a statement before the House on the strike situation of West Bengal Government employees ? It is 100 per cent successful.

MR. SPEAKER : I think, there should be some special Minister to make statements every day on West Bengal.

—  
1.52 hrs.

#### PAPERS LAID ON THE TABLE

#### AUDIT REPORT OF NATIONAL COUNCIL OF EDUCATIONAL RESEARCH AND TRAINING

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : Sir, on behalf of Dr. V.K.R. V.Rao, I beg to lay on the Table a copy of Audit Report (Hindi and English versions) on the accounts of National Council of Educational Research and Training for the year 1968-69. [Placed in library. See No. LT-4086/70

## AIR CRAFTS (AMENDMENT) RULES

THE DEPUTY MINISTER OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI) : Sir, on behalf of Dr. Karan Singh, I beg to lay on the Table a copy of the Aircraft (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G. S. R. 594 in Gazette of India dated the 11th April, 1970, under section 14A of Aircraft Act, 1934 together with an explanatory note. [Placed in the library. See No. LT-4087/70]

## STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PROMISES, ETC.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGU RAMAIH) : I beg to lay on the Table the following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fourth Lok Sabha :—

(i) Supplementary Statement Nos. V and VI	Tenth Session, 1970.
(ii) Supplementary Statement No. VII	Ninth Session, 1969.
(iii) Supplementary Statement No. IX.	Eighth Session, 1969.
(iv) Supplementary Statement No. XIX	Seventh Session, 1969.
(v) Supplementary Statement No. XIV.	Sixth Session, 1968.
(vi) Supplementary Statement No. XXI	Fifth Session, 1968.
(vii) Supplementary Statement No. XXVII	Fourth Session, 1968.
(viii) Supplementary Statement No. XXI	Third Session, 1967.

[Placed in Library. See No. LT-4488/70]

## U. P. S. C. (EXEMPTION FROM CONSULTATION) SUPPLEMENTARY REGULATIONS

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table a copy of the Union Public Service Commission (Exemption from Consultation) Supplementary Regulations, 1970 (Hindi and English versions) under clause (5) of article 320 of the Constitution, together with an explanatory note. [Placed in Library. See No. LT-4089/70.]

## ACCOUNT OF KUNDLA PORT TRUST

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : I beg to lay on the Table a copy of the Kandla Port Trust for the year 1968-69 and Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trust Act, 1963. [Placed in Library. See No. LT-4090/70].

12.53 hrs,

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS MINUTES

SHRI SWELL (Autonomous Districts) : I beg to lay on the Table the Minutes of the Sixty-fifth to Sixty-Seventh sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

## MESSAGE FROM RAJA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the West Bengal Appropriation (No. 2) Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 25th August, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no er-

[Secretary]

commendations to make to the Lok Sabha in regard to the said Bill."

### COMMITTEE ON GOVERNMENT ASSURANCE

#### NINTH REPORT

SHRI ANBAZHAGAN (Tiruchengode) : Sir, I beg to present the Ninth Report of the Committee on Government Assurances.

SHRI RAMAVATAR SHASTRI (Patna): rose—

MR. SPEAKER : There can be no discussion but you can only raise a technical objection. It is not the occasion to discuss it. It has just been laid on the Table.

श्री रामावतार शास्त्री : अध्यक्ष महोदय, मैंने इस बारे में लिख कर भेजा हुआ है और मुझे कुछ निवेदन करना है। इस सदन में जब आश्वासन दिये जाते हैं और जब उन की पूर्ति नहीं होती है तो हम लोगों को आप के माध्यम से सरकार से निवेदन करने का अधिकार होता है। इस सदन में दो दफे मेरे प्रश्नों के जवाब में मंत्री महोदय द्वारा यह आश्वासन दिया गया था कि रांची में जो हैवी इंजीनियरिंग कारपोरेशन है वहां 1967 में जो दंगे हुए थे और उस दंगे में...

MR. SPEAKER : No please, not at the time of laying it. I am not allowing it.

श्री रामावतार शास्त्री : उस दंगे में जो लोग मारे गये थे उनके आश्रित परिवार बालों को 500 हजार प्रति परिवार मुआविजा देने की बात तय की गई थी लेकिन वह लोगों को नहीं दिया गया है और यह स्पष्ट तौर पर मंत्री महोदय के आश्वासन का उल्लंघन है और इसलिए मैं आप के माध्यम से मंत्री महोदय से कहना चाहता हूँ...

MR. SPEAKER : This is the Report of the Committee on Government Assurances. The hon. Member who happens to be from

the Opposition has just laid the Report on the Table of the the House and you are asking questions from the Minister. I am not allowing it. If you want to discuss it, you give proper notice.

श्री रामावतार शास्त्री : गवर्नरेंट को जवाब देना चाहिए क्योंकि उसकी ओर से यहां आश्वासन दिया गया था और मैं आप की मारपत गवर्नरेंट से निवेदन कर रहा हूँ कि वह स्थिति को स्पष्ट करे।

अध्यक्ष महोदय : आँदर आँदर। ऐपसंट दू बी लेड औन दी टेबुल।

### DEMANDS FOR EXCESS GRANTS (GENERAL), 1968-69

THE MINISTER OF STATE IN THE MINISTRY OF FINNICE (SHRI VIDYA CHARAN SHUKLA) : I beg to present a statement showing Demands for Excess Grants in respect of the Budget (General) for 1968-69.

### BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : With your permission, sir, I rise to announce that Government Business in this House during the week commencing Monday, the 31st August, 1970 will consist of :—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of the Constitution (Twenty-Fourth Amendment) Bill, 1970, on 1st and 2nd September, 1970.
- (3) Further discussion on the motion moved by Shri Prakash Vir Shastri regarding violent and subversive activities in the country on 2nd September, 1970.
- (4) Consideration of a motion for reference of the Central Sales Tax (Amendment) Bill, 1970 to a Select Committee.
- (5) Consideration of a motion for concurrence in the recommendation

[Shri Raghu Ramaiah]

of Rajya Sabha for reference of the Prevention of Water Pollution Bill, 1970 to a Joint Committee.

- (6) Further discussion regarding Interim Relief to Government employees at 5 p.m. on 31st August, 1970.
- (7) Discussion on the cartographic misrepresentation of India in Soviet Publication on 3rd September, 1970.
- (8) Discussion under Rule 193 to be raised by Shri Jyotirmoy Basu on Shortage of fish supply in west Bengal and Assam, 3rd September, 1970.

SOME HON. MEMBERS *rose*.

MR. SPEAKER : I have requested all of you that whatever you want to say you convey to your representatives in the Business Advisory Committee. This is happening everytime.

SHRI UMANATH (Pudukkattai) : This is the last week of the session and we have got to make certain suggestions.

SHRI NATH PAI (Rajpur) : The hon. Minister has just announced that on the 1st. and 2nd September the House will be taking up the consideration and passing of the Constitution (Twenty Fourth Amendment) Bill. It is absolutely of the greatest importance that the Government keeps an assurance to the House and to the Parliament as a whole.

Sir, when Mr. Banke Bihary Das's Resolution regarding the abolition of the privy purses was passed, this Government solemnly assured the Parliament that the legislation would be brought before the end of the Budget session. Now, on the very last day of the session, the Constitution Amendment Bill is being brought before the House. Some of us will find it absolutely necessary, before our attitude, that we know what is the subsequent follow up legislation that the Government intends to bring forward before the Parliament, after the Constitution Amendment Bill is carried. It is no use just asking us to carry the Constitution Amendment Bill. That is to be carried by us in order to adopt some other follow up

legislation. If he is not ready with the follow up legislation, there has been a clear-cut dereliction of duty on the part of the Government. If, however, they are still not ready, then, I submit, let them tell us the nature of the negotiations that have been carried on with the princes and what are different suggestions of the Government. To come only with the Constitution Amendment Bill will not be fair to the Parliament.

I would request the Government to take the House into confidence even at this late hour and tell us different formulae that the Government and, in particular, the Prime Minister has been having in negotiating with the Princes' Concord. If it is not done, I submit, this is not being fair to the Parliament and calling upon us to carry the legislation of such far-reaching consequences and leaving us absolutely in the dark as to what the Government means to do when the legislation is adopted.

I hope, you will take it up seriously and I submit that the Minister will place before us the follow up legislation failing which he tell us what are the different formulae that the Government have in mind.

13 hrs.

SHRI BAL RAJ MADHOK (South Delhi) : While I support what Mr. Nath Pai has said regarding the Government taking the House into confidence as regards negotiations that they had with the princes so that the House is fully informed of what you are doing, I want to make one submission. We have been demanding again and again that some time must be found for discussing problems regarding Delhi. One of them is law and order. Law and order situation in Delhi is such that every day we find that women are being lifted from the roads, and that daconies are taking place. Last session a single hour was given. This time you admitted that a discussion will be held but I am sorry to say that you have found time for discussing a fishy thing about fish in Bengal... (*Interruptions*) I have no grouse. You may have anything about fish but the law and order problem in Delhi is a very very pressing problem. My submission is that time must be found for that.

SHRI JYOTIRMOY BASU (Diomand

Harbour) : His Party's representative is very much there in the BAC. What was he doing there ?

श्री कंवर लाल गुप्त (दिल्ली सदर) : चंकि मेरा नाम लिया गया है मैं कहना चाहता हूँ कि बिजिनेस ऐडवाइजरी कमेटी में भी यह कहा गया था कि ला एंड आर्डर मिचुएशन को लिया जाना चाहिए। बिजिनेस ऐडवाइजरी कमेटी ने भी एक राय से इस को पास किया था कि उस पर वहस होनी चाहिए, लेकिन चंकि श्री ज्योतिमंय बसु और श्री रघुरामेया में कुछ बात हो गई थी इस लिए इस को कर लिया, जो पास नहीं किया गया था। मैंने उसी पर स्ट्रेस किया था। दिल्ली को पूरे स्टेटहूड का दर्जा दिया जाये इस डिस्कशन को पेश किया गया था और मैंने भी उस के बारे में कहा था। मैं चाहता हूँ कि पोलिटिकल डिस्कमिनेशन नहीं होना चाहिए और उस पर डिस्कशन होना चाहिए।

झाप्यक महोदय : जब श्री मधोक साहब कह रहे थे तब उन को बतला देते, वह इस पर भी कह देते।

SHRI UMANATH : Presently people of the country are suffering on account of the offences with regard to drugs mounted by the international racketeers. The other day Dr. Sen said that unless the Patents Bill is passed in this House, no effective steps can be taken and now I find that thing is not there at all. I would like to suggest and I strongly insist that that Bill must be passed in this Session and I know that by merely saying that it will be taken up next week, it is not going to be taken up next week because there is no time. My concrete suggestion is that if necessary there can be night sessions specially to pass this Bill or tomorrow Saturday can be made a working day to pass this Bill. If you do not do it and if you do not pass that Bill, people will misunderstand that this House is incapable of even facing upto the pressure of interna-

tional racketeers. So I insist that Patents Bill must be passed in this session.

SHRI P. K. DEO (Kalahandi) : While supporting the demand of my friend, Mr. Nath Pai, we would like that the entire picture regarding the 24th Amendment of the Constitution should be there and all corollary measures. Without those it would be impossible. Otherwise it will be used as an executive lever to pressurise some parties to act in a different way in the political life of this country. My genuine fear is that unless the entire picture is there, it would not be worthwhile to have a piecemeal discussion of this subject when something is reserved in the mind of the Government.

Dr. SUSHILA NAYAR (Jhansi) : I am in entire agreement with the proposition put forward by Mr. Umanath. The Patents Bill has had a very unfortunate history. Vested interests are very powerful. Since 1948 efforts are being made to have the Patent law changed but somehow every fine it is scuttled. In the Third Lok Sabha this Bill was introduced. It was sent to the Select Committee and report, of the Select Committee was introduced in Lok Sabha but there was no time to take it up for discussion. It lapsed. The Fourth Lok Sabha again referred it to another Select Committee. The second Select Committee's report has been before us for months now. I wish to submit with all the force that I can command that the Minister should agree to pass this Bill by holding extra sitting during this session, even by holding night sessions he should find time for it. If it is impossible to get it passed in this session, the least that he can do, is to give us an assurance that it will be passed in the first week of the next session.

Secondly, Sir, I wish to say about the Tek Chand Committee Report. This report has been pending for the last 5 years. It was taken up for discussion here in this House, but the discussion has not been completed. Either we should do it now or he should give us this assurance that this will also be taken up in the very first week of the next session.

SHRI H. N. MUKERJEE (Calcutta North-East) : Sir, I want only to stress very

[Shri H. N. Mukerjee]

strongly what has been said by Mr. Umanath and Dr. Sushila Nayar because, I remember that even in the last Parliament we had to shout on from time to time in regard to the discussion on the Patents Bill. There must be some vested interest of the most dastardly kind which seem to be at work behind this sort of procrastination. If the Government are really serious about the kind of legislation which they are trying to propound almost in a self-advertising fashion, they should make a very clear statement about their intention and we on our part are ready to sit on Saturday or any other day in order to get this Bill passed. I am personally of the view that even without discussing this matter this House can pass it because the matter has gone to the Select Committee twice over. We can pass it just as it is in half an hour or so and leave it to the other House to do something about it.

SHRI S. KANDAPPAN (Mettur) : Sir, while supporting the plea that the Patents Bills should be passed in this Section, I would like to make one reference to the promise made in the Business Advisory Committee from the Government side, during the last session, that during this session, there would be time to discuss the Planning Commission Report. I don't know whether any record is being maintained about what transpires in the Business Advisory Committee. I remember that such a promise was made at the fag and that we should take up the discussion about the Planning Commission Report. I think this is the first time that planning is going ahead without being discussed at all in this House. Parliamentarians who are most interested and concerned with the problem are not seized of the matter at all. The Rajya Sabha had an occasion to discuss it. Unfortunately here. I do not know why nobody thought of it, in spite of the promise made. So, I would request the Minister about this, to give us opportunity to discuss the Planning Commission Report. I am afraid a few hours will not suffice; we need sufficient time to discuss it. I request him to give an assurance on the floor of the House so that this may be taken up on the first week itself in the next session.

SHRI JYOTIRMOY BASU : About

Rule 193 discussion on fish supply to Bengal and Assam, may I request the Minister through you, to place it immediately after the discussion on Maps ? I request that this may be taken up immediately.

SHRI S. M. BANERJEE : I support what Shri Umanath, Shri H. N. Mukerjee and my sister Dr. Sushila Nayar said. Much is said about the Business Advisory Committee. I am a Member of the Business Advisory Committee. You were present there. I remember. You were helpless. We suggested working on Saturdays, they said no ; for working more hours, they said no ; for forfeiting the lunch hour they said no. If this is not done I don't know how we can discuss all these things. If hon Members are serious about it, let us sit on Saturday.

SHRI KANWAR LAL GUPTA : I am prepared to sit for passing the Patents Bill.

SHRI S. KANDAPPAN : Let the whole of Saturday be devoted to Patents Bill.

MR. SPEAKER : I very much appreciate what Mr. Banerjee said. Mr. Kanwar Lal Gupta must know this. In the last week we discussed. About lunch hour the whole opposition did not agree ; Members had that impression I am sorrow ; it is too late.

SHRI KANWAR LAL GUPTA : I did not oppose ; you are mistaken, Sir.

MR. SPEAKER : You speak only for yourself or your party ?

SHRI KANWAR LAL GUPTA : I was not even present on that day. We are prepared to sit on Saturday. It is a very serious matter. I endorse what Shri S. M. Banerjee says. Vested interests should not be allowed to play in this matter.

SHRI JYOTIRMOY BASU : They say something in the Business Advisory Committee and they say something else here.

MR. SPEAKER : Most of the Members have already left the House for lunch.

SHRI S. M. BANERJEE : My suggestion is that we sit on Saturday, and I wel-

come even a night session for that purpose. This Bill is really important. We are in your hands. You may ask the opinion of the House and then do it.

Many assurances have been given regarding the unfortunate policemen who are still facing suspension and dismissal. Next week is going to be the last week of this session, after which Parliament is going to adjourn. Since the hon. Minister of State in the Ministry of Home affairs, Shri Ram Niwas Mirdha is here, I would request that whatever decision was taken up by Shri Y. B. Chavan or Shri Vidya Charan Shukla in the Home Ministry regarding these policemen may be communicated to the House, because these policemen are still rotting on the streets.

Once again, I would submit, having all regard to you, that another statement should be made by the Minister of the Labour and Employment regarding the strike.

MR. SPEAKER : The hon. Member has again brought it up.

SHRI S. M. BANERJEE : On the 1st and 2nd of September, if Government are serious about passing the Bill on privy purses, then those Members who are arrested must be brought under police escort here for voting.

SHRI SAMAR GUHA : On behalf of the PSP, also say that the Patents Bill should be passed either tomorrow or the next week. If it is not just a lip-service, then Government should see that that Bill is passed. The prices of drugs are going up and the drugs are going under ground, and I think there is no way to control the international racketeering in drugs, except to pass this Bill, and, therefore, some time shall have to be found for it in it. I joint with Shri H. N. Mukarjee, Dr. Sushila Nayar Shri Umanath and others in urging that this Bill should be passed. Otherwise, during the next two months, there will be, hundreds of deaths as a result of non-availability of drugs.

SHRI S. M. BANERJEE : I move a definite motion that the House do sit on Saturday; to discuss and pass the Patents

Bill. If people are interested, let them adopt this motion.

MR. SPEAKER : How could I accept the motion without a formal notice being given of the same ?

श्री शिव चन्द्र भा (मधुबनी) : आप जानते ही हैं कि प्रिवी पर्स विधेयक के बारे में सरकार बहुत टावमटोल करती रही है। इतना हम लोगों ने हैमर किया कि आखिर में सरकार को उस विधेयक को लाना पड़ा और वह साने जा रही है। अब उस पर बहस होने वाली है। इसी तरह से सरकार चौथी योजना पर बहस के मामले में टालमटोल करती आ रही है। अब आपने सदन का बक्त तीन तारीख के लिए बढ़ा दी है। यह योजना एक अहम योजना है, उस पर बहस होनी चाहिये। उसके लिए पंद्रह घण्टे रखे गये हैं। जरूरी हो तो सदन की बैठक को और बढ़ा दिया जाना चाहिए और हम तब तक बैठे जब तक सदन में चौथी योजना पर विचार पूरा न हो जाए।

193 के नोटिस और नौ-डेयेड-लेम्ह-मोशंज भी एडमिड की जाती हैं। मैं देख रहा हूँ कि सिलेक्शन तरते बक्त इन्साफ नहीं हो रहा है। पिछले सत्र में बिड़ला को गोबा में फर्टिनाइजर के लिए लाइसेंस दिया गया था। उस पर मेरी मोशन एडमिट हुई थी लेकिन उस पर बहस नहीं हुई। इस ब.र.टाटा को मीठापुर में लाइसेंस देने की बात पर मेरा मोशन है। लेकिन फिर भी बहस नहीं हो पा रही है। मैं देख रहा हूँ कि कुछ लोग जो आपके चैम्बर में जाते हैं वे काम करवा लेते हैं। इस तरीके को हटा कर बैलट का तरीका आप अपनाएं, तब संतोष हो जाएगा। ये जो मोशज हैं इनके बारे में जो दौड़घूप करता है वही इनको एक्सेप्ट करवा लेता है। हम लोगों की मोशज एडमिट्ट हैं बहस के लिए लेकिन उन पर बहस नहीं हो पाती है। आप बैटल का सिस्टम लगा में ताकि हमें संतोष हो।

SHRI R. D. BHANDARE (Bombay Central) : I refer to item 18 of the agenda dealing with the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes. When is it going to be discussed and completed? We have four reports. This has been postponed from time to time. Ten days have already intervened in between New items are inserted. The result is that we have very short time. To Ministers, the Home Minister and the Social Welfare Minister, have to intervene. I would ask the Minister when it is going to be taken up and completed.

श्री प्रेम चन्द बर्मा (हमीरपुर) : जो कार्य-सूची अगले दो सप्ताह के लिए रखी गई है उसे देख कर मुझे अक्सरों हुआ। 31 जुलाई को प्रधान मंत्री जी ने हिमाचल प्रदेश को पूर्ण राज्य का दर्जा देने की घोषणा की थी। हमें आशा थी कि उसके बारे में बिल इस संशेन में पास हो जाएगा। एक माह गुजर जाने के बाद भी उसको कार्य सूची में शामिल नहीं किया गया है। उसको इन्ट्रोड्यूस भी नहीं किया गया है। सारे हिमाचल के तीस लाख लोग उसका बेचैनी से इन्तजार कर रहे हैं। आपने आज समाचारपत्रों में पढ़ा होगा कि वहां से सारी पोलिटिकल पार्टीज के नुमाइने और लैंबिस्लेटर इकट्ठे हो कर यहां आ रहे हैं और वे प्रधान मंत्री से प्रार्थना करेंगे कि उस बिल को इस संशेन में कम से कम इन्ट्रोड्यूस तो कर दिया जाए। अगर संशेन का समय बढ़ाना पड़ता है है तो वह भी बढ़ा दिया जाए। हम लोग शनिवार को भी बैठने के लिए तैयार हैं, रात को भी बैठने के लिए तैयार हैं। एक दो दिन के लिए संशेन को बढ़ाया भी जा सकता है। हिमाचल प्रदेश के बारे में बिल इस संशेन में आ जाना चाहिये।

श्री रामावतार शास्त्री (पटना) : दिल्ली पुलिस के बारे में जहर स्टेटमेंट आना चाहिए। पिछले संशेन में विहार विभान परिषद

की समाप्ति के सिलसिले में स्वर्गीय मैनन साहब ने कहा था कि विहार सरकार की चिट्ठी दो दिन पहले मिली है और वह उस कर विचार कर रहे हैं और अगले संशेन में कुछ किया जाएगा। मुझे दुख है कि उसके बारे में अभी तक कोई फैसला नहीं किया गया है, उस पर हम लोग विचार तक नहीं कर सके। मैं चाहता हूँ कि उस पर अवश्य विचार किया जाए और इस अधिवेशन में सम्मेलन हो तो अगले अधिवेशन के प्रथम सप्ताह में उस पर अवश्य विचार किया जाए। उसके बारे में बहुत प्रेशर पड़ रहा है। विवान सभा ने जो प्रस्ताव पारित किया है विवान परिषद की समाप्ति के बारे में और उसको इस तरह से किया जाएगा तो यह उचित नहीं होगा। उसको आप सीरियस की लें। विवान परिषद को समाप्त करने के सिलसिले में जहर कुछ किया जाना चाहिए।

श्री जनेश्वर मिश्र (कूलपुर) : मैं चाहता हूँ कि गृह मन्त्री जी एक बयान दें। लगातार अखबारों में यह छपता आ रहा है और आज के हिंदुस्तान टाइम्स में भी यह छपा है कि प्रधान मन्त्री के खेत का रखवाला बद्दी गायब है। दूसरी बात यह है कि यह भी छपा है कि जो लोग वहां जाएं गे उनको वहां के हट्टे कट्टे लोग लाठियां ले कर रोकेंगे। इस तरह की बातें करके ला एंड आर्डर को प्रधान मन्त्री तुड़वा रही हैं। इस वास्ते मैं चाहता हूँ कि इस पर गृह मन्त्री का बयान अवश्य होना चाहिए।

अध्यक्ष महोदय : इस तरह से इस बहस को बिगड़ा नहीं जाना चाहिए।

श्री जनेश्वर मिश्र : प्रधान मन्त्री की तरफ से इस तरह की बातें छपवाई जाएं तो उस पर आपत्ति होनी चाहिए।

**श्री देवराव पाटिल (यवतमाल) :** काटन कारपोरेशन की स्थापना के बारे में मन्त्री महोदय का जो वक्तव्य हआ था उस पर चर्चा कल आरम्भ हई थी। उस पर छः बजे शाम बहस शुरू हई थी जोकि पूरी नहीं हो सकी। उसका लाखों किसानों से सम्बन्ध है। मैं चाहता हूँ कि अगले सप्ताह की कार्य सूची में उसके लिए थोड़ा सा समय रखा जाए। मेरा भावणा भी अभी तक अघूरा है।

**श्री तुलशी दास जाधव (बारामती) :** माननीय सदस्य ने जो काटन कारपोरेशन के बारे में कहा है उस पर बहस पूरी होनी चाहिए। मैं जानना चाहता हूँ कि क्या वह पूरी होगी या आधी ही रहेगी?

प्रध्यक्ष महोदय : होगी।

**श्री तुलशी दास जाधव :** पहली सितम्बर से काटन पालिसी तय हो रही है।

प्रध्यक्ष महोदय : आप बैठिये। रात को भी बैठ जाएंगे।

**MR. SPEAKER:** Last week the House decided not to do away to do away with the lunch hour or to sit on Saturday. That decision is still there. If you want to rescind it, it should come through a regular motion for suspension the rules. Once a decision is taken, you have to suspend the rules come forward with another motion. You cannot change the decision abruptly.

I had suggested that three hours could be spared from the time allotted for the discussion of the Scheduled Castes and Scheduled Tribes Reports. Mr. Sonavane and others met me and said that they did not agree to it. So, it is only in case that discussion finishes earlier that we can have that time. If some Members are left after three hours, I assure them that we will continue and see that all the Members

are given a chance. I think you agree to it.

**SHRI RAGHU RAMAIAH :** About the Patents Bill we are as anxious as hon. Members. In fact, our anxiety is more. We have been very anxious to pass it as early as possible. Actually we had that in mind when requesting the House to sit on Saturday, but the House did not agree. For the last few days I have been sounding some of the leaders of the Opposition about sitting late and finishing it. The Government is dead anxious.

**SHRI NATH PAI :** It is more dead than anxious.

**SHRI RAGHU RAMAIAH :** Let us suspend the Rules, let us sit tomorrow and finish it, even if we have to sit late in the night. We will provide dinner. Government is ready. I seek the co-operation of the House. May I now move that the Rules be suspended and that the House sit tomorrow till the Bill is Passed?

**SHRI KANWAR LAL GUPTA :** I support him, only for passing the Patents Bill.

**MR. SPEKAER :** You come with a written proposal, it will be put before the House. Members are not here. All of them have gone. At 5' O' Clock or 4.30 we will do it. Let the motion come. Do not do it in a haphazard manner. Otherwise it will be quoted as a precedent.

**SHRI RAGHU RAMAIAH :** In that case, I will consult the other leaders who are not here. After all, we need everybody's co-operation, and then, if all agree, I shall certainly come forward with a proper motion.

About the fears of Shri Nath Pai, shared by other Cong. (O) and Swatantra Members, may I say that unfortunately I am not at the moment in a position to throw any light on that? I shall certainly convey their apprehensions to the Prime Minister for her consideration.

As regards the Scheduled Castes and Scheduled Tribes Reports discussion, it will continue as soon as the present item regarding Delhi is over.

About fish supply raised by Shri Jyotirmoy Basu, after this map discussion is over I shall bear that in mind.

About the Fourth Plan Report, of course, if there is time, we will be most anxious to discuss it, but it was decided in the Business Advisory Committee that it would be taken up as early as possible.

**SHRI KANWAR LAL GUPTA :** As early as possible in the next session.

**SHRI RAGHU RAMAIAH :** Of course. (*Interruptions*). I understand what my friend, Mr. Verma says; I can convey it to the Prime Minister.

I shall leave it at that now.

**SHRI S. M. BANERJEE :** Are the Government bringing a motion to suspend the rule at 5 O' clock ?

**SHRI RAGHU RAMAIAH :** You bring it.

**MR. SPEAKER :** Leave it at that. He will consult the Leader.

**SHRI NATH PAI :** Shri S. M. Banerjee, your beloved friend also me.

**श्री प्रेम चन्द बर्मा :** अगर सेशन बढ़ता है, तो हिमाचल प्रदेश का बिल लाया जायेगा न ?

#### STATEMENT RE. KILLING OF HARIJANS IN ORISSA

**MR. SPEAKER :** Shri K. C. Pant.

THE MINISTER OF STATE IN THE

MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): *rose*—

**MR. SPEAKER :** You can lay it on the Table.

**SHRI RAM NIWAS MIRDHA :** I lay the statement on the Table of the House.

#### Statement

In the statement made in this House on 30th July, 1970 Shri K. C. Pant in response to a Calling Attention Notice regarding the burning alive of four Harijans in village Tamdi in district Sambalpur, Orissa, it had been stated *inter alia* that, according to the information received from the Government of Orrisa, the assailants were reported to be members of a scheduled caste. The State Government have now reported that on further inquiry it has been found that the assailants, who are fishermen, do not belong to a scheduled caste, but are treated as a backward class.

13.27 hrs.

*The Lok Sabha adjourned for lunch till thirty minutes past fourteen of the Clock.*

*The Lok Sabha re-assembled after Lunch at thirty five minutes past fourteen of the Clock.*

[**MR. DEPUTY-SPEAKER in the Chair.**]

**SHRI SRADHAKAR SUPAKAR (Sambalpur) :** I rise on a point of order on item 14 of the agenda.

**MR. DEPUTY-SPEAKER :** It has been disposed of. We are on item 15.

**SHRI SRADHAKAR SUPAKAR :** He did not make any statement. He only laid a paper on the Table. This arose out of a calling attention. So far as calling attention notices are concerned, I would beg of you and the Speaker to bear in mind that in matters which arise out of caste prejudices, if calling attention notices are admitted, it creates a great difficulty.

**MR. DEPUTY-SPEAKER :** We have furnished the calling attention long long ago.

If there is any thing, please meet me in the Chamber and we will discuss it. We cannot go back to what has been disposed of.

**HIGH COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL\***

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MISHRA) :** Sir, I beg to move for leave to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954.

**श्री शिव चन्द्र भा :** उपाध्यक्ष जो, मैं इस विधेयक का विरोध करता हूँ। आप जरा डायरेक्शंस बाई दि स्पीकर अंडर दि रूल्स आफ प्रोसीजर एंड कॉडकट आफ विजनेस इन लोक सभा की यह जो पुस्तिका है उस का नियम 19-वी पढ़ें—

“No Bill shall be included for introduction in the list of business for a day until after copies thereof have been made available for the use of members for at least two days before the day on which the Bill is proposed to be introduced.”

अब आज मुझे इस की कापी मिली है। हो सकता है एकांष दिन पहले स्कूलेट हुई हो। लेकिन इस तरह जल्दबाती में यह विधेयक अगर पेश करना चाहते हैं तो इस में लिखा हआ है :

“..... he shall give full response in a memorandum for the consideration of the Speaker explaining why the Bill is sought to be introduced without making available to members copies thereof in advance...”

मैं जानना चाहता हूँ कि क्या उन्होंने आप को लिख कर दिया है कि इन कारणों से जल्दी में मैं विधेयक को पेश करना चाहता हूँ।

दूसरी बात—जो इस विधेयक के आवेदन एंड रीजन्स हैं वह भी स्पष्ट नहीं है। उस में कोई सोसल नेसेसिटी की बात नहीं है। जो जजेज छुट्टी पर हों उन को क्या तनावाह मिले क्या भत्ता मिले यह कोई ऐसा विषय नहीं है जिस के ऊपर ऐसी नेसेसिटी हो विधेयक लाने की। आज जब कि इनकम पर सीरिंग की बात चल रही है तो उस में जजेज की तनावाहों को घटाने की बात भी आती है। तो ऐसे वातावरण में इस की कोई ऐसी सोशल नेसेसिटी नहीं है और इस के आवेदन एंड रीजन्स भी साफ नहीं हैं। तो पहले वह इस की सफाई करें। इन शब्दों के साथ मैं इस का विरोध करता हूँ।

**MR. DEPUTY-SPEAKER :** The only point for consideration is whether the Bill was not circulated two days ahead. Whether it is urgent or not, it is for the House to decide. It is a question of opinion. Here it is clearly stated that the Bill was circulated on the 25th. Today is 28th. It was circulated three days before. Therefore, it is quite in order.

The question is :

“That leave be granted to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954.”

*The motion was adopted.*

**SHRI RAM NIWAS MIRDHA :** I introduce the Bill.

\*Published in the Gazette of India Extraordinary Part II, Section 2, dated 28.8.70.

\*Introduced with the recommendation of the President.

14.40 hrs.

STATUTORY RESOLUTION *RE.*  
DELHI UNIVERSITY (AMEND-  
MENT ORDINANCE.  
AND  
DELHI UNIVERSITY (AMENDMENT)  
BILL

श्री कंवर लाल गुप्ता (दिल्ली-सदर) : उपाध्यक्ष महोदय, सरकार ने दिल्ली यूनीवर्सिटी के बारे में जो अध्यादेश जारी किया था, मैंने उस की निन्दा का प्रस्ताव सदन के सामने रखा है। इस लिये नहीं कि जो कुछ इस विवेयक या अध्यादेश में था, मैं उस के विरोध में हूँ, वास्तव में जो कुछ विवेयक में है, मैं उस का समर्थन करता हूँ, मेरा एतराज केवल टैक्नीकल है और वह यह कि जब यह सदन बैठ रहा था तो विवेयक सदन के सामने आना चाहिये था, इस प्रकार से आँडिनेंस ईशु करता ठीक नहीं था.....

श्री शिव चन्द्र भट्टा (मधुबनी) : उपाध्यक्ष महोदय, मेरा पवाइन्ट आफ आडर है। यह दिल्ली यूनीवर्सिटी अमेण्डमेंट विवेयक, हालांकि यह राज्य सभा से पास हो कर आया है, लेकिन दिल्ली में जो विश्वविद्यालय है, उस का नाम यूनीवर्सिटी आफ देहली है, देहली यूनीवर्सिटी नहीं है। मैं आप का ध्यान एकट एण्ड स्टेंचूट्स की जो किताब है, उस के पृष्ठ 2 की तरफ खींचता चाहता हूँ, उस में लिखा है—

"The first Chancellor and the first Vice-Chancellor, and the first members of the Court, the Executive Council and the Academic Council, and all members who may hereafter become such officers or members, so long as they continue to hold such office or membership, are hereby constituted a body corporate by the name of University of Delhi."

अर्थात् उस में 'यूनीवर्सिटी आफ देहली' लिखा है। इस लिये यह विवेयक उस के मुताबिक नहीं है, उस में खामियां हैं और उन खामियों की दूर करने के बाद ही इस पर यहां बहस हो सकती है। मैं चाहता हूँ कि आप इस पर गौर करें—दिल्ली यूनीवर्सिटी का नाम "यूनीवर्सिटी आफ देहली" है, दिल्ली यूनीवर्सिटी नहीं है।

THE MINISTER OF EDUCATION  
AND YOUTH SERVICES (DR. V. K. R. V.

RAO) : I would only like to point out that the Act constituting the Delhi University in section 1 says:—

"This Act may be called the Delhi University Act."

MR. DEPUTY-SPEAKER : I think, it is quite in order. He has pointed out that in the Act it says very clearly :

"This Act may be called the Delhi University Act.",

and not "University of Delhi Act". In any case, it is just a clerical thing and it makes no sense.

श्री शिव चन्द्र भट्टा : लेकिन इस का फामले नाम "यूनीवर्सिटी आफ देहली" है।

श्री कंवर लाल गुप्ता : उपाध्यक्ष महोदय, मैं इस बात का स्वागत करता हूँ कि इस विवेयक में उन्होंने ने यूनीवर्सिटी को यह अधिकार दिया है कि प्राइवेट विद्यार्थी भी यूनीवर्सिटी की परीक्षा दे सकते हैं। लेकिन मैं यह पूछता चाहता हूँ—दिल्ली में दाखले की समस्या विछले 6-7 साल में बहुत गम्भीर रूप से चल रही है। हम इसके सम्बन्ध में माननीय मंत्री जी से तथा इन के पहले जो मंत्री थे उन से भी मिले थे। जब हम ने उन के सामने यह सवाल किया कि दिल्ली के कालेजों में दाखले के लिये आपने शर्तें क्यों लगा रखी हैं, जब कि आप यहां से 10 मील दूर चले जाइये, गाजियाबाद, सोनीपत, गुहांवा—कहीं भी दाखले के लिये इस प्रकार की शर्तें नहीं हैं, केवल दिल्ली के लोग ही अभागे हैं जहां दाखले के लिये दिल्ली यूनीवर्सिटी ने शर्तें लगा रखी हैं, तो हमें यह उत्तर दिया गया कि हायर एजूकेशन सब के लिये नहीं है—यह सिद्धान्त या फिलासफी हम को बताई गई—इस लिये जिन लड़कों के नम्बर कम हैं उन के लिये आगे पढ़ने की गुंजाई नहीं है। अगर यह सिद्धान्त ठीक था, तो फिर यह बिल यहां क्यों लाया गया ? इस

का मतलब यह है कि सरकार ने अपनो हेलेसनेस, अपनी मजबूरियों को मान लिया है कि वे जिन लड़कों के नम्बर कम हैं, 40 प्रतिशत से कम हैं, उन को दाखला नहीं दे सकते, उन की व्यवस्था रेग्यूलर कालिजिज में नहीं कर सकते—यह बात इस बिल से बिलकुल स्पष्ट है। वह सिद्धान्त जो आप हमें बताया करते थे, गलत था और अपनी कमज़ोरी पर कवर ढालने के लिये हम को बताया जाता था।

जब से यह आर्डिनेन्स जारी हुआ है, दिल्ली में क्या हुआ ? दिल्ली में दुकानें खुल गई हैं, टीचिंग शाप्स खुल गई हैं, एक नहीं पचासों दुकानें गली-गली मुहल्लों-मुहल्लों में खुल गई हैं और ऐसी जगहों पर ये प्राइवेट कालिजिज बन गये जहां घोड़े बंधते थे, अस्तबल थे, जहां कारें खड़ी होती थीं। एक एक कमरों में कालिज के बोर्ड लग गये हैं और लार्ज-स्केल पर लोगों को पढ़ाया जा रहा है—एक तरह से बिजनेस चल रहा है। वहां पर किसी प्रकार की अमेनिटीज़ नहीं हैं, अगर किसी को शौचालय जाना है या पानी पीना है, तो उस का कोई इन्तज़ाम नहीं है, किसी भी प्रकार की वेसिक एमेनिटीज़ नहीं है। मैं आप के जरिये मंत्री महोदय से पूछता चाहता हूँ कि जब आपने प्राइवेट छात्रों की परीक्षा की व्यवस्था को सिद्धान्त रूप में ठीक मान लिया है, तो आप को इन सैकड़ों टीचिंग शाप्स के बारे में भी विचार करना चाहिये था, जहां का बातावरण अनेकोंडेमिक है पड़ने के लायक नहीं है। जब आप इस बिल के जरिये प्राइवेट टीचिंग शाप्स को एन्केज करने जा रहे हैं तो मैं आप से मांग करता हूँ कि इन टीचिंग शाप्स के लिये भी कुछ रेग्यूलेशन्ज, कुछ कानून बनाइये ताकि अस्तबलों और गैराजों में दुकानें न खुले। आप को सुन कर आश्चर्य होगा बी० ए० को पढ़ने के लिये बी० ए० फेल विद्यार्थियों को रखा जा रहा है, क्या वे पढ़ाते हैं कुछ मालूम नहीं, कोई पास हो या फेल हो, उन से

कोई मतलब नहीं—इस प्रकार की स्थिति आप ने पैदा कर दी है। संविधान के अनुसार हर एक को पढ़ने की सुविधा देना सरकार की जिम्मेदारी है, लेकिन सरकार उस जिम्मेदारी कोले ने के लिये तंयार नहीं है। सरकार ने कोयं प्लान में इतना पैसा दिल्ली में कालिज खोलने के लिये नहीं रखा, जितनी कि यहां पर आवश्यकता थी। इस लिये मैं आप के जरिए मांग करता हूँ कि दिल्ली में ज्यादा कालिज खोलने के लिये ज्यादा पैसा रखना चाहिये ताकि दिल्ली एडमिनिस्ट्रेशन और ज्यादा कालिज खोल सके।

उपाध्यक्ष महोदय, आज दिल्ली के लगभग 30 हजार विद्यार्थी गुडगांवा, सोनीपत, रोहतक और गाजियाबाद जैसे आसपास के शहरों में पढ़ते हैं, जिन में से लगभग 15-20 हजार लड़के सुबह जाते हैं। अगर आप दिल्ली रेलवे स्टेशन पर सुबह पांच-साढ़े पांच बजे के करीब जायें तो आप को मालूम होगा कि हजारों लड़के गाजियाबाद जाते हैं। वहां का कालिज सुबह 6 बजे लगता है और साढ़े सात-आठ बजे खत्म हो जाता, तब वे लोग दिल्ली लौट कर आते हैं।.....

श्री प्रकाश बीर शास्त्री (हापुड़) : हम सदूत दे सकते हैं।

श्री कंवर लाल गुप्ता : सुदूत की जरूरत नहीं है, इन्हें मालूम है। जब इस तरह का इन्तज़ाम गाजियाबाद में हो सकता है तो यहां पर ऐसा इन्तज़ाम क्यों नहीं करते ? आप इस तरह की व्यवस्था यहां पर न कर के, उन बच्चों का कैरियर बिगड़ते हैं। उन की जिन्दगी को बरबाद करते हैं—मैं यह चार्ज मंत्री जी पर लगाता हूँ। इस लिये मैं मांग करता हूँ कि दिल्ली के बच्चों के साथ खिलबाड़ न किया जाय। अगर आप एडमिशन के लिये 40 परसेन्ट मार्क्स की शर्त रखते हैं, तो उन बच्चों के लिये जिनके मार्क्स कम हैं, आप ने क्या आलटरेटिव

[श्री कंवर लाल गुप्ता]

बरेन्जमेंट किया है, क्या आप ने उन के लिये किसी प्रकार की टैकनीकल शिक्षा की व्यवस्था की है? जो आप के टैकनीकल कालिजिज खुले हुए हैं क्या उन में 40 परसेन्ट से नीचे मार्क्स वाले बच्चों को दाखला मिलता है? उन को दाखला नहीं मिलता है। दिल्ली में हर साल 9 हजार नये विद्यार्थी आते हैं, उन में से लगभग तीन-साढ़े तीन हजार विद्यार्थियों को आप हर साल सड़क पर फेंक देते हैं और उन को मजबूर करते हैं कि वे एन्टीसोशल लाइफ लीड करें, वे अपना भविष्य न बना सकें, क्योंकि यह सरकार निकम्मी है, क्योंकि इस सरकार के हृदय में उन नोजवानों के लिये कोई रहम या हमदर्दी नहीं है। मैं मांग करता हूँ कि आप इस के बारे में सोचें और आप के जरिये से मंत्री महोदय से प्रार्थना करता हूँ कि उन के लिये और ज्यादा पेंसा दिया जाय। दूसरी बात मैंने यह कही है कि इन टीचिंग शाख के लिये आप कोई कानून बनायें ताकि वे रेग्युलेट हो सकें।

तीसरी चीज़—कोई यूनीफार्म कन्डीशन आफ एडमीशन होना चाहिये। मंत्री महोदय इस बात को स्वीकार करेंगे कि दिल्ली में एडमीशन की जो कन्डीशन्ज हैं—बी० एस (आनंद) के लिये बी० काम के लिये, पास कोर्स के लिये वे दूसरे राज्यों के मुकाबले दिल्ली यूनीवर्सिटी में अलग हैं। आज दिल्ली में जो कन्डीशन्ज आपने लगाई हुई हैं, अगर उन्हीं को रखना चाहते हैं तो सारे हिन्दुस्तान के लिये भी उन को लागू करें। आज दिल्ली के विद्यार्थी को दिल्ली में दाखला नहीं मिल सकता, लेकिन गाजियाबाद में मिल सकता है, सोनीपत जाय तो वहां मिल सकता है, चण्डीगढ़ में जाय तो वहां मिल सकता है। लेकिन दिल्ली में नहीं मिल सकता है। इस तरीके से दिल्ली के बच्चों के साथ जो स्टेप मदरली ट्रीटमेंट किया जाता है वह नहीं होना चाहिए। मैं समझता हूँ एकेडेमिक प्लाइंट आफ व्यू से और अच्छा

स्टैडर्ड मेनेटेन करने की दृष्टि से भी एडमीशन का एक यूनिफार्म स्टैडर्ड नहीं होना चाहिए। नहीं तो अभी हेता यह है कि दिल्ली के लड़कों के नम्बर कम आते हैं, वह य० पी० में चला जाता तो उसके मार्क्स ज्यादा होते हैं क्योंकि वहां का स्टैडर्ड कम है। तो करीब करीब मोटे तौर पर एक स्टैडर्ड रहे, इसकी भी व्यवस्था होनी चाहिए। जो कन्डीशन्स दिल्ली यूनिवर्सिटी ने तय की जैसे बी० ए० के लिए 40 परसेन्ट, बी०एस०सी० के लिए 45 परसेन्ट और बी० काम के लिए 45 परसेन्ट और इसी तरह से एम० ए० के लिए कन्डीशन तय की है, तो मैं जानना चाहता हूँ कि जब आपने इक कन्डीशन तय की और उसको जिन्होंने पूरा किया, क्या उनको आपने दाखिला दे दिया? मेरा वहना है कि इस साल भी सैकड़ों लड़कियां ऐसी हैं जिनके 40 परसेन्ट से ऊपर नम्बर हैं लेकिन उनको दाखिला नहीं मिला। इसी तरह से बहुत सारे ऐसे लड़के हैं जोकि फस्ट डिवीजन हैं लेकिन उनको आनंद कोसं में दाखिला नहीं मिला। बी०एस०सी० में 50 परसेन्ट की कन्डीशन है लेकिन 58 परसेन्ट बालों को भी दाखिला नहीं मिला है। बी० काम में 45 परसेन्ट की कन्डीशन है लेकिन 55 परसेन्ट बालों को दाखिला नहीं मिला है। तो जो कन्डीशन्स आप ने ले डाउन की हैं उसके हिसाब से भी दाखिला नहीं मिला है। यह कितना गलत ट्रीटमेंट और कितनी गलत प्लानिंग है। दिल्ली में हर साल एडमीशन में पिछले साल की संख्या में दस परसेन्ट की इंकोज होती है लेकिन उसकी कोई प्रापर प्लानिंग नहीं है। जब लड़कों पर हायर सेकेन्ड्री का रिजल्ट आता है उसके बाद प्लानिंग शुरू होती है। आप देखें कि कितने कालेज ऐसे हैं जो कि अच्छी विल्डिंग में चल रहे हैं? हो क्या रहा कि कालेज स्कूलों की विल्डिंग में चल रहे हैं। उनकी लेबोरेट्री, विल्डिंग और बागे कितने कालेज होने वाले हैं उसकी कोई प्लानिंग आज आप क्यों नहीं करते हैं। कहां कहां

लड़कियों के कालेज चाहिए, इसके बारे में कोई प्लानिंग नहीं है। हर साल एक सेल बना दिया जाता है, एक वर्किंग ग्रुप जोकि सारे साल चलता रहता है। मेरा कहना यह है कि वर्किंग ग्रुप जितनी रिपोर्ट तैयार करता है, कोई भी आदमी दो बांटे में बैठ करके वह सारी चीजें कर सकता है। तो मेरी मांग है कि दिल्ली में एडमीशन्स के लिए पहले से प्लानिंग की जाये। लेबोरेट्रीज, लाइब्रेरीज और बिल्डरज, इन सारी चीजों की भी व्यवस्था होनी चाहिए। यहां पर दिल्ली यूनिवर्सिटी में 60 हजार विद्यार्थी हैं। मैं कहना चाहता हूँ कि एक यूनिवर्सिटी 60 हजार लड़कों पर डिसिप्लिन और क्वालिटी किस प्रकार से भेनेटेन कर सकती है? नहीं कर सकती हैं। आज वहां की हालत अच्छी नहीं है। अभी वहां पर एलेक्शन्स हुए हैं। जिसको पार्टिसेशन कहते हैं उनके नाम से पिछले महीने कालेज में एलेक्शंस हुए। लड़के जेब में चाकू और पिस्तौल डाल कर दूसरे लड़कों को ले गए ताकि वे बोट न डालने पायें। जनरल एलेक्शन्स में पोलिटिकल पार्टीज जो कुछ नहीं करती हैं लेकिन दिल्ली के कालेज में इस तरह के वयलेन्स का एटमास्फियर क्रिएट हो रहा है। वहां का वातावरण अच्छा नहीं बन रहा है। मैं मांग करूँगा.....

SHRI C. K. BHATTACHARYYA (Rai ganj) : Get a Charan Singh here.

SHRI KANWAR LAL GUPTA : Our hon. Minister is there. I think he should be better than Mr. Charan Singh. He was Vice Chancellor. He was my Professor also. At that time the conditions were not so bad. But the Minister is a failure. I am surprised.

SHRI C. K. BHATTACHARYYA : Our teachers say :

"Sishyat Putrat Parajayaha"

'शिष्यात् पुत्रात् पराजयः'

So the Minister is successful. He is defeated by his pupil.

SHRI RANDHIR SINGH (Rohtak) : The pupil should not insult the Guru.

SHRI KANWAR LAL GUPTA : I am not insulting the Guru. I am insulting the Minister. He is not competent.

तो मैं कह रहा था कि दिल्ली यूनिवर्सिटी में 50 हजार लड़के हैं। मेरी मांग है कि अगर इनमें अनुशासन रखना है तो यहां पर दो यूनिवर्सिटीज होनी चाहिए। यहां पर हर साल तीन चार हजार लड़कों की संख्या बढ़ जाती है। इस तरह से एक यूनिवर्सिटी में इतने लड़कों को कन्ट्रोल करना बड़ा मुश्किल होगा। यहां पर दिल्ली में छोटी-छोटी तीन चार और यूनिवर्सिटीज हैं जैसे नेहरू यूनिवर्सिटी, जामिया मिलिया और मैडिकल यूनिवर्सिटी। या तो आप नेहरू यूनिवर्सिटी को बड़ा बनाइये। एक तो कैम्पस बनाने से काम नहीं चलेगा। यदि आप सही मानों में पढ़ाई का अच्छा वातावरण रखना चाहते हैं तो मैं मांग करूँगा कि आप यहां पर दो यूनिवर्सिटीज कीजिए।... (ध्वनि) ... 240 राव को मालूम होगा कि होस्टल एको-मोडेशन बींस परसेट होनी चाहिए जिसका मतलब है 12 हजार लड़कों के लिए होस्टल एको-मोडेशन होनी चाहिये यूनिवर्सिटी रूल्स के हिसाब से लेकिन कालेज और यूनिवर्सिटी को मिलाकर सिर्फ 1500 सीट्स होस्टेल्स में है। इतनी गम्भीर सिचुएशन है इसलिए मैं मांग करूँगा कि दिल्ली में होस्टेल्स की संख्या भी बढ़ाई जानी चाहिए।

आखिरी बात यह है कि जिन दो लड़कों ने एम० ए० की परीक्षा हिन्दी में दी उन्हें आपने फैल कर दिया। पहले तो कहा कि उनके पचें जांच नहीं जायेंगे। आपने अभी पढ़ा होगा कि सुधीम कोर्ट में जब राज नारायण जी ने कहा कि मैं हिन्दी में आशू करूँगा तो वहां के मुख्य न्यायाधीश ने मेहरबानी करके, जो जेब्र हिन्दी

[श्री कंवर लाल गुप्ता]

जानते थे उनकी बैच बना दी लेकिन दिल्ली यूनिवर्सिटी में जिन्होंने ने एम० ए० की परीक्षा हिन्दी में दी उनको पहले तो कहा गया कि पैच जांचे नहीं जायेंगे और बाद में कहा कि वे फैल हैं। मेरा चार्ज है कि उनको इसलिए फैल किया गया कि उन्होंने हिन्दी में लिखा था।

एक बात सुझे यह कहनी है कि दिल्ली यूनिवर्सिटी में नक्सलाइट्स की तादाद बढ़ रही है। वहां पर वाइस चैम्बिलर ने स्टूडेन्ट्स को डील करने में जो मजबूती दिखाई, मैं उसका समर्थन करता हूँ लेकिन मैं यह स्मैल करता हूँ कि वे डिस्ट्रिमिनेशन करते हैं। एक पार्टी और दूसरी पार्टी में डिस्ट्रिमिनेशन करते हैं। उन्होंने जिन बच्चों को रस्टीकेट किया उस मैं कुछ पार्टी के लोगों को कम सजा दी या नहीं दी लेकिन दूसरों को ज्यादा सजा दी जोकि उनका विरोध करते हैं। मेरा चार्ज है कि फैकल्टी आफ आर्ट्स की बिल्डिंग में बरामदे के बीच में नक्सलाइट्स का लिट्रे चर बिकता रहा लेकिन वाइस चैम्बिलर ने उसको रोकने के लिए कुछ नहीं किया। इस तरह से उनकी हमदर्दी इनडायरेक्टली कम्युनिस्ट पार्टी के साथ में है। मैं उनके इस कार्य की निन्दा करता हूँ। साथ साथ उन्होंने ने जो मजबूत कदम अठाया उसमें मैं उनके साथ हूँ। लेकिन मैं चाहता हूँ कि वे इस प्रकार का कोई काम वहाँ पर यूनिवर्सिटी में न करें जिसमें कि किसी प्रकार से भी पालिटिक्स की गंभीरता हो। जो रस्टीकेशन बच्चों का हुआ है, मैं मांग करूँगा कि उन बच्चों को दाखिल किया जाए। उनके लिलाक जो कार्यवाही हुई है उसको वापिस लिया जाए।

इन शब्दों के साथ मैं अपने इस निन्दा के प्रस्ताव को रखना चाहता हूँ। I move :

"This House disapproves of the Delhi University (Amendment) Ordinance 1970 (Ordinance No. 4 of 1970) promulgated by the President on the 20th June, 1970."

MR. DEPUTY-SPEAKER : Shri Bhandare ... (Interruptions). There is a procedural thing, Dr. Rao, you may move the motion.

DR. V. K. R. V. RAO : I have to make a speech.

15 hrs.

MR. DEPUTY-SPEAKER : At 3 p. m. we have got to take up private Members's business. The hon. Minister can move the motion and make his speech.

DR. V. K. R. V. RAO : I shall start the speech and then continue on the next day.

I beg to move :

"That the bill further to amend the Delhi University Act, 1922, as passed by Rajya Sabha, to be taken into consideration".

In introducing this motion for consideration, I would like to thank the gentleman who spoke before me earlier and covered many things.....

MR. DEPUTY-SPEAKER : The hon. Minister may continue on the next occasion.

SHRI C. K. BHATTACHARYYA : The hon. Minister, instead of saying 'gentleman' should say 'My beloved pupil'.

SHRI RANDHIR SINGH : He has ceased to be beloved, since he has insulted his guru.

DR. V. K. R. V. RAO : I shall come to the pupil stage later.

MR. DEPUTY-SPEAKER : Now, we shall take up Bills to be introduced. Shri Nath Pai. The hon. Member is absent.

15.01 hrs.

#### CONSTITUTION (AMENDMENT) BILL\*

(Amendment of Article 163)

श्री ओम प्रकाश त्यागी (मुरादाबाद) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान में और संशोधन करने वाले विवेयक को पेंच करने की अनुमति दी जाये।

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

श्री ओम प्रकाश त्यागी : मैं विवेयक को

पेश करता हूँ ।

पेश करता हूँ ।

UTILIZATION OF LAND  
ADJOINING RAILWAY  
TRACK BILL\*

श्री रघुवीर सिंह शास्त्री (बागपत) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि रेल पटरी के दोनों ओर की समीपस्थ भूमि का खेती-बाढ़ी के लिए उपयोग करने का उपबंध करने वाले विधेयक को पेश करनी की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the utilization of land adjoining railway track on both sides for agricultural purposes."

*The motion was adopted.*

श्री रघुवीरसिंह शास्त्री : मैं विधेयक को पेश करता हूँ ।

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL\*

(Amendment of Section 488)

श्री रघुवीर सिंह शास्त्री : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि दण्ड प्रक्रिया संहिता, 1898 में और संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898."

*The motion was adopted.*

श्री रघुवीर सिंह शास्त्री : मैं विधेयक को

CONSTITUTION (AMENDMENT) BILL\*

(Amendment of Third Schedule)

श्री शिव चन्द्र भट्टा (मधुबनी) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के अनुसंधान में और संशोधन करने वाले विधेयक की अनुमति दी जाये ।

SHRI B. P. MANDAL : I oppose it.

श्री मोलहु प्रसाद (बासगांव) : उपाध्यक्ष महोदय, प्राइवेट मेम्बर्स के विधेयक का विरोध नहीं किया जाता ।

MR. DEPUTY-SPEAKER : Under the rules, he has got to give notice in writing that he wants to oppose the introduction. He cannot just get up and oppose it.

DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India".

*The motion was adopted.*

श्री शिव चन्द्र भट्टा : मैं विधेयक को पेश करता हूँ ।

CONSTITUTION (AMENDMENT) BILL\*

(Amendment of Article 74)

श्री ओम प्रकाश त्यागी : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान में और संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India".

*(The motion was adopted.)*

श्री ओम प्रकाश स्थानी : मैं विषयक को पेश करता हूँ ।

MEMBERS OF PARLIAMENT  
LEGISLATIVE PROPOSAL  
BILL\*

श्री रघुवीर सिंह शास्त्री : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि संसद् सदस्यों के विषयी प्रस्तावों पर शीघ्र विचार करने तथा उन्हें पास करने की प्रक्रिया का विनियमन करने वाले विषयक को पेश करने की अनुमति दी जाय ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to regulate the procedure of early consideration and passage of legislative proposals of Members of Parliament."

*The motion was adopted*

श्री रघुवीर सिंह शास्त्री : मैं विषयक को पेश करता हूँ ।

MR. DEPUTY-SPEAKER : The next Bill is in the name of Shri Yashwant Singh Khushwah. The hon. Member is absent.

Now, we shall take up further consideration of Shri Suraj Bhan's Bill...

SHRI NATH PAI (Rajapur) : Since I am present here, I may be allowed to introduce my Bill.

MR. DEPUTY-SPEAKER : All right.

CONSTITUTION (AMENDMENT)  
BILL\*

*(Insertion of New Article 16 A)*

SHRI NATH PAI : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India".

*The motion was adopted.*

SHRI NATH PAI : I introduce the Bill.

MR. DEPUTY-SPEAKER : We shall now take up further consideration of the Bill further to amend the Constitution of India moved by Shri Suraj Bhan. Originally, 2 hours had been allotted. But we have taken 3 hours and 6 minutes.

श्री यशवन्त सिंह कुशवाह (भिड) : उपाध्यक्ष महोदय, मुझ को भी अपने विषयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : We have passed over that stage now. I shall give him permission later.

Members should kindly co-operate. When they know that they got some work to be done, why should they not be here in time ? (Interruption) I am concerned only with the business of the House, not anything that happens outside. I will give him special permission latter; we are in the midst of some other business now.

श्री यशवन्त सिंह कुशवाह : आप की अनुमति से एक कर्मचारी ने मुझ को बुलाया था इस लिये मैं बाहर चला गया था, तभी तो मैं यहां आ जूदा था ।

MR. DEPUTY-SPEAKER : All right. I

\* Published in Gazette of India Extraordinary, Part II, section 2 dated 28-8-70.

allow him. But I would request members to be more responsible in future.

**CONSTITUTION (AMENDMENT)  
BILL\***

*(Substitution of Art. 370)*

**श्री यशवंत सिंह कुशवाह :** मैं प्रस्ताव करता हूँ कि भारत सरकार के संविधान में और संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

**MR. DEPUTY-SPEAKER :** The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India".

*The motion was adopted.*

**श्री यशवंत सिंह कुशवाह :** मैं विधेयक को पेश करता हूँ

15.05 hrs.

**CONSTITUTION (AMENDMENT)  
BILL**

*(Amendment of Arts. 330 and 332)*  
by Shri Suraj Bhan—*Contd.*

**MR. DEPUTY-SPEAKER :** Further consideration of the following motion moved by Shri Suraj Bhan on the 31st July, 1970 :

"That the Bill further to amend the Constitution of India, be taken into consideration".

Two hours were allotted originally for this; we have taken 3 hours, 6 minutes. Still there is a long list of intending speakers. I would like to take the pleasure of the House. How long more shall we devote to this?

**SHRI KANWAR LAL GUPTA (Delhi Sadar) :** I move that the Bill be postponed.

**श्री मोलहू प्रसाद (बासगांव) :** मैं इस का विरोध करूँगा।

**SHRI P. RAMAMURTI (Madurai) :** This is a very important Bill. I am sure many members would support it. But if such an important Bill is taken up suddenly, we should ensure the presence of the requisite majority. As it is, a whip has gone round to members to be present on the 2nd September for the other Constitution amendment Bill. As many members are not present now, I do not want that this Bill should fall through for want of the requisite majority. In the interest of the Harijans themselves, not press for voting now. Let us fix a particular time after giving sufficient notice to members, so that it has the requisite support.

**SHRI R. D. BHANDARE (Bombay Central) :** There can be a full discussion.

**SHRI P. RAMAMURTI :** I have no objection, but let there be no voting today.

**SHRI S. M. SOLANKI (Gandhinagar) :** I support Shri Ramamurti.

**MR. DEPUTY-SPEAKER :** I am in the hands of the House.

**SHRI R. D. BHANDARE :** Before you leave it to the House, let me make a submission.

**MR. DEPUTY-SPEAKER :** Yes. The same question was raised on the last occasion. There was a motion that the Bill be adjourned to the next day; that was negatived. Under rule 338, we cannot take up the same motion in the same session.

**SHRI R. D. BHANDARE :** Since there is a long list of speakers, let the discussion continue.

**SHRI KANWAR LAL GUPTA :** Let us allot 3 hours for it.

**MR. DEPUTY-SPEAKER :** Is that the sense of the House?

**SOME HON. MEMBERS :** Yes.

\*Published in the Gazette of India Extraordinary. Part II, Section 2, dated 28.8.70.

श्री प्रकाशवीर शास्त्री (हापुड़) : उपाध्यक्ष महोदय, इसी तरह से समय बढ़ाने के कारण आचार्य कृगालानी का बिल पहले भी रह गया था। अगर आज भी समय बढ़ाया गया तो वह रह जायेगा। कम से कम वह शुरू हो सके इतना तो जरूर कीजिये।

श्री कंवर लाल गुप्त : जैसा श्री राममूर्ति ने कहा, यह बहुत महत्वपूर्ण बिल है, और इस में जो बेचारे सैकड़ों सालों से पिछड़े हुए हैं उनकी भलाई की चीज़ है। आज लोगों को इस की नोटिस नहीं है। जब तक हाउस में रिक्विजिट मैजारिटी नहीं रहेगी तब तक यह बिल पास नहीं हो सकेगा, भले ही सारे के सारे लोग इस के केवर में बोट डाल दें क्योंकि यह कांस्टिट्यूशन अमेंडमेंट बिल है। इस वास्ते मेरी यह संजेशन है कि तीन घंटे कम से कम इसके लिए और दिए जायें।

श्री प्रकाशवीर शास्त्री : यह नहीं हो सकता है।

श्री शिव चन्द्र भास्कर : आपने यह इंतजाम क्यों नहीं किया, पंडह दिन पहले सदस्यों को क्यों नहीं बताया है कि वे सब लोग मोजूद रहें?

MR. DEPUTY-SPEAKER : There is a concrete proposal that we spend three hours more on this Bill. I have no objection to that, if that is the pleasure of the House.

श्री प्रकाश वीर शास्त्री : हम इसका विरोध करते हैं। कैसे कहते हैं कि हाउस एशी कर रहा है। हम पक्ष में नहीं हैं कि तीन घंटे और चलाया जाए। मेरा कहना यह है कि इस विधेयक को पास करना चाहते हैं तो इस पर चर्चा कर ली जाए और बोट ले लिये जायें। ऐसा नहीं होना चाहिये कि दूसरे बिलों को आप बिल्कुल बेकार कर दें। पहले वाले शुक्रवार भी कोई दूसरा बिल नहीं आ पाया था और इस

शुक्रवार को भी कोई दूसरा बिल नहीं आएगा। इस तरह से एक ही बिल पर सारे का सारा नान आफिशल समय दे दिया जाए, हम इससे बिल्कुल सहमत नहीं हैं। आप इसके ऊपर सदन की राय ले लें।

MR. DEPUTY-SPEAKER : Mr. Gupta has proposed that three hours more should be given to this Bill. Mr. Shastri opposes that.

SHRI PRAKASH VIR SHASTRI : I propose only one hour.

MR. DEPUTY-SPEAKER : I take it that Mr. Gupta's motion is formally moved, that three hours more be allotted for the discussion of this Bill. I will put it to the House.

The question is :

"That discussion on Shri Suraj Bhan's Bill further to amend the Constitution be extended by another three hours."

*The motion was adopted.*

SHRI SIDDAYYA (Chamrajanagar) : Mr. Deputy-Speaker, this Bill seek to amend the Constitution to reserve seats for the Scheduled Castes and Tribes according to the population. While calculating the actual number to be reserved, fractions less than half are neglected and fractions more than half are considered as one. The amendment seeks to insert the words 'not less than' for the words 'as nearly as possible' in article 330 and 332 of the Constitution. The effect of this amendment would be that the Scheduled Castes will have 9 seats more and the Scheduled Tribes ten seats more in the Lok Sabha. In the various State Assemblies the former will have six more seats while the latter will have six or seven more seats.

Examining the Bill to find out whether it is constitutional or not, whether there

are any legal difficulties, I want to make the following observations. In the case of the autonomous districts of Assam the words used are 'not less than. Therefore, these words are already there in Article 332 (4) of the Constitution and they cannot be unconstitutional or illegal.

15.16 hrs.

[SHRI K. N. TIWARY *in the Chair*]

The State can in fact make special provision for their advancement under article 15(4) :

"Nothing in this article or in clause (2) of article 29 shall prevent the State from making any special provision for the advancement of any socially and educationally backward classes of citizens or for the Scheduled Castes and the Scheduled Tribes."

Therefore, constitutionally this is in order.

Next I shall point out how far there may or may not be any anomaly as a result of this Bill in certain areas or Union Territories. The total population of the Union Territories is ninety lakhs for which the Constitution has provided them not less than 25 seats. As things stand today, injustice has been done to the Scheduled Castes in this respect. The total population of the Scheduled Castes and Tribes in the Union Territories is 12 lakhs and 11.15 lakhs respectively. They ought to have got both of them put together, seven seats. But the Scheduled Tribes have been given four seats, and the Scheduled Castes only two seats. One seat has been actually grabbed by the other population.

Then, coming to the point whether there will be any anomaly if this Bill is accepted, I want to point out certain lacunae in the allotment of seats. Laccadive, Minicoy and Amindivi Islands have got a Population of only 24,000. but it has got one seat reserved. In the case of Pondicherry, where the population of Scheduled Castes is nearly, 57,000, there is no seat. In the case of Tripura, where the population of Scheduled Castes is 1,90,725, there is no seat reserved for them. In the case of

Manipur, where the population is 13,376, there is no seat for them, and in the case of Goa, Diu and Daman, where the population is 25,000, there is no seat for them.

There is another objection that if the amendment is accepted in the Union territories where there are only two seats both will be reserved for Scheduled Castes and Scheduled Tribes and nothing will be left for the general population. If you consider the population of Scheduled Castes and Scheduled Tribes and the general population in those areas, the general population will be between 60 to 90 per cent, and this cannot be a ground for not accepting this Bill, because in all the constituencies in which seats are reserved for Scheduled Castes and Scheduled Tribes, the percentage of population varies between 10 to 20 only. Even there, 80 to 90 per cent of the others cannot contest the elections. Therefore there is no ground to say that 80 to 90 percent of the general population will go without representation in the Lok Sabha.

There is another argument which can be advanced, namely, since the Scheduled Castes and Scheduled Tribes can also contest for general seats according to the law, there is no need to accept this amendment. Before, 1960, when there were double-number constituencies, there was scope for Scheduled Castes and Scheduled Tribes to get elected to the general seats. Now, that has been abolished. We have got single-member constituencies reserved for the Scheduled Castes and Scheduled Tribes respectively everywhere. If you consider the number of seats secured by the Scheduled Castes and Scheduled Tribes against a general seat, you will find that in the whole country, only one general seat in Assam has been won by the Scheduled Tribes. Not a single Scheduled Caste has been able to win a seat in the general constituency anywhere else so far. The different political parties, for reasons best known to themselves, have not put Scheduled Castes or Scheduled Tribes as their candidates for the general seats.

During the last election, our party, the Congress party, put up Shri Sanjivayya as a candidate for a general seat in the Kurnool district in Andhra Pradesh. As you know, he was at that time a member of the Union Cabinet, and he had the privilege of serving as the Chief Minister of a State, that

is, Andhra Pradesh, and he had served also as the President of the Indian National Congress. But such a man was defeated in the election because he contested in a general seat.

I will give another instance. Let us consider the case of Babu Jagjiwan Ram. He is the accredited leader of the backward classes of this country. With his long political career, was he convinced that he could contest for a general seat and win? That shows that scheduled castes and tribes are not able to contest general seats and win, though there is no legal bar to it. The only point for consideration is, by accepting this amendment, the strength of Scheduled castes and tribes in Lok Sabha and Assemblies will increase to some extent. Everybody should appreciate this increase because they have been suppressed for centuries educationally, economically, politically and in every respect. Such a community can advance only by getting political power. That is why I have great pleasure in supporting this Bill. I am happy that most of the speakers have welcomed the Bill. I plead with the Minister that since it is a Constitution Amendment Bill, which has been unanimously supported by all sections of the House, Government should bring forward its own Bill and see that it is passed.

**श्री आत्म दास (मुरेना) :** सभापति महोदय, सरकार से मेरा निवेदन है कि श्री सूरज भान ने जो संशोधन विधेयक रखा है, वह उस को स्वीकार कर ले। हरिजनों और आदिवासियों के लिए जो अधिकार और सहूलियतें रखी गई हैं, उन पर किस प्रकार ढक्की पड़ रही है और इन जातियों का किस प्रकार शोषण हो रहा है, मैं उस का एक उदाहरण आप के सामने रखना चाहता हूँ।

ग्वालियर राज्य में चौपड़ा नाम के एक सज्जन ने अपने लड़के की एक हरिजन द्वारा गोद नशीनी करा के और उसी के अनुसार उस की बल्दियत लिखा कर उस को मैंडकल कालंड में दाखिल करा दिया। इस तरह के बीस, इक्कीस के बीज हुए हैं, जिन की जांच हो

चुकी है। आप को यह जान कर आश्वर्च होगा कि नौकरियों में भी इस तरह की गड़बड़ियां हो रही हैं। शासन से मेरी प्रार्थना है कि वह इस प्रकार के प्रकरणों की जांच करा कर इस प्रकार की गड़बड़ियों को रोके।

जहां तक हरिजनों और आदिवासियों की जनसंख्या का सम्बन्ध है, यह सर्वविवित है कि 1931 से लेकर हर दस वर्ष बाद होने वाली जनगणना में अनेक प्रकार से उन की जनसंख्या का अनुग्रात कम किया जा रहा है। श्री सूरज भान ने इस की कुछ मिसालें भी दी हैं।

हरिजनों और आदिवासियों के उद्धार के लिए पूज्य महात्मा जी ने 1932 में कदम उठाया था। और 6 लाख रुपये इक्नाता कर के ठाकर बापा को दिए, हरिजन संघ नाम से एक संस्था कायम की। उस के बाद संविधान के द्वारा दस साल की अवधि दी गई, वह बढ़ कर 20 साल हुई और अब उस में दस साल और बढ़ा दिए गये हैं। इस के लिए हम शासन को धन्यवाद देते हैं। लेकिन प्रश्न यह है कि क्या इस प्रकार अवधि बढ़ा कर इन की गिरी हुई दशा को सुधारा जा सकता है? यदि गति में परिवर्तन नहीं लाया गया तो दस साल क्या 100 साल भी बढ़ा दिया जाय तो उस से भी कुछ नहीं हो सकता। इसलिए इस के लिए तो जैसे शरणार्थी भाइयों की समस्या हल करने के लिये एक पृथक विभाग नियुक्त किया गया था उसी प्रकार से इन ने लिए भी एक विभाग कायम कर के इन के उद्धार की उचित योजना बनाई जाय। मिसाल के तौर पर मेरे ग्वालियर में श्री मधाराम जी बहुत धनी हैं। लेकिन उन को ग्वालियर राज्य से भूमि दी गई, रुपया दिया गया और ऐसे ही दूसरे भाइयों को भी अनेकों प्रकार से सहायता दे कर और विशेष रूप से आर्थिक समस्या को हल करने के लिए उन के लिए अनेकों प्रकार की उद्योग घंटे खुलवाए गए और उस के जिए उपयुक्त घन-

राशि दी गई। तो मेरा निवेदन है इसी प्रकार से इन के आविक स्थिति को सुधारने के लिए भिन्न भिन्न प्रकार के उद्योग बंधे खोले जायं। विशेष रूप से पिछड़े हुए इलाके में जैसे हमारे यहां सौपुर, विजयपुर, वर्गैरह के इलाके में जैसे हमारे यहां सौपुर, विजय पुर वर्गैरह के इलाके में आविक स्थान में आदिवासी रहते हैं, अब तक इन्हें वर्ष बीत जाने पर भी उन के उद्धार के लिए कोई भी योजना नहीं बनाई गई, कोई भी उद्योग बनाए उन के लिए नहीं खोला बया और उन के जो कुछ अपने बन्धे थे भी, जंगलों से तेंदू के पत्ते, गोंद वर्गैरह लाने का जो कुछ काके बह करते भी थे, उस का भी राष्ट्रीयकरण किया जा रहा है। तो पहले तो शोषण ठेकेदार करते थे। अब दूसरे प्रकार से जो राष्ट्रीयकरण हो रहा है उस से उन के इस घरेलू उद्योग बंधे में भी रुकावट पड़ रही है।

दूसरी बात यह है कि नौकरियों में इन को अनुपात के अनुसार लिया जाना चाहिए। सुटेवल शब्द का प्रयोग कर के जो इन को अयोग्य ठहरा दिया जाता है उस के लिए मेरा निवेदन है कि उस स्थान की पूर्ति इन को दोबारा सूचना दे कर की जाय। दूसरे उम्मीदवारों को बदल कर उन रिक्त स्थानों पर जो सुरक्षित हैं इन को रखा जाय।

हमारी तरफ एक विशेष समस्या इन लोगों की है। इन के ऊपर दौहरी मार पड़ रही है। एक तरफ तो इन को डाकू लोग सताते हैं। इस के बाद क्यों कि यह गरीब हैं, इन के यहां जा कर वह लोग इन से चन्दा लेते हैं और धन दौलत भी ले आते हैं लेकिन जब दूसरे दिन पुलिस को यह मालूम पड़ता है कि यहां पर यह ठहरे थे खाना और इन से चन्दा वर्गैरह लिया है तो उन को पुलिस भी परेशान करती है। इस तरह से उन को परेशान किया जाता

है कि जहां वह रहते हैं वहां से उन को भागना पड़ता है। तो जो कुछ भी उन के पास थोड़ी बहुत खेती की जमीन होती है या जीविका के साधन होते हैं उन से वह बंचित हो जाते हैं और दर दर मारे मारे फिरते हैं। तो मेरी यह विशेष प्रार्थना है कि मुरेना क्षेत्र में और जहां भी देश में इस तरह से उन की आबादी है वहां पर उन के लिए पुलिस की विशेष सहायता का इंतजाम करना अत्यावश्यक है। इन की आविक स्थिति सुधारने के लिए क्योंकि 80 प्रतिशत इन में से किसान हैं तो इन को जमीन देना अत्यावश्यक है। अभी हाल में इस क्षेत्र में एक सरकारी घोषणा निकली है कि इन की सोसाइटी बना कर जमीन दी जाय। लेकिन यह लोग इन्हें पढ़े लिखे नहीं हैं, इतना अज्ञान इन के अंदर है कि इन को सोसाइटी के नियम ही नहीं मालूम कि किस तरह से सोसाइटी बनाई जाय। दूसरी बात अगर किसी के द्वारा यह सहायता प्राप्त भी करना चाहते हैं तो उन में जो कुछ स्वार्थी तत्व हैं वह इन के नाम से सोसाइटी बना कर और जमीन को इन के नाम से ले कर अपने कब्जे में कर लेते हैं। तो इस प्रकार इन की समस्या हाल नहीं हो पाती है। इसलिए इन को विशेष रूप से कोई नया कानून बना कर मदद पहचाई जाय जिस से इन को जमीन मिल सके और जो शासन द्वारा सहायता दी जाती है उस का ठीक ठीक उपयोग हो सके।

मैंने जैसा शुरू में निवेदन किया था, देखिये, कैसी विचित्र दशा हैं कि हमारे यहां मंधाराम जी और बिरला जी इन को काफी भूमि दी जाती है, अभी हाल में नियम ने भी इन को जमीन दी है जब कि यह लोग कितना शोषण करते हैं, यह सब को मालूम है। हमारे यहां मंधाराम जी का एक बैंक है जिस में बहुत से लोगों का धन जमा था, बहुत से रिटायर्ड कर्मचारियों का भी पैसा उस में जमा था।

## [श्री आत्म दास]

लेकिन आपसी घरें भगड़े के कारण उन की सब रकम भगड़े में पढ़ गई । कईयों ने तो यह सोच कर कि हमारी रकम हूब रही है इस डर से 100 की जगह 50 ही प्राप्त कर लिया, कईयों ने 25 ही प्राप्त कर के छुट्ठी कर ली, और कईयों की इसी शोक में मृत्यु भी हो गई कि उन की रकम हूब रही है । तो इस तरह का शोषण इन लोगों के द्वारा होता है । लेकिन गरीबों के लिए बैंकों से पैसा मिलने में कठिनाई होती है, उस का वर्णन नहीं किया जा सकता । इसी प्रकार हमारे बिरला जी हैं । उन के यहां उन की जाति के लोगों की भरमार है । और मंधाराम जी के कारखाने में भी यही हाल है । लेकिन हरिजनों के प्रति उन का रवैया बड़ा विचित्र है । कोई भी राजनेतिक पार्टी हो, कांग्रेस हो या जनसंघ या और कोई शार्टी हो, उनके नेताओं को यह अनेक तरीके से अपनी तरफ करके रखते हैं । यहां तक कि उन के लड़कों को अपने यहां रख लेते हैं । मैं अपने यहां का बताऊं, क्या तो मिनिस्टर, क्या तो एम०पी सब के लड़कों को जो अयोग्य हैं वह अपने यहां नीकर रख लेते हैं लेकिन हरिजन गरीबों के लिए कोई स्थान नहीं है । यही मनोवृत्ति मंधाराम जी की है । वह हरिजन गरीब लोगों को कभी अपने यहां नीकरी में नहीं रखते हैं । तो मेरी प्रार्थना है कि हमारे हरिजन और आदिवासी भाइयों के लिए जो समाज में सदियों से पिछड़े हुए हैं जिन के लिये आज तक कोई भी व्यवस्था न तो इन महानुभावों की ओर से और न ही सरकार की ओर से हो सकी है, उन के लिए समय बढ़ाया जाय या कुछ भी किया जाय लेकिन कोई ऐसा नियम लागू किया जाय जिस से कि सही रूप में इन का उद्धार हो सके, यही मेरी प्रार्थना है ।

श्री राम शेखर प्रसाद सिंह (छापरा) : सभापति महोदय, मेरा प्वाइंट आफ आर्डर है । कल जब रेलवे के ऊपर सल्लीमेट्री डिमांड पर

बहस चल रही थी तो एक माननीय सदस्य ने यहां कहा था कि कांग्रेस के सेक्ट्री बहुगुणा साहब जो हैं उन के लड़के रेलवे के बकील बन गए हैं..... (व्यवधान).....इस संबंध में मैं ने जानकारी हासिल की तो मालूम हुआ यह आरोप बिलकुल गलत हैं ..

सभापति महोदय : यह मिनिस्टर साहब का काम था जवाब देने का । इस समय विषय दूसरा चल रहा है । आप मेहरबानी कर के बैठें । यह प्वाइंट आफ आर्डर नहीं है । मिनिस्टर साहब चाहते तो स्टेटमेंट दे सकते थे । इस को इस समय आप मत उठाइए ।

श्री राम शेखर प्रसाद सिंह : मैं यही कहना चाहता हूँ कि यह आरोप बिलकुल गलत है...

सभापति महोदय : नहीं, हम आप को एलांक नहीं करते हैं ।

श्री जनेश्वर मिश्र (फूलपुर) : यह आरोप अपनी जगह पर सही है ।

श्री मोल्ह प्रसाद : यह बात कमला बहुगुणा की है ।

श्री राम शेखर प्रसाद सिंह : कल आप दूसरी बात कह रहे थे, आज दूसरी कह रहे हैं ।

SHRI SONAVANE (Pandharpur) : Sir, I am thankful to you for giving me a chance to speak on the Constitution Amendment Bill of Shri Suraj Bhan and I really congratulate Mr. Suraj Bhan for his nice thinking and the step he has brought forward. From whatever source this measure has come, I think this House should not make it a prestige issue and whatever measure that uplifts the economic, social political level of the Scheduled Castes and Scheduled Tribes should be appreciated and

upheld by this august House. In that spirit I look at this Bill and I want to say that there are some exaggerated fears in the minds of some of our friends who might think a big chunk of the seats may be taken away from the general pool and therefore they may be hesitant probably to extent their full support to this piece of legislation. But with the full sense of responsibility and understanding of these figures and with some experience of the Delimitation Commission as an Associate Member working with the Delimitation Commission in I would say that the number of seats that would perhaps go to the lot of the Scheduled Caste Scheduled Tribes in some States and Union Territories may be very small. When they arrive at the figures of total number of seats to be reserved for Scheduled Castes and Scheduled Tribes and when they calculate and then divide, the fraction is left. If that fraction is more than .50, then naturally one seat is added to the reserved quota of Scheduled Castes and Scheduled Tribes as the case may be. But if the remainder is less than .50, then that fraction is neglected and Mr. Suraj Bhan's Bill wants that fraction of population which is quite a big chunk of the population in terms of numbers in a State or a centrally-administered area that section should not go unrepresented. that is the intention of the Bill. What the Bill seeks to do is to delete the wording in Art. 330 and 332 and the words to be deleted are "as nearly as may be" occurring in Art. 330 sub-clause (2) and Art. 339 sub-clause (3). Now, after deleting these words the remainder Article would read like this.

"The number of seats reserved in any State or Union Territory for the Scheduled Castes or the scheduled Tribes under clause (1) shall bear..."

I am committing 'as nearly as may be' :

"... the same proportion to the total number of seats allotted to that State or Union territory in the House of the People as the population of the Scheduled Castes in the State or Union Territory or of the Scheduled Tribes..."

This Article deals with the reservation of seats in the House of People and Art. 332 deals with reservation of seats in the Legislative Assembly. So, by deleting these words, some seats here and there, where the fraction, as I stated, is less than .50 will increase. Otherwise there is no increase at all. And, it is likely that in practical situation; these fractions of less than .50 may not occur at all in calculations. In that case there will not be any addition of any seat. It might be that in all these States the fraction may be .50 or below and in that case one seat may be affected and that would go to the quota of the Scheduled Castes or Scheduled Tribes as the case may be.

Therefore, the exaggerated figures of .85 90, 95 etc. being considered as going to the Scheduled Castes and Scheduled Tribes is simply an imaginary fear and I think hon. Members of this august House Should not be carried away by that fear. The Maximum seats that would be affected would be equal to the number of States and Union Territories for the Scheduled Castes and Scheduled Tribes or, for this House, one seat if at all. It might be also the case that none of the seats might be increased in that fraction is .50 or more. Therefore the variation of any increase may be from zero to about 36 or so in the Legislative Assemblies and probably one or zero to this House. Under these circumstances, I would ask this august House : Shall we grudge this for the Scheduled Castes ? Because as at present, the fraction of .50 or below is neglected. Can we afford not to have them represented in this House ?

My hon. friend Mr. Siddayya made one point. They have sacrificed some of their seats. They gave up the double member constituency where reserve seat was there along with the general seat; two general seats could be won by a reserved candidate. But as per the wishes of the people and the wishes of the House the Scheduled Castes and Scheduled Tribes people have given up that claim. So, the single member constituency came into being. That was the sacrifice that they have done. Because, originally, the framers of the Constitution thought, let the Scheduled Castes and Sche-

[Shri Sonavala]

duled Tribes people have both the seats. And it did happen in Hyderabad when some of our prominent people were defeated and both the seats went to the reserved candidates.

Now, sir, another argument is put forward that the general people would go unrepresented. In the Union Territory where there are only 2 seats, if 2 seats are won by Scheduled Castes and Scheduled Tribes people, then the argument is, the general people will go unrepresented. With all sincerity at my command may I ask: Will not these friends belonging to Scheduled Castes and Scheduled Tribes represent those people there or in the State Assemblies? Are they not capable of representing them? Why should we deny them their right to represent the general people in a particular constituency of a State? I think we should have full faith in our representatives who are elected whether they be Scheduled or Scheduled Tribes or others. Equally, and *vice versa*, the Scheduled Castes also should have complete faith in the general candidate who is elected from their constituency. On both these counts, therefore, I feel that the case put forward by some of our friends who have got fears that the general people would go unrepresented and that there would be more seats or plenty of seats going to the Scheduled Castes and Scheduled Tribes is imaginary; all those fears are imaginary fears, and they should be eliminated from the minds of those friends.

The phrase 'as nearly as may be' occurring article 330 and 332 does not occur in clause 332 (4). I would kindly refer you to that provision which reads thus:

"The number of seats reserved for an autonomous district in the Legislative Assembly of the State of Assam shall bear to the total number of seats in that Assembly a proportion not less than the population of the district bears to the total population of the State."

Here, the phrase 'as nearly as may be' does not occur at all.

Therefore the distinction caused by the neglect of the fraction is very vital for the Scheduled Castes and Scheduled Tribes. Particularly in the smaller areas like Goa, Daman and Diu; Manipur, the Laccadive Islands and the Andaman and Nicobar Islands, if their number is less, they will go unrepresented. In such cases, this amending Bill will come to their help. Therefore, I feel that hon. Members should support this Bill wholeheartedly and put this measure on the statute-book.

There is another point of view that I would like to place before you. We come here as the representatives of the people and put forth our grievances and viewpoints. But what is the position in the other House? In this House, we are nearly about 82 people representing these communities. But in the Rajya Sabha, whereas we should expect about 40 to 45 seats for these people, there are only four or five. The representation there depends on the sweet will of the political parties in power in the States. For want of a constitutional provision, these people go unrepresented in the other House.

I would submit that whatever little advantage the Scheduled Castes and Scheduled Tribes will get under this Bill should not be denied to them.

Another argument that I would like to put forward is that probably the country is not prepared to let the Members of the Scheduled Castes and Scheduled Tribes contest the general seats. My hon. friend has cited the instance of Shri Danjivayya who did contest for the general seat but was not successful. Here is an eminent personality, who has occupied the position of the Chief Minister of a State, and who is a social worker, who is a graduate and so on, but when he contested the general seat, he did not get elected. That is the picture at present. I do not blame anyone. No doubt we are progressing, but progressing at a slow pace. But let all my hon. friends give a helping hand in this process and be more sympathetic and more generous in this Cause.

I should have thought that weightage should have been given. But if there is no weightage, at least let us have due represen-

tation in proportion to population, not neglecting even a fraction.

Lastly, I would again appeal to all political parties that the being a Constitution amendment Bill coming as it does from a Scheduled Caste Member speaks will of our representative character and capacity to initiate legislation. When we are developing and trying to come up, let our other friends please help us, give encouragement to our young legislators. Let me hope that all political parties will be one with us in supporting this legislation so that it is carried thus giving the scheduled Castes and Scheduled Tribes some advantage.

**श्री शिव चन्द्र भा (मधुबनी):** सभापति जी, इस विधेयक में जो मांगे हैं वह बहुत आसान मांगे हैं और हमारा फर्ज हो जाता है कि हम उनको कबूल कर लें। बिना बहस किये हुए तकाजा तो यही था कि प्रधन मंत्री जी खुद यहां पर आती और इसको कबूल कर लेती और संविधान में संशोधन हो जाता। सभी जानते हैं कि हरिजन तथा आदिवासियों के साथ हमारे समाज में इतिहास के आरम्भ से जुल्म हुआ है जिसके बहुत से उदाहरण दिये गए हैं। पुराने जमाने के और आज के उन उदाहरणों को मैं यहां पर दोहराना नहीं चाहता हूँ लेकिन एक नजीर मैं आपके सामने रखना चाहता हूँ एकलक्ष्य की। एकलक्ष्य जब धनुविद्या में पारंगत हो गया तो गुरु द्वोणाचार्य ने दक्षिणा में उसका अंगूठा काठ लिया। इससे दो बातें सावित होती हैं। एक तो यह कि आदि काल में पुराने समाज में हरिजन आदिवासियों के साथ में जुल्म होता था। जो बड़े गुरु होते थे वे भी जुल्म करते थे। दूसरी बात यह कि कोई भी हरिजन आदिवासी बायलोजिकली अनफिट नहीं है। उस बक्त विज्ञान इतना बड़ा हुआ नहीं था लेकिन आज विज्ञान इतना बड़ा गया है और वह इस बात को सावित करता है कि हरिजन और आदिवासी बुनियादी तौर बायलोजिकली अनफिट नहीं है बड़ा से बड़ा

काम करने के लिए बड़ी से बड़ी जगह पर जाने के लिए। इसलिए पुरानी जितनी बातें हैं, वेद या पुराण जिनका आधार वैज्ञानिक नहीं है, समाज का यह तकाजा है कि उन तमाम किताबों में आग लगा दे। अब उनके रहने की ज़रूरत नहीं है।

सभापति जी, इस देश में जब राष्ट्रीय आन्दोलन चल रहा था उस जमाने में दो रहनुमाओं ने इस बात को पकड़ा था। एक तो महात्मा गांधी थे। उनके रखने का तरीका दूसरा था। वे अपना पूरा काम हरिजन के आधार पर करने लगे लेकिन उनका वह वैज्ञानिक आधार था। हिन्दुस्तान के बाहर दूसरे लोगों ने इसको दूसरे रूप में रखा। मार्क्स ने—मार्क्स आफ दि वर्ड यूनाइट—इस तरह का नारा दिया। हामरे देश में राष्ट्रीय आन्दोलन में जो दूसरे रहनुमा थे जिन्होंने इसको पकड़ा वैज्ञानिक आधार पर, वे ये डॉ राम मनोहर लोहिया। उन्होंने साफ तौर से कहा था कि यदि हिन्दुस्तान को मजबूत करना चाहते हैं तो स्टॅट रूप से कह दो कि जो पिछड़े हुए हरिजन और आदिवासी हैं उनके लिए 60 परसेन्ट जगहें निर्धारित की जायेंगी और उसको पूरी तरह से कार्यान्वित करो। उनका भी पूरी तरह से वैज्ञानिक आधार था। लेकिन आजादी के बाद जो हमारी उम्मीदें थी कि हरिजनों और आदिवासियों के साथ दूसरा सुनूर किया जाएगा, उनका उड़ज्ज्वल भविष्य होगा वह हो नहीं सकता। इसके दो बजूहात हैं। एक बजह तो यह कि औद्योगीकरण जिस रूप में हमारे समाज में आना चाहिये था वह नहीं आ पाया, दूसरी बजह यह थी कि आजादी के बाद जिस को क्लीन पालिटिक्स कहते हैं वह नहीं चलाई गई। अगर औद्योगीकरण होता है तो ज़ितनी जाती-यता या तफरके होते हैं वे सभ्ये होते हैं। आप 19वीं सदी के इतिहास को देखें। जब रेले शुरू हुआ। यह मानना होगा कि जहां पर उत्तोग के

[**श्री शिवचन्द भा]**

सेंटर थे वहां यह तफरके खत्म होने लगे और एक समान ता की भावना आने लगी। अगर आजादी के बाद औद्योगीकरण की गाड़ी चलाई जाती और उस की रफ्तार तेज होती तो यह भेद भाव खत्म होता और गैर-बराबरी का सिलसिला भी खत्म होता। लेकिन आजादी के बाद जिस औद्योगीकरण का सिलसिला चलाया गया वह दूसरे दृष्टिकोण से चलाया गया। वह पूँजीवादी दृष्टिकोण और पूँजीवादी प्रिसिपल कर आवार पर चलाया गया। इसी लिये न तो औद्योगिकरण बढ़ सका और भेद भाव खत्म हो सका, न ही एकता की भावना पैदा हो सकी। इस लिये आजादी के बाद औद्योगीकरण का तेज होना ज़रूरी था।

16 hrs.

दूसरी बात यह है कि गढ़ी की बागडोर हाथ में आई आजादी के बाद तब क्लीन पालिटिक्स न चला कर जातीयता की पालिटिक्स चलाई गई। आजादी के बाद अपनी गढ़ी बनाने के लिये, पद लौलुपता में आ कर हमारे रहनुमाओं ने इस पालिटिक्स का पूरा उपयोग करना शुरू कर दिया। यहां पर हरिजनों और आदिवासियों को भलाई तो न हो पाई, कास्टीजम और जातीयता का वातावरण आ गया। हमारे यहां श्री बाबू थे, जो बिहार में बड़े गर्म गर्म भावण किया करते थे कि गंगा के बक्षस्थल को चीरता हुआ प्रिस आफ बेल्स जा रहा है। श्री मिटो होस्टल के फाटक की लिडबी पर बैठ कर सिर छुनता था। उन दिनों श्री बड़े रिवोल्यूशनरीज में से था, लेकिन आजादी के बाद जब राज्य की बागडोर उनके हाथ में आई तब बिहार की राजनीति कैसी हो गई? जातीयता और साम्प्रदायिकता आगे बढ़ने लगी। आज उसी का नतीजा यह हो रहा है कि बिहार ही नहीं बल्कि सारा देश गलत रास्ते पर जा रहा है। आजादी के बाद औद्योगीकरण नहीं बढ़ा

और साथ साथ जो क्लीन पालिटिक्स थी वह भी नहीं चलाई गई। अगर ऐसा किया जाता तो वह भावनायें खत्म होतीं।

**सभापति महोदय :** आप इस विषय पर बोलिये, औद्योगीकरण पर चले गये।

**श्री शिव चन्द भा :** जिस मकसद से यह विधेयक लाया गया है, उस का जो आदर्श हैं उस के बारे में मैं श्री सूरज भान से कहना चाहता हूँ कि अब हरिजन लोग असेम्बलियों में ज्यादा आ जायेगे या यहां ज्यादा आ जायेगे तो उस से भी काम चलने वाला नहीं है। उस के पीछे एक बैकप्राउंड समाज की पुनर्नवना की होनी चाहिये। पुनर्निर्माण के सन्दर्भ में हमें इस को देखना चाहिये। आज सिडिकेट और इंडिकेट दोनों को मिला कर आप का रिप्रेजेन्टेशन काफी है। मैं पूछता हूँ कि आज तक वह लोग क्यों कोई विधेयक नहीं लाये? क्यूँ पूछता हूँ कि आज अगर दोनों कांग्रेस यह फैसला कर लें कि इस विधेयक को पास नहीं करना है तो आप का यहां पर इतना रिप्रेजेन्टेशन क्या करेगा? उन की पार्टियों के जो हरिजन आदिवासी हैं वह आप के विधेयक के पक्ष में मत देंगे, इस में मुझे शक है। इस लिये उन का ज्यादा रिप्रेजेन्टेशन होने से ही काम नहीं चलेगा। जिस मंच से यह बात चलती है उस का दृष्टिकोण और उस का आदर्श समाज की पुनर्नवना के पक्ष में साफ होना चाहिये, और यह बात आप की ओर भी लागू होती है। आज हिन्दुस्तान के हर तबके के लोगों के अन्दर इस को अनावश्यक समझा जाये तो क्या वह इस रिप्रेजेन्टेशन के बारे में आप का माथ देंगे यदि यह विधेयक उन के लिये कम्पैटिव नहीं है? यदि आप इस विधेयक को हकीकत बनाना चाहते हैं तो इस के पीछे आप को समाज की पुनर्नवना और समाजवाद का आघार रखना होगा। उस मंच से जब यह विधेयक चलेगा तब इसके पीछे ताकत होगी।

आज इस मंच के बहुत से उदाहरण हैं। ज्यादा उदाहरण दे कर केवल जो लैंड की समस्या है उस की ओर ज्यान दिलाऊंगा। यह आन्दोलन आज सारे देश में चल रहा है, जिस को आज लोग लैंड प्रेव मूवमेंट कह दिया करते हैं। मैं कहना चाहना हूँ कि यह दृष्टिकोण वैज्ञानिक है। यदि आप हकीकत में अपने विवेयक के आदर्श के अनुकूल काम करवाना चाहते हैं तो आप का फज्ज हो जाता है कि यहां जितने हरिजन और आदिवासी रिप्रेजेन्टेटिव हैं सब के सब इस भूमि आन्दोलन में हिस्सा बटायें। वह अपने अपने क्षेत्र में जिस तरह से महरोली में आन्दोलन शुरू किया गया था, जमीन का आन्दोलन शुरू करें।

जहां तक इन लोगों के रिप्रेजेन्टेशन का सवाल है यह कोई बड़ी मांग नहीं है, इस लिये मैं इस का समर्थन करता हूँ और चाहता हूँ कि हम सब इस को मान लें।

SHRI R. D. BHANDARE (Bombay Central) : Let me disabuse the mind of some Members of the Opposition so far as this Bill is concerned. This Bill has been moved by Mr. Suraj Bhan and our party has whole-hearted by accepted the principle. We are not going to defeat it. Today we cannot put it to vote because we have not the requisite majority to pass it as it is a constitutional measure. Therefore, let them not run with the idea that because we are discussing it we are not going to get it passed... (Interruptions) You should not have any doubts. What happened the day before yesterday is not the same as what is going to happen today. (Interruptions.)

The point to consider is : to what extent is the Bill, if it is accepted as it is, going to help the Scheduled Castes and Tribes. There was a time when it was suggested that perhaps it may get the Scheduled Castes and Tribes more representation. It was also suggested that if the Bill is to be passed, they may go unrepresented in some areas. When we taken into

consideration both these aspects, we must go back to the position on what principle was the reservation for the Scheduled Castes and Tribes in Parliament and State legislatures accepted? We have accepted democratic both, as a form of Government and as a way of life. Democracy connotes rule by consent and rule by representation. So the question that arises is : how to seek the consent of the people, Scheduled Castes and Tribes and how to get their representation in legislature, executive and administration. That was the original idea. We have incorporated and enshrined these principles in the Constitution. There was however some slight lacuna. It was that the representation must be based on the population of Scheduled Castes and Tribes. The thinking was that under no circumstances representation for the Scheduled Castes and Tribes should be less than the population of the Scheduled Castes and Tribes. In actual practice the mathematical calculation resulted in depriving them their proper representation in Lok Sabha and the State Legislature. This Bill seeks to remove that lacuna. I am therefore thankful to the mover of the Bill and also to the Government for accepting the principle and agreeing to get it passed. As to what would be its consequences, we shall work it out. But today we are laying more emphasis on the Bill because the census operations will be started from the next year or from the middle of this year. In this country, census operation has become a matter of politics. I need not emphasise it. At times, what has happened is that because democracy is a matter of numbers, in order to reduce the number of Scheduled Tribes, at the initial stage of the census operation itself, the number of Scheduled Castes and Scheduled Tribes is enumerated as less in this country. That has been there for a long time.

After the 1919 constitutional measure this census became a matter of numbers, and therefore it became a matter of politics. In 1931, we had a specific number of Scheduled Castes and Scheduled Tribes. In the 1941 census, that number vacillated, and it was reduced. In the 1951 census again, the number was reduced. In 1961, that number was not in keeping with the rise in the population of this country. Therefore, it is but

[Shri R. D. Bhandare]

natural for us to conclude that census operation has become a matter of politics.

I would, therefore, like to make two suggestions. At the time of the census operation enumeration the Census Commissioner must instruct his staff to incorporate in the from the column for religion and, at the same time, in the same column, the caste. You know the welfare of Scheduled Castes has become a matter of charity in this country. A friend of mine was Just now speaking in this House. It has also been suggested a number of times that we are observing a penance, and therefore we must give more to the Scheduled Castes and Scheduled Tribes than what they deserve because their forefathers or our forefathers have ill-treated them. This patronising attitude or attitude of charity shown to the Scheduled Castes and Scheduled Tribes must be given up.

At times, a virulent propaganda is carried on that if you do not mention your caste and community untouchability will be removed and the people will forget it. It is a wrong proposition. The propaganda is, "Do not mention your caste, do not mention that one belongs to scheduled Castes or Scheduled Tribes, and by doing so, untouchability would be removed automatically, abolish automatically, or it would vanish." That is the propaganda. The result will be, unless in the from which is to be filled at the time of the census operation, they are asked to enter both their religion and caste, the Scheduled Castes and Scheduled Tribes are going to have a less number of their population at the time of the census. I am speaking for this reason only, to emphasise on the Census Commissioner that in the census form there must be a column, both for religion and for the community, so that one can know what is the proper and correct number of Scheduled Castes and Scheduled Tibes in this country.

Shri Umanath may be surprised, but in the form, only religion is mentioned. It is for you to mention your caste or it is for you not to mention it. The prepaganda that if you do not mention your caste it will be considered that untouchability has been removed has created an impact, and therefore, at the time of the census operation, a

number of person either through ignorance or because of their gullibility or because they fall a prey to the propganda, do not mention their caste. For that very reason I am emphasising it.

Reservation as a principle has a history. I am glad Mr. Hanumanhaiya is aware of it because he was also associated with Dr. Ambedkar. Originally, in order to give proper represenation to scheduled castes and scheduled tribes, a separate electorate was demanded, but because of Mahatma Gandhi, it was given up and the Poona Pact in 1932 was signed. After that, at the time of framing the Constitution, we accepted the principle of double member constituency, so that the scheduled castes and tribes and the general community can, with the help of one another, get the representatives of both the general community as well as the scheduled castes and tribes elected to the Lok Sabha or state legislature. After the experience of 1952 elections, in 1957 second thought was given to this and at the time of Delimitation of Constituencies, the principle of single member constituency was accepted. What is its significance and importance ? The significance is that there ought to be reconciliation between the general community and scheduled castes and scheduled tribes. To what extent that reconciliation has taken place in actual practice is a question each should put to himself. If there could be complete reconciliation, there would not have been so many atrocities committed on scheduled castes and tibes throughout the country. Not a Single State is free from this stigma. Only the other day just beyond the limits of Delhi, in Haryana, a scheduled caste family suffered at the hands of the general community. In Delhi itself, a year ago a number of actrocities were committed.

Therefore, my conclusion is, even though we have accepted reconciliation as the basis of the new stucture of our society, it has been observed more in the breach than in its observance. Therefore, why not give general seats to the scheduled castes and tribes ? If that is done, there can be reconciliation and understanding between the two. If we accept the Bill as it is, there would be an increase of certain seats, but apart from that, why is it that all political parties do not give general seats to scheduled castes

and tribes ? Mr. Sonavane was perfectly right in raising it. Can it be suggested that a member from the scheduled caste elected from the general seat would not be able to represent the general community ? Can I, in that event, raise a question, without reflecting on any single Member either present or not, the reverse of it, namely, that all the persons who are elected on the general seat are so competent that they represent their own constituencies or the people in the from in which they should represent ?

**SHRI SONAVANE :** Or equal to the Scheduled Castes and Scheduled Tribes.

**SHRI R.D. BHANDARE :** I may not go to the extent of deriving them to that extent but I am prepared to accept Shri Sonavane's proposition that some of the Members of the Scheduled Castes here are more competent than at least a few of the members who have been elected on the general seat. I am not making a specific, positive proposition but I am accepting the proposition of shri Sonavane.

**SHRI N. K. P. SALVE (Betul) :** Are they competent or are they better representatives ? I thought, the point he made was that they would be better representatives.

**SHRI R.D. BHANDARE :** Competency includes better representation. It has its own connotation and meaning I thought, Shri Salve would be able to appreciate it, to put it very mildly.

Therefore, what I would like to suggest is that general seats must also be given to the members of the Scheduled Castes and Scheduled Tribes.

Coming to the representatives of the Scheduled Castes and Scheduled Tribes themselves, since under the Constitution we have been given the representation of the Scheduled Castes and Scheduled Tribes so that they can represent the Scheduled Castes and Scheduled Tribes in a proper, able and effective way. Why should they not arm themselves so that they can represent the people, the effect of which will be on the general community throughout the country ?

If the Members here are more effective, I am certain that it shall have its own effect on the people at large and to that extent the atrocities will be less. I do not say that atrocities would be eliminated *in toto*, because the class and caste structure is such that so long as we do not change the class and caste structure these atrocities in some form or the other will continue. But if we are to be effective in this House and in Legislatures, I am certain that to the extent we would be able to serve our community better than what we have been doing. Again, let, me say, without reflecting on any single Member I am suggesting this proposition.

With these words, I again support the Bill, as it is moved, and I hope all political parties, forgetting what happened last week or 15 days ago, will support it not only wholeheartedly but understanding the principle of reconciliation and understanding that ought to be brought about in between the general community and the Scheduled Castes and Scheduled Tribes. With these words, I commend this Bill to the House.

**SHRI S. KANDAPPAN (Mettur) :** Sir, I fully support the Bill brought forward by Shri Suraj Bhan. To my mind the question of increase by a few seats or, as some Members have made out the case, the position of the total number of seats not being materially affected by passing this Bill is not strictly relevant for this discussion. It is the attitude and the approach that we have to make to this problem which, to my mind, is important.

Before coming to that, I would also like to point out that there is definitely going to be a slight increase as to the total number of seats in the Lok Sabha if the Bill is accepted. According to the rough calculation, I think, made by the Government if Shri Suraj Bhan's Bill is accepted, the total number of seats in the Lok Sabha will rise from 114 to 133. That is the calculation, I am told, they have made. So it is a rise of about 19 seats. 19 seats taken as such may not materially affect the fate of the Harijans or the Scheduled Tribes or the Scheduled Castes. But at the same

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time if we search our hearts and if we just think as to what has happened in the past two decades of Independence and what has happened to the promises made to the down-trodden people, to the underprivileged people in this country and the increasing agonies they are passing through in various parts of the country, it is definitely legitimate and very right on the part of the Community members to demand that they should have a representation on the basis of their population. Here I don't think anybody would try to make out a case against this Bill because there would be some reduction of the general seats. It will to that extent affect the general community. If anybody would like to make that suggestion, I would say it will be preposterous and most unfair. In the past we have been claiming and we say that we have even incorporated in our Constitution and statutorily provided for certain privileges and priorities in the matter of employment and other things. We claim that on one side and on the other side, knowingly or unknowingly we have been depriving them even of their due and rightful representation in Parliament as well as in Legislatures. So, according to the basis of the population, if they have to get 19 seats more, they must and they should get it. So, as far as the Bill is concerned, I am sure the Government will accept it and as regards my hon friend, Shri Bhandare who assured us that the Government has already accepted this...

SHRI R. D. BHANDARE : At least I have been given freedom.

SHRI S. KANDAPPAN : We all know what happens to so many assurances that the Government give in this House. So, when the promise comes not even from the Minister but from a Member of the Government side, naturally we cannot be so complacent and think it is done and it is already decided. Anything may happen next session. I would rather warn Mr. Bhandare and others. You better be vigilant and try to see that from the Government side there is acceptance to this measure.

SHRI R. D. BHANDARE : Any way we are going to support the Bill.

SHRI S. KANDAPPAN : When I say Mr. Bhandare, I mean the Government party.

Now actually by getting this measure, as I have said, passed, it is not as if they will have all the moral uplift and they will have all the material benefit that they have been longing to have for a long time in this country. But what is to be done ? I would like to say very categorically which I had mentioned on the floor of the House on many an occasion, the Social Welfare Ministry at the Centre is more or less a propaganda poster which is used for election purposes. Nothing more is served by this department and the meagre allocation that they get is rather sufficient only to meet and disperse the administrative charges for the various proliferated departments that they have under them. So they should be a little more serious about it and if they genuinely want to do something, they should activise the work with regard to the prevention of untouchability, with regard to the up-left of the downtrodden masses and with regard so to so many handicaps they are suffering from. That is one thing.

I felt a little aggrieved when members from the community while making speeches here, if you have watched them carefully, seem to be a little apologetic about the demand that they make. This is the kind of atmosphere in this country where even hon Members are Psychologically, having that inhibition or Psychologically having that feeling that they cannot demand certain things in this country of ours as a right and only they can make a demand from the higher cast men at the help of affairs. This is something which is a very awkward situation in which we are still fighting and struggling to get over it. So this is the position which we have to get rid of. For that I would say and I would compliment Mr. Suraj Bhan very much. And I feel that Dr. Ambedkar when he had certain differences with Gandhiji, when we look at it from a distance as this after 25-30 years, I am sometimes inclined to think that Dr. Ambedkar was justified. He wanted to retain the identity of the Harijan community and he wanted to see that under no circumstance they are allowed

to be a pawan in the political games of the various Parties. Unfortunately, that is what has happened in this country. There may be a few Parties which are genuinely trying to do something but still we do find most of the political Parties definitely...*(Interruptions)*. I am sure we of the DMK are more or less identified with the backward communities. I think Mr. Salve agree with that position. There needs to be done much still. It is not enough. I do feel even in our own State we are having a lot of handicaps. In the this country which is under-developed there is a lot of problems of unemployment and under-employment. There is bickering for small jobs and big jobs. Naturally privileged community, which ever that community be, has the advantage and edge over the under-privileged community and the top-ranking administrative people being what they are, are naturally Psychologically averse to permit certain posts and berths to the underdogs. That kind of atmosphere is rather prevailing throughout the country. It may be a question of degree. It may not be so bad in my part of the country. It may be worse in other places. But still it is there. If you just take the senior cadre officers of Directors and Secretaries at the Central Government level, how many Harijans are there? If you look at the state level, how many are there? I am rather proud to say that our State seems to be the leading State in that respect in providing certain high posts of higher officers to backward classes. With regard to other State I find most of them are rather very backward. Tall promises are made during elections. They say qualified people are not available. This is the sort of situation. How long are we going to permit it to continue in this country? The constitution-makers thought in their wisdom that by providing a safeguard for about 20 or 10 years the problem would be solved. But now we have been extending it. I am afraid at this rate you cannot solve this problem even in a century unless otherwise perhaps the whole thing erupts and there is a coagulation in this country, a revolution in this country or to put in mildly the backward people and the down-trodden people take the law in their own hands. The day will come sooner or later. If

we are complacent enough to-day that they will continue in their slumbers for some time, we are thoroughly mistaken. I am sure the Government will realise the danger and how they are sitting over a volcano,

There is another problem. Most of the Scheduled Castes and Scheduled Tribes live in rural areas. There may be certain number in the urban centres but they live mostly in rural areas and 70 to 80% of our People are illiterate. In the the so-called national press, either in English or whatever be the language, all the representations that appear there or the demands that are made in the Press are from the microscopic minority which are literate and which mostly live in urban centres. If there is a small problem that a water tap is not functioning properly in a town, there is a letter to the Editor in the papers and proper authorities will learn about it and they will rush to the place and see that is rectified whereas in rural areas say in Madhya Pradesh for miles and miles together there is no drinking water for months together and people have to walk for mile and miles together and nobody from Bhopal or any other urban centre may know of it.

Then there are various shameful and disgraceful incidents which we come across. What comes to our notice by way of Calling Attention notices etc. on the floor of the House would be one per cent or two percent of what actually happens in this country. I dare say that most of us are not getting information as to what really happens in the country, in its various nooks and corners; and what sort of difficulties these people are facing. This is high time for us to give very serious consideration to all these aspects.

This Bill that Mr. Suraj Bhan has brought is a basic right which they should demand. In fact, I may put it the other way. During the past 23 years, the upper class community, those who were at the helm of affairs, those who were controlling politics, and administration in this country, have been cheating the lower class people. They have been cheating them by giving the imp-

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ression or the pretension that they are being helped with certain reserve seats, but at the same time, not even giving their equal due and their equal ratio. So, actually, all along, they have been cheated. As hon. Members from the ruling side have already said, this is a Bill which we have to accept, although we have not heard as yet from the Ministers of the Cabinet. I hope Government will accept the Bill and that Government will see the awakening and the sense of feeling among the Members of this House as well as elsewhere and take a lesson from such things. I hope that they will realise that the country is not sleeping any more and that Harijans and Adivasis are very conscious about these things. I trust some serious consideration will be bestowed by the Government to this problem. That is why we are having this discussion for the past so many days; 20 hours or 25 hours have been fixed but what is the outcome of it? Every body patted Shri Hanumanthaiya, the Hon. Minister. I would willingly and happily join with them. He is an efficient, an able administrator. He is very sympathetic to Harijans. But what does this sympathy mean without sufficient money to back it? It will be of no avail. He can do precious little with the allocation that he gets. So, this kind of platitude must cease, and Government must seriously act upon it.

In fact, as I have once suggested, I would even prefer this Social Welfare Department at the Centre to be wound up and the money given to the various States. But then probably Mr. Bhandare may say, in that case, there would not be any check on the State Governments. Sir, I for one, would not like to give a position of superiority to the Central Government. If you think that the Central Government by some inherent virtue is better suited to do this kind of work than the State Governments, I do not agree there. We know this because of our experience.

SHRI R. D. BHANDARE : That is all right in your state. But what is the experience in other States?

SHRI S. KANDAPPAN : There can be sufficient safeguards and checks which Parliament can exercise and which Central Government can definitely exercise. That is not a very impossible thing. But, what is it

that the Central Department can do? I know the hon. Minister will say, "What could I do"? The Government has given me only so much money. Planning Commission has given me only so much money. Mr. Hanumanthaiya made history in Mysore State; he has made a mark for himself as a good administrator in this country. I hope under his leadership this department will really get some fillip; and some real work could be done.

With these words, I support this Bill and I hope that during the next session the whole House will unanimously carry this Bill.

SHRI D. AMAT (Sundargarh) : At the outset, I thank you for having given me the opportunity to speak for a few minutes at least at the fag end of the discussion on this Bill. Since the time at my disposal is very short, I shall be very brief.

First of all, I would like to quote a few figures from this book published by the Government of India. Here, it has been mentioned that Rs. 275 crores has been spent for the welfare of the backward Classes during the last 20 years. In addition to that, another Rs. 69 crores has also been spent for the welfare of the Scheduled Castes and Scheduled Tribes. Rs. 275 crores is a very big sum. If this is converted into one rupee denomination notes and the notes are spread lengthwise along the circumference of the globe, they will go round the earth six times. After spending such a huge sum, what have we so far achieved?

The result achieved so far is below expectation and very disappointing. In the case of Orissa, according to the present population based on 1961 census figures, the Scheduled Castes population is 42,23,757, that is, 24.07 per cent; the population of the Scheduled Tribes is 27,63,885. This makes a total of about 70 lakhs; but what is their representation in the Assembly? The number of Scheduled Caste is only 22 whereas it should have been 27; in the case of the Scheduled Tribes, the number of MLAs is 34, whereas it should have been 42. Orissa having the highest concentration of Scheduled Tribes and Scheduled Castes, the total population of backward classes is about 69 lakhs.

As for education, their literacy percentage is only 7.2, which is a very poor percentage. In Schools and Colleges, their enrolment is not up to the mark. The Scheduled Castes and Scheduled Tribes students are not considered sympathetically, though there is a specific percentage reserved for the Scheduled Castes and Scheduled Tribes and other backward classes of this category. It will not be an exaggeration to say that the backward Classes people are not only geographically isolated but also socially segregated. So, the only way out to bring them on a par with the other people of India is through education and solving their economic problem. So, scholarships, stipends and full cost of the School buildings in the far flung villages of the Scheduled areas or Adibasi villages must be provided. Nutritious mid-day meals should be provided to them. If they will be educated, untouchability will also automatically vanish away. Besides, the pressure on Services is also a burning problem now a-days. So, the Scheduled Castes and Scheduled Tribes students should be imparted education which is craft-based and employment-oriented, so that after leaving the schools they will not be a burden on Government for employment. They should learn to maintain themselves.

Again, up till now, there is no reservation for the Scheduled Castes and Scheduled Tribes, in the Armed Forces of India. This is a clear violation of article 335 of the Constitution of India in its applicability to this field of public service. So, the objective of a classless society is a farce. We find from the UPSC reports for the last 15 years, that is, the period from 1950 to 1965, that about 8,000 boys were recommended for different cadres and services but to our utter dismay we find that only 9 Scheduled Castes and 5 Scheduled Tribes were appointed. This is very discouraging. This shows where we stand in connection with the admission or entry into the different services under Government.

In this connection, I would like to quote what Mahatma Gandhi had written in *Young India* dated June 6, 1947. He had said :

"All the neglected classes of Scheduled Castes so-called aboriginal classes

should receive special treatment in the matter of housing and education. But lip sympathy has been shown towards the Scheduled Castes and Scheduled Tribes who are said to be the weaker sections of the society."

The Scheduled Castes and Scheduled Tribes form the hard core of the backwardness of the country. There is a deliberate attempt and leeward behaviour to keep these people out of services—defence and military services—in spite of the clear constitutional provision for their free entry into all public services.

I shall cite some startling facts regarding ordnance factories which were disclosed in the 55th Report of the Estimates Committee of the Lok Sabha 1956-57 that in regard to civilian employment in the Defence Ministry, there has been little improvement in the representation of the Scheduled Castes and Scheduled Tribes. This is an official report. Uptill now 17 annual reports have been presented to this august House since the exalted post of the Commissioner was created in 1950. Their various recommendations are there only in the reports; they are never implemented.

So frustration and resentment are gathering momentum among the Scheduled Castes and Scheduled Tribes. On 8 August, 1968, the 14th and 15th Reports of the Commissioner were being discussed in this August House. What happened? Government took it very lightly, as usual and was caught unawares by a snap defeat on a motion. As a result, the constitutional safeguards are not being implemented. This is a sufficient lesson for the Government.

Now I come to the central welfare schemes. Under art. 338 (2), a special officer designated as Commissioner is to be appointed to investigate all matters relating to the safeguards provided for the Scheduled Castes and Scheduled Tribes under the Constitution and their implementation. But what is actually happening? The post of Director General for Backward Classes Welfare was created in 1963. Under him, Zonal and Deputy Directors are working for backward classes welfare. What are the duties and functions of these Zonal and Deputy Directors? Is it a fact that most of these officers posted in

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the zones have no function as the implementation of welfare schemes is done through the State Governments concerned ? If so, are these posts not superfluous and unnecessary ?

This only adds to overall administrative expenditure.

MR. CHAIRMAN : His time is up.

SHRI D. AMAT : This is the first time I am speaking in the last 3½ years.

We are thinking in terms of pruning the plans for want of resources to harness the projects. It is well known that several schemes under the States could not be financed for want of funds.

So I do not think it is desirable at the present Juncture to maintain an elaborate set up under the DG and posting a large number of officers at the zonal level headquarters numbering about 17 regional offices.

The Commissioner for the Scheduled Castes and Schedule Tribes who is only to evaluate and report on the constitutional safeguards for the tribes has a large office. Unnecessarily and for no reason, he has been divested of the Supervisory function after the creation of the post of DG, Backward Classes Welfare. It is rather a waste of money to have such a huge office under the Commissioner.

The Commissioner collects data and information from State Governments for submission of his annual report. So how is such a huge organisation under the Commissioner justified. What is the necessity of maintaining white elephants at the cost of money meant for the Scheduled Castes and Scheduled Tribes ? Their duties are only to visit places sporadically and give false assurances to the half-fed, ill-clad, uneducated and innocent people who hardly get a square meal a day. Their assurances are also never implemented.

The Central Social Welfare Board is a unique phenomenon in the history of welfare of backward classes. They produce voluminous annual reports and other books only.

Also it is a unique coincidence that this Board was registered as a charitable company on 1st April 1969 under the Companies Act of 1956. It is the day of the great April fool ! You should not try to make further fools of the Adivasis and Harijans.

In support of my apprehension, I would like to draw the attention of the hon. Minister to a news item which appeared in the *National Herald* of 30th August, 1968, which says : "These are all charitable companies and flourish at the cost of Scheduled Castes and Scheduled Tribes. They are the real exploiters."

In addition to this, there are other voluntary organisations also to work for the Scheduled Castes and Scheduled Tribes, namely, Harijan Sewak Samaj, Bharatiya Depressed Classes League, Bharatiya Dalit Sewak Sangh, Hind Sweeper Sewak Sangh, Servants of India Society, Tata Institute of Social Welfare, Ishwar Saran Ashrama and Bharat Sewak Samaj of which there has been much discussion and debate on the floor of the House.

The 17th Report of the Commissioner of Scheduled Castes and Scheduled Tribes for 1967-68 also says that these voluntary organisations can do more effective work. So, instead of maintaining such a huge and elaborate organisation under the Commissioner, the Government should entrust this work to the voluntary organisations.

Over and above all this, there is the Yojana Bhavan in Parliament Street, New Delhi, the abode of the Planning Commission which has to organise study teams on tribal development programmes, with the object of giving practical effect to the various recommendations.

So, to avoid top heavy administration, I suggest to the Government that the post of Director General with all his paraphernalia be abolished and the money meant for the Scheduled Castes and Scheduled Tribes should be given directly to the respective States. Thus a saving of 80 per cent on the staff and establishment can be effected. The money so saved should be utilised for reclaiming lands and giving them to the Adivasis to avoid this land grab activity. escalated by anti-social elements.

I may mention another thing which has not been done so far. The Dhebar Commission Report of 1960-61, in Volume I, Chapter 39, page 416, has clearly mentioned that the following areas should be declared as scheduled areas. Champua and Anandapur Sub-Division of Keonjhar District, Baud Sub-Division of Phulbani District, Kashipur Taluk of Kalashandi now under Koraput District, Deograha and Kochinda Sub-Division of Sambalpur District, Juangpith area of Pallahara Sub-Division and Saurika area in Kamakhyanagar Sub-Division of Dhenkanal District. These areas have the highest concentration of Scheduled Tribes in Orissa. Till now they have not been declared as scheduled areas. All facilities should be given to these people. Out of sight out of mind should not be the rule. Their case should be taken into consideration. While concluding my speech I suppose the bill with thanks of the chair.

MR. CHAIRMAN : Shri Basumatari. May I request the speaker to be as brief as possible because the number of speakers is large ?

SHRI BASUMATARI (KOKRAJHAR) : I have heard the last speaker with rapt attention. The Bill which has been introduced by Shri Suraj Bhan is very befitting. The hon. Minister has been a Chief Minister and is one of the national leaders. He knows the difficulties of the Scheduled Castes and Scheduled Tribes. I hope he will be able to convince the Government to accept this Bill. This Bill only seeks to do justice to the Scheduled Castes and Scheduled Tribes by increasing the number of seats. There are various ways in which the Scheduled Castes and Scheduled Tribes have been deprived of their rights so far. The Scheduled Tribes have been deprived of many economic and political facilities. The hon. Members may not know how. A Scheduled Caste is a Scheduled Caste wherever he goes, to whatever community he belongs. In regard to Scheduled Tribes, it is amazing, in fact shameful. If a Scheduled Tribes goes out of the area where he lives declared by the President as the Scheduled Area according to the Fifth or Sixth Schedule, he is deprived of many facilities laid down in the Constitution. In Chambal, in Madhya Pradesh, one-third of the tribals

had been deprived of being listed in that State because of the declaration of the Fifth Schedule. My friend suggested that some areas should be included. Even if that area is included, members of the same family may not be included in the list in some other area. He will have to await the revised list of Scheduled Castes and Tribes that has been introduced but I am in doubt whether it is going to be passed as intended.

Hon. Members point out that three reports of the Commissioner and the report of the Elayaperumal Committee are discussed together after three years. It only shows how sincere the Government is about their development. We see the attention paid to our speeches here. There is no point in being emotional unless the speech is heard. Whenever we speak here elsewhere we are laughed at. That is the tragedy about these people.

My friend referred to the percentage of these people in the services. It is 2.11 in class I and 3. 11 in class II—I mean the percentage for Scheduled Castes. The percentage for the Scheduled Tribes is 0.59 in class I and 0.41 in class II like that. We the Tirbals have not been able to come up to even one per cent, in class I or II. The IAS figures are better because there are pre-examination centres in Allahabad, Madras and now in Punjab. In these three areas, the IAS results are slightly better. I request the Minister to suggest to all the States to have similar examination centres for class I and II services also.

An hon. Member suggested that a committee similar to the Committee the Welfare of the Scheduled Castes and Tribes in Parliament should be constituted in the States also. So far as I know the hon. Minister's State, Mysore alone has constituted a similar committee. He should suggest to all the States also to have such committees so that the conditions of these persons could be discussed every year and improvements suggested in the Assemblies. If the Bill on the revision of lists is not coming during this session, he should press the Government and the concerned Parliamentary Committee to bring it in the first week of the next session. This Bill has to be accepted by the Government because it concerns with seats for Scheduled Castes and Scheduled Tribes.

[Shri Basumatri]

If this Bill is accepted, and if you remove area restriction, then, as I said earlier, one-third of the Scheduled Tribes who have not yet been included as Scheduled Tribes, will be included. Why I stress this point is because we have extended the time for reservation of Scheduled Castes and Scheduled Tribes for another 10 years, so that these unfortunate people can get the benefit of the last fully three years. Since days Independence. Much injustice has been done to them:

As you know, many of the Scheduled Tribe people in the tea-gardens in Assam were deprived of the benefit only on the ground that they belong to a shifting population or a flouting population, and that they were going from Madras or elsewhere to work in the tea-gardens. They had been shifting like that in the British times. So, they were considered as belonging to a shifting population and not included in the population of Scheduled Castes and Scheduled Tribes. in Assam Now, there is no question of their shifting. They are all citizens of Assam, and they have equality with others and they could all be taken as belonging to the tribals if the area restriction is removed. At the same time, there are some other tribes who have migrated from other States outside the tea-gardens. They are also tribals. So is the case in Orissa, as an hon. Member pointed out earlier. Not only are they living in the Scheduled Areas, but there are so many other areas outside the Scheduled Areas where they live, and one-third of the tribal population in Orissa and also in Bihar has been deprived of this benefit. I hope the Minister in charge will take this into consideration. I know he is a very sincere man and at the same time had working. Not only that. He is a man of strong mind. I know him very well since 1946, from the days of the Constituent Assembly. Since then, he has been one of the eminent men who often changed the policy the Congress. Every time when there was a need for change, Whenever a President or somebody high in office continued as such for three to five years, Mr Hanumanthaya used to ask, "Why, is there no other man to replace him?" So, I hope he will exercise his own judgment, because, as I said, he is a man of strong mind and strong determination, I Hope he will do justice

to the Scheduled Castes and Scheduled Tribes.

As I said the other day, we are very glad to have him as the Minister in charge of the Department, dealing with the welfare of Scheduled Tribes and with the Socialwelfare Department. Priviously I used to say that this Department should be dealt with either by the Prime Minister or at least the Home Minister. Now, I have modified it and feel that Mr Hanumanthaya will do justice to this department. I request him to see that this becomes a Ministry manned by a full-fledged Minister. A separate Ministry should be formed for this Department.

With you permission, I might also submit that this department of Social Welfare has almost become, or it seems to be, defunct. They cannot reply to the queries ; they cannot do anything. From the way it is now administered, I am constrained to say so. I repuest that the Minister must take that aspect also into consideration, and I hope he will go into the matter deeply and serious and do justice to the cause of the unfortunate Scheduled Castes and Scheduled Tribes.

**SHRI S. M. BANERJEE (KANPUR) :** Sir, it was decided in the morning that at 5 O'clock the House would be deciding whether to sit tomorrow or not, and then...

**MR. SPEAKER :** It will be decided by the Speaker. (*Interruption*)

**SHRI S. K. TAPURIAH (Pali) :** The decision has already been taken.

**SHRI BAL RAJ MADHOK (South Delhi) :** It cannot be decided again. In the House it has already been decided that on Saturdays the House will not sit. Now, you cannot reverse the decision. The decision has been taken last time. They cannot again take another decision in a buff. (*Interruption*)

**SHRI S. M. BANERJEE :** I am not talking of Saturdays only. (*Interruption*)

**MR. CHAIRMAN :** Please resume your seats.

**THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANS-**

**PORT (SHRI RAGHU RAMAIAH) :** A formal motion is coming.

**MR. CHAIRMAN :** A formal motion is coming. (*Interruption*) Please hear me, when the hon. Speaker was in the Chair this morning, this question was raised; and he is coming before the House. Either you negative it or you pass it, when it comes before the House.

**SHRI PILOO MODY (Godhra) :** Rule 338 says :

"A motion shall not raise a question substantially identical with one on which the House has given a decision in the same session."

Therefore, this motion cannot be brought.

**MR. CHAIRMAN :** When the motion comes, it will be decided.

**SHRI D. N. PATODIA (Jalore) :** At what time is it coming?

**SHRI BALRAJ MADHOK :** It is a very important matter. Will it be decided at the fag end of the day?

**SHRI RAGHU RAMAIAH :** A motion has already been given by Mr. Umanath and I am told by the Lok Sabha Secretariat it is being circulated to members. It will be brought up here at 6 O' clock.

**SHRI PILOO MODY :** Why not at 9 O' clock? or 12 O' clock

**SHRI RAGHU RAMAIAH :** It has to be circulated and it is coming.

**MR. CHAIRMAN:** Mr. Shiva Chandika Prasad.

**श्री शिव चंडिका प्रसाद (जमनेदपुर) :** समाप्ति महोदय, मैं उस कांस्टिट्युएन्सी से आता हूं, जटा पर काफी संख्या में हरिजन और आदिवासी लोग रहते हैं। वहाँ पर काफी पढ़े लिखे हरिजन और आदिवासी भी हैं। मैंने कुछ

दिन पहले काफी पढ़े लिखे मैट्रिक और प्रेजुएट हरिजनों और आदिवासियों के नामों की सूचि भी मत्री महोदय के पास भेजी है। (*Interruptions*).

**SHRI PILOO MODY :** The Parliamentary Affairs Minister is making a mockery of the rules of this House. He has completely undermined the whole basis of democracy. Why should he show his back to the Chair and go on conversing? (*Interruptions*).

**श्री शिव चंडिका प्रसाद :** मैं कह रहा था कि मैं एक ऐसी कांस्टिट्युएन्सी से आता हूं जहाँ पर काफी कारखाने हैं, सरकारी दफ्तर हैं और स्कूल्स हैं। मैं चाहता हूं कि इन सभी जगहों में कम से कम आठवीं कक्षा तक के टीचर्स और क्लास 4 की नोकरियों हरिजन और आदिवासी भाइयों के लिये रिजर्व कर दी जायें।

दूसरो बात यह है कि हरिजन और आदिवासी क्षेत्रों में सड़क बनवाने, स्कूल चलाने कुंए बनवाने, ट्यूबवेल लगवाने—माइनर और मेजर इंजीनियर वर्गरह के कामों के लिये, अस्पतालों के लिये और मकान बनवाने के लिये सरकार को रुपयों से और भी ज्यादा मदद करनी चाहिये।

मैं यह भी चाहता हूं कि इन क्षेत्रों में काफी संख्या में प्रेन गोला खोली जाये। अब हरिजन और आदिवासी भाइयों की सुविधा के लिये उन की संख्या और भी बढ़ाई जाये। जितने भी इंडस्ट्रियल एरियाज और जहाँ हरिजन और आदिवासी भी रहते हैं वहाँ से दारू भट्टी हटा दी जाय और आगे नहीं खोली जाय।

अन्त में मेरा सुझाव यह कि बहुत से ऐसे क्षेत्र हैं, जैसे जमशेदपुर में और आस पास की जगहों में, जहाँ हरिजन और आदि-

[स्त्री शिव चण्डिका प्रसाद]

वासियों के ढाई-ढाई तीन तीन वर्ष के बच्चों के पढ़ने का कोई अच्छा प्रबन्ध नहीं है। सरकार को चाहिये कि उन के लिये वहां पर रेजिडेंशल स्कूल खोले और सरकार की तरफ से वहां होनहार और उज्ज्वल भविष्य वाले बच्चों को पाला जाये, पढ़ाया लिखाया जाये ताकि वे अच्छे बातावरण में रहें। प्रगत यह प्रबन्ध हो जाता है तो आगे चलकर वह समझेंगे ही नहीं कि वह हरिजन या आदिवासी हैं। उन रेजिडेंशल स्कूलों में रह कर अच्छे नागरिक बन कर निकलेंगे और आगे चलकर हिन्दुस्तान के लिये बड़ा अच्छा काम करेंगे।

**श्री शिव चरण लाल (फिरोजाबाद) :** सभापति महोदय, श्री सूरजभान ने जो बिल पेश किया है, इसका मैं हार्दिक समर्थन करता हूँ। इसके साथ ही मैं सरकार की लापरवाही तथा उपेक्षा बाली निति की निन्दा भी करना चाहता हूँ। यह जो बिल है यह पास तो होगा ही लेकिन देखना यह है कि इसके पास होने के बाद भी क्या होता है। हम बीस साल से देख रहे हैं कि प्रस्ताव पास होते हैं लेकिन पास होने के बाद भी उन पर अमल नहीं हुआ है और उनके लिए कुछ नहीं किया गया है।

फत्र नारे लगाने से सियासत कैसे बदलेगी जबानी बात करने से दियानत कैसे बदलेगी अमल से दूर हो कहना तो आदत कैसे

बदलेगी

जब रूप ही बदले फिर हकीकत कैसे बदलेगी।

जहाँ कथनी और करनी में बहुत अन्तर हो तो कैसे आशा की जा सकती है कि 22 साल से जो हरिजनों की भलाई की बातें की जाती रही हैं, उनको कार्यरूप दिया जाएगा। हमें आशा थी कि जब हमारी सरकार बनेगी तो इन हरिजनों का कल्याण होगा। लेकिन

हमारी यह आशा पूरी नहीं हुई।

पिछले बजट में हरिजनों की चर्चा हुई थी। उस चर्चा में मैंने यह कहा था कि केन्द्रीय सरकार जितने आश्वासन हरिजनों की हालत को सुधारने के लिए देती है, छुआछूत को मिटाने आदि के सम्बन्ध में देती है, उनका नतीजा यह हो रहा है कि समस्यायें सुलझाने के बजाय उलझती जा रही हैं।

मैं कहना चाहता हूँ कि जहां तक नौकरियों का सम्बन्ध है, हरिजनों को उन लोगों के साथ मध्यीटीशंज में कम्पीट करना पड़ता है, उन के साथ आप इनको बिठा देते हैं जो अंग्रेजी स्कूलों में पढ़े लिखे होते हैं, जो सूट और टाई पहनते हैं, जो मम्मी ढैड़ी कह कर अपने माता पिता को पुकारते हैं जबकि इन हरिजनों के बाप दादा या पड़दादा कभी पढ़े नहीं थे। उनके मुकाबले में इनको बिठाया जाए तो कहां से वे इनका मुकाबला कर सकते हैं।

एक बहुत ही शर्म की बात मैं आपको बताता हूँ। यहां लोक सभा में नौकरियां निकली थीं। हरिजनों के लड़के बी० ए० पास थे, सैकिंड डिविजन में पास किया था। उसको उसके नम्बर देख कर ही फेल कर दिया गया। मैंने एम० पीज० से इसकी शिकायत की है। अब आप ही बताएं कि क्या हो रहा है? जो बिल आया है यह तो पास होगा ही किन्तु 22 साल से हरिजनों पर जो अत्याचार हो रहे हैं, उसके उपर सरकार आज भी कोई ध्यान नहीं दे रही है और उनके साथ न्याय नहीं कर रही है।

आप देखें कि कहाँ तक अन्याय हरिजनों के साथ हो रहा है? उनको मुर्दा जलाने तक की जगह नहीं मिल रही है इस युग में। हरिजनों के नाम से बात तो की जाती है और उनके नाम से कई संस्थायें भी बनी हुई हैं।

लेकिन वास्तव में हरिजनों के नाम पर लूट चल रही है। जो उन संस्थाओं को अनुदान मिलते हैं वे जिन को जाने चाहिए, जिन पर खर्च होने चाहिए नहीं होते हैं। मैं आपको उदाहरण देना चाहता हूँ इमशान में भी अद्वृतों के लिए स्थान नहीं मिलता है। असर उजाला जो 12 अगस्त का है उसमें यह खबर छपी थी :

प्रलगद 1 अगस्त। सैर के ग्राम बिरीना में एक हरिजन के शब को इमशान में न जलाने देने का समाचार मिला है।

पता चला है कि जब लोग छिद्रा हरिजन के शब को दाह संस्कार के लिए ले जा रहे थे, कुछ लोगों ने रोक दिया।

हरिजनों के पास अपनी कोई ऐसी भूमि नहीं है, जहाँ वे दाह संस्कार कर सकें। जिला अधिकारियों से हस्तक्षेप की अपील की गई है।

नतीजा यह हुआ कि शब को वे चादर में लपेटे हुए डोलते फिरते रहे और उनको जलाने के लिए स्थान नहीं मिला और शब सड़ गया। नई दिल्ली तक मैं मोर्ची गाव में इनकी इमशान भूमि पर नई दिल्ली नगरालिका ने काटेदार तार लगा दी है। अब वहाँ ये जा नहीं सकते हैं। गरीब आदमी दो रुपया खर्ज करके जमुना पर जा कर दाह संस्कार कर नहीं सकते। इतनी शोर्चनीय दशा इनकी है।

अब आप अनुदानों की बात को ले। नई दिल्ली में हैं एक संगठन है हिन्द मेहतर सेवक समाज, नई दिल्ली जिस को 1 लाख 21 हजार 176 रुपये अनुदान के लिए गए हैं। यह रुपया जाता है, कहाँ खर्च होता है, इस पर आपका ध्यान जाना चाहिये। समाज कलशण मंत्री से मैंने एक सवाल किया था हिन्द स्पोर्ट सेवक समाज के बारे में। मेरा सवाल 503 नम्बर का था कि हिन्द स्वीपर सेवक समाज को प्रति वर्ष कितना अनुदान दिया जाता है?

इस के उत्तर में मुझे बताया गया कि 1966-67, 1967-68 और 1968-69 में क्रमशः 27,392 रुपये, 52,412 रुपये और 82,521 रुपये के अनुदान दिए गए। मैं चाहता हूँ कि बताया जाए कि इन अनुदानों की राशियों को कहाँ खर्च किया गया, किस तरह से किया गया? अगर इनका दुरुपयोग हुआ तो आपने क्या कार्रवाइ की। इसी तरह से भारतीय दलित वर्ग लीग नई दिल्ली को 1,18,440 का अनुदान मिला है। अब आप ही बताइये क्या यह काम दिल्ली में ही करने के लिए रह गया है, देहातों में नहीं किया जाना चाहिये? अगर यह रुपया ग्रामीण जनता पर खर्च किया जाता तो क्या अन्यथा नहीं होता और क्या उसका सदृश्योग नहीं होता? वहाँ पीने के लिए पानी के कुएं तक नहीं हैं, पानी उनको पीने के लिए नहीं भरने दिया जाता है। अनेक प्रकार की असुविधाओं का उनको बहाँ सामना करना पड़ता है। लेकिन दिल्ली में छुआङ्गत को दूर करने के लिए उनको अनुदान दे दिये जाते हैं। इसी तरह से और भी संस्थायें चल रही हैं जैसे हरिजन सेवक संघ, दिल्ली जिस को 6 लाख 89 हजार 641 रुपया अनुदान के लिए दिया गया है एक साल में। इसका काम क्या है? अस्पृश्यता विरोधी प्रचार, संस्कार केन्द्र, क्रेप, तकनीकी प्रशिक्षण, अनुसूचित जातियों के लिए आश्रम स्कूल, संमार्जकों और मेहतरों की कार्यदशाओं में सुधार। ये सुधार कहाँ कहाँ हो रहे हैं, यह मैं जानना चाहता हूँ?

लोकुर कमेटी की रिपोर्ट के 14 नम्बर के पैर की तरफ मैं आपका ध्यान दिलाना चाहता हूँ। हरिजनों में भी एक विशेष वर्ग है जो इन सारी सुविधाओं का उपभोग कर रहा है और उनको बह वर्ग ला जाता है। उस में यह लिखा है :

कुछ समय से इस बात का साक्ष्य है कि अनुसूचित जातियों तथा अनुसूचित

[श्री शिव चरण लाल]

आदिम जातियों के लिए जो रियायतें रखी गई हैं उनका एक बहुत बड़ा भाग अधिक संख्या वाले तथा राजनीतिक दृष्टि से सुसंगठित समुदाय हृषप जाते हैं।

मैं चाहता हूँ कि इस सब की पूरी जांच होनी चाहिये। मैं चाहता हूँ कि आप हरिजनों के साथ न्याय करें। उन में भी ऐसा है कि बड़ी मछली छोटी मछलियों को खा जाती है। इस को आपको तोड़ना चाहिये। आप बताएं कि कितने बाल्मीकियों को आपने कलेक्टर बनाया है, कितने कंजरों, कितने घोबियों को और कितने घानुकों को को बनाया है। जो सवाल मैंने आप से किया था उसका आपने उत्तर दे दिया है। मैंने श्रीमती फूल रेणु गुहा से कहा था और मैं आप को भी चिट्ठी लिखने वाला हूँ। आप दिल्ली में लाखों रुपया बरबाद कर रहे हैं। उसको आप बन्द करें और उस रुपये को आप देहातों में खर्च करें। वहाँ छुआँकूल है। वहाँ कुएं नहीं हैं, लोगों के पास रहने के लिए खोपड़ियां तक नहीं हैं। उन के बास्ते ज्ञोपड़ियां और मकान बनाने पर आप रुपया खर्च करें।

अन्त में मैं इतना ही कहूँगा कि आप हरिजनों के साथ न्याय करें और किस तरह से रुपया खर्च किया जाता है, इसकी आप जांच कराइये। मैं यह भी चाहता हूँ कि हरिजनों के साथ आप ईमानदारी का बरताव करें।

श्री ओंकार लाल बेरवा (कोटा) : यह जो बिल पेश किया गया है इसका मैं हृदय से समर्थन करता हूँ। जो बात आप से बाईस साल पहले हो जानी चाहिये थी कांग्रेस के राज की बजह से वह नहीं हो पाई है। 275 करोड़ रुपया इन्होंने शेंडूल कास्ट और ट्राइब्ज के नाम पर खर्च किया है। इस में से डेढ़ सौ

करोड़ रुपया ही उनको इन्होंने खिलाया होगा और बाकी सारा ये \*\*

सभापति भरोदय : यह रिकार्ड पर नहीं जाएगा। जो एलीगेंशेज इन्होंने लगाए हैं और जो दू दी व्हाइट नहीं होगा वह रिकार्ड पर नहीं जाएगा। एलीगेंशेज रिकार्ड पर नहीं जाएंगे।

(*Interruption*). What proof has he got that the Department has mismanaged the amount? I will not allow such wild charges to be made. He must write to the Speaker first and then bring the charge against anybody,

SHRI P. K. DEO (Kalahandi) : That applies in the case of a charge against an individual; not against the Department. When there is a charge against any individual, only then the previous intimation is to be given to the Speaker. But when a charge is against the mismanagement of the Department or the Government, that is not necessary. (*Interruptions*)

श्री ओंकार लाल बेरवा : यह गवर्नर्मेंट पिछले तेईस सालों में हमारा खून पी गई है। हम को यह बात कहनी पड़ेगी, दस बार कहनी पड़ेगी। (व्यवधान) \*\*

सभापति भरोदय : यह रिकार्ड पर नहीं जायेगा। माननीय सदस्य सोबर्ली बोलें।

श्री ओंकार लाल बेरवा : वह रुपया कहाँ चला गया? हरिजनों और आदिवासियों का काम एक पाई भी नहीं हुआ।

बैंकों का राष्ट्रीयकरण किये हुए एक साल हो गया है। आप बैंकों की रिपोर्ट मंगा कर देख लें, उन में दो परसेंट भी हरिजन संविस में मैं नहीं है।

इस समय हारस में हरिजनों और आदिवासियों की समस्याओं के बारे में बाद-विबाद हो रहा है। लेकिन इस समय यहाँ पर कितने

सदस्य हैं ? अगर यहां पर रवड़ी खाने का कार्यक्रम होता, तो सारा हाउस भरा होता । लेकिन आज एक भी सफेद टोपी नहीं है । हम बैठे हुए हैं । (व्यवधान) अगर उन लोगों को हरिजनों और आदिवासियों के साथ हमदर्दी है, तो कम से कम बैठ कर सुनें तो सही । लेकिन उन के कान पर जूँ भी नहीं रोगती है । वे हमारी बात भी नहीं सुनना चाहते हैं । कांग्रेस की बैचें खाली पड़ी हैं । सिफं तीन चार आदमी बैठे हुए हैं । एक ऊंच रहा है और दूसरा बात कर कर है । (व्यवधान) गवर्नरमेंट शिड्यूल कास्ट्स और शिड्यूल ट्राइब्ज के कारण बिन्दा है लेकिन वह उन की बात भी सुनने के लिए तैयार नहीं है । मान लीजिए, अगर इस सदन में शिड्यूल कास्ट्स और शिड्यूल ट्राइब्ज के सदस्य 120 न हो कर 180 होते, तो ये लोग हमारी चम्पी करते । इसलिए आवश्यक है कि हमारी जनसंख्या के मुताबिक हमारे लिये सीट्स रिजर्व की जायें ।

अगर हरिजनों को ऊँचा उठाना है, तो हर एक हरिजन एम० एल० ए० को चुनाव लड़ने के लिए पीच हजार रुपये और एक जीप और हर एक एम० पी० को हम हजार रुपये और दो जीपें दी जायें ।

**श्री कर्तिक उरंव (लोहारडगा) :** और आदिवासी को ?

**श्री औंकार लाल बेरबा :** आदिवासी को पंद्रह हजार रुपया । बेचारा गरीब आदमी चुनाव में बड़े आदिवासी का मुकाबला कैसे कर सकता है ? गाँवों में शिड्यूल कास्ट्स और शिड्यूल ट्राइब्ज की कोई वृक्षत क्षेत्र नहीं है । उनको बोट नहीं डालने दिया जाता है । चुनाव के समय उनके घरों में बन्द कर दिया जाता है । इसलिए ऐसी व्यवस्थाएँ की जायें कि ग्राम पंचायतों के चुनावों में इन जातियों की जनसंख्या के बाधार पर पंच और सरंच आदि चुने जायें ।

दिल्ली, नसीराबाद, भाबू और अजमेर

आदि जितने भी संघराज्य या कैन्टूनमेंट्स हैं, उनमें बेरबा कम्युनिटी को शिड्यूल कास्ट्स में नहीं लिया गया है, जबकि दूसरे राज्यों में वे शिड्यूल कास्ट्स में सम्मिलित हैं । दिल्ली में बेरबा कम्युनिटी के चार लास आदमी हैं, लेकिन उनको शिड्यूल कास्ट्स में नहीं लिया गया है, क्योंकि कल वे इन लोगों की छाती पर मूँग दलने वाले हो जायेंगे । इस लिए हमको शिड्यूल कास्ट्स से अलग रखा जा रहा है और हमें अपने अधिकार नहीं दिये जा रहे हैं । मैं सरकार से इस बात का विरोध प्रकट करता हूँ । ये लोग श्री जगजीवन राम की चम्पी करके यहां पर आ गए हैं । अगर ये लोग स्वयं अपने पैरों पर खड़ा होना सोचें, तो हमारी सब कठिनाइयाँ हल हो सकती हैं ।

17.26 hrs.

MR. DEPUTY-SPEAKER *in the Chair*

जहाँ तक शिआ का सम्बन्ध है, मैं यह जानना चाहता हूँ कि कितने हरिजनों और आदिवासियों को विदेश में शिक्षा प्राप्त करने के लिए छात्रवृत्तियाँ दी गई हैं । एक दो को भी नहीं । जिन लोगों को छात्रवृत्तियाँ देकर विदेशों में भेजा जाता है उनमें कोई गुप्ता है, कोई जैन है, और कोई शर्मा है । इनकर्मीशन और डाइकार्टिंग के महकमे में चार भी हरिजन अधिकारी नहीं हैं । फिर भी यह सरकार कहती है कि वह हरिजनों और आदिवासियों का कल्याण कर रही है । इन तेईस सालों में उसने हमारा जरा भी उद्धार नहीं किया है । नाम हमारा है, लेकिन काम इन लोगों के होते हैं । कहा जाता है कि समाज कल्याण विभाग को इतना रुपया दे दिया गया है । जब डायरेक्टर, होस्टल का सुपरिनेंटेंट, कमिशनर और दूसरे बड़े अधिकारी शिड्यूल कास्ट्स और शिड्यूल ट्राइब्ज के होंगे, तब हम समझेंगे कि यह सरकार इन जातियों के लिए कुछ करना चाहती है । इस समय तो इन सब पदों पर शर्मा जैन, और गुप्ता आदि हैं । जब मैं भारत में

श्री ओंकारलाल बेसा

राष्ट्रपति और प्रधान मन्त्री के पदों पर शिड्यू-  
ल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज के व्यक्तियों  
को देखेंगा, तभी मैं समझूँगा कि देश को  
आजादी मिली है।

श्री रामावतार शास्त्री (पटना) : उपाध्यक्ष  
महोदय, श्री सूरज भान ने जो संविधान (संशो-  
धन) विवेयक पेश किया है.....

MR. DEPUTY-SPEAKER : You can  
continue the next day. We pass on to the  
next item.

11.30 hrs.

#### HALF-AN-HOUR DISCUSSION

##### RESTRICTION ON INDIANS TAKING WINE IN BIG HOTELS IN DELHI

MR. DEPUTY-SPEAKER : we shall  
now take up the half-an-hour discussion  
to be raised by Dr. Sushila Nayar. This  
was originally fixed for the 21st August,  
1970. The discussion, however, was post-  
poned and it is being held now. The  
ballot of notices seeking permission to  
participate in the discussion received under  
rule 55 (5) which was held on the 21st  
August, 1970, the date originally fixed for  
the half-an-hour discussion holds good for  
today also. Therefore, the Members who  
secured the first four positions in the ballot  
held on the 21st August, 1970, will also  
participate in the discussion in addition  
to the Mover.

DR. SUSHILA NAYAR (Jhansi) : I am  
raising this discussion on points arising out  
of the answers given to Starred Question  
No. 34 on the 28th July, 1970, regarding  
discrimination against Indians at the hotel  
bars. The hon. Minister had replied on  
that day there was no discrimination.  
He said that Indians staying in  
hotels could drink but other Indians  
could only be served drinks in the  
hotel bars if they were the guests of for-  
eigners. Is this not discrimination?  
What then is the meaning of discrimination?  
I think this restriction is not only dis-  
crimination and holds Indians second-class  
citizens, but it is something worse; it  
makes beggars of Indians. It means more  
or less virtually forcing them to become

dependent on their foreign friends to buy  
them a drink.

As you know, I am opposed to drinking  
altogether. I stand for complete prohibi-  
tion. Therefore, when the Minister says  
that he is not going to allow the facilities  
granted to foreigners to be used by Indians  
to have a good time etc. etc., I sympathise  
with this object, but I think that a better  
method to achieve it would be for the  
the Minister to stop serving drinks to all  
people, foreigners or Indians, at the hotel  
bars.

I have nothing to say against restrictions  
on drinking. I however, do feel that these  
restrictions should apply equally to foreign-  
ers and Indians. If certain concessions are  
to be given to foreigners, I can understand  
it, and, they may serve them drinks in  
their own rooms. So long as there is no  
prohibition or there is partial prohibition  
in any particular State, those who stay in  
the hotels, if they come from such a culture  
that they need drinks, that may by all means  
be allowed to have drinks in their own  
rooms, but let there be no public drinking  
in the hotels. When our people go abroad,  
do the foreigners bend backward to provide  
facilities and the type of atmosphere and  
the type of food and other drinks which  
we are used to? They do not. But there  
are certain places where we can get those  
things. Similarly, we may also enable our  
foreign guests to have some of the facilities  
they need and even go out of our way to  
provide them with those facilities, but not  
in public, not in such a way that the drink  
habit gets respectability. This means that  
the hotel bars may be closed down and  
drinks may be served to whoever is staying  
in the hotel, if they so desire, in their own  
rooms; further, in States where there is  
prohibition, the foreigners can be given  
permits and they can avail of them if they  
want to. As the hon. Minister knows,  
when Mr. Khurshev came to Bombay, Shri  
Morarji Desai was the Chief Minister and  
he offered him a permit for drinking, but  
Mr. Khurshev said 'No' while I am in your  
State, I shall abide by the laws that you  
have here. I wish I could also have pro-  
hibition in Russia', and he narrated the  
havoc that drink was playing in U. S. S. R.  
The hon. Minister may at least put all

the restrictions that the USSR is putting on the drink habit in their country; in India, to stop this evil from spreading. But this small step of stopping public drinking at the hotel bars will have a salutary effect upon all concerned, particularly upon Government servants, and especially high Government servants of those departments which have a lot to do with foreigners. I think it will be very good, if all drinking in the public is stopped both for the sake of officers and the people in general.

I know the Minister is in sympathy with the idea of prohibition. This country has enshrined prohibition in the Constitution in the Directive Principle of State Policy. Further, more than 80 per cent of the people in the country do not drink and do not approve of the drink habit. It is a minority who think differently and are vociferous. It is well known how the Father of the Nation gave a prominent position to prohibition in his constructive programme. It was one of the four pillars of swarajya, as he called it.

I would bring to the notice of the hon. House and the Minister that a veteran Gandhian of 65 has been fasting near the Boat Club close to this august House from the 21st of this month. He is invoking the help of God through his self-suffering to change the thinking of the powers that be so that they would do justice to prohibition which has been accepted to be necessary by the formers of the Constitution and presented in the form of a Directive Principles of State Policy.

Shri Atmaram Bhatt wrote to the Prime Minister before coming here. I am sorry to say his letter has not even been acknowledged. It shows the utter indifference of the bureaucrats who must be opening the Prime Minister's dak and advising her on all subjects. If she knows about this fast and realises what this gentleman is suffering for, she would not have been so indifferent to an honourable old person who has spent 15 years in prisons in this country during the various phases of our freedom struggle.

Banning public drinking in hotels will produce the right type of climate for prohibition in the country. If we stop public drinking in hotels, and I hope elsewhere too, it will also take away some of the respectability which has been given to the

drink habit which is more dangerous than anything else.

In the interest of poor people of this country, if we want to improve their living conditions, it is necessary to save them from the drink evil. Without that, increase in wages of labour does not help, increase in the price of the produce of the farmer will not help, because the extra money somehow finds its way back into the pockets of the rich people, capitalists and their friends via the liquor trade.

Therefore, all this talk of socialism is meaningless and will remain nothing more than mere slogans until the Directive Principle of State Policy concerning prohibition is put into effect. To that end, I plead with the hon. Minister to take this small step of stopping public drinking in hotel bars which will help incidentally also in removing discrimination between Indians and foreigners and put them on the same level restore the self-respect and dignity of Indian citizens and not make them feel that they are in any way inferior or different from the visiting foreigners.

**श्री ओ० प्र० त्यागी (मुरादाबाद) :** उग्र-धर्यक्ष महोदय, मैं शराब पर प्रतिबन्ध लगाने के पक्ष हूं और महात्मा गांधी जी के उस सिद्धांत से सहतन हूं कि तमाम बुराइयों की जड़ शराब है, शराब का प्रचार है और शराब का पीना है और इसी दृष्टि से उहोंने सारे देश में शराब पर प्रतिबन्ध लगाने की भावना का प्रचार किया। परन्तु मुझे खेद है कि शाज हम गांधी जी का नाम लेते हैं परन्तु गांधी के देश में शराब का प्रचार पहले ज्यादा। इतना ही नहीं बहिन जी ने आज जो प्रश्न उठाया है, वह उस से भी ज्यादा महत्व पूर्ण है—शराब पर आपने प्रतिबन्ध नहीं लगाया, वह तो बुराई है ही, लेकिन उस से भी ज्यादा है बुराई यह है कि होटल में शराब पीने की टेबिल पर बैठा हुआ एक भारतीय नागरिक अपने ही देश में शराब नहीं पी सकता, इस तरह से आप ने उसको एक संकेषण्ड्ये ड सिटिजन बना दिया, उस की बे इज्जती कर दी। आज जब हम विदेशों में

के बारे में कोई निश्चित बात कहिये ।

अभी हमारी बहिन सुशीला जी ने कहा कि जो शराब पीये, वह कमरे में पीये । क्या शराब कभी कमरों में पी जाती है, वहां तो कभी नहीं पी जाती, शराब तो कम्पनी में पी जाती है, महफिल में पी जाती है, उस पर कोई कानून लागू नहीं होना चाहिए, वह तो बर्मर कानून के पी जाती है । आज दिल्ली में रुकावट होने की बजह से लोग भोटरों में बैठ कर पीते हैं इतना ही नहीं, मैं जानता हूँ कि गवर्नर्मेंट आफ इण्डिया की पार्टीज में, जिन में प्राइम मिनिस्टर आती हैं, डिप्टी प्राइम मिनिस्टर आते हैं—यह बात मेरी नालिज में है कि कुछ एम्बेसीज और गवर्नर्मेंट के महकर्मी ने दिल्ली एडमिनिस्ट्रेशन को लिखा कि आप ड्राई डे के दिन हमें शराब सर्व करने के लिए दो दीजिए, क्योंकि प्राइम मिनिस्टर आ रही हैं, डिप्टी प्राइम मिनिस्टर आ रहे हैं, डिप्टी प्राइम मिनिस्टर आ रहे हैं, इस लिए शराब दो दीजिए—यह क्या है ?

दूसरा प्रश्न आप ने इस नियम के लागू हो जाने के पश्चात कितने आदमियों को पकड़ा, कितने आदमियों पर कैसेज चलवाए और कितने आदमियों को सजा दिलवाई ? क्या यह कानून केवल भ्रष्टाचार के लिए, पुलिस वालों के लाभ के लिए बनाया है ? क्रियात्मक रूप में मुझे इस का कोई अर्थ नजर नहीं आता है, और आप की दृष्टि में है तो कृपा कर मन्त्री महोदय बतायें ?

श्री कवर साल गुप्त (दिल्ली सदर) : उपाध्यक्ष जी, प्राहिविशन के सम्बन्ध में जो सरकार की पालिसी है, वह मेरी समझ में बिलकुल नहीं आती है । एक तरफ आप प्रोहिविशन की बात करते हैं और दूसरी तरफ हर स्टेट में रिलेक्सेशन होता जा रहा है । इस सरकार को एक आखरी बात तय करनी चाहिए कि आप प्राहिविशन करना चाहते हैं या नहीं करना चाहते हैं—बीच का रास्ता मुझे पसन्द नहीं है । इस लिए मेरा कहना है कि आप इस

उपाध्यक्ष मसोदय, मेरी समझ में यह नियम भी नहीं आता—कुछ लोग तो होटलों में बैठ कर शराब पी ले और कुछ को मना कर दिया जाय ।

मैं तो इस हक में हूँ कि पूरा प्रोहिविशन होना चाहिए, जैसा कि टेकचन्द कमेटी ने कहा है कि पूरा प्राहिविशन करो, अगर नहीं करते हैं तो डिक्लेअर कर दो कि हमें प्राहिविशन नहीं करना है और उसके बाद जो कुछ करना हो, वह किया जाए । यह जो ऊपर के दांत कुछ और, और अन्दर के दांत कुछ और । यह नहीं होना चाहिए ।

मैं मन्त्री महोदय से यह एशोरेंस चाहता हूँ कि आप अपनी पालिसी साफ साफ बतायें । आया आप प्राहिविशन में विश्वास करते हैं या नहीं करते हैं । अगर नहीं करते हैं तो यह रेस्ट्रक्शन कि यहां पीओ, वहां न पीओ, हटा देनी

चाहिए, आधे पर लागू हो, आधे पर लागू न हो—इसे पर हटा दीजिए।

है, उसी तरह से होटल में खाच की सीलिंग के बारे में कोई नीति सोच रहे हैं या नहीं?

श्री शिवचन्द भट्टा (मधुबनी) : उपाध्यक्ष महोदय, मेरा पहला सवाल यह है कि यदि होटलों में, चाहे दिल्ली के होटल हों या हिन्दुस्तान के होटल हों, उसमें शराब पीने की इच्छाजनत देते हैं और उसमें देशी और विदेशी का तफरुक रखते हैं, विदेशी पी सकता है, हिन्दुस्तानी नहीं पी सकता है, यह गलत है, इसमें किसी तरह की रोक नहीं होनी चाहिए, यह संविधान के खिलाफ है। अगर आप विदेशियों को देते हैं तो हिन्दुस्तानी को क्यों महसूम रखते हैं।

MR. DEPUTY-SPEAKER : Shri Lobo Prabhu is absent. We all know that among us Mr. Oberoi has the most to do with this question because he is a great hotel magnet. His name was there but unfortunately did not come up in the ballot. If other hon. Members do not object I shall allow him to put a question.

SHRI. M. S. OBEROI (Hazaribagh) : I am thankfull that you have given me permission to say a few words on this particular subject. I shall take only two minutes to read out what justice Tek Chand has said on this particular problem so that Dr. Sushila Nayar's mind might be cleared up; her mind is slightly clouded because she has not gone through the recommendations of Tek Chand Committee and come to decisions on its recommendations of Tek Chand Committee and come to decisions on its recommendations about hotels in Delhi. Briefly, Justice Tek Chand said about drinking in rooms. Dr. Sushila Nayar suggested that drinking should be in the rooms, not in the dining room, Justice Tek chand particularly recommended that under no circumstances drink should be served in the bed rooms because at times even ladies are invited into rooms and it is not desirable... (Interruptions) Secondly, I want to bring to the attention of Dr. Sushila Nayar that the consumption of liquor has gone up in Delhi. Why? Because of this reason. Previously people were allowed to go to hotels and restaurants to have drinks. Now they they could not have drinks there and so they go home and take as much as they require from the shops.

DR. SUSHILA NAYAR : It is completely wrong; he is misleading the House.

SHRI M. S. OBEROI : It has had a bad influence on the wives and children in homes with the result that even students have started drinking.

DR. SUSHILA NAYAR : There is no prohibition in Delhi.

MR. DEPUTY-SPEAKER : You should put a question, not make a Speech.

दूसरी बात—होटलों में शराब बन्दी से ही काम नहीं चलेगा वहाँ और भी खराबियाँ हैं और जो पैसे बाले लोग हैं, वे इसके पीछे जाते हैं। इसलिए मैं चाहता हूँ कि इसको रोकने के लिए जिस तरह से इन्कम पर सीलिंग लगाने की बात

**SHRI M. S. OBROI :** Yes, Sir, Dr. Sushila Nayar was the Health Minister for so many years and she was a staunch supporter of Morarji Bhai. Why did she not get introduced complete prohibition in Delhi and in other places, all over India ?

**DR. SUSHILA NAYAR :** It was not under Dr. Sushila Nayar's department. Yet she did everything she could then and she would continue to do so.

**THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI K. HANUMANTHAIYA) :** Sir, the hon. Members who have broached the subject have made out a case for prohibition in their own way. So far as the Government is concerned, we are committed to the policy of prohibition. It is one of the State policies enshrined in the Constitution. The point now is, as in all other questions, we have a goal before us and we have to travel towards that goal by way of implementation. In the beginning, as soon as the Constitution was framed, the leaders of the nation, whether in the States or at the Centre, were very enthusiastic about prohibition and they introduced prohibition in several States. (*Interruption*). Recently several State Governments have changed their policy as is well known to the House, but the Government of India is still continuing to consistently support the policy of prohibition through measures which are known to hon. Members. I would not make a long speech because I have only three or four minutes left.

**DR. SUSHILA NAYAR :** Please mention those measures. We do not know what measures you are talking of.

**SHRI K. HANUMANTHAIYA :** So far as discrimination is concerned, they have totally misunderstood the proposition. In their anxiety to blame the Government and uphold what is called non-discrimination, they are lending themselves against prohibition.

The very people who advocate prohibition should not do so. Therefore, they must be guarded in construing what is discrimination and what is not discrimination. The Government has never adopted a policy of discrimination.

The Government of India has jurisdiction only on Indians. We have no jurisdiction on foreign nationals. When

they come here, according to our policy of encouraging tourism, we provide facilities to drink to foreigners. The question arises whether these foreigners could invite Indians also for a drink. That, we have allowed in order to encourage foreigners. (*Interruption*) Please resume your seat and listen to me, and then you can speak. Now, Sir, for foreign nationals, if they are invited by some Indians, the facility is given in big hotels. We need not get perturbed so far as the policy of prohibition is concerned, merely because in some half a dozen or so top hotels they do it. The real thing is, prohibition has to be followed outside these hotels any amount of propaganda or effort by any of us will not matter for these people who go and stay in those hotels or who partake of drinks and entertainment there.

So, I would earnestly appeal to my hon. friends, let us concentrate all our energy, attention and effort on those people who are amenable to our advice, instead of on those who are not amenable. (*Interruption*). So far as discrimination is concerned, there has been no discrimination at any time. This very subject went up to the Supreme Court whether there is discrimination or not. The Supreme Court upheld that there was no discrimination. Therefore, there is no question of discrimination being encouraged or allowed to continue. It is only a question of encouraging tourism by providing facilities to foreigners.

As for the various measures that we have taken, I may say that the Government of India for the last 10 years has adopted a policy of local option, and also of meeting 50 percent of the losses sustained by the States by the introduction of prohibition. If there are any more points, I say in all humility to my hon. friends, who are very great people in this field, I am prepared to consider all their suggestions. We are going to meet soon, so that we can discuss. Such of those suggestions as are practicable and can be implemented, I will certainly adopt them.

So far as prohibition is concerned, not only I personally, but I can assure the House on behalf of the Government of India, that the Government would

be very happy if we are able to implement the directive principles contained in the Constitution to Complete success.

**BUSINESS OF THE HOUSE—(Contd.)**

**MR. DEPUTY-SPEAKER :** Mr. Umanath.

**SHRI UMANATH (Pudukkottai) :** Sir, you will recall this morning when the business for next week was announced by the Minister, I proposed that the Patents Bill must be taken up and passed.

**AN HON. MEMBER :** You move the motion.

**SHRI UMANATH :** I beg to move :

"That rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for fixing a sitting of the House on Saturday, the 29th August, 1970, be suspended."

**SHRI DATTATRAYA KUNTE (Kolaba) :** I oppose the motion not because I do not want the Patents Bill to be taken up, but because I have received this motion at 5.15 P.M. Tomorrow is not a working day. If it was a working day, I could understand Government wanting to give priority for this business. To give a notice at 5.15 P.M. and disturb all the programme and arrangements is not proper. I have an arrangement to go to Poona because some body in my family is very seriously ill. If this business is taken up tomorrow, it will be depriving me from taking part in the deliberations of the House. As a matter of fact, the Patents Bill should have come much earlier. If it has not come earlier and other business has intervened, it shows the lack of responsibility on the part of the Government itself. Let it come up on Monday or Tuesday. We can sit longer on Monday and Tuesday. Or, you can extend the session for this purpose. I have no objection. But it should be taken up on a working day. I oppose it on the ground that we are being asked to work tomorrow which is not a working day at such short notice.

**SHRI RANGA (Srikukulam) :** Sir, according to the Directions of the Speaker,

it was made very clear that except on very rare occasions and for exceptional reasons, the Speaker should not give his consent for bringing such a motion as this, when a decision had already been taken by the House in the same session. In fact, on this matter whether the House should sit on Saturday or not, we took a decision only last fortnight. I do not know for what good or bad reasons this Government has thought it fit to kowtow our friends when they were dead set this morning—unfortunately I did not happen to be here then—that this Bill should be taken up. Not only that, in order to get it passed in post haste manner it should be taken up tomorrow; the House should get over its own decision taken earlier and sit on Saturday and help the Government to get it passed. If they were so keen on passing this Bill, one could have understood it if they wanted the session to be extended by two or three days, so that the House would have an opportunity to give full careful and responsible consideration to this very important Bill. Everybody admits that it is important. It was referred to a Joint Committee and it has come back. Who asked the Government to delay it all this time? They had their own reasons—political or housewife; I do not know what the reasons are—for delaying it for such a long time.

18 hrs.

Even earlier, for other purposes we wanted the Government to extend the session by one or two days. They were not willing; they said that they had some extraordinary, unavoidable items of business with which their Ministers were seized and, therefore, they could not very well extend the session at all because their Ministers would not be released to discharge those other functions. Now, suddenly they want to make an inroad into the time and the programmes that we have made and misappropriate our Saturday.

**SHRI UMANATH :** Grab.

**SOME HON. MEMBERS :** Saturday—grabbing.

**SHRI RANGA** : Now they have sanctified the grabbing movement in this manner. I think, it is unconscionably unreasonable.

One our Members Shri Masani, who happens to be the President of our Party as well as the Deputy Leader of our Party in this House, was there on the Joint Committee and he played an important role, according to his own lights. We have asked him to be our spokesman here on this Bill when it comes up for consideration. Now there comes this sudden *volte face* of this Government. We all understood that this was not coming up now. Last week he was waiting with bated breath that it was going to come because he would like to make his programme properly. When he learnt that it was not going to come, he has gone to answer other public demands on his time. We would not be able to get him here at all because here is too short a notice. In this way, I am sure, other parties' Members also—Shri Kunte, no less an important Member of this House—would not be able to here; so also, many other Members.

It has got to be passed, they say. Our friends demand it. If it is to be passed, it is the proper way of treating this House and dealing with an important Bill like this? It only shows the complete helplessness of this Government. It is a minority Government. It is dependent upon the generosity of these gentlemen. Whatever they want, the Government has to kowtow to them and get it passed in any circumstances, decent or indecent, democratic or otherwise. It looks like that. Would not the Government give some consideration to these points that we are urging; are they going to be simply carried away or thrown overboard in spite of this or because of their own inner urges and treat the House in this wrong way?

Sir, I oppose this motion.

**DR. SUSHILA NAYAR** (Kansi) : Mr. Deputy-Speaker, Sir, the situation with regard to the prices and availability of drugs in the last few days has become extremely serious. It is in view of this serious situation that many of us felt that the Patents

Bill should be passed before Parliament adjourns, particularly in view of the fact that the hon. Minister in charge, Dr. Triguna Sen, said that he was unable to take any effective steps unless this Bill was passed. We feel that something should be done urgently. If the hon. Minister can find some other time to pass it, let him do to by all means; we have no objection. We would like the valuable views of Shri Kunte, Shri Masani and everybody else. But if there is no other way to pass it except by sitting tomorrow, we are willing to sit tomorrow. All that we want is a clear assurance from the hon. Minister that this Bill will be considered and adopted before we adjourn this session.

**SHRI S. M. BANERJEE** (Kanpur) : I am very happy that many Members of this House, rather most of them, are supporting this motion of my hon. friend, Shri. R. Umanath. This morning, you remember, Sir, when he raised this question practically everybody supported it.

**SHRI S. KANDAPPAN** (Methur) : Except these who had left for lunch.

**SHRI S. M. BANERJEE** : Now, what is the objection of the leader of the Swantantra Party? Mr. Ranga says that Mr. Masani who was a Member of the Joint Committee will not be present tomorrow. If Mr. Minoo Masani is not there, there are mini-Masanis in their party. Therefore, nothing is going to be lost. The Patents Bill should be taken up tomorrow and we should sit upto 7 O'Clock or even 8 O'Clock, or whatever it is, till it is passed.

**SHRI SAMAR GUHA** (Contai) : I do not know whether this Government discharges its duty on the basis of the principle of joint responsibility of the Council Ministers. If it is so, why should one Minister cry hoarse—he has done it on several occasions—that unless and until the Patents Bill is passed, it will be very difficult for him to enforce the Drugs Control Order? This Bill should have been passed even earlier. We have got some reports that there have been a number of deaths in Muzaffarpur and other areas for want of costly and life-saving medicines. What are these racketeers and black-marketeers doing? They are

taking these medicines underground and charging exorbitant prices for these medicines. Therefore, if we delay in passing this Bill, it may mean the death of many more of our poor people in villages. I am of the opinion that we should take up this Bill without any delay and pass it. I have no doubt that the Government have behaved irresponsibly. But let us behave responsibly to the common people to the poor people. For that reason, whatever may be our difficulties, we should pass this Bill, without any further delays. Considering the suffering of the people for want of medicines, let us strengthen the hands of Minister to enforce the Drugs Control Order more effectively, and vigorously. Let us see that the Drugs Control Order is enforced. We should take up this Patents Bill tomorrow and pass it tomorrow itself.

MR. DEPUTY-SPEAKER : Now, I think, every party has made its observation. But I see many other Members of the same party wanting to make their observations. The point is that it is a question of time. If it is your pleasure that other Members also of the same party may be given a chance...*(Interruptions)*

SHRI RANGA : Why do you want to take the opinion of the House even on that ? *(Interruptions)*

MR. DEPUTY-SPEAKER : I am only trying to regulate the time...*(Interruptions)*

SHRI R. K. AMIN (Dhandhuka) : Sir, rise on a point of order.

In this House, only a few days ago, a proposal came before the House that there should be a sitting on the House on Saturday, that is, tomorrow the 29th and it was rejected. How can that be again put before the House ?

SHRI UMANATH : He has not understood the motion of mine. *(Interruptions)*

MR. DEPUTY-SPEAKER : As far as the point of order is concerned, Rule 388

empowers any Member to move a motion for the suspension of the rule. Now, he has moved the motion to suspend that rule. Therefore, it is in order.

Now, I am entirely in the hands of the House. If you want other Members also to make observations, it is upto you. It is only a question of time.

SHRI N. K. P. SALVE (Betul) : We want a division on this motion without any further discussion. I move closure motion. *(Interruptions)*

MR. DEPUTY-SPEAKER : Since some Members feel very strongly about it, they must have their say. But I would request you to be very brief.

SHRI D. N. PATODIA (Jalore) : Sir, this motion has been moved today at 6 P. M. and before the motion has been moved many Members of the House have already left Delhi. It is not possible for them to attend the House tomorrow. If the session is held tomorrow, in effect, it will mean that those Members will be prevented from attending the session. You, Sir, as the custodian of the House, are not competent to allow this motion to be moved which will prevent other Members from attending the session.

Secondly, in view of the fact that this measure is not very urgent, the fact that the sitting of the House on Saturday is not urgent and the fact that it was previously decided by the Business Advisory Committee and a unanimous decision was taken by the House that there will be no sitting on Saturday, if that be case, may I know what new urgency has arisen in the course of the last four days that the Government wants to sit on Saturday ? If they are so eager to pass this Bill, let them extend the session. Let them sit on the 4th September or even beyond that. It will be a mockery of the rules if you do like this... *(Interruptions)*

SHRI RANDHIR SINGH (Rohtak) : Sir, every penny that we save, we save it for the nation. We should not develop a habit of extending the session everytime. I am really sorry for Mr. Kunte and others

[Shri Randhir Singh]

who may be inconvenienced. I have all sympathy for them. But the interest of the people is above our inconvenience. Here is a Bill which involves the interests of the bourgeois who are making money as against the interests of the millions and millions of the poor people. The interests of these millions and millions of the poor people must have preference over the interests of bourgeois. And the interests of these poor people must have preference over the inconvenience of the MPs.

My submission is that we should not extend the session. We should sit tomorrow and pass the Bill. There is no harm if we sit tomorrow. In England, they have marathon session; they sit throughout the night. What is the harm if we sit on Saturday or even on Sunday. My submission is that we should sit tomorrow and we should sit till we pass the Bill.

**SHRI S. KANDAPPAN** : I would not have made any observation but for some of the remarks made by the hon. Members who oppose this motion. Though all Members are respectable Members, I do not think any programme of this House could be arranged in such a way to accommodate every Member or to suit everybody's convenience. That is an impossibility.

First of all, the question of sitting on Saturday came up sometime back. It was first decided in the Business Advisory Committee that there should be a sitting on Saturday the 29th. Actually, after I got the intimation of the decision of the Business Advisory Committee through a Member of my party, I thought this Saturday would be a working day and I arranged the programme accordingly. That was my earlier impression.

But now the situation has changed...  
(*Interruption*)

**AN HON. MEMBER** : Drug prices have gone up.

**SHRI S. KANDAPPAN** : I do appreciate their difficulty. They should also realise the difficulty of other Members. I am

glad that there is a consensus about the importance of this Bill. There is no difference on that. But the only point is, they say, we can have it late and we extend the session. But here I have got one difficulty. I have got an engagement on the 4th. Do you mean to say, I have to postpone that? Is that not inconvenience to me (*interruption*) If Mr. Patodia wants to accommodate Mr. Msani, I think, Mr. Patodia should be equally interested in accommodating me also. (*Interruptions*) Sir, I think, We need not waste any more time on this, let this be put to vote,

**SHRI P. RAMAMURTI** (Madurai) : I do not want to say anything; let it be put to vote.

**SHRI ATAL BIHARI VAJPAYEE** (Balrampur) : If we decide to sit tomorrow to consider the Patents Bill then the question will arise when the Members are to give amendments, when they are to apply their minds, when the amendments are to be circulated, when they are to be considered, etc. If the idea is to pass the Bill itself tomorrow, it might be difficult. But we can consider; I have no objection.

**SHRI D. N. PATODIA** : This is a very relevant point. What about amendments? What about consideration of amendments?

**SHRI S. M. BANERJEE** : I shall produce the amendments I have moved.

**श्रीशिव चन्द्र भा (मधुबनी)** : मैं मानता हूं कि पेटेंट विवेयक एक अहम विवेयक है और उसको हमें पास करना चाहिए। लेकिन मुझे ऐसा मालूम होता है कि इस को सस्पेंड करने में आप जल्दबाजी कर रहे हैं। मैं समझता हूं कि जिस तरह से पेटेंट विवेयक एक अहम विवेयक है उसी तरह से चौदो योजना भी बहुत अहम है और उस पर भी विचार होना चाहिए। मैं चाहता हूं कि आप शनिवार को बैठ कर उस पर विचार करें और उसको पास करें।

लेकिन साथ साथ आप इतवार को बैठ कर और योजना पर भी विचार करें। विजिनेस एडवाइजरी कमेटी में ऐसा मालूम पड़ता है कि ठीक तरह से विचार नहीं किया जाता है और इस कारण से रूल आदि को सस्पेंड करने की नोबत आ जाती है। इसका नतीजा यह होता है कि आखिर में यह कर जल्दी में हम को विवेयक पास करने के लिए कहा जाता है। शनिवार को तो बैठा जाए लेकिन उसके साथ साथ मेरा संशोधन यह है कि इतवार को भी हम बैठे और और योजना पर विचार करें।

**SHRI RANGA :** What about the suggestion made by Shri Vajpayee with regard to the amendments ?

**SHRI S. M. BANERJEE :** Amendments have been moved. I can produce them.

**SHRI K. P. SINGH DEO (Dhenkanale):** Apart from setting up a bad precedent, there are the reasons which Mr. Vajpayee has raised. In the Business Advisory Committee it was decided that 10 hours will be allotted to the Patents Bill. Will it be finished by tomorrow or will it be carried over?

**SHRI ATAL BIHARI VAJPAYEE:** You cannot hustle.

**SHRI KAMALNAYAN BAJAJ (Wardha):** I had no idea of speaking. But when I heard the reasons and the importance of this Bill, I do not underrate its importance. But I think if you want the Debate tomorrow you are underrating the importance of this Bill. The Bill may go to the High Court; the Bill may even be contested there. And, for that reason, if a precedent is created like this, that without proper consideration of the House we pass the Bill, that will be a bad thing. That will be a bad precedent.

**SHRI K. LAKKAPPA (Tumkur):** I rise on a point of order.

**SHRI RANDHIR SINGH :** We are not afraid of the High Court or the Supreme Court. We are a sovereign body our-

selves. (*Interruptions*)

**MR. DEPUTY-SPEAKER :** Shri Bajaj has not finished. (*Interruptions*)

**SHRI K. LAKKAPPA :** The hon. Member has said that the Bill is defective and that he might take it to the court. He has threatened the House that he is going to court if full discussion is not going to take place tomorrow. That is my point of order.

**MR. DEPUTY-SPEAKER :** There is no point of order. Any citizen of the country is free to go to the court.

**SHRI KAMALNAYAN BAJAJ :** In view of the importance of the Bill and since it has been said in the House that the drugs are going into the blackmarket and they are not available to the public, and since so much interest of the public is involved, it must be properly considered. Unless that is done, it will be of no use.

**MR. DEPUTY-SPEAKER :** It is a suggestion for action.

**SHRI KAMALNAYAN BAJAJ :** So, the Bill must not be rushed throughout but must be passed after proper consideration. That is my plea.

**SHRI S. KANDAPPAN :** What is there unsuitable in a Saturday for the consideration of this Bill ?

**SHRI SHIVAJI RAO S. DESHMUKH (parbhani) :** The Patents Bill which this House is being called upon tomorrow to consider, will by any international standards beat the international patent of having involved all processes for delay in legislation. There would be no other Bill comparable to this before any other Parliament, which has seen two Parliaments, there are Ministers and two Committees and yet has not been passed. The drugs which are supposed to be the subject-matter of the Patents Bill in the Western countries had drugged the passage of this Bill for the last several years. Let us weed it out at least now at the earliest. Therefore, it is justified that we should sit tomorrow,

SHRI S. M. BANERJEE : I move the closure motion.

SHRI VASUDEVAN NAIR (Peermade) : There should be a limit to this debate.

SHRI P. RAMAMURTI : I move for closure.

MR. DEPUTY-SPEAKER : We are coming to that.

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI K. HANUMANTHAIYA) : How many people are you going to call ?

MR. DEPUTY-SPEAKER : I shall call Shri Prem Chand Verma, Shri Sheo Narain and then the hon. Minister.

श्री प्रेम चन्द वर्मा (हमीरपुर) : उपाध्यक्ष महोदय, इस बिल को आए हुए कई साल हो गये हैं। यह बार बार आता है और कि इस का पता नहीं लगता है। आज जब विरोधी दलों की तरफ से यह प्रश्न उठाया गया, तो हमारी पार्टी पर यह इल्जाम लगाया कि हम इस को नहीं लाना चाहते हैं। मैं कहना चाहता हूँ कि आज हमारी कांग्रेस पार्टी इस बिल को पास करने के लिए तैयार है। हम कल शनिवार को बैठ कर इस को पास करने के लिए तैयार है। मैं निवेदन करना चाहता हूँ कि जो सदस्य इस बिल को पास नहीं करना चाहते हैं उन की बात पर ध्यान न दे कर जम्हरी तरीके से इस बारे में फैसला किया जाये और इस पर वोटिंग कराई जाए।

श्री शिव नारायण (बस्टी) : उपाध्यक्ष महोदय, यह पेटेंट्स बिल बहुत इम्पार्टेन्ट है। इस गवर्नरमेंट ने पिछले पांच वीक्स के दौरान इस को नहीं लाया है और इस बारे में ढीले की है। We shall sit

tomorrow. But he has to give us 10 hours for it. Our leader is going out of Delhi, but we do not mind that. But I think that this Government should at least

yield to this demand that we must get 10 hours. So, I would appeal to Government to give us at least 10 hours for debating upon this Bill.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHURAMAIAH) : I would like to say that this is not something from the blue. It has been put on the Order Paper even on the 12th August. That answers the point raised by Shri Ranga and others about no notice having been given. As regards amendments, some Members have already tabled amendments.

The reason why this could not be taken up earlier is because of the time-schedules; the time schedule given by the Business Advisory Committee had been upset by certain decisions of the House. Therefore, this could not be taken up earlier. But Government was most anxious, and, therefore, I have been sounding for the last three or four days various Opposition leaders whether we could not sit on a Saturday or on some night. This morning, I was overjoyed when the whole House, unanimously, without any exception, said that we must sit on Saturday. I have here a letter with me, which I have been very happy to receive.

SHRI KANWAR LAL GUPTA : I hope he will give enough time for amendments.

SHRI RAGHU RAMAIAH : That is a matter between the Secretariat and the hon. Members; it is for the Secretariat to do. We would not stand in the way. But the Bill must be passed tomorrow, sitting if necessary till midnight.

I am happy to say that no less a person than Dr. Sushila Nayar and all other leaders have written to me to say 'let us sit tomorrow and any day, and let us finish it'. I am thankful for their co-operation.

MR. DEPUTY-SPEAKER : The question is :

"That Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for fixing a sitting of the

House on Saturday, the 29th August 1970, be suspended".

*The motion was adopted.*

SHRI UMANATH : I beg to move :

"That the House do rescind the decision taken by the House on the 13th August, 1970, that there will be no sitting of the House on Saturday, the 29th August 1970".

MR. DEPUTY-SPEAKER : The question is :

"That the House do rescind the decision taken by the House on the 13th August, 1970, that there will be no sitting of the House on Saturday, the 29th August, 1970".

*The motion was adopted.*

SHRI UMANATH : I beg to move :

"That the House do also sit on Saturday, the 29th August, 1970, for consideration and passing of the Patents Bill, 1967, as reported by the Joint Committee".

MR. DEPUTY-SPEAKER : The question is :

"That the House do also sit on Saturday, the 29th August, 1970, for consideration and passing of the Patents Bill, 1967, as reported by the Joint Committee".

*The motion was adopted.*

18.27 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Saturday, August 29, 1970/Bhadra 7, 1892 (Saka).*